

REPORT OF THE OVERSIGHT COMMITTEE, NGT, U.P, LUCKNOW

IN THE MATTER OF:-
ORIGINAL APPLICATION NO. 107/2019

SHAH ALAM
VERSUS
STATE OF UTTAR PRADESH

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**REPORT OF OVERSIGHT COMMITTEE IN COMPLIANCE OF ORDER OF HON'BLE
NATIONAL GREEN TRIBUNAL PASSED IN O.A.NO. 107/2019 IN RE: SHAH ALAM
VERSUS STATE OF UTTAR PRADESH, WITH REGARD TO VIOLATION OF
ENVIRONMENTAL NORMS BY M/S JUBLIANT GROUP OF INDUSTRIES AT
GAJRAULA, DISTRICT AMROHA IN THE STATE OF UP**

Introduction:

Hon'ble National Green Tribunal dealing with the matter of OA No. 107/2019, vide order dated 05.02.2020 considered the issue of violation of environmental norms by M/s Jubliant group of Industries at Gajraula, District Amroha, U.P. Vide order dated 01.11.2019 the Hon'ble NGT considered alleged violation of environmental norms by M/s Jubliant group of Industries at Gajraula, District Amroha, U.P and required actions to be taken by statutory regulators, in accordance with law for alleged environmental violations. A joint committee was constituted, comprising representatives of CPCB, UP PCB, Health Department, District Admin., U.P Jal Nigam, Horticulture Department and the Krishi Vigyan Kendra, Amroha, which conducted the inspection and submitted its report to the Hon'ble NGT of 13.09.2020.

1. The news article published in The Times of India dated 28.06.2016 entitled "Notice to 6 Amroha industries for polluting Ganga tributary Harveer Dabas", highlighted that:
 - a. Pollution Control Board had issued notices to six factories in district Amroha for allegedly polluting river Bagad, a tributary of the Ganga and eventually contaminating the Ganga. The industries were also directed to clean up the river at their own expense.
 - b. Some villagers had complained to the administration stating that waters of river Bagad have become toxic due to industrial discharge. Not just the

rivers, the groundwater too had become contaminated because of the activities of the industries. Many of their hand pumps were rendered useless as the water was unfit for consumption.

- c. The administration and PCB have taken action against industries. UPPCB issued notices to all 6 erring industries and directed each to clean up river Bagad. As per the copy of the notices, all erring industries would have to spend about Rs 5 lakh to clean up the river.
2. The news article published in Business Standard dated 06.12.2019 entitled “NGT directs CPCB, UPPCB to recover Rs 2.49 Cr from industrial unit in Amroha”, highlighted that:
- a. The Hon’ble NGT directed the CPCB and UPPCB to recover Rs 2.49 crore from an industrial unit for polluting the Ramganga River and illegally withdrawing groundwater in Amroha.
 - b. The industrial unit (C L Gupta Export Ltd, Amroha), as well as its effluent treatment plant (ETP) and sewage treatment plant (STP), did not comply with prescribed norms.
 - c. The hazardous waste was not being properly managed and the unit was not having a valid agreement for waste transport storage and disposal facility.
 - d. The unit was not having permission from Ground Water Board and thus (is) illegally withdrawing the groundwater. Compensation of Rs 2,49,71,157 has been assessed on account of non-compliance of ETP and STP.

NGT orders:

In its order dated 01.11.2019 the Hon’ble Tribunal observed the following:

1. *None of the units of Jubilant group of Industries in Gajraula Industrial Complex has requisite permission for ground water extraction but such extraction is continuing in violation of law.*
2. *Captive power plant is not complying with respect to NO2 standards.*
3. *The distillery plant as per the adequacy report of the Joint Committee indicates that the RO and MEE plants are not installed as per the requirements. Further, the compost yard is not maintained as per the guidelines of CPCB and also the compost quality is not ascertained before providing to the farmers.*
4. *The effluents of chemical unit 1 and the polymer unit are collectively treated in a chemical effluent treatment plant and both the units have been consented as Zero Liquid Discharge. The treated effluents from the chemical effluent treatment plant should operate on ZLD system and this effluent may not be consented for utilization for horticulture purpose.*
5. *The 400 KLD of sewage after treatment is utilized for horticulture/agriculture. The treated sewage is not meeting with respect to faecal coliform. After treatment, it can be better utilized for industrial use so to reduce consumption of ground water.*
6. *We have also observed that there have been several inspections carried out in the past with regard to all the industries and the actions required to be taken are well known. UPPCB has not taken any action to ensure compliance nor imposed environment compensation so far. As regulatory body, entrusted with statutory functions, has thus failed in its duty so far.*
7. *Though we have yet not issued notice to the units in question which is to be considered in the light of action of the statutory authorities, Shri Sanjay Upadhyay, Advocate sought to appear for the industrial units to submit that once applications are filed for permission to extract groundwater, extraction of groundwater cannot held to be illegal. We are unable to accept this submission.*

As held by this Tribunal on several occasions, extraction of groundwater in semi critical, critical and over exploited areas is required to be regulated in view of judgment of the Hon'ble Supreme Court in M.C Mehta Vs. Union of India (1997) 11 SCC 312. The report notes that the area in question has deteriorated from semi critical to over exploited. In such a situation, while extraction of groundwater for drinking purposes may stand on different footing, there is no absolute right for such extraction for industrial purposes. Such extraction may lead to further deterioration of limited groundwater resource depriving the inhabitants of access to drinking water. The contention is thus rejected. We refrain from dealing with the merits of further remedial action which is yet to be taken by the statutory authorities after giving opportunities to the units in question in accordance with law except that in the light of facts found further action needs to be taken and report furnished to this Tribunal."

On 31.10.2019 SPCB has issued show-cause notice to the unit and imposed an EC of Rs 6,19,00,000 for various environmental violations except the illegal withdrawal of groundwater. The State PCB on 30.10.2019 issued a show-cause notice to the unit along with levying of environmental compensation of Rs 9.84 Cr for illegal drawl of groundwater.

Compliance status submitted in Oversight Committee Review Meeting:

The Oversight Committee reviewed the progress of implementation of NGT orders in the light of the above on 20.8.2020. The compliance received during the meeting is as follows:

A. CPCB: Dr. D. K. Soni Addl Director, CPCB, Lucknow informed that they have submitted their written compliance report to the Hon'ble NGT on 16.06.2020.

Summary of brief facts as per their compliance report are as follows:

1. Pursuant to NGT orders dated 03.07.2019 inspection of the unit was carried out on July 17-18, 2019 by a Joint Team and inspection report filed before NGT on 13.09.2019.
2. Hon'ble NGT directed on 01.11.2019 filing of further ATR within 2 months.
3. The ATR was filed on 28.01.2019 which was considered by NGT on 05.02.2020. It was mentioned therein that compensation of Rs 6.19 crore was assessed for various violations. It was also pointed out before NGT that State PCB had calculated compensation of Rs 9.84 Crore for illegal drawl of groundwater, for which opportunity of hearing was given to the unit. In view of the above NGT on 05.02.2020 directed further action to be taken and a joint report of CPCB and SPCB to be filed.
4. CPCB issued directions under Section 18(1) of Water Act 1974 to SPCB for issuing directions for compliance of recommendations of Joint inspection report including recovery of Rs 6.19 crore, statutory action as per their show cause notice dated 30.10.2019 along with levy of EC of Rs 9.84 Crores and appropriate legal actions including closure and prosecution in respect of non-complying Distillery Unit. CPCB had forwarded the request of the unit to represent personally to SPCB on 10.06.2020 for appropriate action. SPCB was asked to furnish their ATR in 15 days.
5. UPPCB issued closure directions dated 03.06.2020 under Section 33(A) of Water Act 1974 to the unit and levied EC of Rs 9.84 Crores for illegal extraction of Ground Water and EC of Rs 6.19 Crores for violation of environmental norms. In the closure order, it was mentioned that the slop boiler was under maintenance, pipeline to carry spent wash to bio-

composting yard was found broken at many places and spent wash was found discharged at the nearby fields and drain along the railway line which is in violation of consent conditions. Also, concrete lining of the lagoon A and Lagoon B was not done as recommended in the inspection report of the inspection undertaken on 17.07.2019 and 18.07.2019.

6. UPPCB vide their letter dated 11.06.2020 disposed the representation of the unit which was forwarded to them by CPCB on 10.06.2020 and directed the unit to comply with the closure directions.
7. Further, the unit had filed a writ petition in the high court of judicature at Allahabad i.e. Civil Misc. Writ Petition (Diary No. 10515 of 2020) (under article 226 of Constitution of India), M/s Jubilant Life Sciences Limited (Distillery Unit), Gajraula, Amroha, Uttar Pradesh-244223 Vs. Central Ground Water Authority of India and 03 Ors. With prayer to pass an ad-interim stay order on UPPCB's closure notice dated 03.06.2020 levying environmental compensation as well as the sealing order of UPPCB dated 06.06.2020. No order has been given yet by the Hon'ble High court, Allahabad.

Details are annexed as **Annexure 1**.

- B. UPPCB: The representative from UPPCB informed that they have inspected the unit on 23.06.2020, 30.06.2020 (The inspection report is annexed as **Annexure 2**) and 18.08.2020 (The inspection report is annexed as **Annexure 3**). During the inspection, unit was found compliant on the issues raised in the report of Joint committee. In the letter issued by UPPCB on 30.06.2020, they have conditionally revoked the closure order on the unit. The conditions mentioned therein are as follows:

1. The water consent is restored till 31.12.2020 subject to limit for groundwater extraction as 125 KL/day. The industry can run on full capacity post 15.07.2020 once the slop boiler I becomes functional. The unit shall also inform UPPCB before starting full-scale production.
2. The unit shall pay the complete EC within 2 months. In violation of the order, the closure orders will automatically become operative voiding the conditional permission to function.
3. The collected spent wash in the unit shall never be more than 17800 MT in any condition.
4. The unit shall take permission to withdraw groundwater from CGWA and present the same to the UPPCB failing which the unit will be closed and EC will be imposed on it.
5. All the recommendations given by Joint Committee constituted by the Hon'ble NGT in OA 107/2019 shall be followed by the unit.

The details are provided in **Annexure 4**.

C CGWA: The representative from CGWA mentioned that the consent for drawl of underground water lapsed on 04.04.2019. The unit has applied for renewal, the details of the inspection and recommendations made by regional office of CGWA are enclosed as **Annexure 5**. Shri Tripathi, CGWA informed that due to pendency of some cases in OCS blocks no decision has been taken by the CGWA so far. He further mentioned that they have so far not assessed any penalty for illegal drawl of groundwater as directed by NGT.

Short Compliance report:

Issues	Status	Remarks
Water consent of SPCB	On 03.06.2020: consent was	The unit has not received the

	<p>withdrawn by the SPCB. On 30.06.2020: consent was restored conditionally upto 31.12.2020 subject to quantity of 125 KL/day. It will start working on full capacity after 15.7.20 after the Slop Boiler starts functioning.</p>	CGWA Permission to extract groundwater so far.
<p>Environmental Compensation: Rs 6.19 Crores for violation of environmental conditions Rs 9.84 Crores for illegal drawl of groundwater without CGWA permission</p>	So far not paid	Not-complied
Spent wash was limited to 17800 MT	As per the maximum approved storage capacity	To be verified in joint inspection of CPCB and SPCB
Permission of extraction of Groundwater	<p>Permission had already lapsed on 04.04.2019. Recommendation from Regional Director to CGWA has been made on 26.11.2019 No permission has been given yet by CGWA</p>	There needs to be a clear-cut policy of CGWA in the light of Hon'ble Supreme Court and Hon'ble NGT orders.
Compliance of recommendations of Joint committee	<p>SPCB has done inspections on 23.06.2020, 30.06.2020 (The inspection report is annexed as Annexure 2) and 18.08.2020 (The inspection report is annexed as Annexure 3). As per the inspection reports, most of the recommendations have been complied.</p>	To be verified by the joint inspection of CPCB and SPCB

Issue of Ground Water:

The Unit had ground water extraction permission which lapsed on 04.04.2019. The unit had applied for renewal of this permission. The Regional Office of CGWA has sent their recommendations to their Head Office on 26.11.2019. The application for renewal is pending with the CGWA Head Office. The Unit has been drawing ground water without permission of CGWA since 4.4.19 till the closure order on 03.06.2020.

- Hon'ble NGT on 20.7.20 in OA 176/2018 had directed that there must be **no general permission for withdrawal of groundwater**, particularly to any commercial entity, without environment impact assessment of such activity on individual Assessment units in cumulative terms covering carrying capacity aspects by an expert committee. Such permission should be as per Water Management Plans to be prepared in terms of this order based on mapping of individual assessment units.
- A perusal of the recommendation sent by the Regional Office shows that the NGT directions have not been complied with. No environment impact study has been done, nor any water management plans appear to have been prepared.
- CGWA must come out with a clear policy on water permission renewals in the light of orders of Supreme Court and NGT.

Recommendations:

1. The Unit has so far not paid EC of Rs 6.19 Crores for violation of environmental conditions, nor has it paid EC of Rs 9.84 Crores for illegal drawl of groundwater without CGWA permission. It has also not yet obtained CGWA permission for groundwater drawl however their application along with the recommendation to renew is pending before CGWA. Unit is extracting ground water on the ground that their application is pending. Pendency of application with CGWA cannot be treated as their consent. We have also gone through the order of SPCB dated 30.06.2020 regarding conditional restoration. It needs further clarification that the restoration will be effective from the date these

conditions have been fulfilled. The fulfillment can be verified by a Joint inspection of CPCB and SPCB.

2. NGT also had directed that a joint report of CPCB and SPCB may be filed. The plea of CPCB as expressed in their letter dated 18.08.2020 declining to conduct the joint inspection of the unit on the ground that the case is subjudice in High Court (The letter is Annexed as **Annexure 6**) does not appear to be acceptable as there is no stay on inspection and no order has been passed yet by Hon'ble High Court. CPCB and SPCB may be directed to conduct a joint inspection once the unit has complied with the conditions as mentioned in the conditional revocation order of SPCB dated 30.08.2020.
3. CGWA may be directed to consider all relevant factors and decide on the groundwater permission issue in the light of orders of Hon'ble Supreme Court and Hon'ble NGT on the subject.

The Member Secretary, UPPCB is directed to send this report to the Registrar General, National Green Tribunal, Principal Bench, New Delhi for placing the same before the Hon'ble Tribunal with a copy to the Chief Secretary, Government of UP for necessary action. The report be uploaded on the website of the committee.

24-08-2020

24-08-2020

X Anup Chandra Pandey

Dr Anup Chandra Pandey
Member, Oversight Committee
Signed by: ANUP CHANDRA PANDEY

X SVS Rathore

Justice SVS Rathore
Chairman, Oversight Committee
Signed by: SURENDRA VIKRAM SINGH RATHORE

August 24, 2020

Annexures: As above

Please visit our website: oscngt.upsdc.gov.in for more information.

BEFORE THE NATIONAL GREEN TRIBUNAL,
Principal Bench, New Delhi
Original Application No. 107/2019

Annexure-1

In the Matter of:

Shah Alam

Applicant(S)

Vs.

State Of Uttar Pradesh

Respondent(S)

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2.	Annexure - I A copy of Hon'ble NGT order dated 05.02.2020.	
3.	Annexure - II A copy of CPCB letter dated 24.02.2020 to UPPCB.	
4.	Annexure - III: A copy of minutes of the meeting held on 15.04.2020 to finalize the action taken status in compliance of the Hon'ble NGT order dated 05.02.2020.	
5.	Annexure - IV: A copy of CPCB directions dated 14.05.2020 under section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 to UPPCB.	
6.	Annexure - V: M/s Jubilant Life Sciences Ltd. emails dated 26.05.2020 and 31.05.2020 to CPCB requesting to give opportunity to represent their case.	
7.	Annexure - VI: A copy of CPCB letter dated 10.06.2020 to UPPCB forwarding request of M/s Jubilant Life Sciences Ltd.	
8.	Annexure - VII: A copy of Closure Directions dated 03.06.2020 to the Unit by UPPCB.	
9.	Annexure - VIII: A copy of UPPCB letter no. H4987/c 7/18/20 dated 11.06.2020 to M/s Jubilant Life Sciences Limited (Distillery Unit), Gajraula, Amroha to dispose the submitted representation.	
10.	Annexure - IX: A copy of Writ petition submitted by the unit before the High Court of judicature at Allahabad i.e. Civil Misc. Writ Petition (Diary No. 10515 of 2020) (under article 226 of Constitution of India), M/s Jubilant Life Sciences Limited (Distillery Unit), Gajraula, Amroha, Uttar Pradesh-244223 Vs. Central Ground Water Authority of India and 03 Others.	

Dr. A. K. Vidyarthi

(Dr. A. K. Vidyarthi)
Scientist-E

Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi- 110032

Place: Delhi
Date: 16th June, 2020

Compliance Report in O.A. No. 107/2019 in the matter of Shah Alam vs. State of Uttar Pradesh

1. The issue raised in this matter is related to violation of environmental norms by M/s Jubilent group of Industries at Gajraula, District Amroha, U.P., affecting the health of the inhabitants of the area.

2. In compliance with the Hon'ble NGT order dated 03.07.2019, inspection of M/s Jubilent Industries Ltd., Gajraula, Amroha was carried out on July 17th & 18th, 2019 by a joint team comprising of the Officials from CPCB Delhi, UPPCB (RO Bijnor), SDM Amroha, and Additional CMO, Professor and Head (Official Incharge), Krishi Vigyan Kendra, Gajraula and Inspection Report dated 13.09.2019, was filed in Hon'ble NGT. Hon'ble NGT vide its order dated 01.11.2019, (corrected order dated 20.11.2019) considered the report filed by the committee and further directed:

"Further action taken report may be filed by the joint Committee of the CPCB and the Uttar Pradesh State PCB within two months by email at judicialngt@gov.in."

3. In pursuance to Hon'ble NGT directions, further Action Taken report was filed by CPCB, which was duly considered by the Hon'ble Tribunal in its order dated 05.02.2020 (**Annexure-I**), and it was further directed:

"9. Accordingly, a further action taken report has been filed by the CPCB on 28.01.2020 to the effect that a meeting was held on 04.12.2019 to discuss the execution of the order already passed after considering the reply of the unit in response to the show cause notice dated 31.10.2019 issued by the State PCB. Compensation amount of Rs. 6,19,00,000/- was assessed for various violations except the illegal withdrawal of ground water. The CGWA was asked to assess the compensation for such illegal drawl and the State PCB was asked to take similar action. Learned counsel for the State PCB states that the State PCB has calculated the compensation at Rs.9.84 crores and a show cause notice has been issued to the industry on 30.10.2019 for which opportunity of hearing has been given to the unit.

10. In view of the above, let further action be taken in accordance with law... ..

11. A further report may be furnished jointly by the CPCB and the UPPCB by email at judicial-ngt@gov.in. The CPCB will be the nodal agency for compliance and coordination."

4. In compliance to the above said directions of Hon'ble Tribunal, CPCB vide its letter-dated 24.02.2020 (**Annexure-II**), has requested Member Secretary, UPPCB to provide action taken report on the observations made by Hon'ble NGT.

5. Subsequently, a videoconference meeting was held with officials of UPPCB & CPCB on 15.04.2020 to discuss the execution of the NGT order dated 05.02.2020 and status of actions taken by UPPCB in the matter and following observations are made:

- i. Regional Officer, Bijnor, UPPCB informed that UPPCB has not issued any statutory direction or passed any order till date to the unit as referred in Hon'ble NGT order dated 05.02.2020.

- ii. Since the inspection report dated 13.09.2019 was filed by the joint committee of CPCB, UPPCB, Health Department, District Admin, U.P. Jal Nigam, Horticulture Department and the Krishi Vigyan Kendra, Amroha on the basis of the inspection carried out, actions required to be taken were well known and also, Hon'ble NGT vide its orders dated 01.11.2019 and 05.02.2020 has directed to take actions against the unit and has not ordered for any further inspection, hence any further inspection is not appropriate at this stage.
- iii. UPPCB shall take further statutory actions including issuance of appropriate directions in response to observations and recommendations made in the report dated 13.09.2019 by the joint committee, show cause notice dated 30.10.2019, along with environmental compensation amount of Rs. 9.84 crores (for illegal withdrawal of ground water) issued by UPPCB within 15 days.

Minutes of the meeting (**Annexure-III**), was issued to UPPCB vide email dated 26.04.2020.

6. It was evident that UPPCB has neither taken any decision in respect of their show cause notice dated 30.10.2019 along with environmental compensation of Rs. 9.84 crores nor has taken any further statutory actions to ensure compliance and recovery of Environmental Compensation (EC) and inordinate delay has already been made by UPPCB.

7. Therefore, CPCB issued directions dated 14.05.2020 (**Annexure-IV**) under section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 to UPPCB to comply with the following:

1. UPPCB shall issue appropriate directions to ensure compliance of observations and recommendations made in the joint inspection report dated 13.09.2019 furnished by the joint committee and decisions of the meeting held on 04.12.2019 & 15.04.2020 in a time bound manner including recovery of Rs. 6.19 crores calculated as EC by the joint committee.
2. UPPCB shall take further statutory actions in response of their issued show cause notice dated 30.10.2019 along with levying EC amount of Rs. 9.84 crores (Calculated by UPPCB in issued SCN) within 15 days.
3. UPPCB shall take appropriate legal actions which may include closure and prosecution in respect of Distillery unit which was found non-complying with respect to ZLD norms.

The action taken report by Uttar Pradesh Pollution Control Board shall be furnished to CPCB within 15 days of recipient of this direction.

8. M/s Jubilant Life Sciences Ltd. through email dated 26.05.2020 and 31.05.2020 (**Annexure-V**) has requested CPCB give them opportunity to represent their case personally. In response CPCB vide letter dated 10.06.2020 (**Annexure-VI**) forwarded their request to UPPCB for appropriate and necessary action considering directions of Hon'ble NGTs.

9. UPPCB issued closure directions dated 03.06.2020 (**Annexure-VII**) under section 33 (A) of the Water Act, 1975 to the unit and levied EC of Rs. 9.84 crores for illegal extraction of ground water and EC Rs. 6.19 crores calculated by the committee for violation of environmental norms, in compliance of Hon'ble NGT order dated 05.02.2020 in O.A. No. 107/2019.

In the closure direction dated 03.06.2020 issued to the unit, it has been mentioned that a joint inspection of the unit by RO, Bijnor, UPPCB and member of NMCG was undertaken on 1st June, 2020 and it was observed that slop boiler was under maintenance, pipeline to carry spent wash to bio-composting yard was found broken at many places and spent wash was found discharged at the nearby fields and drain along the railway line which is in violation of consent conditions. Also, concrete lining of the lagoon A and Lagoon B has not been done as recommended in the inspection report of the inspection undertaken on 17.07.2019 and 18.07.2019. Therefore, UPPCB has issued closure direction to the unit as above.

10. UPPCB vide their letter no. H49877/c-7/18/20, dated 11.06.2020 disposed the representation of M/s Jubilant Life Sciences Limited (Distillery Unit), Gajraula, Amroha (which was forwarded to UPPCB by CPCB vide letter dated 10.06.2020) and directed the unit to comply with UPPCB closure directions dated 03.06.2020. UPPCB letter dated 11.06.2020 is annexed as **Annexure-VIII**.

11. As per the information received from the UPPCB through email, the unit has filed a writ petition in the High court of judicature at Allahabad i.e. Civil Misc. Writ Petition (Diary No. 10515 of 2020) (under article 226 of Constitution of India), M/s Jubilant Life Sciences Limited (Distillery Unit), Gajraula, Amroha, Uttar Pradesh-244223 Vs. Central Ground Water Authority of India and 03 Ors. with prayer to pass an ad-interim stay order on UPPCB's closure notice dated 03.06.2020 levying environmental compensation as well as the sealing order of UPPCB dated 06.06.2020. Copy of the Writ petition is annexed as **Annexure-IX**.

Now, this report is submitted in compliance of Hon'ble NGT's directions.

Item No. 03

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 107/2019

(With report dated 28.01.2020)

Shah Alam

Applicant(s)

Verses

State of Uttar Pradesh

Respondent(s)

Date of hearing: 05.02.2020

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER
HON'BLE MR. SIDDHANTA DAS, EXPERT MEMBER**

For Respondent(s): Mr. Pradeep Misra, Advocate for UPPCB
Mr. Atif Suhrawardy, Advocate for CPCB

ORDER

1. The matter has been put up for considering the compliance of earlier order of this Tribunal dated 01.11.2019 noting that M/s Jubliant group of Industries at Gajraula, District Amroha, U.P was violating of environmental norms, requiring action to be taken by statutory regulators, in accordance with law.
2. The order passed by this Tribunal was based on report dated 13.09.2019 furnished by a joint Committee of the CPCB, UPPCB, Health Department, District Admin., U.P Jal Nigam, Horticulture Department and the Krishi Vigyan Kendra, Amroha, based on inspections carried out site. The violations were noticed in the report as follows:

3. After examining sources of fresh water, water consumption, rain water harvesting system and analysis of ground water samples, the Committee made observations with reference to the water balance. It was found that the unit did not have NOC for drawl of ground water after 04.04.2019. As per report of the CGWB dated 31.03.2013, District Amroha had deteriorated from 'semi-critical' to 'over-exploited' category. The Committee thereafter made observations with regard to other different processes.
4. With regard to captive power plant, it was observed that the plant failed to meet emissions norms with respect to NO₂.
5. With regard to molasses based distillery, it was found that there was no permission of ground water after 04.04.2019. The raw spent wash generation was 1956.27 KLD and designed feed capacity of MEE was 1740 KLD which indicated that MEE was inadequate to concentrate entire RSW/BMSW. The rain water harvesting system in the compost area was found to be contaminated by the spent wash. It was concluded that the unit operated at 90 KLD of alcohol production, which is more than 44 KLD corresponding to incinerator operation 3.2 kl/hr as a result of which accumulated spent wash in lagoons and other storage facility for bio-composting which was not permitted during monsoon period as per the consent condition. Hence, there was possibility of by-pass of such accumulated spent wash during rainy season which could not be over ruled. Further, area of the covered bio-compost yard was damaged therefore, bio-composting during rainy season should be prohibited. In the adequacy report of Year: 2017 submitted by the unit, as per the MEE plant performance data (Copy of register data) (Section-7-III), showed only 25-30 % Solids in the final product. So incineration of slop containing such low solid content in the slop boiler during entire year was questionable. However, as per analysis result, total solids of spent wash at MEE inlet was 13.81 %, which indicated that, Raw Spent Wash/RO reject/mix of Raw Spent Wash and RO Reject was being fed into MEE for concentration only. No Spent wash from lagoons A & B was recirculated. It was therefore concluded that the unit only employed bio-composting route for spent wash disposal after MEE concentration for total production of 91 KLD even during rainy season which was gross violation of consent conditions. The lagoon was partitioned into two parts for which 12,000 m³ volume had been filled up with soil, however, filled up area was yet to make lined using concrete. In compliance of the CPCB direction dated 07.12.2015, the unit should restrict its storage capacity of lagoons for bio-composting upto 15869 m³ - 15900 m³ and for incineration through slop fired boiler upto 1841.3 m³ - 1900 m³, making a total of 17800 m³. Whereas the unit was having a storage

capacity of 32,000 m³ in lagoon A and B and 350 m³ for the slop for incineration. The unit representative informed that the diluted spent wash generated due to rain from the compost yard collected through garland drain was being collected and recycled to the lagoon. However, the same was required to be recycled to MEE for further concentration. Analysis result of sample collected from inlet of Lagoon 'A' showed pH-6.62, COD-187206 mg/l, TS-194820 mg/l, which required to be recycled through MEE for concentration. Possibility of storage of RO reject also could not be ruled out. The temporary lining of the sludge storage/ponding area was found damaged. Leachate Spent wash which was found stored in this ponding area with COD-14095 mg/l, BOD-2930- mg/l, Total Solids-28500 mg/l, which indicates the storage of leachate spent wash posing threat to ground water quality. The composting mass should have a certain moisture content in it for organisms to survive. The optimum moisture content should be between 50-60 %. The moisture tends to occupy the free air space between the particles. Hence, when the moisture content is very high anaerobic conditions set in. However, when press mud as filler material was continuously mixed with spent wash till it's field capacity before draining out as liquid i.e., upto 96 % moisture content, resulting in almost no pore spaces available for aeration. In this circumstance, the unit may not be allowed to operate its distillery unit till the stored diluted (24%) spent wash in the lagoon B (16000 m³) get consumed through slop boiler after concentrating through MEE. The unit was having total Bio-composting area of 30.0 Acres. Out of which Covered area is 16.8 Acre & remaining 13.2 Acres was uncovered. For utilization of concentrated spent wash generated from 183 KLD molasses based distillery unit (for non-monsoon season), the total area available was 30.0 acres, which is adequate. Further, the compost was reported to be given to the marketing companies. This is also to submit that, prior to the selling of compost, the distillery unit was required to get the compost samples analysed and execute marketing with proper marking / specifications of the compost on the bags. However, no document was available regarding sell of compost.

6. With regard to distillery unit, it was observed:

"7.6 Recommendations for the Distillery Unit

As per the observations made above, the distillery plant is non-complying unit with respect to ZLD norms and the following recommendations are made:

1. The unit shall recycle the stored spent wash from the old ash pond under supervision of the UPPCB to ensure that no traces of spent wash remain in ash pond.

2. *The unit is not operating incinerator/slop furnace as per design capacity (11.5 KL/Hr) to consume the concentrated spent wash generated during the non-monsoon/monsoon season which resulted accumulation of excess spent wash with leachate (bio-compost area) in lagoons. Since, the lagoons are almost filled up, only the freeboard is left, incinerator operates only at 30% of its installed capacity (50% of the requisite capacity), covered compost yard is completely filled with press mud having high moisture content and damaged roof of covered compost yard which will not allow further disposal of spent wash for bio-composting, the unit shall be directed to stop its distillery manufacturing process and shall consume the already stored spent wash through further concentration for the use in the incinerator under supervision of UPPCB. Thereafter capacity of distillery plant shall be restricted to the capacity as decided by UPPCB till the incinerator is commissioned at full capacity.*
3. *The unit shall restrict its storage capacity of concentrated spent wash upto 17800 m³ including 07 days for incinerator and 30 days for bio-composting, both separately.*
4. *The unit made partition in the lagoon by filling it with soil and made two lagoons i.e., Lagoon 'A' and Lagoon 'B'. However, the unit shall make the filled up area lined, by using concrete.*
5. *The unit shall dismantle/fill/level the additional storage capacity of the lagoon in time bound manner.*
6. *The unit is storing spent wash either in Lagoon 'A' or Lagoon 'B', hence the spent wash found stored in Lagoon 'A' and Lagoon 'B' shall have the same properties. The unit shall operate MEE uniformly maintaining the quality of the concentrated spent wash for efficient use in bio-composting as well as in incineration.*
7. *The unit shall restrict the use of excess spent wash in bio-composting so that the situation of generation of diluted spent wash does not arise.*
8. *The unit shall stop storage of the lagoon sludge in open area to avoid further dilution with rain water and shall use the sludge directly for bio-composting.*
9. *Spent wash conveyor line from the unit to the lagoons as well as to the compost yard shall be rechecked for any leakage. UPPCB shall verify the same.*

10. *The pipelines for carrying the spent wash to the ash ponds shall be dismantled after recycling the stored spent wash from the ash pond to the lagoons.*
11. *The unit may be asked to implement the requisite facility as per suggestion of the water audit report so that detailed study may be carried out to reduce the withdrawal of the ground water.*
12. *The unit may not be allowed to continue bio-composting during rainy season as the covered bio-compost yard was found damaged.*
13. *CGWA may be directed to investigate the infrastructure developed by the unit for rain water harvesting facilities inside and outside the premises and may take decision on the renewal applications of the unit for abstraction of the ground water.*
14. *Environmental compensation (EC) for illegal disposal of spent wash causing potential threat to ground water where ground water of the area is already deteriorated to "over exploited" category. Also EC with regard to operation of the distillery plant and disposal of spent wash in violation of consent condition may also be imposed.*
15. *Rain water harvesting system at biocomposting site may not be advisable to avoid contamination of the ground water with colored effluent.*
16. *As per the analysis result, CPU RO Permeate have pH-9.48, COD-2083 mg/l and BOD-1078 mg/l is being utilized in cooling tower which may not be appropriate for having such high pH. The unit may install additional system to improve the quality of CPU permeate.*
17. *The unit shall set up proper and separate systems for concentration of spent wash upto 45 % solids and upto 30 % solids for incineration and for bio-composting respectively."*

7. The recommendations of the Committee were noted as follows:

“

7. Finally, the following recommendations have been made:

“18.0 Recommendations based on the above Observations

18.1. Water and Waste water Management

1. *M/s. Jubilant Life Sciences Ltd., Gajraula has installed meters at borewells for withdrawal of raw water, waste water generation, ETP inlet and outlet for measurement of effluent discharge and recycled water consumption points. However, all the consumption points are not metered. It is recommended that all fresh water consumption points and effluent recycling points should be metered.*
2. *All existing meters should be periodically calibrated and records to be maintained.*
 - a. *At inlet (make up water separately for fresh water and recycled treated waste water) and outlet (blow down) of cooling towers.*
 - b. *Condensate generated from each stream and recycled;*
 - c. *Individual waste water streams at source of generation, effluent treatment plant and recycling points;*
 - d. *Inlet of STP etc.*
3. *The existing turbine type water flow meters on bore wells should be converted to digital magnetic flow meters for better accuracy.*
4. *All domestic waste water generated from plant and colony should be accounted for and should be sent to STP and metering at STP inlet is to be done.*
5. *The unit shall obtain NOC: from CGWA for withdrawal of groundwater at earliest as the CC'1/. NOCs have already been expired on 04.04.2019.*
6. *Considering the ground water quality of Gajraula, CGWA shall assess the renewal applications of all the plants of M/s Jubilant Industries Ltd., Gajraula-complex and shall decide whether the unit shall be allowed to abstract the ground water or not. CGWA shall decide in accordance to the Hon'ble NGT.*
7. *Fresh water consumption in cooling towers is around 50% of total fresh water consumption. It is recommended to take measures for further reduction of fresh water consumption in Cooling Tower through increase in recycling of waste water/condensate after proper treatment e.g.-*
8. *Attempt should be made to reduce the quantity of makeup water to each Cooling Tower by increasing Cycle of Concentration (COC);*

- a. *Continuous efforts to be made for reduction in steam consumption and effluent generation thereby reducing fresh water consumption;*
- b. *It is recommended to provide Rain Water Harvesting system in non-process areas for water conservation.*

18.2 Captive Power Plant

1. *The plant failed to meet the emission norms with respect to NO, (459.9 mg/Nm³ against the norms of 300mg/Nm³), hence the unit shall maintain and operate Air Pollution Control Systems ESP on the boilers regularly and ensure that emissions of all the stacks are within the prescribed norms.*
2. *The unit shall submit the ambient air quality report and stack report of all the air pollution sources from MOEF&CC authorized laboratory on quarterly basis, as mentioned in the consent.*
3. *The unit is having agreement with M/s. Shree Cement Ltd. to supply entire quantity of fly ash (8500-9000 MT per month) generated by its captive power/boiler plant at Bhartiagram Gajraula to SCL, however as per the fly ash disposal data of 2019 provided by the unit, only 5200 MT (average) was sent to SCL. The same may be increased as per the agreement to avoid additional ash disposal on ash pond. This will reduce the water consumption also.*
4. *The unit shall keep and maintain Ash generation as well as disposal record.*

18.3 Distillery Plant

1. *The unit shall obtain NOC from CGWA for withdrawal of groundwater in distillery plant at earliest as the CGWA NOC have already been expired on 04.04.2019.*
2. *The distillery plant should take measures to reduce the spent wash generation from 10.69 to 6-8 KL/KL alcohol production.*
3. *The unit made partition in the lagoon by filling it with soil and made two lagoons i.e., Lagoon 'A' and Lagoon 'B'. However, the unit shall make the filled up area lined, by using concrete.*

4. *The unit shall dismantle/fill/level the additional storage capacity of the lagoon in time bound manner.*
5. *The unit shall restrict the use of excess spent wash in bio-composting so that the situation of generation of diluted spent wash does not arise.*
6. *The entire covered compost area was found full of wind rows of press mud with high moisture content, hence further composting for utilization of spent wash could not be carried out.*
7. *The unit shall stop storage of lagoon sludge in open area to avoid further dilution with rain water and shall use the sludge directly for bio-composting.*
8. *As per the Standard Operating Procedure for Bio-composting operation of molasses based distillery, the distillery plant shall provide covered shed having platform for ready compc4 which was not available at compost yard.*
9. *As per the Standard Operating Procedure for Bio-composting operation of molasses based distillery, the entrance of the bio-compost yard should be paved all-weather road for approach of vehicles to bio-compost yard. Accordingly the unit shall take the immediate actions to implement the same.*
10. *The distillery plant shall not be allowed: operate until the stored spent wash in lagoon 'B' (Approx. volume 16000 m³) get consumed through slop boiler after concentrating through MEE.*
11. *As per the Standard Operating Procedure for Bio-composting operation of molasses based distillery, Bio-compost shall be analyzed for parameters as per the Fertilizer Control order with latest amendments and shall be packed as per the customer requirement. Also, the ready compost must be weighed and record the same shall be maintained. However, no document was available regarding the sell of ready compost.*

18.4 Chemical Unit-I

- *The effluent from Chemical unit-I sent to CETP. The treated effluent from CETP is sent to CTRO.*
- *Reject of CTRO is used for spray on coal stock and ash for dust suppression. This effluent cannot be*

used for ash quenching which should be stopped immediately.

18.5 Chemical Effluent Treatment Plant (CETP)

- 1. The industrial effluent generated from Chemical unit-I and Polymer plant is treated commonly in CETP for which the unit is having MoU.*
- 2. The unit should stop discharge of effluent for horticulture and entire effluent should be recycled/reused in process and or cooling tower.*

18.6 Common Cooling Tower Reverse Osmosis Plant (CTRO)

- 1. CTRO reject has characteristics BOD-1294 mg/l, COD-3189 mg/l, TDS-6032 mg/l and Colour-147 hazen. This effluent can be used for spray on coal yard only and not for ash quenching. The unit should install a dedicated pipeline along with metering arrangement for carrying CTRO reject upto coal yard and spray arrangement exclusively using this effluent.*

18.7 Stack Emission Monitoring Results

- 1. As per the analysis result of stack at Sulphuric Acid plant, it was found non-complying w.r.t **SO₂-2572 mg/Nm³ against** prescribed standard limit of 1370 mg/Nm³, which indicates violation of norms w.r.to SO₂ emission. Hence, the unit shall maintain the wet scrubber periodically to restrict SO₂ emission within the prescribed norms.*

To evaluate the performance of the wet scrubber, the unit shall carry out monitoring of the relevant stack(s) through EPA recognized laboratory quarterly.

- 2. As per the analysis result of stack at Captive Power Plant (90 TPH), Boiler, it was found non-complying w.r.t **NO₂-459.99 mg/Nm³** against the standards limit of 300 mg/Nm³, which indicates violation of norms w.r.to NO₂ emission.*

To restrict the NO_x emission proper bed height & proper fuel to air ratio should be maintained, and shall carry out monitoring of the relevant stack(s) through EPA recognized laboratory quarterly.

18.8 Ambient Air Quality Monitoring Results

1. As per the analysis result of ambient air quality monitoring (Refer Table 17) near CDF plant, near ETP area and near terrace of Admin building, PM_{10} was found **101.2 $\mu\text{g}/\text{m}^3$, 132.1 $\mu\text{g}/\text{m}^3$ and 120.6 $\mu\text{g}/\text{m}^3$** respectively against notified standard limit of $100 \mu\text{g}/\text{m}^3$. This indicates the polluting ambient air near CDF plant, near ETP area and near terrace of Admin building in terms of PM_{10} .
2. Since, the stack emission monitoring results are complying with the norms of PM_{10} the increased level of PM_{10} in ambient air quality may be contributed by the other sources like due to crushing and handling of the coal, fly ash handling, vehicular movement in factory premises and heavy vehicular traffic on NH-24 near the factory premises.
3. The unit shall comply with all the consent conditions mentioned in the valid consent related to air pollution including submission of the ambient air quality report of all the air pollution sources from MOEF&CC authorized laboratory on quarterly basis.

18.9 Hazardous waste

1. The unit shall sell caustic lye along with other hazardous waste generated by the unit only to the authorized utilizer/recycler; and shall maintain records and manifest document as required under Rule 19 of the HOWM Rules, 2016.
2. The unit shall install automatic water sprinkling arrangements, fire alarming systems, flame arresters, smoke /heat detectors, fire extinguishers and other necessary provisions as stipulated under the Guidelines for storage of incinerable hazardous wastes;
3. The unit shall maintain date wise record of quantity and category of hazardous waste disposed in the captive SLF.
4. The unit shall maintain date wise record of leachate generated from captive SLF.

5. *The unit shall install display board outside the factory gate displaying details of hazardous wastes being handled by the unit.*
 6. *The unit shall install automatic water sprinkling arrangements, fire alarming systems, flame arresters, smoke/heat detectors, fire extinguishers and other necessary provisions which are required in the hazardous waste storage area as stipulated under the Guidelines for storage of incinerable hazardous wastes.*
 7. *The unit shall maintain record of waste disposed at SLF and leachate generation from SLF."*
8. The Tribunal thereafter observed:
- "
8. *The above observations and recommendations establish violation of environmental norms which can be summed up as follows:*
 - i. *None of the units of Jubilant group of Industries in Gajraula Industrial Complex has requisite permission for ground water extraction but such extraction is continuing in violation of law.*
 - ii. *Captive power plant is not complying with respect to NO₂ standards.*
 - iii. *The distillery plant as per the adequacy report of the Joint Committee indicates that the RO and MEE plants are not installed as per the requirements. Further, the compost yard is not maintained as per the guidelines of CPCB and also the compost quality is not ascertained before providing to the farmers.*
 - iv. *The effluents of chemical unit 1 and the polymer unit are collectively treated in a chemical effluent treatment plant and both the units have been consented as Zero Liquid Discharge. The treated effluents from the chemical effluent treatment plant should operate on ZLD system and this effluent may not be consented for utilization for horticulture purpose.*
 - v. *The 400 KLD of sewage after treatment is utilized for horticulture/agriculture. The treated sewage is not meeting with respect to faecal coliform. After treatment, it can be better utilized for industrial use so to reduce consumption of ground water.*

9. *We have also observed that there have been several inspections carried out in the past with regard to all the industries and the actions required to be taken are well known. UPPCB has not taken any action to ensure compliance nor imposed environment compensation so far. As regulatory body, entrusted with statutory functions, has thus failed in its duty so far.*
10. *Though we have yet not issued notice to the units in question which is to be considered in the light of action of the statutory authorities, Shri Sanjay Upadhyay , Advocate sought to appear for the industrial units to submit that once applications are filed for permission to extract groundwater, extraction of groundwater cannot held to be illegal. We are unable to accept this submission. As held by this Tribunal on several occasions, extraction of groundwater in semi critical, critical and over exploited areas is required to be regulated in view of judgment of the Hon'ble Supreme Court in M.C Mehta Vs. Union of India (1997) 11 SCC 312. The report notes that the area in question has deteriorated from semi critical to over exploited. In such a situation, while extraction of groundwater for drinking purposes may stand on different footing, there is no absolute right for such extraction for industrial purposes. Such extraction may lead to further deterioration of limited groundwater resource depriving the inhabitants of access to drinking water. The contention is thus rejected. We refrain from dealing with the merits of further remedial action which is yet to be taken by the statutory authorities after giving opportunities to the units in question in accordance with law except that in the light of facts found further action needs to be taken and report furnished to this Tribunal."*
9. 'Accordingly, a further action taken report has been filed by the CPCB on 28.01.2020 to the effect that a meeting was held on 04.12.2019 to discuss the execution of the order already passed after considering the reply of the unit in response to the show cause notice dated 31.10.2019 issued by the State PCB. Compensation amount of Rs. 6,19,00,000/- was assessed for various violations except the illegal withdrawal of ground water. The CGWA was asked to assess the compensation for such illegal drawl and the State PCB was asked to take similar action. Learned

counsel for the State PCB states that the State PCB has calculated the compensation at Rs.9.84 crores and a show cause notice has been issued to the industry on 30.10.2019 for which opportunity of hearing has been given to the unit.

10. In view of the above, let further action be taken in accordance with law. It is not necessary to give any hearing to unit at this stage by this Tribunal as the action has to be taken by the statutory regulators in exercise of their statutory powers and in the process, the unit has to be heard. There is a further remedy of appeal for the unit against any such order. Hearing cannot be sought to preempt a direction to the statutory regulator to perform its statutory duties, based on objective material showing violations of environmental norms subject to remedy of appeal of the affected party. If the Tribunal grants hearing at this Stage, there will be no relevance hearing by the Regulator. We take note of the observations in the report of the CPCB that the TPA report by the IIT Delhi is unwarranted. Even according to the IIT Delhi, it is a dry report based on information provided by the industry and was given inadvertently.

11. A further report may be furnished jointly by the CPCB and the UPPCB by email at judicial-ngt@gov.in. The CPCB will be the nodal agency for compliance and coordination.

A copy of this order be sent to the CPCB and the UPPCB by email.

List for further consideration on 21.04.2020.

Adarsh Kumar Goel, CP

S.P Wangdi, JM

Dr. Nagin Nanda, EM

Siddhanta Das, EM

February 05, 2020
Original Application No. 107/2019
AK



Speed-post/E-mail

F. No. B-190198/NGRBA /CPCB/Distillery/II/2016-17

Dated: 24.02.2020

To,

The Member Secretary,
Uttar Pradesh Pollution Control Board, T.C.-12V,
Vibhuti Khand, Gomti Nagar,
Lucknow-226010

Subject: Hon'ble NGT Order dated 05.02.2020, in the matter of Shah Alam Versus State of Uttar Pradesh (O.A. No. 107/2019) – reg.

Reference:

- Hon'ble NGT Order dated 05.02.2020, in the matter of Shah Alam Versus State of Uttar Pradesh (O.A. No. 107/2019)
- CPCB letter dated 23.01.2020 to MS, UPPCB

Sir,

This has reference to the Hon'ble NGT order dated 05.02.2020 (copy enclosed) in the matter of **Shah Alam Versus State of Uttar Pradesh** wherein the following is directed:

“9. Accordingly, a further action taken report has been filed by the CPCB on 28.01.2020 to the effect that a meeting was held on 04.12.2019 to discuss the execution of the order already passed after considering the reply of the unit in response to the show cause notice dated 31.10.2019 issued by the State PCB. Compensation amount of Rs. 6,19,00,000/- was assessed for various violations except the illegal withdrawal of ground water. The CGWA was asked to assess the compensation for such illegal drawl and the State PCB was asked to take similar action. Learned counsel for the State PCB states that the State PCB has calculated the compensation at Rs.9.84 crores and a show cause notice has been issued to the industry on 30.10.2019 for which opportunity of hearing has been given to the unit

11. A further report may be furnished jointly by the CPCB and the UPPCB by email at judicial-ngt@gov.in. The CPCB will be the nodal agency for compliance and coordination.

In view of above, it is therefore, requested to provide action taken report on the above observations made by Hon'ble NGT in its order dated 05.02.2020 at the earliest, preferably by 1st March, 2020.

Encl: As above

Yours faithfully

A.K. Vidyarthi
24/02/20

(A.K. Vidyarthi)

Additional Director & Divisional Head, WQM-II

Email: akvidyarthi@gmail.com



NGRBA Cell <ngrba.cpcb@gmail.com>

Minutes of Meeting held on 15.04.2020 through Video conference w.r.t Hon'ble NGT order dated 05.02.2020 in the matter of Shah Alam Vs State of Uttar Pradesh in O.A. No. 107/2019

1 message

NGRBA_Cell (CPCB) <ngrba.cpcb@gmail.com>

Sun, Apr 26, 2020 at 3:53 PM

To: MS UPPCB <ms@uppcb.com>, ceo7 <ceo7@uppcb.com>, robijnaur robijnaur <robijnaur@uppcb.com>

Cc: Ajit Vidyarthi <akvidyarthi@gmail.com>, MRINAL KANTI BISWAS <biswasmrinal@gmail.com>

Bcc: shivangigoswami4413@gmail.com, Moumita Choudhury <moumita.choudhury@gmail.com>, Anshul kumari <anshul0314@gmail.com>, chetalanu@gmail.com

Sir,

I am directed to forward the Minutes of the Meeting held on 15th April, 2020 (11:00 AM) through video conference w.r.t Hon'ble NGT order dated 05.02.2020 in the matter of Shah Alam Vs State of Uttar Pradesh in O.A. No. 107/2019. Kindly find the minutes of the meeting attached herewith.

Regards

Shivangi Goswami

RA-I, WQM-II

—
Water Quality Management-II Division
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar
Shahdara, Delhi - 110032
Fax.no. 011-22384025
Alternate e-mail: ngrba.cpcb@nic.in

 MOM.15.04.20.Zoom.Jubliant.pdf
471K

OFFICE MEMORANDUM

Subject: Minutes of Meeting held on 15.04.2020 through Video conference w.r.t Hon'ble NGT order dated 05.02.2020 in the matter of Shah Alam Vs State of Uttar Pradesh in O.A. No. 107/2019

A meeting was held through Video conference on 15.04.2020 at 11:00 AM with officials of UPPCB, RO-Bijnor and CPCB to finalize the Action taken status in compliance to Hon'ble NGT order dated 05.02.2020 in the matter of Shah Alam Vs State of Uttar Pradesh in O.A. No. 107/2019. The minutes of the meeting is enclosed for kind information and necessary actions please.

Yours Faithfully,
Sd/-

(A.K.Vidarthi)
Additional director and Divisional Head-WQM II
Central Pollution Control Board
(Ministry of Environment, Forest & Climate Change)
East Arjun Nagar, Delhi-110032

Copy to,

- 1. Member Secretary, Uttar Pradesh Pollution Control Board,**
Building No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010
- 2. Regional Officer, Bijnor**
Uttar Pradesh Pollution Control Board, 108/11, Avas Vikas Colony, Bijnor, U.P.

For Information,

- 1. PS to MS, Central Pollution Control Board, Delhi**

Sd/-

(A.K.Vidarthi)
Additional director and Divisional Head-WQM II
Central Pollution Control Board
(Ministry of Environment, Forest & Climate Change)
East Arjun Nagar, Delhi-110032

Minutes of Meeting held with UPPCB and CPCB on 15.04.2020 through Video conferencing at 11:00 AM for finalization of the Action taken status in compliance to Hon'ble NGT order dated 05.02.2020 in the matter of Shah Alam Vs State of Uttar Pradesh in O.A. No. 107/2019

Due to lockdown situation created by COVID-19 and to comply with the NGT order dated 05.02.2020 wherein it was directed to furnish a report jointly by the CPCB and the UPPCB, a meeting was convened on 15.04.2020 through video conference at 11:00 AM with officials of RO-Bijnor, UPPCB and CPCB.

List of the officials attended the meeting is enclosed at **Annexure-1**.

Discussion were held on the action taken status by UPPCB against M/s Jubliant Group of Industries, Gajraula, Amroha in Compliance to the NGT order dated 05.02.2020 in the matter of Shah Alam vs. State of Uttar Pradesh in OA no. 107/2019.

During meeting RO, Bijnor informed about the show cause notices issued by UPPCB and the respective responses given by the unit however, it was told the same and has already be taken into cognizant by the NGT in its latest order.

It was further confirmed the request made by UPPCB to conduct joint inspection of the unit for compliance may not be required as action again the unit is yet to be taken by UPPCB

UPPCB was advised to initiate action and action taken report may formally be submitted to CPCB so that the same be finalised and submitted to Hon'ble NGT.

Based on the detailed deliberations held, it was decided jointly that, UPPCB shall issue directions to M/s Jubliant Group of Industries, Gajraula, Amroha as directed by Hon'ble NGT in it's order dated 01.11.2019 (corrected order dated 20.11.2019) & 05.02.2020 and then shall submit the point wise compliance status of NGT order dated 05.02.2020 to CPCB positively by 15.05.2020.

The meeting ended with of vote of thanks.

Annexure-1

The list of participants is as below:

Sr. No.	Name of Officer	Organization	Designation	Email-Id
1.	J.P.Maurya	UPPCB-Bijnor	RO-Bijnor	robijnaur@uppcb.com
2.	A.K.Sharma	UPPCB-Bijnor	AEE	robijnaur@uppcb.com
3.	A.K.VIdyarthi	CPCB, Delhi	DH-WQM II	akvidyarthi@gmail.com
4.	M.K.Biswas	CPCB, Delhi	Sc. D	biswasmrinal@gmail.com
5.	Anu Chetal	CPCB, Delhi	Sc. B	chetalanu@gmail.com
6.	Anshul Kumari	CPCB, Delhi	RA-II	anshul0314@gmail.com
7.	Moumita Choudhary	CPCB, Delhi	RA-I	moumita.choudhury@gmail.com
8.	Shivangi Goswami	CPCB, Delhi	RA-I	shivangigoswami4413@gmail.com



Speed Post

B-190198/NGRBA/Distillery/CPCB/11/2016-17/54

13th May, 2020

14

To,
Member Secretary,
Uttar Pradesh Pollution Control Board
Building No. TC-12v, Vibhuti Khand,
Gomti Nagar, Lucknow-226010

DIRECTIONS UNDER SECTION 18 (1) (b) OF WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974

WHEREAS, among others, under section 17 of the Water (Prevention and Control of Pollution) Act, 1974, one of the functions of the State Pollution Control Board (SPCB)/Pollution Control Committee (PCC), constituted under the water (Prevention & Control of Pollution) Act, 1974 is to plan a comprehensive program for prevention, control and abatement of pollution of streams and wells located in the State /UT and to secure the execution thereof; and

WHEREAS, the Central Government has notified the standards for discharge of environmental pollutants from various categories of industries under the Environment (Protection) Act, 1986 and the rule framed there under; and

WHEREAS, SPCBs/PCCs can stipulate stringent standards for discharge of environmental pollution from various categories of industries than those notified by the Central Government, under the Environment (Protection) Act, 1986 and Rules framed there under; and

WHEREAS, M/s Jubilant Industries Ltd., Gajraula, Amroha (hereinafter referred as 'the Unit') have following six manufacturing units in their premises at Gajraula, Dist. Amroha.

- Coal based Captive Co-Generation Power Plant (48 MW capacity-as per consent to operate)
- M/s Jubilant Life Sciences Ltd. (Distillery Unit), Bharatigram, Gajraula, Amroha, UP (Ethyl Alcohol)
- M/s. Jubilant Life Sciences Ltd. (Chemical Unit I), Bharatigram, Gajraula, Amroha, UP (Formaldehyde, Acetaldehyde, Ethyl Acetate, Acetic Acid, Acetic Anhydride, etc..) and
- M/s. Jubilant Life Sciences Ltd. (Chemical Unit II). Bharatigram, Gajraula, Amroha, UP (Pyridine & Fine Chemicals)
- M/s. Jubilant Agri & Consumer Products Ltd. (Fertilizer Unit), Bharatigram, Gajraula, Amroha, UP (Single Super Phosphate, Granulated SSP, Sulphuric Acid)
- M/s. Jubilant Agri & Consumer Products Ltd. (Polymer unit), Bharatigram, Gajraula, Amroha, UP (Solid PVA & derivatives, Polyurethane derivatives, Wood Finish, Estergum); and

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WHEREAS, this industrial complex has common utility services catering to the auxiliary and process support requirement such as:

- i. Water Management System (DM Water, Process steam, Spent Solvent Recovery systems)
- ii. Common Cooling Water blowdown effluent management system (CTRO) – 1200 KLD
- iii. Chemical Effluent Treatment Plant (CETP) – 700 KLD
- iv. Sewage Treatment Plant (STP) – 400 KLD
- v. Incinerators - 3 nos. for Liquid – 288 KLD &
2 nos. for Gaseous/Thermo Oxidizer – 1500 kg/hr.
- vi. Secured landfill – 11000 MT
- vii. Hazardous waste management; and

WHEREAS, M/s Jubilant Group of Industries at Gajraula, Amroha including common utility services were jointly inspected on 17.07.2019 & 18.07.2019 by officials from UPPCB, SDM Amroha, Additional CMO, Professor & Head (Official In-charge) of Krishi Vigyan Kendra, Gajraula and CPCB, Delhi in compliance to the NGT order dated 03.07.2019 in the matter of Shah Alam Vs. State of Uttar Pradesh; and

WHEREAS, the joint inspection report was submitted in Hon'ble NGT dated 13.09.2019 by the joint committee; and

WHEREAS, Hon'ble NGT accepted the joint inspection report and passed order dated 01.11.2019 (corrected order dated 20.11.2019) to take actions against M/s Jubilant Group of Industries against violation of Environment norms and to submit further action taken report within two months by the joint committee of the CPCB and UPPCB; and

WHEREAS, CPCB convened a meeting on 04.12.2019 to discuss compliance of the NGT order dated 01.11.2019 and to discuss the action taken status in respect of the observations and recommendations made in the joint inspection report with officials of UPPCB so that the joint action taken report could be filed by the joint committee to NGT by 01.01.2020; and

WHEREAS, based on the detailed deliberations held in the meeting, minutes of the meeting was issued and UPPCB was asked to comply with the following:

1. The UPPCB shall issue the following directions to the units of M/s Jubilant group of industries to adhere with the recommendations of the joint inspection committee report as accepted & referred by NGT in its order dated 01.11.2019 including closure of the Distillery unit within 15 days.

M/s Jubilant Life Sciences Ltd., Distillery unit

- i. The unit shall stop its distillery manufacturing process till compliance of the directions issued.
- ii. The unit shall consume the already stored spent wash through further concentration for use in the incinerator.
- iii. The unit shall recycle the stored spent wash from the old ash pond to ensure that no traces of spent wash remain in ash pond.

- iv. The unit shall restrict its storage capacity of concentrated spent wash upto 17800 m³ including 07 days for incinerator and 30 days for bio-composting separately by dismantling /filling /levelling the additional storage capacity of the lagoon within 30 days.
- v. The unit has made partition in the lagoon by filling it with soil and made two lagoons i.e., Lagoon 'A' and Lagoon 'B'. The unit shall line up the area by using concrete.
- vi. To maintain the quality of the concentrated spent wash for efficient use in bio composting as well as in incineration the unit shall operate its MEE uniformly.
- vii. To avoid the situation of generation of diluted spent, the unit shall restrict the use of excess spent wash in bio-composting.
- viii. The unit shall stop storage of the lagoon sludge in open area and shall use the sludge directly in bio-composting.
- ix. After recycling the stored spent wash from the ash pond, the unit shall dismantle the pipelines for carrying the spent wash to the ash ponds.
- x. The unit shall implement the requisite facility as per suggestion of the water audit report so that detailed study may be carried out to reduce the withdrawal of the ground water.
- xi. To avoid contamination of the ground water with colored effluent the unit shall close down the rain water harvesting system at bio-composting site.
- xii. The unit shall stop bio-composting during rainy season as the covered bio-compost yard was damaged.
- xiii. The unit shall take measures to reduce the spent wash generation from 10.69 to 6-8 KL/KL alcohol production.
- xiv. The unit shall install additional system to improve the quality of CPU permeate. As per the analysis result, CPU RO Permeate have pH-9.48, COD-2083 mg/l and BOD-1078 mg/l is being utilized in cooling tower, which may not be appropriate at such high pH.
- xv. The unit shall set up proper and separate systems for concentration of spent wash upto 45 % solids and upto 30 % solids for incineration and for bio-composting respectively.

Captive Power Plant

- i. The unit shall maintain and operate Air Pollution Control Systems (ESP) on the boilers regularly and ensure that emissions of all the stacks are within the prescribed norms.
- ii. The unit shall submit time bound action plan for augmentation/retrofitting of ESP.
- iii. The unit shall submit the ambient air quality report and stack report of all the air pollution sources from MOEF&CC authorized laboratory on quarterly basis.
- iv. To avoid additional ash disposal on ash pond, the unit shall ensure and increase the disposal of fly ash as per the agreement.
- v. The unit shall keep and maintain Ash generation as well as disposal record.

Water and Waste-water Management

- i. The unit shall install meter on all fresh water consumption and effluent recycling points.
- ii. The unit shall calibrate and maintain records of all existing meters periodically.
- iii. The unit shall replace the existing turbine type water flow meters on bore wells with digital magnetic flow meters.

- iv. The unit shall send all domestic waste water generated from plant and colony to STP and metering at STP inlet shall be done.
- v. The unit shall obtain NOCs for withdrawal of groundwater from CGWA at earliest as NOCs already expired on 04.04.2019.
- vi. The unit shall take measures for reduction of fresh water consumption in Cooling Tower through increase in recycling of waste water/condensate after proper treatment.
- vii. The unit may reduce the quantity of makeup water used in each Cooling Tower by increasing Cycle of Concentration (COC).
- viii. The unit may make efforts for reduction in steam consumption and effluent generation thereby reducing fresh water consumption.
- ix. The unit shall provide Rain Water Harvesting system in non-process areas for water conservation.

Chemical unit-I

- i. The unit shall immediately stop the spray of RO reject on ash for dust suppression.
- ii. The unit shall set up the incinerator facility to achieve ZLD.

Chemical Effluent Treatment Plant (CETP)

- i. The unit shall stop discharge of effluent for horticulture purposes and the entire effluent shall be recycle/reuse in process or cooling tower.

Common Cooling Tower Reverse Osmosis Plant (CTRO)

- i. The unit shall install a dedicated pipeline along with metering arrangement for carrying CTRO reject upto coal yard and make spray arrangement exclusively for using this effluent.

Stack Emission Monitoring Results

- i. The unit shall maintain the wet scrubber periodically to restrict SO₂ emission within the prescribed norms. To evaluate the performance of the wet scrubber, the unit shall carry out monitoring of the relevant stack(s) through EPA recognized laboratory quarterly.
- ii. To restrict the NO_x emission proper bed height & proper fuel to air ratio should be maintained, and shall carry out monitoring of the relevant stack(s) through EPA recognized laboratory quarterly.

Hazardous Waste

- i. The unit shall install automatic water sprinkling arrangements, fire alarming systems, flame arresters, smoke /heat detectors, fire extinguishers and other necessary provisions as stipulated under the Guidelines for storage of incinerable hazardous wastes
 - ii. The unit shall sell caustic lye along with other hazardous waste generated by the unit only to the authorized utilizer/recycler; and shall maintain records and manifest document as required under Rule 19 of the HOWM Rules, 2016.
 - iii. The unit shall install display board outside the factory gate displaying details of hazardous wastes being handled by the unit
 - iv. The unit shall maintain date wise record of leachate generated from captive SLF.
2. UPPCB shall ask the CGWA to calculate or estimate the EC to be levied on the Jubilant industrial complex, Amroha, UP for illegal withdrawal of ground water and issuance of notice to the unit in compliance of Hon'ble NGT order dated 01.11.2019.
 3. The Joint committee has also calculated the EC to be levied on the unit for non-compliance with the ZLD norms as well as for violation of Hazardous waste and other

Uttar Pradesh Pollution Control Board for M/s Jubilant Group of Industries, Gajraula, Amroha

Waste (Management and Transboundary Movement) Rules, 2016. The determination of EC, committee has also considered the past violation of the unit. The total amount has been calculated as Rs. 6,19,00,000/- except EC for illegal withdrawal of ground water.

4. To levy the EC & penalty, UPPCB shall issue suitable directions to the unit within 15 days.
5. Committee also recommended that UPPCB shall initiate procedure for prosecution of the unit as per the NGT order within 15 days.

AND WHEREAS, CPCB vide a reminder letter dated 26.12.2019 asked the Member Secretary, UPPCB to take necessary actions as per the decisions held in the minutes of the meeting dt. 04.12.2019 and to ensure filing of the action taken report/compliance report in NGT by 01.01.2020; and

WHEREAS, CPCB received a letter from MS, UPPCB dated 17.01.2020 with request to provide suitable date for carrying out joint inspection of M/s Jubilant Industries Ltd, Gajraula, Amroha; and

WHEREAS, CPCB vide letter dated 23.01.2020 asked Member Secretary, UPPCB that, "Hon'ble NGT in its order dated 01.11.2019 in OA No. 107/2019 has accepted the observations and recommendations of the joint inspection report and directed that action has to be taken for the past violation by way of prosecution and EC. Activities of the unit need to be suitably regulated/stopped/restricted. The Hon'ble NGT has not directed for any joint inspection. Further, last date of filing compliance report was 01.01.2020, which was already lapsed and carrying out inspection at that stage was not be appropriate."; and

WHEREAS, CPCB filed compliance report of Hon'ble NGT order dated 01.11.2019 on 28.01.2020 to Hon'ble NGT; and

WHEREAS, the Hon'ble NGT again directed to furnish the further report jointly by CPCB and UPPCB vide it's order dated 05.02.2020; and

WHEREAS, the Hon'ble NGT in it's order dated 05.02.2020 in O.A. No. 107/2019 in the matter of Shah Alam Vs. State of Uttar Pradesh made following observations:

1. The observations and recommendations of the report dated 13.09.2019 furnished by a joint committee of the CPCB, UPPCB, Health Department, District Admin, U.P. Jal Nigam, Horticulture Department and the Krishi Vigyan Kendra, Amroha established violations of environmental norms which can be summed up as follows:
 - i. None of the units of Jubilant group of Industries in Gajraula Industrial Complex has requisite permission for ground water extraction but such extraction is continuing in violation of law.
 - ii. Captive power plant is not complying with respect to NO₂ standards.
 - iii. The distillery plant as per the adequacy report of the Joint Committee indicates that the RO and MEE plants are not installed as per the requirements. Further, the compost yard is not maintained as per the guidelines of CPCB and also the compost quality is not ascertained before providing to the farmers.
 - iv. The effluents of chemical unit 1 and the polymer unit are collectively treated in a chemical effluent treatment plant and both the units have been consented as Zero Liquid Discharge. The treated effluents from the chemical effluent treatment plant should

- operate on ZLD system and this effluent may not be consented for utilization for horticulture purpose.
- v. The 400 KLD of sewage after treatment is utilized for horticulture/agriculture. The treated sewage is not meeting with respect to faecal coliform. After treatment, it can be better utilized for industrial use so to reduce consumption of ground water.
2. There have been several inspections carried out in the past with regard to all the industries and the actions required to be taken are well known. UPPCB has not taken any action to ensure compliance nor imposed environment compensation so far. As regulatory body, entrusted with statutory functions, has thus failed in its duty so far.

AND WHEREAS, the Hon'ble NGT in it's order dated 05.02.2020 in O.A. No. 107/2019 in the matter of Shah Alam Vs. State of Uttar Pradesh has observed that State PCB has calculated the environmental compensation of Rs. 9.84 crores for illegal withdrawal of ground water (from 04.04.2019 to 25.10.2019) and a show cause notice has been issued to the industry on 30.10.2019 for which opportunity of hearing has been given to the unit; and

WHEREAS, a video conference was held with officials of UPPCB & CPCB on 15.04.2020 to discuss the execution of the NGT order dated 05.02.2020 and status of actions taken by UPPCB in the matter and following observations are made:

- i. Regional Officer, Bijnor, UPPCB and concerned officials of WQM-II Division, CPCB participated in the meeting.
- ii. Regional Officer, Bijnor, UPPCB informed that UPPCB has not issued any statutory direction or passed any order till date in response to the show cause notice dated 30.10.2019 issued by UPPCB to the unit (which is also referred in Hon'ble NGT order dated 05.02.2020).
- iii. Since the inspection report dated 13.09.2019 filed by the joint committee of CPCB, UPPCB, Health Department, District Admin, U.P. Jal Nigam, Horticulture Department and the Krishi Vigyan Kendra, Amroha based on inspection carried out, actions required to be taken are well known and Hon'ble NGT in it's order dated 01.11.2019 and 05.02.2020 has directed to take actions against the unit and has not ordered for any further inspection, hence any further inspection is not appropriate at this stage.
- iv. UPPCB shall take further statutory actions including issuance of appropriate directions in response to observations and recommendations made in the report dated 13.09.2019 by the joint committee, show cause notice dated 30.10.2019 along with environmental compensation amount of Rs. 9.84 crores (for illegal withdrawal of ground water) issued by UPPCB within 15 days; and

WHEREAS, based on the detailed deliberations held in the meeting, minutes of the meeting was issued to UPPCB vide email dated 26.04.2020.

It is evident that UPPCB has neither taken any decision in respect of their show cause notice dated 30.10.2019 along with environmental compensation of Rs. 9.84 crores nor taken any further statutory actions to ensure compliance and recovery of Environmental Compensation (EC) so far and inordinate delay has already been made by UPPCB in compliance of Hon'ble NGT order dated 05.02.2020 in O.A. No. 107/2019 in the matter of Shah Alam Vs. State of Uttar Pradesh.

NOW, THEREFORE, in view of above observations and in exercise of the power conferred under section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974, you are here by directed to comply with the following directions:

1. UPPCB shall issue appropriate directions to ensure compliance of observations and recommendations made in the joint inspection report dated 13.09.2019 furnished by the joint committee and decisions of the meeting held on 04.12.2019 & 15.04.2020 in a time bound manner including recovery of Rs. 6.19 crores calculated as EC by the joint committee.
2. UPPCB shall take further statutory actions in response of their issued show cause notice dated 30.10.2019 along with levying EC amount of Rs. 9.84 crores (Calculated by UPPCB in issued SCN) within 15 days.
3. UPPCB shall take appropriate legal actions which may include closure and prosecution in respect of Distillery unit which was found non-complying with respect to ZLD norms.

The action taken report by Uttar Pradesh Pollution Control Board shall be furnished to CPCB within 15 days of recipient of this direction.


(RAVI PRASAD)
CHAIRMAN

Copy to:

1. **Chairman,** : for kind information please
Uttar Pradesh Pollution Control Board
Building No. TC-12v, Vibhuti Khand,
Gomti Nagar, Lucknow-226010
2. **Joint Secretary (CP Division),** : for kind information please
Ministry of Environment, Forests, &
Climate Change
Indira Paryavaran Bhawan, Jorbagh Road,
New Delhi – 110013
3. **District Magistrate** : for kind information please
Amroha , U.P.
4. **Regional Director** : For follow up and ensuring
Regional Directorate compliance
Central Pollution Control Board,
1st Floor, PICUP Bhawan,
Vibhuti Khand, Gomti Nagar,
Lucknow – 226 010
- ✓ 5. **Incharge, IT Division, CPCB** : with request to upload on CPCB
website
6. **Guard file/Master file**
WQM, CPCB Delhi


(PRASHANT GARGAVA)
MEMBER SECRETARY

Uttar Pradesh Pollution Control Board for M/s Jubilant Group of Industries, Gajraula, Amroha

Fwd: Prayer to give us opportunity to represent our case

Member Secretary CPCB <mccb.cpcb@gov.in>

Thu, Jun 11, 2020 at 1:08 PM

To: Mrinal Kanti Biswas <mkbiswas.cpcb@nic.in>, biswasmrinal <biswasmrinal@gmail.com>

From: "gk raman" <gk.raman@jubl.com>**To:** "ccb.cpcb" <ccb.cpcb@nic.in>**Cc:** "Member Secretary CPCB" <mccb.cpcb@nic.in>**Sent:** Tuesday, May 26, 2020 11:03:18 AM**Subject:** Prayer to give us opportunity to represent our case

To,

Shri Shiv Das Meena

Chairman

Central Pollution Control Board

New Delhi

Dear Sir,

This is with reference to my telecom regarding below mentioned issue, also as per your advice trying to be in touch with Member Secretary sir with the prayer to have telecon or video call with our team member to hear out our version of event to give us fair chance to represent our case. Once again I am sending you detailed note with a prayer to be considered towards the end of this note.

Back ground on the Shah Alam Case

The complainant, Shah Alam owns a Mango orchard located about 2.5 Kms crow fly distance away from Jubilant's Gajraula Captive coal power, Distillery, Chemical and Fertilizer manufacturing complex. Shah Alam tried to claim damages for the poor crop yield of his Mango Orchard citing pollution from Jubilant factory. When he could not succeed, he wrote complaint letters to the DM, UPPCB and NGT.

25/03/19- The NGT converted the letter into an OA No. 107 / 2019 and directed that the DM, Amroha and the UPPCB may investigate the complaint and take appropriate action and submit a report.

22/4/19- The DM constituted a team of UPPCB, Health department, Agricultural department, UP Jal Nigam, Krishi Vigyan Kendra, and undertook an inspection of the Jubilant factory and the Mango Orchard of the complainant. Monitored the stack emission, treated effluents of Plant and also AAQ of the Mango Orchard.

28/06/19- DM lead committee, through the UPPCB, submitted the final report along with all the analysis reports of the samples collected and concluded that the Mango Orchard poor crop yield was due to poor Horticultural practice and is a common feature in the area for the particular species. The report categorically said that the loss of crop cannot be attributed to Jubilant operations.

03/07/19- The NGT registry erred by not placing the UPPCB report (DM's committee) on the files of the Bench. Disappointed by the absence of report, NGT reconstituted another committee to include CPCB and directed them to file a report.

CPCB, declined to take into consideration the entire proceedings and the report submitted by the DM's committee Dt. 28/06/19, and decide to undertake afresh a comprehensive inspection and monitoring every operation of the entire chemical complex, with its own central monitoring teams.

17-19 July 2019 – CPCB team unilaterally undertook a detailed environment monitoring of all aspects of the operations of the complex, ignoring the presence of other members of the team including the DM, UP Jalnigam, Health Department, Horticulture Department & Krishi Vigyan Kendra. CPCB unilaterally drafted the entire report.

The CPCB team completely deviated from the original scope of complaint, Mango Orchard crop loss, and instead filed a very adverse report with large number of technical deficiencies, incorrect observations and wrong conclusions.

30/10/19- UPPCB issued notice to jubilant imposing Rs. 30 lakh as EC for gaps found in operations and issued Show cause for Rs. 9.85 Cr EC for ground water withdrawal with renewal of NoC pending before CGWA.

01/11/19- NGT took on record the CPCB team report of visit Dt. 17-19 July and directed CPCB and UPPCB to take action including recovery of Environment Compensation.

15/11/19- Jubilant submitted pointwise reply to Show cause of Rs. 9.85 Cr stating Jubilant has filed renewal application on time (in Jan 2019) and complied to all NoC conditions. Delay from CGWA in granting was due to restrictions imposed by NGT against GW extraction and matter subjudice in another case. Further, EC for Ground Water NoC violation is under CGWA jurisdiction and therefore not maintainable.

31/12/19- Jubilant deposits the Rs. 30 lakh EC imposed by UPPCB, under protest, to avoid coercive action.

22/01/20- Jubilant filed a representation before the CPCB for a personal hearing on the Rs. 9.85 Crore EC imposed by UPPCB. No opportunity is granted till date.

05/02/20- CPCB submitted an action taken report to NGT, wherein it referred to a meeting in CPCB Dt. 04/12/19 with UPPCB and decided to impose Rs. 6.19 as Environment Compensation, over riding the Rs. 30 lakh EC that was imposed by UPPCB and was already deposited on 31/12/19, resulting in double jeopardy. There was no intimation to Jubilant nor an opportunity of being heard.

NGT Order dated 05-02-2020 - reiterates in Para 10 (below) that PCB is bound to follow procedure prescribed in law. Unit to be heard. Unit has right of appeal.

10. In view of the above, let further action be taken in accordance with law. It is not necessary to give any hearing to unit at this stage by this Tribunal as the action has to be taken by the statutory regulators in exercise of their statutory powers and in the process, the unit has to be heard. There is a further remedy of appeal for the unit against any such order. Hearing cannot be sought to preempt a direction to the statutory regulator to perform its statutory duties, based on objective material showing violations of environmental norms subject to remedy of appeal of the affected party. If the Tribunal grants hearing at this Stage, there will be no relevance hearing by the Regulator. We take note of the observations in the report of the CPCB that the TPA report by the IIT Delhi is unwarranted. Even according to the IIT Delhi, it is a dry report based on information provided by the industry and was given inadvertently.

08/05/20- UPPCB undertook another inspection of the plant to verify the compliance to the gaps found by the CPCB team during the visit Dt. 17-19 July 2019. CPCB denies UPPCB request for another inspection. UPPCB finds no major non-compliance and this report is ignored by CPCB.

Submission

1. The CPCB has been unfairly investigated the complaint before the Hon'ble NGT and has unjustifiably gone far beyond the objective in the order issued by the NGT for investigation. The Principles of Natural justice have been denied and the CPCB has very adversely presented Jubilant before the NGT based on imaginative extrapolation of the events discovered during the Distillery unit recovering from a Force Majeure situation. The CPCB has eventually neither concluded on the issue of Crop loss pending before the NGT in the OA 107/2019 not has found any evidence of Environmental damage in its report.
2. Jubilant challenging CPCB jurisdiction to levy compensation for ground water drawal.
 - o Jubilant applied in Jan'2019 for CGWA NOC before expiry in Jun'2019
 - o CGWB has positively recommended Jubilant's request for renewal of NOC.
 - o Decision is pending at CGWA citing matter of NOC renewal is sub-judice at NGT.
 - o Jubilant is fulfilling recharge obligations for critical zone.
3. CPCB/UPPCB inspection immediately after incessant, unprecedented and heavy monsoon rains (1260 mm in 22 rainy days) at Gajraula.
 - o Jubilant regularly informed UPPCB of this force majeure by letters Dt. 23-Aug-19, 13-Sep-19, and 25-Oct-19.

- o Jubilant voluntarily shut distillery for 83 days (Jul-Nov'2019) to protect environment.
- o JIC report extrapolated imaginative consequence of environmental damage, despite significant Force majeure condition.

4. Procedural gap – providing hearing to Jubilant as it is mandatory by Law, and NGT order.

- 1) Water Act mandates a hearing to Unit on principles of natural justice.
- 2) NGT Order also reiterates that PCB is bound to follow procedure prescribed in law.
 - o Jubilant to be provided an opportunity of being heard.
 - o Jubilant has right of appeal.
- 3) Inquiry widened beyond loss of Mango Crop and health impacts raised by Complainant.

Prayer

- 1) Provide an opportunity of being heard, without prejudice to the ongoing proceedings
- 2) Findings of the CPCB not attributable to the Complaint in the OA 107/2019 may be delinked from the NGT proceedings
- 3) Arbitrary calculation of the Rs. 6.19 Crore EC be withdrawn and limited to Rs. 30 Lakhs already deposited to UPPCB.
- 4) The Environmental Compensation for withdrawal of Ground water without Renewal of NoC should be withdrawn, being barred by jurisdiction and therefore not maintainable.

Thanking you

With best regards

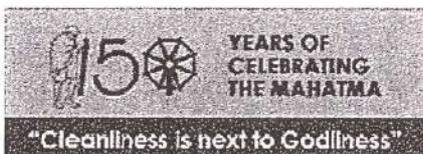
G K Raman

Sr. Vice President

Jubilant Bhartia Group

9686412099

CC : Dr. Prashant Gargava, Member Secretary, Central Pollution Control Board



Fwd: Letter to CPCB on Shah Alam matter

Member Secretary CPCB <mscb.cpcb@gov.in>

Thu, Jun 11, 2020 at 1:04 PM

To: Mrinal Kanti Biswas <mkbiswas.cpcb@nic.in>, biswasmrinal <biswasmrinal@gmail.com>

From: "gk raman" <gk.raman@jubl.com>
To: "ccb.cpcb" <ccb.cpcb@nic.in>
Cc: "Member Secretary CPCB" <mscb.cpcb@nic.in>
Sent: Sunday, May 31, 2020 1:34:34 PM
Subject: Letter to CPCB on Shah Alam matter

**** This email has been sent from an external source. Treat hyperlinks and attachments in this email with caution****

31.05.2020

To: The Chairman
Central Pollution Control board
Parivesh Bhawan, East Arjun Nagar
New Delhi

Cc: The Member Secretary
Central Pollution Control board

Subject. Seeking personal hearing in the matter of O.A. 107/2019 Shah Alam V/s Govt of UP before the Hon'ble NGT against the Rs. 6.19 Crore proposed Environment Compensation.

Reference:

- a) Joint Committee report of the District Magistrate, Amroha Dt. 28/06/19 submitted before the NGT
- b) Joint Inspection (Dt. 17.07.19 & 18.07.19) Committee report of CPCB submitted before the NGT Dt.
- c) CPCB's Compliance Report Dt. 21/01/2020 of the action taken on Joint Inspection (Dt. 17.07.19 & 18.07.19) Committee report submitted to the NGT
- d) 4 Nos. of Showcause notices Dt. 30/10/2019 issued by the UPPCB to JLL in pursuant to the Joint Inspection (Dt. 17.07.19 & 18.07.19) Committee report observation.
- e) Rs. 30 lakh deposited by JLL to UPPCB on 31/12/2019 as Environment Compensation assessed towards observation by the Joint Inspection Committee.
- f) Ltr Dt. 14/01/2020 submitted by JLL to CPCB seeking relief from Rs. 9.85 Cr EC imposed towards ground water extraction beyond NoC expiry with renewal due.

Sir,

This refers to the matter before the Hon'ble NGT vide O.A.No. 107/2019 Shah Alam Vs Govt of UP.

We sincerely thank you for the telephonic conversation of our Mr. Anant Pande, Director and Mr. GK Raman, Sr. Vice President with Shri Prashanth Gargava, Member Secretary, CPCB on 27th May 2020 and patient hearing on the matter.

As you may be aware, the matter pertains to a complaint filed regarding the loss of crop in a Mango Orchard of the Complainant against Jubilant Bhartia Group's Chemical & Fertilizer Manufacturing complex at Gajraula. On the direction of the NGT Dt. 28/03/2019, a Joint committee constituted under the DM, Amroha & UPPCB under took an inspection on 22/04/2019 and submitted its report to the NGT vide its letter Dt. 28/06/2019 and concluded the loss of Mango Orchard Crop is due to wrong Horticultural practice and no relation with Jubilant Group company's operations.

Subsequently, Vide NGT order Dt. 03/07/2019, a reconstituted Joint Committee, including the CPCB, was directed to file a suitable report. The CPCB led joint inspection committee undertook the site inspection on 17-19 July 2019 and submitted a detailed report of its findings to the NGT that was taken on record on 01/11/2019. As per the direction of the NGT on 01/11/2019, the CPCB submitted an action taken report Dt. 27/01/2020 to the NGT that was taken on record on 05/02/2020.

We would like to submit the following with regards to the CPCB's Joint inspection committee report submitted to the NGT based on the visit Dt. 17/07/19 to 19/07/19;

- a) Observed few operational deviations with incorrect interpretation and ignoring the force majeure condition caused by incessant rainfall.
- b) The inspection visit did not find any evidence of environmental damage caused from the operational deviations.
- c) Made no observation regarding Mango Orchard of the original complaint.
- d) Did not find any evidence relating Mango Orchard Crop loss to Jubilant operations.
- e) Overlooked the findings of the DM committees report Dt. 28/06/2019
- f) Did not give Jubilant personnel an opportunity of being heard

Within about a month of the inspection, Jubilant set right the operational deviations, observed during the visit, including voluntary closure of distillery unit and made detailed submission with photographs to the UPPCB. However, the submissions made on compliance were not considered in the Joint Inspection Committee report submitted to the NGT on 30/10/2019 for the hearing on 01/11/2019.

In response to a notice from UPPCB Dt. 30/10/2019 to Distillery unit, imposing Rs. 30 Lakh as Environment Compensation for the deviations observed by the Joint Inspection Committee, we deposited the amount, under protest, on 31/12/2019. However, the same was not considered in the report submitted by the CPCB to NGT in its action taken report Dt. 21/01/2020. On the contrary, the CPCB has calculated Rs.6.19 Crore as EC for the same deviations, without giving us an opportunity to be heard.

We herewith submit a point wise compliance to every observation made by the Joint inspection committee during its visit from 17/07/19 to 19/07/19 for your kind perusal.

Our Submission:

1. The CPCB has unfairly investigated the complaint before the Hon'ble NGT and has unjustifiably gone far beyond the objective in the order issued by the NGT for investigation. The Principles of Natural justice have been denied and the CPCB has very adversely presented Jubilant before the NGT based on imaginative extrapolation of the events discovered during the Distillery unit that was recovering from a Force Majeure situation.

The CPCB has eventually neither concluded on the issue of Crop loss pending before the NGT in the OA 107/2019 not has found any evidence of Environmental damage in its report.

2. Jubilant challenging CPCB jurisdiction to levy compensation for ground water drawal.
 - o Jubilant applied in Jan'2019 for CGWA NOC before expiry in Apr'19
 - o CGWB, Lucknow has positively recommended Jubilant's request for renewal of NOC to CGWA, New Delhi.
 - o Decision is pending at CGWA, New Delhi citing matter of NOC renewal is sub-judice at NGT.
 - o Jubilant is fulfilling recharge obligations for critical zone.

3. CPCB/UPPCB inspection immediately after incessant, unprecedented and heavy monsoon rains at Gajraula.
 - o Jubilant regularly informed UPPCB of this force majeure by letters Dt. 23-Aug-19, 13-Sep-19, and 25-Oct-19.
 - o Jubilant voluntarily shut distillery for 83 days (Jul-Nov'2019) to protect environment.
 - o JIC report extrapolated imaginative consequence of environmental damage, despite significant Force majeure condition.

4. Procedural gap – providing hearing to Jubilant as it is mandatory by Law, and NGT order.
 - 1) Water Act mandates a hearing to Unit on principles of natural justice.
 - 2) NGT Order also reiterates that PCB is bound to follow procedure prescribed in law.
 - o Jubilant to be provided an opportunity of being heard.
 - o Jubilant has right of appeal.
 - 3) Inquiry widened beyond loss of Mango Crop and health impacts raised by Complainant.

Prayer

- 1) Provide an opportunity of being heard, without prejudice to the ongoing proceedings

- 2) Findings of the CPCB not attributable to the Complaint in the OA 107/2019 may be delinked from the NGT proceedings
- 3) Arbitrary calculation of the Rs. 6.19 Crore EC be withdrawn and limited to Rs. 30 Lakhs already deposited to UPPCB.
- 4) The Environmental Compensation against withdrawal of Ground water without Renewal of NoC should be withdrawn, being barred by jurisdiction and therefore not maintainable.

Thanking you,

Yours faithfully,

For Jubilant Life Sciences Limited.,

G K Raman

Sr. Vice President



 Compliance to JIT recommendation-Shah Alam Case-290520.pdf
2555K



By Speed Post/Email

B-190198/NGRBA (RG)/CPCB/Distillery/2017-18

Date: 10.06.2020

To,

Member Secretary,
Uttar Pradesh Pollution Control Board (UPPCB),
H.N.O. TC-12 Vibhuti Khand,
Gomti Nagar,
Lucknow-226010
Uttar Pradesh

Subject: Representation submitted by M/s Jubilant Group of Industries, Gajraula, Amroha, UP through e-mail dated 26.05.2020 to provide them an opportunity to represent their case

Reference: Hon'ble NGT order dated 01.11.2019 (corrected order dated 20.11.2019) and 05.02.2020 in O.A. no. 107/2019 in the matter of Shah Alam Vs State of Uttar Pradesh

Sir,

Please find enclosed representation received from M/s Jubilant Group of Industries, Gajraula, Amroha, UP vide e-mail dated 26.05.2020, which is self-explanatory.

You may therefore like to take appropriate and necessary actions at your end in accordance with the relevant Hon'ble NGT orders please.

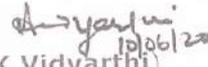
Yours faithfully,

Encl: As above


(A.K.Vidyarthi)
Scientist 'E' &
Divisional Head, WQM-II Division

Copy to:

1. M/s Jubilant Group of Industries, Gajraula, Amroha-244223, U.P. : For kind information


(A.K.Vidyarthi)
Scientist 'E' &
Divisional Head, WQM-II Division



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड Annexure- VII
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या- H149556 / सी-7/अक्र-18/अप्र-2/2020 दिनांक 03-6-20

सेवा में,

मै0 जूबिलेन्ट लाइफ साइन्सेज,
डिस्टलरी यूनिट, गजरौला,
अमरोहा

यह कि मै0 जूबिलेन्ट लाइफ साइन्सेज, डिस्टलरी यूनिट, गजरौला, अमरोहा द्वारा कच्चे माल के रूप में शीरे का प्रयोग कर ईथाइल एल्कोहल के उत्पादन हेतु उपरोक्त वर्णित स्थल पर कार्यरत है जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-47 के अन्तर्गत एक कम्पनी है।

यह कि मा0 अधिकरण द्वारा ओ0ए0 स0-107/2019 शाह आलम बनाम स्टेट ऑफ यू0पी0 में दिनांक 03.07.2019 को निम्न आदेश पारित किये गये :

1. The issue for consideration is the remedial action against the air pollution caused by M/s Jubilent Industries Ltd., Gajraula, Amora by discharging chemicals and gas emissions affecting the health of the inhabitants.
 2. Vide order dated 25.03.2019, the District Magistrate, Amroha and the Uttar Pradesh State Pollution Control Board (UPSPCB) were required to furnish a factual and action taken report in the matter.
 3. Report has been furnished vide e-mail dated 26.04.2019 based on inspection carried out on 22.04.2019. Samples taken were sent for analysis but the report is said to be awaited. We are surprised that even after more than two months of the samples being taken, the analysis report is not available.
 4. In the circumstances, we modify the constitution of the Committee to include a representative of the Central Pollution Control Board (CPCB). The reconstituted Committee may furnish an appropriate report within one month by e-mail at judicial-ngt@gov.in. Nodal agency will be State PCB for coordination.
- A copy of this order be sent to the CPCB by e-mail for compliance. Counsel for State PCB may inform others.

List for further consideration on 17.09.2019.

यह कि मा0 अधिकरण द्वारा पारित उक्त आदेश दिनांक 03.07.2019 द्वारा जारी निर्देशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड, एस0डी0एम0 (धनौरा अमरोहा), उद्यान विभाग, जल निगम, कृषि विभाग, स्वास्थ्य विभाग, उ0प्र0 प्रदूषण नियंत्रण बोर्ड के अधिकारियों की संयुक्त निरीक्षण टीम द्वारा मै0 जूबिलेन्ट लाइफ साइन्सेज ग्रुप, अमरोहा की इकाईयों एवं शिकायती प्रकरण में उल्लिखित आम के बाग का निरीक्षण किया गया।

यह कि संयुक्त निरीक्षण टीम द्वारा मै0 जूबिलेन्ट लाइफ साइन्सेज ग्रुप, अमरोहा की इकाईयों का निरीक्षण दिनांक 17.07.2019 एवं 18.07.2019 को किया गया। निरीक्षण रिपोर्ट में मै0 जूबिलेन्ट ग्रुप की इकाई मै0 जूबिलेन्ट लाइफ साइन्सेज, डिस्टलरी यूनिट, गजरौला, अमरोहा के संचालन में कमियां पाई गईं तथा संयुक्त निरीक्षण टीम द्वारा निम्न संस्तुतियां की गई है-

"7.6 Recommendations for the Distillery Unit

As per the observations made above, the distillery plant is non-complying unit with respect to ZLD norms and the following recommendations are made:

1. The unit shall recycle the stored spent wash from the old ash pond under supervision of the UPPCB to ensure that no traces of spent wash remain in ashpond.

.....कृ०पृ०उ०

टी. सी. - 12 वी, विभूति खण्ड

2720681

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दूरभाष-272831, 2720828, 2720691,

फैक्स 0522-2720784 Fax:

Email: info@uppcb.com वेबसाइट: www.uppcb.com

2. The unit is not operating incinerator/slop furnace as per design capacity (11.5 KL/Hr) to consume the concentrated spent wash generated during the non-monsoon/monsoon season which resulted accumulation of excess spent wash with leachate (bio-compost area) in lagoons. Since, the lagoons are almost filled up, only the freeboard is left, incinerator operates only at 30% of its installed capacity (50% of the requisite capacity), covered compost yard is completely filled with press mud having high moisture content and damaged roof of covered compost yard which will not allow further disposal of spent wash for biocomposting, the unit shall be directed to stop its distillery manufacturing process and shall consume the already stored spent wash through further concentration for the use in the incinerator under supervision of UPPCB. Thereafter capacity of distillery plant shall be restricted to the capacity as decided by UPPCB till the incinerator is commissioned at full capacity.
3. The unit shall restrict its storage capacity of concentrated spent wash upto 17800m³ including 07 days for incinerator and 30 days for biocomposting, both separately.
4. The unit made partition in the lagoon by filling it with soil and made two lagoons i.e., Lagoon 'A' and Lagoon 'B'. However, the unit shall make the filled up area lined, by using concrete.
5. The unit shall dismantle/fill/level the additional storage capacity of the lagoon in time bound manner.
6. The unit is storing spent wash either in Lagoon 'A' or Lagoon 'B', hence the spent wash found stored in Lagoon 'A' and Lagoon 'B' shall have the same properties. The unit shall operate MEE uniformly maintaining the quality of the concentrated spent wash for efficient use in bio-composting as well as in incineration.
7. The unit shall restrict the use of excess spent wash in bio-composting so that the situation of generation of diluted spent wash does not arise.
8. The unit shall stop storage of the lagoon sludge in open area to avoid further dilution with rain water and shall use the sludge directly for bio-composting.
9. Spent wash conveyor line from the unit to the lagoons as well as to the compost yard shall be rechecked for any leakage. UPPCB shall verify the same.
10. The pipelines for carrying the spent wash to the ashponds shall be dismantled after recycling the stored spent wash from the ash pond to the lagoons.
11. The unit may be asked to implement the requisite facility as per suggestion of the water audit report so that detailed study may be carried out to reduce the withdrawal of the ground water.
12. The unit may not be allowed to continue biocomposting during rainy season as the covered bio-compost yard was found damaged.
13. CGWA may be directed to investigate the infrastructure developed by the unit for rain water harvesting facilities inside and outside the premises and may take decision on the renewal applications of the unit for abstraction of the ground water.
14. Environmental compensation (EC) for illegal disposal of spent wash causing potential threat to ground water where ground water of the area is already deteriorated to "over exploited" category. Also EC with regard to operation of the distillery plant and disposal of spent wash in violation of consent condition may also be imposed.
15. Rain water harvesting system at biocomposting site may not be advisable to avoid contamination of the ground water with colored effluent.

16. As per the analysis result, CPU RO Permeate have pH-9.48, COD-2083 mg/l and BOD-1078 mg/l is being utilized in cooling tower which may not be appropriate for having such high pH. The unit may install additional system to improve the quality of CPU permeate.
17. The unit shall set up proper and separate systems for concentration of spent wash upto 45 % solids and upto 30 % solids for incineration and for bio-composting respectively.

18.3 Distillery Plant

1. The unit shall obtain NOC from CGWA for withdrawal of groundwater in distillery plant at earliest as the CGWA NOC have already been expired on 04.04.2019.
2. The distillery plant should take measures to reduce the spent wash generation from 10.69 to 6-8 KL/KL alcohol production.
3. The unit made partition in the lagoon by filling it with soil and made two lagoons i.e., Lagoon 'A' and Lagoon 'B'. However, the unit shall make the filled up area lined, by using concrete.
4. The unit shall dismantle/fill/level the additional storage capacity of the lagoon in time bound manner.
5. The unit shall restrict the use of excess spent wash in bio-composting so that the situation of generation of diluted spent wash does not arise.
6. The entire covered compost area was found full of wind rows of press mud with high moisture content, hence further composting for utilization of spent wash could not be carried out.
7. The unit shall stop storage of lagoon sludge in open area to avoid further dilution with rain water and shall use the sludge directly for bio-composting.
8. As per the Standard Operating Procedure for Bio-composting operation of molasses based distillery, the distillery plant shall provide covered shed having platform for ready compost, which was not available at compost yard.
9. As per the Standard Operating Procedure for Bio-composting operation of molasses based distillery, the entrance of the bio-compost yard should be paved all-weather road for approach of vehicles to bio-compost yard. Accordingly the unit shall take the immediate actions to implement the same.
10. The distillery plant shall not be allowed to operate until the stored spent wash in lagoon 'B' (Approx. volume 16000 m³) get consumed through slop boiler after concentrating through MEE.
11. As per the Standard Operating Procedure for Bio-composting operation of molasses based distillery, Bio-compost shall be analyzed for parameters as per the Fertilizer Control order with latest amendments and shall be packed as per the customer requirement. Also, the ready compost must be weighed and records of the same shall be maintained. However, no document was available regarding the sell of ready compost.

यह कि संयुक्त निरीक्षण टीम के निरीक्षण दिनांक 17.07.2019 एवं 18.07.2019 में पायी गई कमियों के दृष्टिगत दिनांक- 17.07.2019 से 25.10.2019 (कुल दिवस 100) के उल्लंघन के सापेक्ष केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्र दिनांक-08.02.2019 द्वारा जारी Levying of Environmental Compensation against Defaulting Industries के अनुसार पर्यावरणीय क्षतिपूर्ति रु तीस लाख मात्र आंकलित कर बोर्ड के पत्र सं०- एच43066/सी-7/जल-88/का0ब0नो0/2019 दिनांक 30.10.2019 द्वारा अधिरोपित की गई। उक्त धनराशि उद्योग द्वारा उ0प0 प्रदूषण नियंत्रण बोर्ड में जमा कर दी गई है।

यह कि उद्योग मै0 जूबिलेन्ट लाइफ साइन्सेज, डिस्टलरी यूनिट, गजरौला, अमरोहा द्वारा केन्द्रीय भूजल प्राधिकरण से प्राप्त पूर्व अनुमति की वैधता दिनांक 04.04.2019 को समाप्त हो गई है तथा उक्त तिथि के उपरान्त उद्योग द्वारा भूजल का दोहन बिना केन्द्रीय भूजल प्राधिकरण के अनुमति प्राप्त किये हुए किया गया है। उद्योग द्वारा यद्यपि अनुमति के नवीनीकरण हेतु केन्द्रीय भूजल प्राधिकरण में आवेदन किया गया है परन्तु उद्योग के पक्ष में अद्यतन तक भूजल दोहन हेतु अनुमति निर्गत नहीं की गई है। केन्द्रीय भूजल प्राधिकरण द्वारा पूर्व प्रदान अनुमति की वैधता समाप्त होने की तिथि दिनांक 08.04.2019 से दिनांक 25.10.2019 (कुल दिवस 205) हेतु पूर्व अनुमति के अनुरूप 3000 घन मी0/दिन भूजल प्रयोग के सापेक्ष गणना केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाईडलाइन Environmental Compensation in case of legal extraction of Ground Water के अनुसार उद्योग पर रू 9,84,00000/- (Rs. Nine Crore Eighty Four Lakh only) पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु बोर्ड के पत्र सं0-एच43066/सी-7/जल-88/का0ब0नो0/2019 दिनांक 30.10.2019 द्वारा कारण बताओ नोटिस जारी किया गया है।

यह कि उद्योग के विरुद्ध बोर्ड के पत्र दिनांक 30.10.2019 द्वारा जारी कारण बताओ नोटिस के क्रम में क्षेत्रीय कार्यालय, उ0प0 प्रदूषण नियंत्रण बोर्ड, बिजनौर के अधिकारियों द्वारा दिनांक 08.05.2020 को उद्योग का अद्यतन निरीक्षण किया गया। क्षेत्रीय अधिकारी के पत्र दिनांक 11.05.2020 द्वारा प्रेषित निरीक्षण दिनांक 08.05.2020 की आख्या में पाये गये निम्न तथ्य पाये गये हैं-

- I. उद्योग में स्पेन्टवाश के भण्डारण हेतु स्थापित स्लोप ब्यायलर पुराना होने तथा ट्यूब खराब होने के कारण उक्त स्लोप ब्यायलर माह जनवरी, 2020 से बन्द करके अनुरक्षण एवं मरम्मत का कार्य किया जा रहा है। क्षेत्रीय अधिकारी की आख्या के अनुसार उद्योग द्वारा उत्पादन बायो कम्पोस्टिंग क्षमता के अनुरूप किया जा रहा है। उपरोक्त से विदित है कि उद्योग में स्थापित शून्य उत्प्रवाह निस्तारण व्यवस्था हेतु स्थापित स्लोप ब्यायलर को पूर्ण दक्षता पर संचालित नहीं किया गया है।
- II. उद्योग द्वारा भूजल दोहन हेतु केन्द्रीय भूजल प्राधिकरण में आवेदन लम्बित है परन्तु अद्यतन तक उद्योग के पक्ष में केन्द्रीय भूजल प्राधिकरण द्वारा अनुमति निर्गत नहीं की गई है।

यह कि उद्योग के विरुद्ध एन0एम0सी0जी0, भारत सरकार द्वारा सन्दर्भित शिकायती प्रकरण के क्रम में उद्योग का अद्यतन निरीक्षण क्षेत्रीय अधिकारी, उ0प0 प्रदूषण नियंत्रण बोर्ड बिजनौर द्वारा एन0एम0सी0जी0 के अधिकारियों के साथ दिनांक 01.06.2020 को किया गया। निरीक्षण के दौरान निम्न तथ्य पाये गये-

- i. उद्योग में स्पेन्टवाश के भण्डारण हेतु लैगून से बायो कम्पोस्ट यार्ड तक स्पेन्टवाश पम्प किये जाने हेतु पाइपलाइन क्षतिग्रस्त होने के कारण स्पेन्टवाश का रिसाव हुआ है। निरीक्षण के दौरान प्रदूषित स्पेन्टवाश लगभग 100 मीटर की दूरी तक दिल्ली मुरादाबाद रेलवे लाइन के किनारे-किनारे भरा पाया गया। उक्त रिसाव के कारण स्पेन्टवाश श्री जय सिंह के खेत में लगभग 2 बीघा जमीन पर फेला हुआ पाया गया।
- ii. निरीक्षण के दौरान पाया गया कि उद्योग द्वारा पम्प एवं टैंकर के माध्यम से स्पेन्टवाश को लिफ्ट कर बायो कम्पोस्टिंग यार्ड में ले जाया जा रहा है। निरीक्षणकर्ता के आंकलन के अनुसार रेलवे विभाग द्वारा केबल बिछाने हेतु किये गये ट्रेंच की खुदाई के दौरान स्पेन्टवाश की पाइपलाइन क्षतिग्रस्त हुई। उद्योग के निकट खेतों में स्पेन्टवाश भण्डारित पाया गया।
- iii. उपरोक्त से स्पष्ट है कि उद्योग में बायो कम्पोस्टिंग हेतु स्थापित पाइपलाइन क्षतिग्रस्त होने के कारण प्रदूषित उत्प्रवाह भूमि एवं खेतों में निस्तारित हुआ है जो शून्य उत्प्रवाह निस्तारण सम्बन्धी निदेशों का उल्लंघन है। उद्योग में स्थापित स्लोप ब्यायलर पूर्व से ही मेन्टेनेन्स के कारण बन्द है। अतः उद्योग में स्थापित शून्य उत्प्रवाह निस्तारण व्यवस्था पूर्णतया संचालित नहीं है।

यह कि उद्योग द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-25/26 के अन्तर्गत निर्गत सर्शत सहमति जल में अधिरोपित शर्तों का उल्लंघन किया गया है तथा बोर्ड के पत्र सं०-एच43066/सी-7/जल-88/का०ब०नो०/2019 दिनांक 30.10.2019 द्वारा जारी कारण बताओ नोटिस का भी अनुपालन नहीं किया गया है। केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दिनांक 04.12.2019 को मा० अधिकरण द्वारा ओ०ए० सं०-107/2019 शाह आलम बनाम उ०प्र० राज्य में पारित आदेश दिनांक 01.11.2019 के अनुपालन हेतु सम्बन्धित विभागों की मीटिंग आहूत की गई जिसमें मै० जूबिलेन्ट औद्योगिक कॉम्प्लेक्स पर कूल रु 6 करोड़ 19 लाख की पर्यावरणीय क्षतिपूर्ति अधिरोपित की गई जिसकी गणनाशीट संलग्न है।

यह कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्र सं०-B-190198/NGRBA/Distillery/CPCB/11/2016-17 दिनांक 13/14 मई, 2020 द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-18 (1)बी के अन्तर्गत बोर्ड को निम्नानुसार निर्देश जारी किये गये हैं-

NOW, therefore in view of the above observations and in exercise of the power conferred under section 18(1) (h) of the Water(Prevention and Control of Pollution) Act, 1974, you are hereby directed to comply with the following directions:

- (a) UPPCB shall issue appropriate directions to ensure compliance of observations and recommendations made in the joint inspection report dated 13.09.2019 furnished by the joint committee and decisions of the meeting held on 04.12.2019 & 15.04.2020 in a time bound manner including recovery of Rs. 6.19 crores calculated as EC by the joint committee.
- (b) UPPCB shall take further statutory actions in response of their issued show cause notice dated 30.10.2019 along with levying EC amount of Rs. 9.84 crores (Calculated by UPPCB in issued SCN) within 15 days.
- (c) UPPCB shall take appropriate legal actions which may include closure and prosecution in respect of Distillery unit which was found non-complying with respect to ZLD norms.

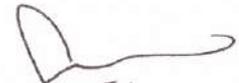
यह कि उपरोक्तानुसार केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्र दिनांक 13/14 मई 2020 द्वारा राज्य बोर्ड को दिये गये निर्देशों, बोर्ड के पत्र सं०-एच43066/सी-7/जल-88/का०ब०नो०/2019 दिनांक 30.10.2019 द्वारा उद्योग के विरुद्ध जारी कारण बताओ नोटिस एवं दिनांक 01.06.2020 को क्षेत्रीय अधिकारी, बिजनौर एवं एन०एम०सी०जी० के संयुक्त निरीक्षण में पाये गये तथ्यों से निम्न तथ्य परिलक्षित हुए हैं-

- i. उद्योग द्वारा भूजल दोहन हेतु केन्द्रीय भूजल प्राधिकरण से प्राप्त पूर्व अनुमति दिनांक 04.04.2019 को समाप्त हो चुकी है जिसके उपरान्त उद्योग को केन्द्रीय भूजल प्राधिकरण द्वारा नवीनीकृत अनुमति निर्गत नहीं की गई है।
- ii. उद्योग में शून्य उत्स्रवाह निस्तारण व्यवस्था हेतु स्थापित स्लोप ब्यायलर मेन्टेनेन्स के कारण कार्यरत नहीं है तथा लैगून से बायो कम्पोस्टिंग यार्ड तक स्पेन्टवाश को सम्प्रेषित करने हेतु स्थापित पाईपलाइन क्षतिग्रस्त होने के कारण प्रदूषित उत्स्रवाह समीपवर्ती खेतों एवं रेलवे लाइन के किनारे ड्रेन में एकत्रित पाया गया जोकि बोर्ड द्वारा जल अधिनियम, 1974 की धारा-25/26 के अन्तर्गत निर्गत सहमति जल में अधिरोपित शर्तों का उल्लंघन है।
- iii. उद्योग द्वारा केन्द्रीय प्रदूषण नियंत्रण बोर्ड की अध्यक्षता में अन्तर्विभागीय समिति द्वारा किये गये निरीक्षण दिनांक 17.08.2019 एवं 18.08.2019 में की गई सस्तुति के अनुसार लैगून ए एवं लैगून बी की कांक्रिटेट लाइनिंग नहीं की गई है।
- iv. उद्योग द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-25/26 के अन्तर्गत निर्गत सर्शत सहमति जल में अधिरोपित शर्तों का अनुपालन नहीं किया गया है।

यह कि उद्योग द्वारा बोर्ड से निर्गत सशर्त सहमति जल, बोर्ड के पत्र दिनांक 30.10.2019 द्वारा जारी निर्देशों एवं दिनांक 17.07.2019 एवं 18.07.2019 को मा0 अधिकरण के आदेशों के अन्तर्विभागीय समिति की संस्तुतियों का पूर्ण अनुपालन नहीं किया गया है तथा प्रदूषित उत्प्रवाह को परिसर के बाहर निस्तारित किया गया है।

अतः बोर्ड के पत्र सं0-एच43066/सी-7/जल-88/का0ब0नो0/2019 दिनांक 30.10.2019 द्वारा जारी कारण बताओ नोटिस की पुष्टि करते हुए उद्योग मै0 जूबिलेन्ट लाइफ साइन्सेज, डिस्टलरी यूनिट, गजरौला, अमरोहा के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-33ए के अन्तर्गत सक्षम अधिकारी के अनुमोदन से निम्नानुसार बन्दी आदेश जारी किये जाते हैं-

- 1- यह कि उद्योग मै0 जूबिलेन्ट लाइफ साइन्सेज, डिस्टलरी यूनिट, गजरौला, अमरोहा को बोर्ड के पत्र सं0-50299/UPPCB/Bijnore(UPPCBRO)/CTO/water/JYOTIBA PHULE NAGAR/2019 दिनांक 19/08/2019 तथा पत्र संख्या 31991/UPPCB/Bijnore (UPPCBRO)/CTO/water/JYOTIBA PHULE NAGAR/2018 दिनांक 28-11-2018 द्वारा निर्गत सशर्त सहमति जल तत्काल प्रभाव से खण्डित किया जाता है।
- 2- यह कि उद्योग मै0 जूबिलेन्ट लाइफ साइन्सेज, डिस्टलरी यूनिट, गजरौला, अमरोहा की उत्पादन प्रक्रिया तत्काल प्रभाव से बन्द किये जाने हेतु बन्दी आदेश जारी किये जाते हैं।
- 3- यह कि सक्षम अधिकारियों को निर्देशित किया जाता है कि उद्योग मै0 जूबिलेन्ट लाइफ साइन्सेज, डिस्टलरी यूनिट, गजरौला, अमरोहा के संचालन को रोकें जाने हेतु उद्योग के समस्त विद्युत कनेक्शन एवं जल आपूर्ति सुविधाओं को तत्काल प्रभाव से रोक दिया जाए।
- 4- यह कि उद्योग मै0 जूबिलेन्ट लाइफ साइन्सेज, गजरौला, अमरोहा द्वारा बिना केन्द्रीय भूजल प्राधिकरण से अनापत्ति प्राप्त किये हुए भूजल दोहन किये जाने के दृष्टिगत रु 9,84,00000/- (Rs. Nine Crore Eighty Four Lakh only) की पर्यावरणीय क्षतिपूर्ति अधिरोपित की जाती है तथा निर्देशित किया जाता है कि पर्यावरणीय क्षतिपूर्ति धनराशि को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक आफ इण्डिया, विभूतिखण्ड, गोमतीनगर, लखनऊ स्थित बैंक के खाता सं0-701502010002104 आई0एफ0एस0 कोड-UBIN0570150 में एक सप्ताह के अन्दर जमा कर, जमा की गयी धनराशि का साक्ष्य क्षेत्रीय कार्यालय एवं बोर्ड मुख्यालय में प्रस्तुत करना सुनिश्चित करें।
- 5- मा0 अधिकरण द्वारा ओ0ए0 सं0-107/2019 शाह आलम बनाम उ0प0 राज्य मे पारित आदेश दिनांक 01.11.2019 के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा मा0 अधिकरण में प्रस्तुत ऐक्शन टेकन रिपोर्ट में उद्योग के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि रु 6,19,00000/- (Rs. Six Crore Nineteen Lakh only) उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक आफ इण्डिया, विभूतिखण्ड, गोमतीनगर, लखनऊ स्थित बैंक के खाता सं0-701502010002104 आई0एफ0एस0 कोड-UBIN0570150 में एक सप्ताह के अन्दर जमा कर, जमा की गयी धनराशि का साक्ष्य क्षेत्रीय कार्यालय एवं बोर्ड मुख्यालय में प्रस्तुत करना सुनिश्चित करें।



(अमित चन्द्रा)

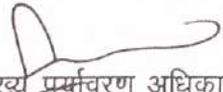
मुख्य पर्यावरण अधिकारी
(वृत्त-7)

प्रतिलिपि :

1. प्रमुख सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन को सूचनार्थ।
2. प्रमुख सचिव, आबकारी, उ0प्र0 शासन को सूचनार्थ।
3. निजी सचिव, अध्यक्ष, उ0प्र0 प्रदूषण नियंत्रण बोर्ड।
4. सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, परिवेश भवन, ईस्ट अर्जुन नगर, नई दिल्ली को सूचनार्थ।
5. सदस्य सचिव, केन्द्रीय भूजल प्राधिकरण (सी0जी0डब्ल्यू0ए0), नई दिल्ली को सूचनार्थ।

(7)

6. जिलाधिकारी, अमरोहा को इस अनुरोध के साथ कि उद्योग मै0 जूबिलेन्ट लाइफ साइन्सेज, डिस्टलरी यूनिट, गजरौला, अमरोहा के विरुद्ध जारी बन्दी आदेश के अनुपालन हेतु सक्षम अधिकारी को आवश्यक कार्यवाही हेतु निर्देशित करना चाहेंगे।
7. वरिष्ठ पुलिस अधीक्षक/पुलिस अधीक्षक, अमरोहा को इस अनुरोध के साथ कि उद्योग मै0 जूबिलेन्ट लाइफ साइन्सेज, डिस्टलरी यूनिट, गजरौला, अमरोहा के विरुद्ध जारी बन्दी आदेश के अनुपालन हेतु सक्षम अधिकारी को आवश्यक कार्यवाही हेतु निर्देशित करना चाहेंगे।
8. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, अमरोहा को इस निर्देश के साथ कि उद्योग मै0 जूबिलेन्ट लाइफ साइन्सेज, डिस्टलरी यूनिट, गजरौला, अमरोहा के संचालन को रोके जाने हेतु विद्युत विच्छेदन की कार्यवाही सुनिश्चित करायें।
9. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बिजनौर को इस निर्देश के साथ कि उद्योग मै0 जूबिलेन्ट लाइफ साइन्सेज, डिस्टलरी यूनिट, गजरौला, अमरोहा के विरुद्ध जारी उक्त निर्देशों के अनुपालन हेतु सम्बन्धित विभागों से समन्वय स्थापित करते हुए आवश्यक कार्यवाही सुनिश्चित करें।


मुख्य पर्यावरण अधिकारी
(वृत्त-7)

(L)

Environmental Compensation and Penalty to be Imposed on Jubili Industrial Complex.

1. Financial Penalty for violation of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

As per the methodology prepared by CPCB on "Determination of Environmental Compensation for violation of Hazardous waste and other Waste (Management and Transboundary Movement) Rules, 2016", the Unit was found to violate 04 provisions **Sr. No. 6(B)c, 6(B)d and 8** for which penalty has been calculated as 1,00,000/- 4,00,000/-

Therefore, financial penalty of 4,00,000/- is levied on the unit.----(I)

2. Environmental Compensation for violation of consent condition

EC has been calculated as per the "Report of the CPCB In-house Committee Methodology for Assessing Environmental Compensation and Action Plan to Utilize Fund" acknowledged by Hon'ble NGT vide order dated 19.02.2019 in the matter Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors. in O.A. No. 93/2017

The Hon'ble NGT order dated 01.11.2019 in OA 107/2019 in Para 11 stated that

"Action has to be taken for the past violations by way of prosecution as well as receipt of environmental compensation on 'Polluter Pay principle.'"

A) In compliance to the aforementioned order, environmental compensation (EC) has been calculated for past violation with regard to incinerator operation. Date of inspection by Special Inspection Committee: 25.04.2019

Date of inspection by CPCB: 17.01.2018

EC = Pollution Index (P) * No. of days of violation (N) * Rupees in hundred per day @ Factor for scale of operation (S) * Location factor (LF)

EC = 100 * 268 * 500 * 1.5 * 2 = 4,02,00,000/-.....(II)

B) Environmental compensation for with regard to incinerator operation as observed by Joint Inspection Committee on 17-18th July, 2019.

Date of inspection by Joint Inspection Committee: 17.07.2019

EC = Pollution Index (P) * No. of days of violation (N) * Rupees in hundred per day @ Factor for scale of operation (S) * Location factor (LF)

EC = 100 * 142 * 500 * 1.5 * 2 = 2,13,00,000/-.....(III)

As per the above detailed calculation, the unit is liable to pay **Rs. 6,15,00,000 /-** EC for violation of consent condition with regard to incinerator operation during monsoon season.

Total Amount (Environmental Compensation and Penalty)

Total Environmental Compensation and penalty for violation of Consent condition and ZLD condition as well as for not managing hazardous waste as per management norms of HOWM Rules, 2016 is as below:

= (I) + (II) + (III) = 4,00,000 + 4,02,00,000 + 2,13,00,000 = 6,19,00,000 /-

EC for illegal extraction of ground water shall be calculated separately.



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड Annexure-VIII
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या- 1149/877/सी-7/18/20

दिनांक 11.06.2020

सेवा में,

पंजीकृत/ई-मेल

मै0 जूबिलेन्ट लाइफ साइन्सेज लिमिटेड,
डिस्टलरी यूनिट, गजरौला,
अमरोहा

विषय-उद्योग मै0 जूबिलेन्ट लाइफ साइन्सेज लिमिटेड, डिस्टलरी यूनिट, गजरौला, अमरोहा द्वारा केन्द्रीय प्रदूषण नियंत्रण बोर्ड में प्रस्तुत प्रत्यावेदन दिनांक 26.05.2020 में वर्णित तथ्यों की जांच के उपरान्त प्रत्यावेदन का निस्तारण।

महोदय,

कृपया उपरोक्त विषयक अपने पत्र दिनांक 26.05.2020 जो कि अध्यक्ष, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली को सम्बोधित है, का सन्दर्भ लें। उक्त पत्र की प्रति केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्र सं0- B-190198/NGRBA(RG)/CPCB/Distillery/2017-18 दिनांक 10.06.2020 ई-मेल के माध्यम से दिनांक 11.06.2020 को बोर्ड में प्राप्त हुआ है।

उद्योग के प्रत्यावेदन दिनांक 26.05.2020 को संलग्न विभागीय अभिमत के साथ निस्तारित किया जाता है।

उद्योग मै0 जूबिलेन्ट लाइफ साइन्सेज लिमिटेड, डिस्टलरी यूनिट, गजरौला, अमरोहा को निर्देशित किया जाता है कि बोर्ड के पत्र सं0-एच 49556/सी-7/जल-18/वाल्चूम-2/2020 दिनांक 03.06.2020 द्वारा जारी बन्दी आदेश का अनुपालन सुनिश्चित करें।

संलग्नक- उपरोक्तानुसार।

भवदीय,

(अमित चन्द्रा)
मुख्य पर्यावरण अधिकारी
(वृत्त-7)

प्रतिलिपि :

1. श्री ए0के0 विद्यार्थी, वैज्ञानिक-ई एवं डिवायजनल हेड, डब्ल्यू0क्यू0एम0-II, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, परिवेश भवन, ईस्ट अर्जुन नगर, नई दिल्ली को पत्र सं0- B-190198/NGRBA(RG)/CPCB/Distillery/2017-18 दिनांक 10.06.2020 के क्रम में सूचनार्थ प्रेषित।
2. जिलाधिकारी, अमरोहा को सूचनार्थ।

मुख्य पर्यावरण अधिकारी
(वृत्त-7)

टी सी - 12 वी, विभूति खण्ड

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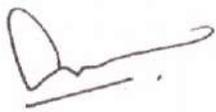
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Web

Comments on the representation of M/s Jubilant Life Sciences Ltd. (Distillery Unit), Bharatigram, Gajraula, District – Amroha, dated 26-05-2020, related to the Action Taken in compliance of the Recommendations made by Joint Inspection Team constituted by Hon'ble National Green Tribunal in the matter of O.A. No. 107/2019 Shah Alam vs. State of Uttar Pradesh for disposal of the Representation.

Recommendation of joint Inspection Team			
Distillery Unit			
S.N	Recommendation of joint committee	Status of Compliance submitted by Unit	Comments on Reply
1.	The unit shall recycle the stored spent wash from the old ash pond under supervision of the UPPCB to ensure that no traces of spent wash remain in ash pond.	Complied. Excess rainwater leachates was stored in Old Ash Pond, to prevent runoff to River Bagad and later treated in ZLD systems.	The unit has submitted a general reply. Unit needs to clarify the quantity of spentwash stored in the spent ponds that has been disposed through ZLD system. Also provide the data of MEE inlet and outlet during that period.
2.	The unit is not operating incinerator/slop furnace as per design capacity (11.5 KL/Hr) to consume the concentrated spent wash generated during the non-monsoon/monsoon season which resulted accumulation of excess spent wash with leachate (bio-compost area) in lagoons. Since, the lagoons are almost filled up, only the freeboard is left, incinerator operates only at 30% of its	Complied. We have voluntarily reduced the Distillery operation below 125 KLD until Slop boiler comes into service. The Slop Boiler was de-rated to 8 KL/Hr due to change in parameters of ZLD guidelines, while CTO granted for 183 KLD Alc. It was scheduled for replacement of choked tubes and therefore was operating at lower capacity. The Slop	Unit has not submitted any comments related to details of damaged covered compost yard. Also no reply has been given with detailed data related to covered compost yard completely filled with press mud having high moisture content. The reply does not mention any details of status of spentwash volume stored in lagoons. Unit must take into consideration that the recommendations made by Joint Committee are based upon inspection dated 17 to 19 July, 2019. Keeping in view that sufficient time has elapsed and operation of slop furnace at full capacity is mandatory,



	<p>installed capacity (50% of the requisite capacity), covered compost yard is completely filled with press mud having high moisture content and damaged roof of covered compost yard which will not allow further disposal of spent wash for biocomposting, the unit shall be directed to stop its distillery manufacturing process and shall consume the already stored spent wash through further concentration for the use in the incinerator under supervision of UPPCB. Thereafter capacity of distillery plant shall be restricted to the capacity as decided by UPPCB till the incinerator is commissioned at full capacity</p>	<p>Boiler was shutdown for tube replacement in Jan 2020. The Shutdown originally scheduled to be completed early April is delayed due to Covid-19 Lockdown and would be back in service by 7 th July 2020.</p>	<p>unit is required to revise the timeline for completion of maintenance of slop furnace and its operation at full capacity. The timeline needs to be more strict.</p>
3.	<p>The unit shall restrict its storage capacity of concentrated spent wash up to 17800 m3 including 07 days for incinerator and 30 days for bio-composting, both separately</p>	<p>Complied. Due to Covid lockdown the final completion was delayed and will be completed by 20th June.</p> <ul style="list-style-type: none"> • Now, spare lagoon is filled with Earth/Ash and abandoned. 	<p>The Joint Committee constituted by Hon'ble NGT has recommended that unit shall make the filled up area lined, by using concrete. Unit has not made any comments on concreting of the area. Further unit needs to revise the timeline of 20-06-2020 keeping in view the fact that the recommendations made by</p>

4.	The unit made partition in the lagoon by filling it with soil and made two lagoons i.e., Lagoon 'A' and Lagoon 'B'. However, the unit shall make the filled up area lined, by using concrete.	Lagoon part B is filled with Soil and ash	Joint Committee are based upon inspection dated 17 to 19 July, 2019. and that sufficient time has elapsed.
5.	The unit shall dismantle/fill/level the additional storage capacity of the lagoon in time bound manner.		
6.	The unit is storing spent wash either in Lagoon 'A' or Lagoon 'B', hence the spent wash found stored in Lagoon 'A' and Lagoon 'B' shall have the same properties. The unit shall operate MEE uniformly maintaining the quality of the concentrated spent wash for efficient use in biocomposting as well as in incineration	Complied. The ZLD system is always operated uniformly to comply with stipulated volume reduction of minimum 60% of Raw Spent Wash generated. The concentrated spent wash stored was diluted with rainwater leachate to prevent runoff to Bagad River and hence the properties were marginally different.	Unit has submitted a general reply without supplementing the operation of MEE with data related to Characteristic of inlet and outlet feed.
7.	The unit shall restrict the use of excess spent wash in biocomposting so that the situation of generation of diluted	Complied. The diluted spent wash generated was due to rainwater leachate mixed into Concentrated spent	-

	spent wash does not arise	wash lagoon and the same was being consumed through bio-composting.	
8.	The unit shall stop storage of the lagoon sludge in open area to avoid further dilution with rain water and shall use the sludge directly for bio-composting.	Complied. The sludge storage area is dismantled and permanently filled with earth and leveled. About 600 nos. plants have been planted. Photographs attached.	Unit has made no mention of open area for sludge storage and also the duration of such activity has not been made. Unit should undertake ground water quality monitoring of the area under consideration.
9.	Spent wash conveyor line from the unit to the lagoons as well as to the compost yard shall be rechecked for any leakage. UPPCB shall verify the same.	Complied. About 1000 meters of Spent wash line is being replaced and shall be completed in 4 weeks, by 30th June 2020. The temporary pipeline that was laid to transfer rainwater leachate to Old Ash Pond to prevent it from running off to Bagad River was used to transfer the rainwater leachate back to treat in ZLD systems and has been dismantled	Unit has informed that 1000 meters pipeline from Lagoon to bio-compost area is being replaced. No comments have been made related to Spent wash conveyor line from the unit to the lagoons as suggested by the Joint Committee.
10.	The pipelines for carrying the spent wash to the ash ponds shall be dismantled after recycling the stored spent wash from the ash pond to the lagoons.		
11.	The unit may be asked to implement the requisite facility as per suggestion of the water audit report so that detailed study may be carried out to reduce the	Complied. All requisite measures recommended by the detailed study undertaken through 3rd party agency for reduction in ground water	Unit has not given the Action Taken in compliance of the Water Audit Report. Also the Joint Committee has recommended for carrying out detailed study to reduce the withdrawal of the ground water for which no reply has

	withdrawal of the ground water.	withdrawal is implemented.	been submitted.
12.	The unit may not be allowed to continue bio-composting during rainy season as the covered bio-compost yard was found damaged.	Complied. Distillery was shut down as well Bio-composting was stopped till the damaged covered sheds due to heavy winds were repaired. Distillery was operated at reduced capacity till normalcy after incessant rains were achieved.	Unit is required to reduce the Excise verified data related to closure of the unit as mentioned in the reply.
13.	CGWA may be directed to investigate the infrastructure developed by the unit for rain water harvesting facilities inside and outside the premises and may take decision on the renewal applications of the unit for abstraction of the ground water.	Complied. The CGWA has undertaken the inspection during Dt. 03.05.2019 to 08.05.2019 and found our unit fully complied against our Renewal application filed manually on 04.01.2019 and Online application Dt.28.02.2019. Renewal application has been duly recommended by the Regional Director, Lucknow to CGWA, New Delhi on Dt. 26.11.2019. Copy enclosed. The NOC renewable is under processing at	Unit has not reduced the NOC issued by CGWA for Ground Water withdrawal.

		the CGWA New Delhi citing restriction imposed by the NGT	
14.	Environmental compensation (EC) for illegal disposal of spent wash causing potential threat to ground water where ground water of the area is already deteriorated to "over exploited" category. Also EC with regard to operation of the distillery plant and disposal of spent wash in violation of consent condition may also be imposed.	Complied. EC of Rs. 30 Lakhs imposed by UPPCB vide Notice Dt. 30/10/2019 has been deposited, under protest, on 31/12/2019.	UPPCB vide its letter dated 03-06-2020 has imposed EC of Rs. 6.19 Cr. for default by the industry as cited in the report of Joint Committee. Besides EC of Rs. 9.84 Cr. has been imposed for illegal withdrawal of Ground Water.
15.	Rain water harvesting system at bio-composting site may not be advisable to avoid contamination of the ground water with colored effluent.	Complied. Rain water harvesting pit in Bio-compost area is filled with Soil.	The Joint Committee in its recommendation has asked for permanent closure of Rain water harvesting system at bio-composting site. Unit has filled up the structure with soil which is not a permanent solution.
16.	As per the analysis result, CPU RO Permeate have pH9.48, COD-2083 mg/l and BOD-1078 mg/l is being utilized in cooling tower which may not be appropriate for having such high pH. The unit may install additional system to improve the quality of CPU permeate.	Complied. measures to control pH between 7.5 and 8.0 at the inlet of C.P.U are implemented. The operation parameters were technically viable and have been in practice since 12 months. There are no environmental damage caused due	The Joint Committee has desired that unit may install additional system to improve the quality of CPU permeate. Unit in its reply has not given any details related to additional system to improve the quality of CPU permeate.

		to the practice nor any operational issue with cooling tower. This has however helped in reducing ground water extraction.	
17.	The unit shall set up proper and separate systems for concentration of spent wash upto 45 % solids and upto 30 % solids for incineration and for bio-composting respectively.”	Complied. The JIT has in its findings reported the solids in MEE concentrate was 46.47% The CPCB guidelines for distillery does not mandate upto 45% and upto 30% solids for incineration and bio-composting respectively. The Guidelines only stipulate 60% volume reduction and 30% solids concentration. Lagoon 28A was 24.18% and Lagoon 28B was 37.55% shows the dilution due to rainwater leachate stored in effluent Lagoons.	The submission made by unit that “The CPCB guidelines for distillery does not mandate upto 45% and upto 30% solids for incineration and bio-composting respectively. “ is not correct keeping in view the fact that the “Guidelines on Techno-Economic Feasibility of Implementation of Zero Liquid Discharge (ZLD) for Water Polluting Industries” of CPCB specify the Solid Concentration for different ZLD techniques.
Recommendations based on the above Observations			
18.1. Water and Waste water Management			
1.	M/s. Jubilant Life Sciences Ltd., Gajraula has installed meters at borewells for withdrawal of raw water, waste water generation, ETP inlet and	-	No comments submitted by unit.

	<p>outlet for measurement of effluent discharge and recycled water consumption points. However, all the consumption points are not metered. It is recommended that all fresh water consumption points and effluent recycling points should be metered.</p>		
2.	<p>All existing meters should be periodically calibrated and records to be maintained.</p> <p>a. At inlet (make up water separately for fresh water and recycled treated waste water) and outlet (blow down) of cooling towers.</p> <p>b. Condensate generated from each stream and recycled;</p> <p>c. Individual waste water streams at source of generation, effluent treatment plant and recycling points;</p> <p>d. Inlet of STP etc.</p>	-	No comments submitted by unit.
3.	<p>The existing turbine type water flow meters on bore wells should be converted to digital magnetic flow meters for better accuracy.</p>	-	No comments submitted by unit.
4.	<p>All domestic waste water generated from plant and colony should be accounted for and should be sent to STP and metering at STP inlet is to be done.</p>	-	No comments submitted by unit.

5.	The unit shall obtain NOC: from CGWA for withdrawal of groundwater at earliest as the CGWA NOC have already been expired on 04.04.2019.	In Progress. We shall pursue the matter with CGWA and also seek remedy as available from competent authority by 30/09/2020	Unit has not obtained NOC from CGWA for Ground Water Withdrawal.
6.	Considering the ground water quality of Gajraula, CGWA shall assess the renewal applications of all the plants of M/s Jubilant Industries Ltd., Gajraula complex and shall decide whether the unit shall be allowed to abstract the ground water or not. CGWA shall decide in accordance to the Hon'ble NGT.	-	Unit has not obtained NOC from CGWA for Ground Water Withdrawal.
7.	Fresh water consumption in cooling towers is around 50% of total fresh water consumption. It is recommended to take measures for further reduction of fresh water consumption in Cooling Tower through increase in recycling of waste water/condensate after proper treatment	-	No comments received.
8.	Attempt should be made to reduce the quantity of makeup water to each Cooling Tower by increasing Cycle of Concentration (COC); a. Continuous efforts to be made for reduction in steam consumption and effluent generation	-	No comments received.

	thereby reducing fresh water consumption; b. It is recommended to provide Rain Water Harvesting system in non-process areas for water conservation.		
18.3 Distillery Plant			
1.	The unit shall obtain NOC from CGWA for withdrawal of groundwater in distillery plant at earliest as the CGWA NOC have already been expired on 04.04.2019.	In Progress. We shall pursue the matter with CGWA and also seek remedy as available from competent authority by 30/09/2020	Unit has not obtained NOC from CGWA for Ground Water Withdrawal.
2.	The distillery plant should take measures to reduce the spent wash generation from 10.69 to 6-8 KL/KL alcohol production.	In Progress. We have voluntarily reduced the Spent wash from design norms of 11.7 KL/KL norms of 9.13 KL/KL spent for year 2018-19 and 8.76 Kl/KL for FY 2019-20. The recommendation is not feasible due to atmospheric distillation technology.	Unit has not given specific details to reduce the spent wash generation from 10.69 to 6-8 KL/KL alcohol production.
3.	The unit made partition in the lagoon by filling it with soil and made two lagoons i.e., Lagoon 'A' and Lagoon 'B'. However, the unit shall make the filled up area lined, by using concrete.	Complied. Due to Covid lockdown the final completion was delayed and will be completed by 20th June. • Now, spare lagoon is filled with Earth/Ash	The Joint Committee constituted by Hon'ble NGT has recommended that unit shall make the filled up area lined, by using concrete. Unit has not made any comments on concreting of the area. Further unit needs to revise the timeline of 20-
4.	The unit shall dismantle/fill/level the		

	additional storage capacity of the lagoon in time bound manner	and abandoned.	06-2020 keeping in view the fact that the recommendations made by Joint Committee are based upon inspection dated 17 to 19 July, 2019. and that sufficient time has elapsed.
5.	The unit shall restrict the use of excess spent wash in bio-composting so that the situation of generation of diluted spent wash does not arise.	Complied. The diluted spent wash generated was due to rainwater leachate mixed into Concentrated spent wash lagoon and the same was being consumed through bio-composting.	-
6.	The entire covered compost area was found full of wind rows of press mud with high moisture content, hence further composting for utilization of spent wash could not be carried out.	-	Unit has not submitted any comments related to details of damaged covered compost yard. Also no reply has been given with detailed data related to covered compost yard completely filled with press mud having high moisture content. The reply does not mention any details of status of spentwash volume stored in lagoons.
7.	The unit shall stop storage of lagoon sludge in open area to avoid further dilution with rain water and shall use the sludge directly for bio-composting.	Complied. The sludge storage area is dismantled and permanently filled with earth and levelled. About 600 nos. plants have been planted.	Unit has made no mention of open area for sludge storage and also the duration of such activity has not been made. Unit should undertake ground water quality monitoring of the area under consideration.

8.	As per the Standard Operating Procedure for Bio-composting operation of molasses based distillery, the distillery plant shall provide covered shed having platform for ready comp which was not available at compost yard.	Complied. The old stock of unsold bio-compost that was stored outside the covered shed has been moved inside the shed. However, no environmental damage was caused or assessed due to the same.	Unit has given no reply related to the comments made by Joint Committee that the distillery plant shall provide covered shed having platform for ready comp which was not available at compost yard.
9.	As per the Standard Operating Procedure for Biocomposting operation of molasses based distillery, the entrance of the bio-compost yard should be paved all-weather road for approach of vehicles to bio-compost yard. Accordingly the unit shall take the immediate actions to implement the same.	Complied. The approach road within the Jubilant property was an all weather road during the visit. However, the recommendation is for areas outside the property is a public road which falls under the local authority.	-
10.	10. The distillery plant shall not be allowed to operate until the stored spent wash in lagoon 'B' (Approx. volume 16000 m3) get consumed through slop boiler after concentrating through MEE.	Complied. Distillery unit was voluntarily stopped for over 81 days during and post monsoon and also was operated at lower capacities to handle the large volumes of rainwater leachates generated from unprecedented rainfall. The rainwater leachates	-

		mixed with concentrated spent wash has been consumed through ZLD systems.	
11.	As per the Standard Operating Procedure for Bio-composting operation of molasses based distillery, Bio-compost shall be analyzed for parameters as per the Fertilizer Control order with latest amendments and shall be packed as per the customer requirement. Also, the ready compost must be weighed and record the same shall be maintained. However, no document was available regarding the sell of ready compost.	Complied.. The sale records are submitted to CPCB, NGRBA Cell and the UPPCB on 10th of every month in the format prescribed.	Unit has not submitted the required certification related to quality of bio-compost.

1- That the Joint Committee constituted by Hon'ble National Green Tribunal inspected the unit on 17 & 18 July, 2019 and made following Observations and Recommendations related to the M/s Jubilant Life Sciences Ltd. (Distillery Unit).

S.No.	Recommendation of Joint Committee
1.	The unit shall recycle the stored spent wash from the old ash pond under supervision of the UPPCB to ensure that no traces of spent wash remain in ash pond.
2.	The unit is not operating incinerator/slop furnace as per design capacity (11.5 KL/Hr) to consume the concentrated spent wash generated during the non-monsoon/monsoon season which resulted accumulation of excess spent wash with leachate (bio-compost area) in lagoons. Since, the lagoons are almost filled up, only the freeboard is left, incinerator operates only at 30% of its installed capacity (50% of the requisite capacity), covered compost yard is completely filled with press mud having high moisture content and damaged roof of covered compost yard which will not allow further disposal of spent wash for

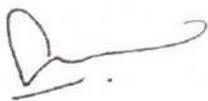
	biocomposting, the unit shall be directed to stop its distillery manufacturing process and shall consume the already stored spent wash through further concentration for the use in the incinerator under supervision of UPPCB. Thereafter capacity of distillery plant shall be restricted to the capacity as decided by UPPCB till the incinerator is commissioned at full capacity
3.	The unit shall restrict its storage capacity of concentrated spent wash upto 17800 m ³ including 07 days for incinerator and 30 days for bio-composting, both separately
4.	The unit made partition in the lagoon by filling it with soil and made two lagoons i.e., Lagoon 'A' and Lagoon 'B'. However, the unit shall make the filled up area lined, by using concrete.
5.	The unit shall dismantle/fill/level the additional storage capacity of the lagoon in time bound manner.
6.	The unit is storing spent wash either in Lagoon 'A' or Lagoon 'B', hence the spent wash found stored in Lagoon 'A' and Lagoon 'B' shall have the same properties. The unit shall operate MEE uniformly maintaining the quality of the concentrated spent wash for efficient use in bio-composting as well as in incineration
7.	The unit shall restrict the use of excess spent wash in bio-composting so that the situation of generation of diluted spent wash does not arise
8.	The unit shall stop storage of the lagoon sludge in open area to avoid further dilution with rain water and shall use the sludge directly for bio-composting.
9.	Spent wash conveyor line from the unit to the lagoons as well as to the compost yard shall be rechecked for any leakage. UPPCB shall verify the same.
10.	The pipelines for carrying the spent wash to the ash ponds shall be dismantled after recycling the stored spent wash from the ash pond to the lagoons.
11.	The unit may be asked to implement the requisite facility as per suggestion of the water audit report so that detailed study may be carried out to reduce the withdrawal of the ground water.
12.	The unit may not be allowed to continue bio-composting during rainy season as the covered bio-compost yard was found damaged.
13.	CGWA may be directed to investigate the infrastructure developed by the unit for rain water harvesting facilities inside and outside the premises and may take decision on the renewal applications of the unit for abstraction of the ground water.
14.	Environmental compensation (EC) for illegal disposal of spent wash causing potential threat to ground water where ground water of the area is already deteriorated to "over exploited" category. Also EC with



	regard to operation of the distillery plant and disposal of spent wash in violation of consent condition may also be imposed.
15.	Rain water harvesting system at bio-composting site may not be advisable to avoid contamination of the ground water with colored effluent.
16.	As per the analysis result, CPU RO Permeate have pH 9.48, COD-2083 mg/l and BOD-1078 mg/l is being utilized in cooling tower which may not be appropriate for having such high pH. The unit may install additional system to improve the quality of CPU permeate.
17.	The unit shall set up proper and separate systems for concentration of spent wash upto 45 % solids and upto 30 % solids for incineration and for bio-composting respectively.”

Recommendations based on the above Observations :

S.No.	Recommendations based on the above Observations
1.	The unit shall obtain NOC from CGWA for withdrawal of groundwater in distillery plant at earliest as the CGWA NOC have already been expired on 04.04.2019.
2.	The distillery plant should take measures to reduce the spent wash generation from 10.69 to 6-8 KL/KL alcohol production.
3.	The unit made partition in the lagoon by filling it with soil and made two lagoons i.e., Lagoon 'A' and Lagoon 'B'. However, the unit shall make the filled up area lined, by using concrete.
4.	The unit shall dismantle/fill/level the additional storage capacity of the lagoon in time bound manner
5.	The unit shall restrict the use of excess spent wash in bio-composting so that the situation of generation of diluted spent wash does not arise.
6.	The entire covered compost area was found full of wind rows of press mud with high moisture content, hence further composting for utilization of spent wash could not be carried out.
7.	The unit shall stop storage of lagoon sludge in open area to avoid further dilution with rain water and shall use the sludge directly for bio-composting.
8.	As per the Standard Operating Procedure for Biocomposting operation of molasses based distillery, the distillery plant shall provide covered shed having platform for ready comp which was not available at compost yard.
9.	As per the Standard Operating Procedure for Bio-composting operation of molasses based distillery, the entrance of the bio-compost yard should be paved all-weather road for approach of vehicles to bio-

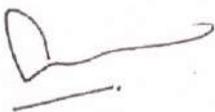


	compost yard. Accordingly the unit shall take the immediate actions to implement the same.
10.	The distillery plant shall not be allowed to operate until the stored spent wash in lagoon 'B' (Approx. volume 16000 m ³) get consumed through slop boiler after concentrating through MEE.
11.	As per the Standard Operating Procedure for Bio-composting operation of molasses based distillery, Bio-compost shall be analyzed for parameters as per the Fertilizer Control order with latest amendments and shall be packed as per the customer requirement. Also, the ready compost must be weighed and record the same shall be maintained. However, no document was available regarding the sell of ready compost.

2- That Hon'ble NGT in its order dated 25-03-2019 in the matter of O.A. 107/2019 Shah Alam vs. State of Uttar Pradesh has specified the scope of investigations related to the complaint wherein Air Pollution, Discharge of Chemicals and Emission of Gas affecting the health of inhabitants, Ground Water abstraction are included. The inspection dated 17 & 18 July, 2019 made by Joint Committee constituted by Hon'ble NGT covered all the necessary aspects as required for assessing the compliance of pollution control laws by the unit.

3- That Hon'ble NGT in its order dated 01-11-2019 in the matter of O.A. 107/2019 Shah Alam vs. State of Uttar Pradesh has decided the issue of illegal abstraction of Ground Water by the unit, citing the judgment of Hon'ble Supreme Court in M.C. Mehta Vs. Union of India (1997) 11 SCC 312 as reiterated below :

"10. Though we have yet not issued notice to the units in question which is to be considered in the light of action of the statutory authorities, Shri Sanjay Upadhyay, Advocate sought to appear for the industrial units to submit that once applications are filed for permission to extract groundwater, extraction of groundwater cannot held to be illegal. We are unable to accept this submission. As held by this Tribunal on several occasions, extraction of groundwater in semi critical, critical and over exploited areas is required to be regulated in view of judgment of the Hon'ble Supreme Court in M.C Mehta Vs. Union of India (1997) 11 SCC 312. The report notes that the area in question has deteriorated from semi critical to over exploited. In such a situation, while extraction of groundwater for drinking purposes may stand on different footing, there is no absolute right for such extraction for industrial purposes. Such extraction may lead to further deterioration of limited groundwater resource depriving the inhabitants of access to drinking water. The contention is thus rejected. We refrain from dealing with the merits of further remedial action which is yet to be taken by the statutory authorities after giving



opportunities to the units in question in accordance with law except that in the light of facts found further action needs to be taken and report furnished to this Tribunal."

The Environmental Compensation for illegal abstraction of Ground Water has been imposed based upon the methodology and mechanism developed by CPCB and duly accepted by Hon'ble National Green Tribunal in O.A. No. 593/2017 Paryavaran Suraksha Samiti and Ors. vs. Union of India and Ors.

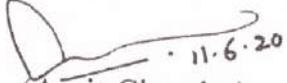
- 4- UP Pollution Control Board vide its letter dated 30-10-2019 issued Show Cause Notice under section 33A of Water (Prevention and Control of Pollution) Act, 1974 as amended communicating the above recommendations of Joint Committee for Revoking the Consent to Operate, Issuance of Closure order and imposition of Environmental Compensation of Rs. 9.84 Cr. for withdrawal of Ground Water without permission of CGWA.
- 5- That the unit was inspected for verification of the compliance status on 08-05-2020. Subsequently unit was reinspected on 01-06-2020. The compliance of the unit in reference to the recommendations of the Joint Committee was found unsatisfactory and unit was found violating the Zero Liquid Discharge provisions and thus violating the conditions of Consent to Operate under Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 as amended.
- 6- CPCB held a meeting on 04-12-2019 to consider the reply dated 14-11-2019 of the unit in reference to the Show Cause Notice dated 30-10-2019. The contents of representation were duly deliberated upon and the representation of the unit on the Show Cause Notice issued by UPPCB by letter dated 30-10-2019 was disposed off as recorded in the minutes of meeting.
- 7- The unit M/s Jubilant Life Sciences Ltd. (Distillery Unit), Gajraula, District – Amroha was inspected on 01 June, 2020 by the Joint Team of NMCG and UPPCB in reference to a complaint received against the unit. During the inspection it was found that unit has discharged polluted spentwash on Agriculture fields, thus unit was found violating the Zero Liquid Discharge norms.
- 8- Considering the fact that the unit has not taken measures to ensure compliance of the Recommendations made by the Joint Committee constituted by Hon'ble NGT as communicated to the unit vide Show Cause Notice dated 30-10-2019 and the fact that unit was already given sufficient opportunity as per law and unit has not complied with the directions given in Show Cause Notice dated 30-10-2019, UPPCB vide its letter dated 03-06-2020 revoked the Consent to Operate under Section 25/26 of Water



(Prevention and Control of Pollution) Act, 1974 as amended, issued Closure Order under Section 33A of Water (Prevention and Control of Pollution) Act, 1974 as amended and confirmed the imposition of Environmental Compensation for violations of Environmental Provisions and illegal abstraction of Ground Water has been imposed based upon the methodology and mechanism developed by CPCB and duly accepted by Hon'ble National Green Tribunal in O.A. No. 593/2017 Paryavaran Suraksha Samiti and Ors. vs. Union of India and Ors.

As evident from above, the contents submitted in the representation for revocation of Closure order issued by U.P. Pollution Control Board vide its letter no. H49556/C-7/Jal 18/Vol.-2/2020 dated 03-06-2020, are not satisfactory. The contents submitted by unit are general in nature without submission of Technical data, assessment of impact of pollution on Environment due to defaults made by the unit. The compliance made by the unit vis-a-vis the recommendations of Joint Committee, constituted by Hon'ble National Green Tribunal, is highly unsatisfactory considering the fact that the shortcomings were communicated to the unit through Show Cause Notice for Closure of the unit and imposition of Environment Compensation under Section 33 A of Water (Prevention and Control of Pollution) Act, 1974 as amended vide letter dated 30-10-2019 of U.P. Pollution Control Board.

The representation of M/s Jubilant Life Sciences Ltd. (Distillery Unit), Bharatigram, Gajraula, District – Amroha 26-05-2020 is disposed off with the above comments.


(Amit Chandra)
Chief Environment Officer
(Circle-7)

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

CIVIL MISC. STAY APPLICATION NO. _____ OF 2020

(Under Chapter-XXII, Rule-1 of the High Court Rules)

IN

CIVIL MISC. WRIT PETITION NO. _____ 2020

(Under Article-226 of the Constitution of India)

(DISTRICT :AMROHA)

M/s Jubilant Life Sciences Ltd, (Distillery Unit), Through
Authorized Signatory Bhartiagram, Gajraula, Distt.
Amroha, Uttar Pradesh - 244223 _____ **Petitioner**

Versus

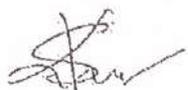
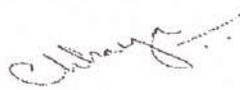
1. Central Ground Water Authority of India ,
Through Member Secretary 18/11, Jamnagar
House, Man Singh Road, New Delhi-110011
2. Regional Director, Central Ground Water Board,
Northern Region, Bhujal Bhawan, Sector-B Sitapur Road
Yojna, Lucknow, Uttar Pradesh - 226021
3. Central Pollution Control Board, Through
Chairman, Parivesh Bhawan, CBD-CUM Office
Complex, East Arjun Nagar, Delhi - 110032
4. Uttar Pradesh State Pollution Control Board ,
Through Member Secretary , Building No. TC -12V,
Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh -
226010

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as well as the Sealing Order dated 06.06.2020 in the instant Writ Petition (PIL) before this Hon'ble Court, and/or pass such other/further orders, which this Hon'ble Court may deem fit and proper under the facts and circumstances of the case.

Date: 08.06.2020


(SANJAY UPADHYAY)
Delhi/78/1995

 
(SUJEET KUMAR) (CHHAYA GUPTA)

1
Advocates,
Counsel for Petitioner
Adv. Roll No. A/S2561/13.A/
c0183/2013 Chamber No. 57(Z), High
Court
Mob:9415267248,8808054558
Email- sujeetadvocate@gmail.com

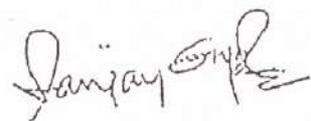
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Jun-2020, and despite the Petitioner initiating safe shutdown on 3-Jun-2020 itself chose to seal the Distillery Unit of the Petitioner.

PRAYER

It is, therefore, Most Respectfully Prayed that this Hon'ble Court may graciously be pleased:

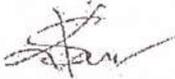
- i) to issue a writ, order or direction in the nature of **MANDAMUS** to the Respondent No.1 for time bound manner consideration of the Petitioner renewal application for NOC for abstraction of groundwater.;
- ii) to issue a writ, order or direction in the nature of certiorari or any other appropriate writ to quash the Closure Notice dated 3.6.2020 seeking compensation for groundwater abstraction as well as the Sealing Notice , issued by Respondent No 4;



- iii) to issue a writ, order or direction in the nature of **MANDAMUS** to the Respondent No.4 for atleast granting an opportunity of being heard before the statutory authorities i.e. Respondent No 1, CGWA as well as Respondent No 4,UPPCB in order to explain the facts and the legal position;
- iv) to restrain the Respondent No.3, CPCB and the Respondent No. 4, UPPCB for exercising power beyond the Water Act, 1974.
- v) to issue any other writ, order or direction, which this Hon'ble Court may deem fit and proper under the facts and circumstances of the case;
- vi) to allow this Writ Petition (PIL) with special costs in favour of the petitioner, throughout.

Date : 08.06.2020


(SANJAY UPADHYAY)
Delhi/78/1995



(SUJEET KUMAR)(CHHAYA GUPTA)

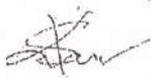
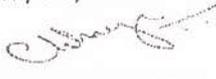
Advocates,
Counsel for Petitioner
Adv. Roll No. A/S2561/13,A/c0183/2013
Chamber No. 57(Z), High Court
Mob:9415267248,8808054558
Email- sujeetadvocate@gmail.com
lawofficecands@gmail.com

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- iii) to issue a writ, order or direction in the nature of **MANDAMUS** to the Respondent No.4 for atleast granting an opportunity of being heard before the statutory authorities i.e. Respondent No 1, CGWA as well as Respondent No 4,UPPCB In order to explain the facts and the legal position;
- iv) to restrain the Respondent No.3, CPCB and the Respondent No. 4, UPPCB for exercising power beyond the Water Act, 1974.
- v) to issue any other writ, order or direction, which this Hon'ble Court may deem fit and proper under the facts and circumstances of the case;
- vi) to allow this Writ Petition (PIL) with special costs in favour of the petitioner, throughout.

Date : 08.06.2020


(SANJAY UPADHYAY)
Delhi/78/1995

 
(SUJEET KUMAR)(CHHAYA GUPTA)

Advocates,
Counsel for Petitioner
Adv. Roll No. A/S2561/13,A/c0183/2013
Chamber No. 57(Z), High Court
Mob:9415267248,8808054558
Email- sujeetadvocate@gmail.com
lawofficecands@gmail.com



क्षेत्रीय कार्यालय उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

REGIONAL OFFICE U. P. POLLUTION CONTROL BOARD

आवास विकास परिषद कालोनी, सेक्टर-10, योजना संख्या-3, झूँसी, प्रयागराज - 221506

Avas Vikas Parishad Colony, Sector-10, Scheme No. 3, Jhansi, Prayagraj

ई-मेल: roallahabad@uppcb.com

संदर्भ सं० 650/70/विधि/प्रगति आख्या/2019-20

दिनांक 10/6/2020

सेवा में,

मुख्य विधि अधिकारी,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषय: मा० उच्च न्यायालय द्वारा पारित आदेशों एवं दायर प्रति शपथ-पत्र एवं रिट याचिकाओं के संबंध में।

महोदय,

कृपया उपरोक्त वर्णित विषय का संदर्भ लेने की कृपा करें। उक्त के संबंध में अवगत कराना है कि प्राप्त रिट याचिकाओं/आदेशों का विवरण निम्नलिखित है :-

क्र०सं०	याचिका का प्रकार एवं वर्ष	वादी बनाम प्रतिवादी का विवरण	सम्बन्धित जिले का नाम
1	सिविल मिस० रिट याचिका सं०/2020 (माननीय उच्च न्यायालय इलाहाबाद)	राम देव त्रिपाठी बनाम स्टेट ऑफ यू०पी० एवं अन्य	प्रयागराज
2	सिविल मिस० रिट याचिका सं०/2020 (माननीय उच्च न्यायालय इलाहाबाद)	जुबीलेंट लाईफ साईसेंस लिमिटेड डिसटिलरी यूनिट बनाम सेंट्रल ग्राउंड वाटर अथारिटी एवं 3 अन्य	अमरोहा

उपरोक्त वर्णित रिट याचिकाओं/आदेशों की प्रतियां श्री एच० एन० त्रिपाठी, अधिवक्ता के कार्यालय से दिनांक 10.06.2020 को प्राप्त की गई है, जिसे पत्र के साथ मूलरूप में संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित किया जा रहा है।

संलग्नक:-उपरोक्तानुसार।

भवदीय,

(जे० वी० सिंह)
क्षेत्रीय अधिकारी

प्रसिद्धि सदस्य सचिव महोदय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनाार्थ प्रेषित।

10/6/2020

उक्त पत्र के साथ संलग्न याचिकाओं की उद्योग-2 पत्रावली वगैरह आख्या 6 रिट वीथ 955 नंबर

क्षेत्रीय अधिकारी

Scl(A. Agarwal) / Ic (N. Agarwal)

11.6.2020 #106/2020
I.C. Ansari



दूरभाष नं. फ़ैक्स: (01342) 260434 44
ई-मेल :- robin@uppcb.com

उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड

क्षेत्रीय कार्यालय: महर्षि दयानन्द नगर, निकट सैण्टमैरी स्कूल, आदमपुर-चवकर रोड, बिजनौर-246701

सन्दर्भ सं० : 112/5-14/अमरोहा-2020

दिनांक : 03-6-2020

सेवा में,

मैसर्स जुबिलेन्ट लाइफ साइंस लि०, (डिस्टीलरी यूनिट)
भरतियाग्राम, गजरौला
जनपद-अमरोहा।

विषय-जल (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम-1974 की धारा-33(ए) के अन्तर्गत जारी बन्दी आदेश के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक-एच49556/सी-7/जल-18/वैल्यु0-2/2020 दिनांक-03.06.2020 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा इकाई के विरुद्ध जल (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम-1974 की धारा-33(ए) के अन्तर्गत बन्दी आदेश जारी किया गया है, जिसकी छायाप्रति संलग्न कर इस निर्देश के साथ प्रेषित है कि उक्त जारी बन्दी आदेश का अनुपालन तत्काल सुनिश्चित करते हुये अनुपालन आख्या इस कार्यालय एवं बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

भवदीय,

(जे०पी०मोरी)

क्षेत्रीय अधिकारी

प्रतिलिपि-

- 1-सदस्य सचिव महोदय, उ०प्र० प्रदूषण नियन्त्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।
- 2-जिलाधिकारी महोदय, अमरोहा को सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
- 3-मुख्य पर्यावरण अधिकारी (वृत्त-7), उ०प्र० प्रदूषण नियन्त्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

क्षेत्रीय अधिकारी

मुख्यालय : टी०सी०-12वीं, विगृति खण्ड, गोमती नगर, लखनऊ

Uttar

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Subject Regarding Civil Writ Petition No./2020, M/s Jubilant Life Sciences Ltd.
From clo clo <clo@uppcb.com>
To <ceo7@uppcb.com>
Date 2020-06-10 15:05

- New Doc 2020-06-10 14.42.45.pdf (~1.5 MB)

Sir,

Kindly find the attached document. This matter is likely to be listed before the Hon'ble Allahabad High Court on 12.06.2020 as inform by the Board Counsel Dr. H. N. Tripathi. Therefore may kindly be contact the Board Counsel and provide the instructions regarding the matter positively tomorrow on 11.06.2020 and please also inform the Law Section.

Regards

----- Original Message -----

Subject:New Doc 2020-06-10 14.42.45.pdf
Date:2020-06-10 14:44
From:Sunil Kumar <sunilkumar.pcb@gmail.com>
To:clo@uppcb.com



क्षेत्रीय कार्यालय उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

REGIONAL OFFICE U. P. POLLUTION CONTROL BOARD

आवास विकास परिषद कालोनी, सेक्टर-10, योजना संख्या-3, झुंसी, प्रयागराज - 221506

Avas Vikas Parishad Colony, Sector-10, Scheme No. 3, Jhunsi, Prayagraj

ई-मेल: roallahabad@uppcb.com

संदर्भ सं०... 10.06.2020 / विधि / प्रगति आख्या / 2019-20

दिनांक 10/6/2020

सेवा में,

मुख्य विधि अधिकारी,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषय: मा० उच्च न्यायालय द्वारा पारित आदेशों एवं दायर प्रति शपथ-पत्र एवं रिट याचिकाओं के संबंध में।

महोदय,

कृपया उपरोक्त वर्णित विषय का संदर्भ लेने की कृपा करें। उक्त के संबंध में अवगत कराना है कि प्राप्त रिट याचिकाओं/आदेशों का विवरण निम्नलिखित है :-

क्र०सं०	याचिका का प्रकार एवं वर्ष	वादी बनाम प्रतिवादी का विवरण	सम्बन्धित जिले का नाम
1	सिविल मिस० रिट याचिका सं०/2020 (माननीय उच्च न्यायालय इलाहाबाद)	राम देव त्रिपाठी बनाम स्टेट ऑफ यू०पी० एवं अन्य	प्रयागराज
2	सिविल मिस० रिट याचिका सं०/2020 (माननीय उच्च न्यायालय इलाहाबाद)	जुबीलेंट लाईफ साईसेंस लिमिटेड डिस्टिलरी यूनिट बनाम सेंट्रल ग्राउंड वाटर अथॉरिटी एवं 3 अन्य	अमरोहा

उपरोक्त वर्णित रिट याचिकाओं/आदेशों की प्रतियां श्री एच० एन० त्रिपाठी, अधिवक्ता के कार्यालय से दिनांक 10.06.2020 को प्राप्त की गई है, जिसे पत्र के साथ मूलरूप में संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित किया जा रहा है।

संलग्नक:- उपरोक्तानुसार।

भवदीय,

(जे० बी० सिंह)
क्षेत्रीय अधिकारी

प्रतिलिपि: सदस्य सचिव महोदय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनाार्थ प्रेषित।

क्षेत्रीय अधिकारी

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

CIVIL MISC. WRIT PETITION NO. OF 2020

(Under Article-226 of the Constitution of India)

(DISTRICT :AMROHA)

Jubilant Life Sciences Limited Distillery Unit

-----Petitioner

Versus

Central Ground Water Authority. & 3 Others -

-----Respondents

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Date: 08.06.2020

(SANJAY UPADHYAY)
Delhi/78/1995

(SUJEET KUMAR) (CHHAYA GUPTA)

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Mr. Pinaki Mishra, will appear and argue this
matter.**

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(SUJEET KUMAR)

Advocate

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IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

DATES AND EVENTS

IN

CIVIL MISC. WRIT PETITION NO. OF 2020

(Under Article-226 of the Constitution of India)

(DISTRICT :AMROHA)

Jubilant Life Sciences Limited Distillery Unit

_____Petitioner

Versus

Central Ground Water Authority. & 3 Others

_____Respondents

<u>S.No</u>	<u>Date</u>	<u>Particulars</u>
1.	23.03.1974	Water (Prevention and Control of Pollution) Act, 1974 enacted for the prevention and control of water pollution and the maintaining or restoring of wholesomeness of water. The Act constituted the Central Pollution Control Board (CPCB) and State Pollution Control Board (SPCB) under Section 3 and 4 of the Act.
2.	14.01.1997	Ministry of Environment & Forest in exercise of the powers conferred by sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), constituted the Central Ground Water Board as an Authority for the purposes of regulation and control of Ground Water Management and Development pursuant to an order dated 21.11.1996 of the Hon'ble Supreme Court of India in W.P (C) No. 4677 of 1984

3.	19.04.2017	Central Ground Water Authority (hereinafter CGWA) granted No Objection Certificate (NOC) for ground water withdrawal to Petitioner-M/s Jubilant Life Sciences Limited (Distillery Unit). The Unit was allowed to abstract 3000 cu.m/day (and not exceeding 10,65,000 cu.m/year) of ground water through existing two (2) tube well. The NOC was valid from 05.04.2017 till 04.04.2019.
4.	08.06.2017	Compliance report of the conditions of the NOC submitted to the Central Ground Water Authority by the petitioner.
5.	10.12.2018	Petitioner submitted online self-compliance report in the CGWA portal.
6.	24.12.2018	Response by Petitioner to a letter dated 22.11.2018 by CGWA stating that the first compliance report was submitted on 08.06.2017, followed by online self-compliance report and current compliance report is annexed along with the letter.
7.	03.01.2019	Petitioner submitted offline (hardcopy) of application to the CGWA for renewal of NOC No. CGWA/NOC/IND/ORIG/2017/ 2533 dated 19.04.2017 for ground water abstraction upto 3000 cu.m/day.
8.	01.02.2019	Central Ground Water Authority's Public Notice regarding modification of conditions of NOCs of CGWA. That in view of the difficulties encountered in the implementation of Water Security Plan and as this activity is being covered under various schemes of Govt. of India/State Governments, the mandatory condition for formulation & implementation of Water Security plan is waived off.
9.	02.03.2019	Petitioner submitted online (softcopy) of application to the CGWA for renewal of NOC No. CGWA/NOC/IND/ORIG/2017/ 2533 dated 19.04.2017 for ground water abstraction upto 3000 cu.m/day.

10.	20.03.2019	CGWB wrote a letter to the Mr. T.K Pant, Scientist D, CGWB, Northern Region, Lucknow to inspect the Petitioner's Distillery Unit regarding renewal of the NOC and submit compliance report.
11.	08.05.2019	Inspection Report of the Regional Director, CGWB regarding renewal of NOC dated 19.04.2017 for ground water abstraction upto 3000 cu.m/day with the remark that the said unit is fully compliant.
12.	19.08.2019	Petitioner wrote letter to the Regional Director CGWA providing details of village ponds adopted for 200% recharge requirement in the over exploited area. The Petitioner in the said letter stated that the unit has adopted and established fifty Six (56) groundwater recharge structures with a potential recharge of 21,30,000 cu.m/year thereby meeting its recharge obligations.
13.	15.10.2019	The CGWA published a Public Notice (the third in the series of such Public Notices) extending the time for application for NOC for all those NOCs which are not valid as well as for fresh applications of those units which do not have NOC. The due date for submissions of application for grant of NOC for withdrawal of groundwater was accordingly extended upto 31.03.2020.
14.	31.10.2019	The Petitioner submitted an Appeal/Representation to the Chairman, CGWA regarding delay in processing of renewal of NOC dated 17.04.2019 for abstraction of ground water.
15.	01.11.2019	The Ld. NGT registered a letter of complaint as Original Application No. 107 of 2019 on 28.03.2019, by one Shah Alam who alleged that the Industry is causing poor yield of mangoes. The Ld. NGT constituted a Joint Inspection Committee comprising of District Magistrate, the Central Pollution Control Board "hereinafter

		<p>CPCB) and UPPCB for conducting an inspection and to verify the claims of the complainant. The Joint Committee submitted its report to the Ld. NGT that was considered in the hearing on 01.11.2019 and which did not have any findings or conclusion on the Petitioner's unit having caused any harmful impact on the Orchard of Shah Alam. The Joint Committee, for reasons best known to them made some additional observations in the report on the technical issues of the petitioner's unit. The Ld. NGT exonerated the petitioner's from the issue of Mango orchard but started hearing the matter on the technical issues including renewal of Ground water NOC and directed the Respondent No.4, UPPCB to impose penalty for withdrawal ground water during pendency of renewal application before the Respondent No.1, CGWA, a Statutory Authority.</p>
16.	14.11.2019	<p>The Petitioner wrote a letter to the Respondent No. 4., UPPCB informing them about the status of groundwater withdrawal renewal application. This is because the Respondent No. 4 has imposed penalty of Rs. Rs. 9,84,00,000 (nine crore eighty four lakhs) for withdrawal of ground water by the petitioner during the pendency of renewal application. The Petitioner also submitted details regarding compliance already made for recharge obligations for Over Exploited Block. Further, the petitioner also submitted that the CGWA has been constituted under the Environment Protection Act, 1986 pursuant to the order dated 21.11.1996 of the Hon'ble Supreme Court and the CPCB and the UPPCB have been constituted under the Water Act, 1974 and therefore, the UPPCB or for that matter the CPCB do not have any provision or jurisdiction to deal with either regulation of ground water or</p>

		for groundwater abstraction by the existing industries, infrastructure and mining projects vide public notice extended till 30 th June, 2020.
24.	13.05.2020	The CPCB issued direction under Section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 to the Uttar Pradesh Pollution Control Board to take action against the petitioner for withdrawal of ground water without valid NOC and impose penalty of Rs, 9,84,00,000/- (nine crore eighty four lakhs) among other directions.
25.	20.05.2020	Petitioner submitted an updated compliance report in view of NOC dated 19.04.2017 regarding latest data of Borewell and Piezometer to the Respondent No.1, CGWA
26.	26.05.2020	Petitioner submitted a representation to the Respondent No. 3, CPCB giving factual background of the Ld. NGT case O.A. 107/2019 Shah Alam V/s Govt of UP requesting for an opportunity to present the case.
27.	31.05.2020	Petitioner submitted a representation to the Respondent No.3, CPCB seeking personal hearing in the matter of O.A. 107/2019 Shah Alam V/s Govt of UP before the Hon'ble NGT against the Rs. 6.19 Crore proposed Environment Compensation.
28.	03.06.2020	Petitioner received a Notice issued by the Respondent No.4, UPPCB, Lucknow vide letter No. Ltr No. H49556/C-7/Jal-18/ Value-2/2020 Dt. 03/06/2020 for Closure of Distillery Unit at Gajraula and also direction for depositing the Environment Compensation (EC) Rs. 9.84 Crore on allegedly illegal withdrawal of ground water and a further of Rs. 6.19 Crore citing certain findings from inspections of the Distillery Unit without issuing any Showcause or affording any opportunity to the Petitioner. The impugned Closure notice gives reference to an alleged incident of Spent wash spillage

		<p>into a farmland, which was supposedly investigated by the officials from the Respondent No.4, UPPCB and the National Mission for Clean Ganga (NMCG). This was clearly an accidental leakage caused by damage of the pipeline inflicted supposedly by the Indian Railways while undertaking cable laying work.</p> <p>The Notice has been issued by the Respondent No.4, UPPCB without providing an opportunity of being heard to the Petitioner and more importantly bypassing the entire due process under the Water Act.</p>
29.	03.06.2020	The Petitioner submitted a letter dated 03.06.2020 to the Respondent No.4, UPPCB stating that Petitioner has initiated a safe shut down procedure and as the Distillery unit is operating through Fed Batch Fermentation Process, the distillation will continue to consume fermented wash for next 3-4 days.
30.	04.06.2020	That on 4.6.2020, the petitioner sent a detailed representation Respondent No.3, UPPCB for review of the closure order dated 03.06.2020 and waiver of the environment compensation.
31.	05.06.2020	That the Petitioner also submitted a letter dated 05.06.2020 to the Respondent No.4. UPPCB for revocation of the closure notice. The Petitioner in the letter submitted that the Ethyl Alcohol Manufactured in Distillery Unit is the Key starting material for several downstream high value key intermediate for many important Active Pharmaceutical Ingredients which are manufactured in Petitioner's facility at Gajraula, for supply globally as necessary ingredients for important life saving drugs. That the Petitioner's unit in India has been awarded the contract to produce one of the Key Starting material for remdesivir, an important drug to treat Covid-19 medicine by M/s.

		Gilead Sciences, USA. Apart from this, the Petitioner's subsidiary is a forefront company to have got the license from M/s. Gilead Sciences, USA to produce the drug in India for Covid-19 patients' treatment and many of the intermediates for its India requirement will be produced at Petitioner's units Gajraula. The closure and sealing of the distillery unit and imposing of Environmental Compensation can adversely impact the supply chain for making medicine (including for Covid-19 to be made for saving lives in India and globally), impact the local MSME's engaged in our supply chain that are struggling to recover from Covid lockdown and also severely impact the reputation of Petitioner company globally.
32.	06.06.2020	That Respondent No.4, Regional Officer, the UPPCB sealed the unit of the petitioner in compliance of the closure order dated 03.06.2020 without following any due process or law shutting down essential services of providing not only raw material for sanitizer production and other lifesaving drugs but also affecting the highly important collaborative research on producing the potential medicine for COVID 19.
33.		Hence the present Writ Petition.



(SANJAY UPADHYAY)

Delhi/78/1995



(SUJEET KUMAR)(CHHAYA GUPTA)

Advocates,
Counsels for Petitioner

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD
CIVIL MISC. STAY APPLICATION NO. _____ OF 2020
(Under Chapter-XXII, Rule-1 of the High Court Rules)

IN

CIVIL MISC. WRIT PETITION NO. 2020

(Under Article-226 of the Constitution of India)

(DISTRICT :AMROHA)

M/s Jubilant Life Sciences Ltd, (Distillery Unit), Through
Authorized Signatory Bhartiagram, Gajraula, Distt.
Amroha, Uttar Pradesh - 244223 _____ **Petitioner**

Versus

1. Central Ground Water Authority of India ,
Through Member Secretary 18/11, Jamnagar
House, Man Singh Road, New Delhi-110011
2. Regional Director, Central Ground Water Board,
Northern Region, Bhujal Bhawan, Sector-B Sitapur Road
Yojna, Lucknow, Uttar Pradesh - 226021
3. Central Pollution Control Board, Through
Chairman, Parivesh Bhawan, CBD-CUM Office
Complex, East Arjun Nagar, Delhi - 110032
4. Uttar Pradesh State Pollution Control Board ,
Through Member Secretary , Building No. TC -12V,
Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh -
226010

_____ **Respondents**

To,

The Hon'ble Chief Justice and His other companion
Judges of the aforesaid Court.

The humble application of the above named applicant
Most Respectfully Showeth:

1. That, the full facts and circumstances have been given
in the accompanying Writ Petition.
2. That, in view of the facts and circumstances stated in
the accompanying Writ Petition (Civil), it is expedient in
the interest of justice that this Hon'ble Court may kindly
be pleased to pass an ad-interim stay order of the
Respondent No. 4- UPPCB's notice dated 03.06.2020 for
Revocation of the Consent to Operate, Direction for
Closure & Direction to Pay multiple Environment
Compensation and the sealing order dated 06.06.2020.

P R A Y E R

It is therefore most respectfully prayed that this Hon'ble
Court may kindly be pleased to pass an ad-interim stay
order of the Respondent No. 4, Closure notice dated
03.06.2020, including the environment compensation

as well as the Sealing Order dated 06.06.2020 in the instant Writ Petition (PIL) before this Hon'ble Court, and/or pass such other/further orders, which this Hon'ble Court may deem fit and proper under the facts and circumstances of the case.

Date: 08.06.2020


(SANJAY UPADHYAY)
Delhi/78/1995


(SUJEET KUMAR) (CHHAYA GUPTA)

1
Advocates,
Counsel for Petitioner
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IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

CIVIL MISC. WRIT PETITION NO. OF 2020

(Under Article-226 of the Constitution of India)

(DISTRICT :AMROHA)

M/s Jubilant Life Sciences Ltd, (Distillery Unit), Through
Authorized Signatory Bhartiagram, Gajraula, Distt.
Amroha, Uttar Pradesh - 244223

_____ **Petitioner**

Versus

1. Central Ground Water Authority of India ,
Through Member Secretary 18/11, Jamnagar
House, Man Singh Road, New Delhi-110011
2. Regional Director, Central Ground Water Board,
Northern Region, Bhujal Bhawan, Sector-B Sitapur
Road Yojna, Lucknow, Uttar Pradesh - 226021
3. Central Pollution Control Board, Through
Chairman, Parivesh Bhawan, CBD-CUM Office
Complex, East Arjun Nagar, Delhi - 110032
4. Uttar Pradesh State Pollution Control Board ,
Through Member Secretary , Building No. TC -
12V, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar
Pradesh - 226010

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_____ Respondents

To,

The Hon'ble Chief Justice and his other companion
Judges of the aforesaid Court.

The humble Writ Petition of the above named Petitioner
Most Respectfully Showeth:

1. That, this is the first Writ Petition being filed by the
Petitioner before this Hon'ble Court for this cause of
action.
2. That, the Petitioner declares that he has not filed any
other Writ Petition earlier for the relief sought and for
the same cause either before this Hon'ble Court,
Lucknow Bench or any other court of law.
3. That, till today no caveat notice has been received by
the Petitioner with regard to this Petition.
4. By way of the present writ petition, the petitioner prays
for issuance of a writ of Mandamus or any other
appropriate order or directions directing the Respondent
No.1, Central Ground Water Authority (hereinafter
CGWA) to grant the renewal of NOC for withdrawal of

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groundwater within a time bound manner and quash the closure notice dated 03.06.2020 (Revocation of the Consent to Operate, Direction for Closure & Direction to Pay multiple Environment Compensation), as well as the sealing order dated 6.6.2020 of the Respondent No. 4, Uttar Pradesh Pollution Control Board (hereinafter UPPCB) which is issued without providing an opportunity of being heard to the Petitioner or following the procedure provided under the Water Act, 1974. A copy of the Respondent No. 4 closure impugned order dated 03.06.2020 is being filed herewith and marked as **Annexure No. 1** to this Writ Petition and a copy of the cover page of petitioner's renewal application dated 03.01.2019 is being filed herewith and marked as **Annexure No. 2**

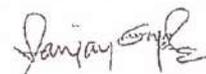
5. That the Petitioner, Jubilant Life Sciences Ltd., a globally reputed company, is an integrated Distillery, Chemicals and Power plant complex employing around 2300 employees (850-permanent and 1450-contract), located at Bhartiagram, Gajraula, District Amroha (U.P.).
6. That presently the Petitioner is in forefront in fight against Novel Coronavirus-19. The Petitioner presently

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producing alcohol based hand sanitizer in massive quantity and immediate closure of petitioner will cause severe shortage of hand sanitiser. Further, the petitioner is producing fine chemicals which downstream are required by pharma companies globally to make essential drugs/medicines. These chemicals are also used by the Petitioner's subsidiary, Jubilant Generics Limited which is one of the few licensees of Gilead Sciences, Inc., USA whose product "remdesivir" and its formulation has been provisionally accepted for treatment of Covid-19 by USA FDA, and the Indian Government has given them authorisation to market this injectable in India. A copy of the Petitioner's Press Release dated 12.05.2020 regarding Licensing Agreement with Gilead for Remdesivir, a potential therapy for Covid-19 is being filed herewith and marked as **Annexure No. 3** to this Writ Petition.

7. That the distillery unit at Gajraula, Distt Amroha, Uttar Pradesh is operating since 1982 and is presently employing around 280 employees (70 -Permanent and 210 -Contract) and the unit is a zero liquid discharge (hereinafter 'ZLD') unit since 2009 and maintains the same till date. The Unit is operating with valid consents under the Air (Prevention and Control of Pollution) Act,

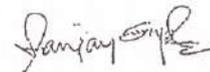
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1981 and the Water (Prevention and Control of Pollution) Act, 1974.

8. The said Unit has a dedicated Environment, Health and Safety Department wherein detailed protocols on emergencies including environmental emergencies have been enumerated. The Unit also follows a Climate Change Mitigation Policy as well as a Green Supply Chain Policy. It is pertinent to add that the unit is ISO 9001:2008 and ISO 14001:2004 certified as well as BS OHSAS 18001:2007, and Responsible Care-14001 certified by the global certification agency namely Bureau Veritas certification. It is humbly submitted that the unit is mindful of the highest global standards and practices the same including environmental practices. Further, this unit has followed Corporate Sustainability Reporting for over 10 years and has been rated GRI A+ for 7 consecutive years for its environment management systems and it is as per Global Reporting Initiative (GRI) guidelines and audited by an international agency i.e. Ernst & Young. The Petitioner is not placing the above mentioned Policies and certificates and craves leave of this Hon'ble Court to produce the same as and when required.

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9. It is pertinent to mention that to operate an industrial unit such as above a consent under the Water Act, 1974 is required from the Respondent No. 4, UPPCB which regulate the effluents standards and check the pollutions. Similarly, for withdrawal of ground water a NOC is required from the Respondent No.1, CGWA, which was created on 14.01.1997 by the then MOEF in exercise of the powers conferred by sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), constituted the Central Ground Water Board as an Authority for the purposes of regulation and control of Ground Water Management and Development pursuant to an order dated 21.11.1996 of the Hon'ble Supreme Court of India in W.P (C) No. 4677 of 1984. The Respondent No.1, CGWA grants NOC by assessing the water development status of the area and accordingly, impose conditions for ground water recharge.
10. That the Petitioner is operating the facility and extracting ground water for its operations since inception and has been complying with the requirements of the Respondent No.1, CGWA that was constituted in 1997. Subsequently, as was required under the amended CGWA NoC guidelines on

16.11.2016, the Respondent No.1, CGWA granted NOC dated 19.04.2017 for ground water withdrawal to the petitioner's unit, following due procedure prescribed for Semi-Critical Block. The Unit was allowed to abstract 3000 cu.m/day (and not exceeding 10,65,000 cu.m/year) of ground water through existing two (2) tube wells. The NOC was valid from 05.04.2017 till 04.04.2019. The Respondent No.1 imposed certain conditions such as installation of piezometer, groundwater recharge among other things. A copy of the Respondent No.1 NOC dated 19.04.2017 is being filed herewith and marked as **Annexure No. 4** to this Writ Petition.

11. That the Petitioner, as a responsible corporate entity has been submitting compliance reports and self-monitoring reports periodically to the competent authorities and regulatory agencies. The Petitioner has submitted the compliance report dated 08.06.2017, self-monitoring report dated 10.12.2018 and 24.12.2018 of the conditions imposed in the Respondent No.1 NOC dated 19.04.2017. A copy of the Petitioner's compliance report dated 08.06.2017 is being filed herewith and marked as **Annexure No. 5** to this Writ Petition, A copy of the Petitioner's self-

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monitoring compliance report dated 10.12.2018 is being filed herewith and marked as **Annexure No. 6** to this Writ Petition and A copy of the Petitioner's compliance report dated 24.12.2018 is being filed herewith and marked as **Annexure No. 7** to this Writ Petition.

12. It is pertinent to mention that Petitioner had applied offline (hardcopy of application) for renewal of NOC on 03.01.2019 i.e. three months before expiry of previous NOC dated 19.04.2017 granted by the Respondent No.1, CGWA, in accordance with the procedure prescribed.

13. The Respondent No.1, CGWA on 01.02.2019 issued Public Notice regarding modification of conditions of NOCs of CGWA. That in view of the difficulties encountered in the implementation of Water Security Plan and as this activity is being covered under various schemes of Govt. of India/State Governments, the mandatory condition for formulation & implementation of Water Security plan was waived off. A copy of the Respondent No.1 public notice dated 01.02.2019 is being filed herewith and marked as **Annexure No. 8** to this Writ Petition.

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14. The Petitioner on 02.03.2019 again submitted online (softcopy) of application as latest procedure to the CGWA for renewal of NOC No. CGWA/NOC/IND/ORIG/2017/ 2533 dated 19.04.2017 for ground water abstraction upto 3000 cu.m/day. A copy of the Petitioner cover letter of the NOC renewal application (softcopy) dated 02.03.2019 is being filed herewith and marked as **Annexure No. 9** to this Writ Petition.
15. That the Respondent No.1, Chairman, CGWA wrote a letter dated 20.03.2019 to the Respondent No.2, Central Ground Water Board UP (hereinafter CGWB) Mr. T.K Pant, Scientist D, CGWB, Northern Region, Lucknow to inspect the Petitioner's Distillery Unit regarding renewal of the NOC and to submit a compliance report. A copy of the Respondent No.1 letter dated 20.03.2019 is being filed herewith and marked as **Annexure No. 10** to this Writ Petition.
16. The Respondent No.2, CGWB carried out the inspection of the petitioner's unit on 08.05.2019 for renewal of the NOC dated 19.04.2017 that was valid till 04.04.2019, by examining the recharge obligations and compliance of the NOC's conditions. In the inspection report the

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Respondent No.2, CGWB found out the unit to be fully compliant. A copy of the Respondent No.2's inspection report dated 08.05.2019 is being filed herewith and marked as **Annexure No. 11** to this Writ Petition, based on which the recommendation from Respondent No.2, CGWB Lucknow to Respondent No.1, CGWA Delhi was submitted on 26.11.2019 which is described and appended below as Annexure No. 18.

17. That in the Ld. NGT registered a letter of complaint as Original Application No. 107 of 2019 on 28.03.2019, by one Shah Alam who alleged that the Industry is causing poor yield of mangoes. The Ld. NGT constituted a Joint Inspection Committee comprising of District Magistrate, the Central Pollution Control Board "hereinafter CPCB) and UPPCB for conducting an inspection and to verify the claims of the complainant. The Joint Committee submitted its report to the Ld. NGT that was considered in the hearing on 01.11.2019 and which did not have any findings or conclusion on the Petitioner's unit having caused any harmful impact on the Orchard of Shah Alam. The Joint Committee, for reasons best known to them made some additional observations in the report on the technical issues of the petitioner's unit. The Ld. NGT exonerated the petitioner's from the

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issue of Mango orchard but started hearing the matter on the technical issues including renewal of Ground water NOC and directed the Respondent No.4, UPPCB to impose penalty for withdrawal ground water during pendency of renewal application before the Respondent No.1, CGWA, a Statutory Authority.. It is our humble submission that the said act was extra judicial and the petitioner thus seeks indulgence of this Hon'ble Court to remedy such legal anomaly in accordance with law.

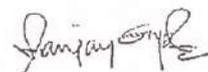
18. That the Petitioner submitted a letter dated 19.08.2019 to the Respondent No. 2- the Regional Director , CGWB, providing details of village ponds voluntarily adopted for 200% recharge requirement with Photographic evidence of the recharge structures constructed, as per CGWA guidelines for ground water extraction in over exploited area, even without waiting for the Respondent No.1, CGWA to renew the NoC and impose these mandatory condition in the renewed NoC and thus exhibited its responsible behaviour towards environment and the Law of the land. It is pertinent to mention that the petitioner has adopted and established fifty Six (56) groundwater recharge structures with a potential recharge of 21,30,000 cu.m/year. A copy of the Petitioner letter dated 19.08.2019 is being filed

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herewith and marked as **Annexure No. 12** to this Writ Petition.

19. That, further, the Respondent No.1, CGWA published a Public Notice dated 15.10.2019 (the third in the series of such Public Notices) extending the time for application for NOC for all those NOCs which are not valid as well as for fresh applications of those units which do not have NOC. The due date for submissions of application for grant of NoC for withdrawal of groundwater was accordingly extended upto 31.03.2020. It is almost bizarre that on one hand the Respondent No 1, CGWA is granting extension of time for fresh application, as well as those up for renewal, for extraction of ground water but on the other hand, inordinately delaying to renew the pending application of the Petitioner who is voluntarily fulfilling all the recharge obligations and is trying to reduce its consumption by adopting latest technologies. This is totally discriminatory and is hit by basic principles under Article 14 of the Constitution and therefore bad in law. A copy of the Respondent No.1, CGWA public notice is being filed herewith and marked as **Annexure No. 13** to this Writ Petition.

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20. That the Petitioner after several requests to the Respondent No.1, CGWA and Respondent No. 2, CGWB for renewal of the NOC submitted an Appeal/Representation dated 31.10.2019 to the Respondent No.1 regarding delay in processing of renewal of NOC dated 17.04.2019 for abstraction of ground water. A copy of the Petitioner representation/appeal dated 31.10.2019 is being filed herewith and marked as **Annexure No. 14** to this Writ Petition.

21. The Petitioner also wrote a letter dated 14.11.2019 to the Respondent No. 4., UPPCB informing them about the status of groundwater withdrawal renewal application. This is because the Respondent No. 4, UPPCB has issued show cause notice proposing to impose Environment Compensation of Rs. 9.84,00,000 (Rupees nine crore eighty four lakhs) for withdrawal of ground water by the petitioner during the pendency of renewal application. The Petitioner also submitted details regarding recharge obligations. Further, the petitioner also submitted that the Respondent No.1, CGWA has been constituted under the Environment Protection Act, 1986 pursuant to the order of the Hon'ble Supreme Court and the Respondent No.3, CPCB

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and the Respondent No.4, UPPCB have been constituted under the Water Act, 1974 and therefore, the Respondent No.4, UPPCB or for that matter the Respondent No.3, CPCB do not have any provision or jurisdiction to deal with either regulation of ground water or impose penalty for withdrawal of ground water. A copy of the Petitioner letter dated 14.11.2019 is being filed herewith and marked as **Annexure No. 15** to this Writ Petition

22. That the Petitioner on 19.11.2019 submitted compliance report to the Respondent No.1, CGWA pursuant to the Hon'ble National Green Tribunal order dated 01.11.2019 in O.A. No. 107 of 2019, Shah Alam vs State of Uttar Pradesh as described earlier. The petitioner also requested the Respondent No.1, CGWA to consider the application for renewal in accordance with the abovementioned order in Para 6 (13) and para 7(6) quoted in the above extracted letter reads as follows:

Para 6 (13) "CGWA may be directed to investigate the infrastructure developed by the unit for rain water harvesting facilities inside and outside the premises and

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may take decision on the renewal applications of the unit for abstraction of the ground water"

Para 7 (6) *"Considering the ground water quality of Gajraula, CGWA shall assess the renewal applications of all the plants of M/s Jubilant Industries Ltd., Gajraula complex and shall decide whether the unit shall be allowed to abstract the ground water or not. CGWA shall decide in accordance to the Hon'ble NGT"*

A copy of the Petitioner's compliance report dated 19.11.2019 on ground water is being filed herewith and marked as **Annexure No. 16** to this Writ Petition.

And A copy of the Ld. NGT order dated 01.11.2019 in O.A. No. 107 of 2019 is being filed herewith and marked as **Annexure No. 17** to this Writ Petition.

23. That it is important to emphasise that the Respondent No.2, Regional Director, CGWB wrote a letter dated 26.11.2019 to the Respondent No.1, Member Secretary, CGWA stating that the renewal application of the petitioner has been processed and recommended in reference to the Ld. NGT order dated 01.11.2019 in O.A. No. 107 of 2019 and specifically in accordance with

the para 6 (13) and para 7 (6) as extracted above. A copy of the Respondent No. 2, CGWB letter dated 26.11.2019 is being filed herewith and marked as **Annexure No. 18** to this Writ Petition.

24. The Petitioner again wrote two reminder letters dated 11.12.2019 and 24.12.2019 to the Respondent No.1 to grant or take a final decision on the renewal application and to grant the NOC on abstraction of ground water. A copy of the Petitioner reminder letter dated 11.12.2019 is being filed herewith and marked as **Annexure No. 19** and reminder letter dated 24.12.2019 is being filed herewith and marked as **Annexure No. 20** to this Writ Petition.

25. That the Petitioner on 30.12.2019 under protest and in response to a showcause notice dated 30.10.2019 and more importantly, to avoid any procedural complications also deposited environment compensation of thirty lakhs (30 lakhs) and requested the Respondent No.4, UPPCB to carryout inspection to verify the compliance on other environmental parameters and refund the amount accordingly. A copy of the Petitioner letter dated 30.12.2019 is being filed herewith and marked as **Annexure No. 21** to this Writ Petition.

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26. The Ld. NGT vide order dated 05.02.2020 in O.A. No. 107 of 2019 (Shah Alam's case) considering the report of the Joint Committee observed that it is not necessary to give any hearing to unit at this stage by this Tribunal as the action has to be taken by the statutory regulators in exercise of their statutory powers and in the process and the unit has to be heard. A copy of the Ld. NGT order dated 05.02.2020 in O.A. No. 107 of 2019 is being filed herewith and marked as **Annexure No. 22** to this Writ Petition. It is clear from the above that there was no opportunity granted to the petitioners to explain their position on facts and law on the assumption that the regulators and the statutory authority would afford an opportunity for the same which has been totally violated as it would be clear by the sequence of events described below.

27. The Respondent No.1, CGWA in view of prevailing situation of the lockdown in the entire country due to COVID-19, the date for submission of the application for NOC for groundwater abstraction by the existing industries, infrastructure and mining projects vide public notice extended till 30th June, 2020 . A copy of the Respondent No.1, CGWA public notice dated

01.04.2020 is being filed herewith and marked as **Annexure No. 23** to this Writ Petition.

28. That the Respondent No. 3, CPCB suddenly during the lockdown period while the country is grappling with the pandemic, issued a direction dated 13/14.05.2020 under Section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 to the Respondent No. 4, UPPCB to take action against the petitioner for withdrawal of ground water without valid NOC and impose Environmental Compensation of Rs, 9,84,00,000/- (nine crore eighty four lakhs) And recover another Rs. 6,17,00,000/- as Environment Compensation among other directions. A copy of the Respondent No.3, CPCB direction dated 13/14.05.2020 is being filed herewith and marked as **Annexure No. 24** to this Writ Petition.
29. The petitioner despite of all the persecution again submitted an updated compliance report dated 20.05.2020 in view of NOC dated 19.04.2017 regarding latest data of Borewell and Piezometer to the Respondent No.1, CGWA during such lockdown period. A copy of the petitioner compliance report dated

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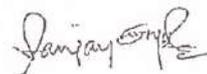
20.05.2020 is being filed herewith and marked as **Annexure No. 25** to this Writ Petition.

30. The Petitioner on 26.05.2020 again submitted a representation to the Respondent No.3, CPCB giving factual background of the Ld. NGT case O.A. 107/2019 Shah Alam V/s Govt of UP requesting for an opportunity to present the case. A copy of the petitioner representation dated 26.05.2020 is being filed herewith and marked as **Annexure No. 26** to this Writ Petition.
31. The Petitioner again on 31.05.2020 submitted a representation to the Respondent No.3, CPCB seeking personal hearing in the matter of O.A. 107/2019 Shah Alam V/s Govt of UP before the Hon'ble NGT against the Rs. 6.19 Crore proposed Environment Compensation on other alleged environmental non-compliance and Rs. 9.84 Crore against Ground water extraction without renewal of NoC. A copy of the petitioner representation dated 31.05.2020 is being filed herewith and marked as **Annexure No. 27** to this Writ Petition.
32. That despite several requests for affording an opportunity of being heard, the Petitioner received a notice from Respondent No.4, UPPCB, Lucknow vide letter No. Ltr No. H49556/C-7/Jal-18/ Value-2/2020 Dt.

03/06/2020 for Revocation of the Consent to Operate, Closure of Distillery unit, and also direction for depositing the Environment Compensation (EC) Rs. 9.84 Crore on allegedly illegal withdrawal of ground water and a further of Rs. 6.19 Crore citing certain findings from inspections of the Distillery Unit without issuing a Showcause or without affording any opportunity to the Petitioner to be heard. The impugned notice Dt. 03.06.2020 gives reference to an alleged incident of Spent wash spillage into a farm land, which was investigated by the officials from the Respondent No.4, UPPCB and the National Mission for Clean Ganga (NMCG). This was clearly an accidental leakage caused by damage of the pipeline supposedly inflicted by the Indian Railways while undertaking cable laying work. The directions in the Notice has been issued by the Respondent No.4, UPPCB without providing an opportunity of being heard, which is a statutory requirement, to the Petitioner and more importantly bypassing the entire due process under the Water Act, 1974.

33. The Petitioner submitted a letter dated 03.06.2020 stating that Petitioner has initiated safe shut down procedure and as the Distillery unit is operating through

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Fed Batch Fermentation Process, the distillation will continue to consume fermented wash for next 3-4 days. A copy of the petitioner letter dated 03.06.2020 is being filed herewith and marked as **Annexure No. 28** to this Writ Petition.

34. That on 4.6.2020, the petitioner sent a detailed representation for review of the Respondent No.4,UPPCB closure order dated 03.06.2020 and cancellation/waiver of the environment compensation. A copy of the petitioner letter dated 04.06.2020 is being filed herewith and marked as **Annexure No. 29** to this Writ Petition.

35. That the Petitioner also submitted a letter dated 05.06.2020 to the Respondent No.4, UPPCB for revocation of the closure notice. The Petitioner in the letter submitted that the Ethyl Alcohol Manufactured in Distillery Unit is the Key starting material for several downstream high value key intermediate for many important Active Pharmaceutical Ingredients which are manufactured in our Chemical unit at Gajraula, for supply globally as necessary ingredients for important life saving drugs. That the Petitioner's unit in India has been awarded the contract to produce one of the Key

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Starting material for an important drug to treat Covid-19 medicine by M/s. Gilead Sciences, USA. Apart from this, the Petitioner's subsidiary is a forefront company to have got the license from M/s. Gilead Sciences, USA to produce the drug in India for Covid-19 patients' treatment and some of the intermediates for its India requirement will be produced at Gajraula. The closure and sealing of the distillery unit and imposing of Environmental Compensation can adversely impact the supply chain for making medicine (including for Covid-19 to be made for saving lives in India and globally), impact the local MSME's engaged in our supply chain that are struggling to recover from Covid lockdown and also severely impact the reputation of petitioner company globally. A copy of the petitioner letter dated 05.06.2020 is being filed herewith and marked as **Annexure No. 30** to this Writ Petition.

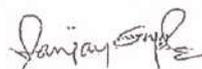
36. That on 06.06.2020 the Respondent No.4, Regional Officer, UPPCB sealed the unit of the petitioner in compliance of the closure order dated 03.06.2020 without following any due process of law, and this shutting down essential services of providing not only raw material for sanitizer production and other life saving drugs as described in detail above in para 6 but

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also stopped the highly important collaborative research on producing the potential vaccine for COVID 19.. A copy of the Respondent No. 4, UPPCB, Regional Office report dated 06.06.2020 is being filed herewith and marked as **Annexure No. 31** to this Writ Petition.

37. It is humbly submitted before this Hon'ble Court that the petitioner unit was closed without giving an opportunity of being heard, which is a mandatory statutory prerequisite, nor the due process prescribed under the Water Act, 1974 was followed by Respondent No.4, which is a clear violation of principles of natural justice.

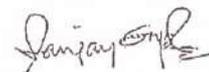
38. That the Hon'ble Supreme Court through a catena of judgments has held that the two fundamental maxims of natural justice have now become deeply and indelibly ingrained in the common consciousness of mankind as pre-eminently necessary to ensure that the law is applied impartially, objectively and fairly. The Hon'ble Supreme Court has held that the maxim *audi alteram partem* has many facets. Two of them are (a) notice of the case to be met, and (b) opportunity to explain. The rule cannot be sacrificed at the altar of administrative convenience or celerity; for, convenience



and justice are often not on speaking terms. (See Swadeshi Cotton Mills v Union of India &Ors (1981) 1 SCC 664). That further, in Ridge v Baldwin 1964 AC 40 (1963) 2 All ER 66 (HL) it was held that breach of principles of natural justice was in itself treated as prejudice and that no other "de facto" prejudice needed to be proved. This has been consistently applied by the Hon'ble Supreme Court and developed further to include proof of de-facto prejudice caused. (See K.L. Tripathi v. State Bank of India, (1984) 1 SCC 43). The well-established canons controlling the field makes it clear that the rule of *audi alteram partem* cannot be bypassed and hence the impugned order dated 03.06.2020 is flagrant violation of basic principles of natural justice and hence erroneous in law and hence needs to be set aside.

GROUNDS

- (a) **Because**, there is gross and inordinate delay on the part of the Respondent No.1 in granting the NOC in as much as the petitioner had applied for renewal of the NOC on 03.01.2019 and inspite of the inspection dated 08.05.2019 recommendation dated 26.11.2019



by the Respondent No. 2 to Respondent No.1 for grant of the said NOC to the Petitioner, the Respondent No.1 till date has not granted the NOC. That such inordinate delay is not only a miscarriage of justice but is also likely to cause huge financial losses and loss of reputation among others.

- (b) **Because**, for the inordinate delay caused by the Respondent No.1 is causing serious prejudice to the Petitioner, who has been found and certified as fully compliant with the conditions of ground water withdrawal by the Respondent No.2.
- (c) **Because**, for the inordinate delay caused by the Respondent No.1 in granting NOC to the Petitioner is clear example of gross failure to discharge its statutory and official functions and amounts to abdication of power.
- (d) **Because**, the Section 25 (6) of the Water Act, 1974 has a deeming clause, when all conditions for renewal are met. A parity may be drawn here as well where all recharge obligations are met by the Petitioner and also been recommended by the Respondent No.1, Regional Directorate of the CGWA., it is therefore, only a technicality which has not been carried out by

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the Respondent No.1, CGWA. Such inaction cannot be attributed to the Petitioner.

- (e) **Because**, the Petitioner has applied for the renewal of the NOC for ground water abstraction on 03.01.2019 much before the date of expiry i.e. expiry on 04.04.2019
- (f) **Because**, the Respondent No. 4, UPPCB issued closure dated 03.06.2020 without providing an opportunity of being heard to the Petitioner and more importantly bypassing the entire due process under the Water Act, 1974. That the Respondent No.3 CPCB has used Section 18 (1) and consequently the UPPCB has straightaway used section 33A without following the due process envisaged under the sections 24, 25 and 32 of the Water Act among others which precedes section 33A and therefore cannot be substituted as such. This entire procedure followed is bad in law as it takes away the right of petitioner to appeal of the petitioner under section 28 of the Water Act.
- (g) **Because**, the Respondent No.1, CGWA has been constituted under the Environment Protection Act, 1986 pursuant to the order of the Hon'ble Supreme Court of India and the Respondent No.3, CPCB and

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the Respondent No.4, UPPCB has been constituted under the Water Act, 1974 and therefore, the Respondent No.4, UPPCB does not have any provision or jurisdiction to deal with either regulation of ground water or impose penalty for withdrawal of ground water. This would amount to usurpation of power by one statutory authority over another which owes its genesis in different statutes (namely Environment Protection Act and Water Act respectively) and which is not permissible in law.

(h) **Because**, the Hon'ble Supreme Court of India in *Godrej Sara Lee Ltd. v. Commr. (AA)*, (2009) 14 SCC 338 held that it is well known that when an order of a statutory authority is questioned on the ground that the same suffers from lack of jurisdiction, alternative remedy may not be a bar. Further, the Hon'ble Supreme Court in *Budhia Swain v. Gopinath Deb*, (1999) 4 SCC 396 observed that a distinction has to be drawn between lack of jurisdiction and a mere error in exercise of jurisdiction. The former strikes at the very root of the exercise and want of jurisdiction may vitiate the proceedings rendering them and the orders passed therein a nullity. And therefore, the order of the Respondent No. 4 on ground water issue

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which is beyond their statutory jurisdiction and therefore not permissible.

- (i) **Because**, it is well settled in *State Trade Corpn. of India Ltd. v. State of Mysore AIR 1963 SC 548* (5 Judge Bench) that a statutory authority cannot exercise its power which is beyond its jurisdiction.
- (j) **Because**, the Petitioner has a fundamental right to carry on business and the inaction of Respondents in the granting the NOC amounts to an infringement of said fundamental right.
- (k) **Because**, the Petitioner has been proactive for the renewal of its groundwater withdrawal NOC and from time to time written letters and emails to the Respondent No.1, CGWA for grant of renewal of the NOC. The Petitioner has written letters dated 31.10.2019, 11.12.2019 and 24.12.2019 but to no avail in terms of the final NOC and is stuck at its penultimate stage of "recommendation" for NOC, but no final NOC.
- (l) **Because**, the Respondent No.1, CGWA vide Public notice dated 15.10.2019 has extended due date for submissions of application for grant of fresh NOC for withdrawal of groundwater upto 31.03.2020 and has

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been further extended vide public notice dated 01.04.2020 due to the ongoing pandemic uptill 30th June,2020. That the Respondent No.1, CGWA is granting extension of time for fresh application as well as for those who do not have valid NOC on one hand for extraction of ground water but on the other hand has refused to renew the pending application of the Petitioner who is fulfilling all the recharge obligations. This is totally arbitrary and beyond any reason thereby violating Article 14 of the Constitution.

(m) Because, the Petitioner is presently producing industrial alcohol in massive quantity which is used in manufacturing of sanitisers and immediate closure of petitioner will cause shortage of sanitiser in the ongoing pandemic. Such closure will amount to closing down essential services which is not permissible in law.

(n) Because, the Respondent No. 3 deliberately ignored the order of the Hon'ble NGT dated 5-Feb-2020 (which required the Respondent No. 3, CPCB and Respondent No. 4, UPPCB to give due hearing to Petitioner as per procedure prescribed in law) and

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directed the Respondent No. 4, UPPCB to take coercive action against the Petitioner.

(o) **Because**, the Respondent No. 4, UPPCB deliberately contravened the Water Act by not disposing-off first the Petitioner's application dated 4-Jun-2020 for rectification of Respondent's closure notice dated 3-Jun-2020, and despite the Petitioner initiating safe shutdown on 3-Jun-2020 itself chose to seal the Distillery Unit of the Petitioner.

PRAYER

It is, therefore, Most Respectfully Prayed that this Hon'ble Court may graciously be pleased:

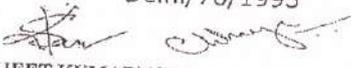
- i) to issue a writ, order or direction in the nature of **MANDAMUS** to the Respondent No.1 for time bound manner consideration of the Petitioner renewal application for NOC for abstraction of groundwater.;
- ii) to issue a writ, order or direction in the nature of certiorari or any other appropriate writ to quash the Closure Notice dated 3.6.2020 seeking compensation for groundwater abstraction as well as the Sealing Notice , issued by Respondent No 4;

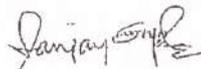
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- iii) to issue a writ, order or direction in the nature of **MANDAMUS** to the Respondent No.4 for atleast granting an opportunity of being heard before the statutory authorities i.e. Respondent No 1, CGWA as well as Respondent No 4,UPPCB in order to explain the facts and the legal position;
- iv) to restrain the Respondent No.3, CPCB and the Respondent No. 4, UPPCB for exercising power beyond the Water Act, 1974.
- v) to issue any other writ, order or direction, which this Hon'ble Court may deem fit and proper under the facts and circumstances of the case;
- vi) to allow this Writ Petition (PIL) with special costs in favour of the petitioner, throughout.

Date : 08.06.2020


(SANJAY UPADHYAY)
Delhi/78/1995


(SUJEET KUMAR)(CHHAYA GUPTA)
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IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

ANNEXURE NO. (1)

IN

CIVIL MISC. WRIT PETITION NO. OF 2020

(Under Article-226 of the Constitution of India)

(DISTRICT : AMROHA)

Jubilant Life Sciences Limited Distillery Unit

-----Petitioner

Versus

Central Ground Water Authority. & 3 Others

-----Respondents

मैसर्स जुबिलेण्ट लाईफ साइन्सेज लि० (डिस्टिलरी इकाई), गजरौला, जनपद-अमरोहा को जारी बन्दी आदेश के सम्बन्ध में निरीक्षण आख्या।

बोर्ड मुख्यालय के पत्रांक-एच 50136/सी-7/जल-18/voll-III/2020 दिनांक-22.06.2020 द्वारा दिये गये निर्देशों के अनुक्रम में उद्योग का अद्यतन स्थलीय निरीक्षण अधोहरताक्षरकर्ताओ द्वारा दिनांक 23.06.2020 एवं 30.06.2020 को श्री राधेश्याम सिंह, यूनिट हेड तथा श्री धमेन्द्र कुमार मेहरा, अतिरिक्त उपाध्यक्ष पर्यावरण, स्वास्थ्य एवं सुरक्षा की उपस्थिति में किया गया। उद्योग के सतत अनुश्रवण, अभिलेखों के अध्ययन एवं स्थल पर पाये गये तथ्यों के दृष्टिगत निम्न तथ्य प्रकाश में आये :-

1. उक्त इकाई का प्रकरण मा० न्यायालय एन०जी०टी० में ओ०ए०न०-107/2019 शाह आलम ब्रानाम स्टेट आफ यू०पी० में विचाराधीन है, जिसके आदेश दिनांक-03.07.2019 के अनुपालन के अनुक्रम में इकाई का संयुक्त निरीक्षण दिनांक 17.07.2019 एवं 18.07.2019 को केन्द्रीय प्रदूषण नियन्त्रण बोर्ड, दिल्ली, उप जिलाधिकारी, तहसील-धनौरा, जनपद-अमरोहा, उद्यान विभाग, अमरोहा, उ०प्र० जल निगम, अमरोहा, कृषि विभाग, अमरोहा, स्वास्थ्य विभाग, अमरोहा तथा उ०प्र० प्रदूषण नियन्त्रण बोर्ड, बिजनौर द्वारा संयुक्त रूप से किया गया है, जिसकी संयुक्त निरीक्षण आख्या बोर्ड मुख्यालय द्वारा मा० न्यायालय में प्रस्तुत की गयी, जिसके अवलोकन के उपरान्त मा० एन०जी०टी० द्वारा दिनांक 01.11.2019 को जारी आदेशों के अनुक्रम में इकाई मैसर्स जुबिलेण्ट लाईफ साइन्सेज लि० (डिस्टिलरी इकाई), गजरौला, जनपद-अमरोहा में पायी गयी कमियों के दृष्टिगत बोर्ड मुख्यालय के पत्रांक एच 43066/सी-7/जल-88/का०ब०न०/2019 दिनांक 30.10.2019 द्वारा कारण बताओ नोटिस तथा पत्रांक-एच 49556/सी-7/जल-18/वैल्यु-2/2020 दिनांक-03.06.2020 के द्वारा जल (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम-1974 की धारा-33 (ए) के अन्तर्गत बन्दी आदेश जारी किया गया है, बन्दी आदेश की अनुपालन आख्या इस कार्यालय के पत्रांक-132/जै-14/अमरोहा-2020 दिनांक-08.06.2020 के द्वारा बोर्ड मुख्यालय प्रेषित की गयी है।
2. संयुक्त निरीक्षण टीम द्वारा आसवनी इकाई के संबन्ध में की गयी संस्तुतियाँ उद्योग को जारी बन्दी आदेश के संबन्ध में उद्योग में अनुपालन की स्थिति निम्नानुसार है-

क्रम संख्या	संयुक्त निरीक्षण टीम द्वारा आसवनी इकाई के संबन्ध में की गयी संस्तुतियाँ	उद्योग में अनुपालन की अद्यतन स्थिति
1	The unit shall recycle the stored spent wash from the old ash pond under supervision of the UPPCB to ensure that no traces of spent wash remain in ash pond.	इकाई द्वारा पुराने ऐश पॉण्ड से स्पेन्टवॉश को अस्थायी पाइप लाइन द्वारा एम०ई०ई० में वापस पम्प कर एवं सान्द्रित कर बायोकम्पोस्टिंग हेतु प्रयुक्त कर लिया गया है। निरीक्षण के समय ऐश पॉण्ड में स्पेन्टवॉश नहीं पाया गया। फोटोग्राफ संलग्न हैं।
2	The unit is not operating incinerator/slop furnace as per design capacity (11.5 KL/Hr) to consume the concentrated spent wash generated during the non-monsoon/monsoon season which resulted accumulation of excess spent wash with leachate (bio-compost area) in lagoons. Since, the lagoons are almost filled up, only the freeboard is left, incinerator operates only at 30% of its installed capacity (50% of the requisite capacity), covered compost yard is completely filled with press mud having high moisture content and damaged roof of covered compost yard which will not allow further disposal of spent wash for biocomposting, the unit shall be directed to stop its distillery manufacturing process and shall consume the already stored spent wash through further concentration for the use in the incinerator under supervision of UPPCB. Thereafter	उपरोक्त निर्देशों के अनुपालन में इकाई द्वारा तत्काल एल्कोहल उत्पादन का कार्य दिनांक 19 जुलाई, 2019 से 10 अगस्त, 2019 तक बन्द कर लैगून-ए में वर्षा जल मिश्रित स्पेन्टवॉश को वापस एम०ई०ई० में पम्प कर सान्द्रित कर भष्मीकृत/बायोकम्पोस्टिंग में प्रयुक्त कर लिया गया। स्पेन्टवॉश के भष्मीकरण हेतु स्थापित स्लोप बॉयलर पुराना होने/ट्यूब खराब होने के कारण पूर्ण दक्षता पर संचालित नहीं हो पाने के दृष्टिगत इकाई द्वारा स्लोप बॉयलर की ट्यूब आदि को बदलने हेतु बॉयलर को जनवरी, 2020 से बन्द करके, इसके अनुरक्षण एवं मरम्मत का कार्य किया जा रहा है। निरीक्षण के समय उद्योग प्रतिनिधि द्वारा अवगत कराया गया कि 15 जुलाई, 2020 तक स्लोप बॉयलर की मरम्मत का कार्य पूर्ण कर लिया जायेगा। इकाई द्वारा माह जुलाई, 2019 से अप्रैल, 2020 तक किये गये उत्पादन के आकड़े प्रस्तुत किये गये हैं, जिसके अनुसार माह जुलाई, 2019 में 16 दिन, माह अगस्त, 2019 में 20 दिन, माह सितम्बर, 2019 में 14 दिन, माह अक्टूबर, 2019 में 28 दिन, माह नवम्बर, 2019 में 26 दिन, माह दिसम्बर, 2019 में 21 दिन, माह जनवरी, 2020 में 26 दिन, माह फरवरी, 2020 में 23 दिन, माह मार्च, 2020 में 23 दिन एवं माह अप्रैल, 2020 में 27 दिन उत्पादन कार्य किया गया है तथा इकाई द्वारा स्वतः इस अवधि में कुल 81 दिन उत्पादन कार्य बन्द रखा गया है। उद्योग वर्तमान में बन्दी

	capacity of distillery plant shall be restricted to the capacity as decided by UPPCB till the incinerator is commissioned at full capacity.	आदेश के अनुपालन में बन्द है।
3	The unit shall restrict its storage capacity of concentrated spent wash upto 17800 m ³ including 07 days for incinerator and 30 days for bio-composting, both separately.	इकाई में स्पेन्टवॉश भण्डारण हेतु 44000 घनमीटर क्षमता का लैगून स्थापित था, जिसमें पार्टीशन कर दो भागों में विभाजित किया गया था। 01 लैगून पार्ट संख्या-बी (क्षमता लगभग 22000 घनमीटर) में सान्द्रित स्पेन्टवॉश को एकत्र किया जा रहा है, जिसमें निरीक्षण के समय लगभग 11000 घनमीटर स्पेन्टवॉश भण्डारित पाया गया। इकाई को लैगून में अनुमन्य भण्डारण क्षमता 17450 कि०ली० तक ही सान्द्रित स्पेन्टवॉश सुनिश्चित रखने हेतु निर्देशित किया गया है। लैगून पार्ट संख्या-ए में मिट्टी/राख से भराव कर दिया गया है। फोटोग्राफ संलग्न है।
4	The unit made partition in the lagoon by filling it with soil and made two lagoons i.e., Lagoon 'A' and Lagoon 'B'. However, the unit shall make the filled up area lined, by using concrete.	लैगून भाग संख्या-ए में मिट्टी भराव कर लैगून का प्रयोग बन्द कर दिया गया है। फोटोग्राफ संलग्न है।
5	The unit shall dismantle/fill/level the additional storage capacity of the lagoon in time bound manner.	उपरोक्तानुसार
6	The unit is storing spent wash either in Lagoon 'A' or Lagoon 'B', hence the spent wash found stored in Lagoon 'A' and Lagoon 'B' shall have the same properties. The unit 6 shall operate MEE uniformly maintaining the quality of the concentrated spent wash for efficient use in biocomposting as well as in incineration.	इकाई द्वारा लैगून-ए को मिट्टी भराव कर बन्द कर दिया गया है तथा लैगून-बी का प्रयोग एम०ई०ई० से सान्द्रित स्पेन्टवॉश का ही भण्डारण किया जा रहा है।
7	The unit shall restrict the use of excess spent wash in biocomposting so that the situation of generation of diluted spent wash does not arise.	दिनांक-17 एवं 18 जुलाई, 2019 को निरीक्षण के समय कवर्ड बायोक्म्पोस्टसाईड के पॉलीशीट क्षतिग्रस्त होने के कारण वर्षा जल बायोक्म्पोस्टिंग विण्डरोज में मिल जाने के कारण विण्डरोज में अतिरिक्त आद्रता पायी गयी थी, जिसको दृष्टिगत रखते हुये स्पेन्टवॉश का प्रयोग तत्काल रोक कर छत की मरम्मत करने तथा विण्डरोज की आवश्यकता होने पर ही स्पेन्टवॉश का छिडकाव का कार्य प्रारम्भ किया गया। इकाई द्वारा शेड का मरम्मत कार्य पूर्ण करने के उपरान्त वर्तमान में केवल कवर्ड शेड में ही बायोक्म्पोस्टिंग का कार्य किया जा रहा है।
8	The unit shall stop storage of the lagoon sludge in open area to avoid further dilution with rain water and shall use the sludge directly for bio-composting.	इकाई द्वारा कवर्ड बायोक्म्पोस्टिंग शेड के समीप ओपन स्लज भण्डारण स्थल पर स्थित स्लज को उठाकर बायोक्म्पोस्टिंग में प्रयुक्त कर लिया गया है तथा इस जगह पर भराव कर वृक्षारोपण किया गया है।
9	Spent wash conveyor line from the unit to the lagoons as well as to the compost yard shall be rechecked for any leakage. UPPCB shall verify the same.	उद्योग से जनित सान्द्रित स्पेन्टवॉश को उद्योग परिसर से ओल्ड ऐश पाण्ड तक लगभग 1700 मी० की दूरी तक रेलवे लाइन के किनारे खाली पडी भूमि पर अन्डरग्राउण्ड पाइप लाइन के माध्यम से तथा ओल्ड ऐशपाण्ड से लैगून सं०-28 तक जमीन तल पर पाइप लाइन के द्वारा ले जाया जाता है। इकाई द्वारा आसवनी इकाई परिसर से लैगून तक स्पेन्टवॉश को ले जाने वाली पाइप लाइन लगभग 1700 मीटर अन्डरग्राउण्ड पाइप लाइन को रिप्लेस कर नयी पाइप लाइन बिछाने का कार्य पूर्ण कर लिया गया है।

10	The pipelines for carrying the spent wash to the ash ponds shall be dismantled after recycling the stored spent wash from the ash pond to the lagoons.	इकाई द्वारा ऐश पॉण्ड से स्पेन्टवॉश को पम्प करने हेतु प्रयुक्त की गयी अस्थायी पाइप लाइन को हटा दिया गया है।
11	The unit may be asked to implement the requisite facility as per suggestion of the water audit report so that detailed study may be carried out to reduce the withdrawal of the ground water.	इकाई को वाटर ऑडिट रिपोर्ट प्रस्तुत किये जाने हेतु निर्देशित किया गया था, जिसके अनुपालन में इकाई द्वारा वाटर ऑडिट कार्य कराया गया है, जिसकी प्रति संलग्न है। इकाई द्वारा उत्पादन प्रक्रिया में जल का प्रयोग कम किये जाने के उद्देश्य से ई0टी0पी0 के आर0ओ0 परमिटेड को फर्मेंटेशन हेतु तथा एम0ई0ई0 कन्डन्सेट को उत्पादन प्रक्रिया में कूलिंग हेतु प्रयोग में लाया जा रहा है।
12	The unit may not be allowed to continue bio-composting during rainy season as the covered bio-compost yard was found damaged.	बिन्दु संख्या-07 के अनुसार।
13	CGWA may be directed to investigate the infrastructure developed by the unit for rain water harvesting facilities inside and outside the premises and may take decision on the renewal applications of the unit for abstraction of the ground water.	इकाई द्वारा भूजल निकासी हेतु सी0जी0डब्ल्यू0ए0 से पूर्व में प्राप्त अनुमति को नवीनीकरण किये जाने हेतु समय से पूर्व आवेदन पत्र प्रेषित किया गया है, जिसके अनुक्रम में सी0जी0डब्ल्यू0बी0, लखनऊ द्वारा स्थलीय सर्वेक्षण एवं सत्यापन कर संस्तुति आख्या सी0जी0डब्ल्यू0ए0, दिल्ली को प्रेषित की गयी है, इकाई का आवेदन विचाराधीन है।
14	Environmental compensation (EC) for illegal disposal of spent wash causing potential threat to ground water where ground water of the area is already deteriorated to "over exploited" category. Also EC with regard to operation of the distillery plant and disposal of spent wash in violation of consent condition may also be imposed.	इकाई ओवर एक्सप्लाइटेड क्षेत्र के अन्तर्गत स्थित है। उद्योग को बोर्ड द्वारा जारी सहमति शर्तों के अवहेलना को दृष्टिगत रखते हुये रू0-30 लाख का पर्यावरणीय क्षतिपूर्ति अधिरोपित किया गया था, जिसे इकाई द्वारा ऑनलाइन रू0-30 लाख दिनांक-30.12.2019 को जमा किया गया है, जिसका अभिलेख बोर्ड मुख्यालय एवं इस कार्यालय को प्रस्तुत किया गया है तथा अनाधिकृत जल दोहन को दृष्टिगत रखते हुये उद्योग के विरुद्ध जारी उक्त बन्दी आदेश में रू0-09 करोड़ 84 लाख की पर्यावरणीय क्षतिपूर्ति अधिरोपित की गयी है, जिसे जमा किये जाने की सूचना उद्योग द्वारा इस इस कार्यालय में अभी तक प्रस्तुत नहीं की गयी है।
15	Rain water harvesting system at biocomposting site may not be advisable to avoid contamination of the ground water with colored effluent.	दिनांक-17 एवं 18 जुलाई, 2019 को निरीक्षण के समय बायोकम्पोस्टिंग यार्ड के समीप स्थित रेनवाटर हार्वेस्टिंग को डिस्मैन्टल कर आर. सी. सी. से बन्द कर दिया गया है।
16	As per the analysis result, CPU RO Permeate have pH-9.48, COD-2083 mg/l and BOD-1078 mg/l is being utilized in cooling tower which may not be appropriate for having such high pH. The unit may install additional system to improve the quality of CPU permeate.	इकाई द्वारा सी0पी0यू0 परमिटेड से प्राप्त जल के पी0एच0 को 7.5 से 8.0 तक सुनिश्चित रखने हेतु पी0एच0 करेक्शन हेतु सल्फ्यूरिक एसिड की डोजिंग की जाती है तथा सी0पी0यू0 के रिजेक्ट को (स्पेन्टवॉश के फिल्ट्रेशन हेतु) स्थापित 50 कि0ली0/घंटा क्षमता के आर0ओ0 में फीड किया जाता है।
17	The unit shall set up proper and separate systems for concentration of spent wash upto 45 % solids and upto 30 % solids for incineration and for bio-composting respectively."	इकाई द्वारा पूर्व से ही एम0ई0ई0 के कलेन्ड्रिया की संख्या-05 से बढ़ाकर 06 कर दी गयी है, जिससे समस्त सान्द्रित उद्घवाह में ठोस पदार्थों का सान्द्रण लगभग 45 प्रतिशत मेन्टेन किया जाता है। पूर्व में दिनांक 17 एवं 18 जुलाई, 2019 को एम0ई0ई0 कन्सन्ट्रेट के लिये गये नमूने में विश्लेषण के उपरान्त कुल ठोस पदार्थों का सान्द्रण 46.47 पाया गया था, परन्तु, लैगून ए एवं वी में वर्षा जल एवं

	कम्पोस्ट यार्ड के वर्षा जल युक्त स्पेन्टवॉश के मिश्रित होने के कारण लोस पदार्थों की सांद्रता कमशः 24.18 तथा 37.55 प्रतिशत पायी गयी थी, जिसे इकाई द्वारा 24.18 प्रतिशत वाले उत्स्रवाह को रिवर्स पम्प कर पुनः एम0ई0ई द्वारा सान्द्रित कर बायोकम्पोस्टिंग/स्लोप फायर्ड में प्रयुक्त किया गया है।
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उद्योग को जारी बन्दी आदेश दिनांक 03.06.2020 एवं अनुपालन की स्थिति-

क्रम सं०	उद्योग के बन्दी आदेश दिनांक 03.06.2020 में जारी निर्देश	उद्योग में अनुपालन की स्थिति
1	यह कि उद्योग में जूबिलेन्ट लाइफ साइन्सेज, डिस्टलरी यूनिट, गजरौला, अमरोहा को बोर्ड के पत्र संख्या-50299/U PPCB/Bijnore (UPPCBRO) /CTO/ water/JYOTIBA PHULE NAGAR/ 2019 दिनांक-19.08.2019 तथा पत्र संख्या-31991 / UPPCB/ Bijnore (UPPCBRO)/ CTO/water/ JYOTIBA PHULE NAGAR /2018 दिनांक-28. 11.2018 द्वारा निर्गत सशर्त सहमति जल तत्काल प्रभाव से खण्डित किया जाता है।	उद्योग बन्दी आदेश के अनुपालन में उद्योग में उत्पादन कार्य बन्द है।
2	यह कि में जूबिलेन्ट लाइफ साइन्सेज, डिस्टलरी यूनिट, गजरौला, अमरोहा की उत्पादन प्रक्रिया तत्काल प्रभाव से बन्द किये जाने हेतु बन्दी आदेश जारी किये जाते हैं।	उद्योग को जारी बन्दी आदेश दिनांक 3.06.2020 के अनुपालन में जिला प्रशासन द्वारा गठित टीम द्वारा दिनांक 06.06.2020 उद्योग के उत्पादन संबंधी फीडिंग पम्प आदि को सील बन्द किया गया।
3	यह कि सक्षम अधिकारियों को निर्देशित किया जाता है कि उद्योग में जूबिलेन्ट लाइफ साइन्सेज, डिस्टलरी यूनिट, गजरौला, अमरोहा के संचालन को रोके जाने हेतु उद्योग के समस्त विद्युत कनेक्शन एवं जल आपूर्ति सुविधाओं को तत्काल प्रभाव से रोक दिया जाये।	उद्योग को जारी बन्दी आदेश दिनांक 3.06.2020 के अनुपालन में जिला प्रशासन द्वारा गठित टीम द्वारा दिनांक 06.06.2020 उद्योग के उत्पादन संबंधी फीडिंग पम्प आदि को सील बन्द किया गया।
4	यह कि उद्योग में जूबिलेन्ट लाइफ साइन्सेज, डिस्टलरी यूनिट, गजरौला, अमरोहा द्वारा बिना केन्द्रीय भूजल प्राधिकरण से अनापत्ति प्राप्त किये हुये भूजल दोहन किये जाने के दृष्टिगत रु० 9.84,00000/- (Rs. Nine Crore Eighty Four Lakh only) की पर्यावरणीय क्षतिपूर्ति अधिरोपित की जाती है तथा निर्देशित किया जाता है कि पर्यावरणीय क्षतिपूर्ति धनराशि को उ०प्र० प्रदूषण नियन्त्रण बोर्ड के यूनियन बैंक आफ इण्डिया, विभूतिखण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता सं०-701502010002104 आई०एफ०एस० कोड-UBIN0570150 में एक सप्ताह के अन्दर जमा कर, जमा की गयी धनराशि का साक्ष्य क्षेत्रीय कार्यालय एवं बोर्ड मुख्यालय में प्रस्तुत करना सुनिश्चित करें।	उद्योग में जूबिलेन्ट लाइफ साइन्सेज, डिस्टलरी यूनिट, गजरौला, अमरोहा द्वारा बिना केन्द्रीय भूजल प्राधिकरण से अनापत्ति प्राप्त किये हुये भूजल दोहन किये जाने के दृष्टिगत रु० 9.84,00000/- (Rs. Nine Crore Eighty Four Lakh only) की पर्यावरणीय क्षतिपूर्ति अधिरोपित की गयी है जिसको जमा किये जाने की सूचना इस कार्यालय में प्राप्त नहीं है।
5	मा० अधिकरण द्वारा ओ०ए० सं०-107/2019 शाह आलम बनाम उ०प्र० राज्य में पारित आदेश दिनांक-01.11.2019 के अनुपालन में केन्द्रीय प्रदूषण नियन्त्रण बोर्ड द्वारा मा० अधिकरण में प्रस्तुत ऐक्शन टेकन रिपोर्ट में उद्योग के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि रु० 6,19,00000/- (Rs. Six Crore Nineteen Lakh only) उ०प्र० प्रदूषण नियन्त्रण बोर्ड के यूनियन बैंक आफ इण्डिया, विभूतिखण्ड, गोमती नगर, लखनऊ स्थित	मा० अधिकरण द्वारा ओ०ए० सं०-107/2019 शाह आलम बनाम उ०प्र० राज्य में पारित आदेश दिनांक-01.11.2019 के अनुपालन में केन्द्रीय प्रदूषण नियन्त्रण बोर्ड द्वारा मा० अधिकरण में प्रस्तुत ऐक्शन टेकन रिपोर्ट के अनुसार बोर्ड द्वारा उद्योग के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि रु० 6,19,00000/- (Rs. Six Crore Nineteen Lakh only) जमा किये जाने की

बैंक के खाता सं०-701502010002104 आई0एफ0एस0 कोड-UBIN0570150 में एक सप्ताह के अन्दर जमा कर, जमा की गयी धनराशि का राक्ष्य क्षेत्रीय कार्यालय एवं बोर्ड मुख्यालय में प्रस्तुत करना सुनिश्चित करें।	सूचना इस कार्यालय में प्राप्त नहीं है।
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3. निरीक्षण के समय मैसर्स जुबिलेण्ट लाईफ साइन्सेज लि० (डिस्ट्रीलरी इकाई), गजरीला, जनपद-अमरोहा उक्त बन्दी-आदेश के अनुपालन में बन्द पायी गयी तथा बन्दी सुनिश्चित रखने हेतु लगायी गयी सभी रीले दुरुस्त पायी गयी।
4. उद्योग एक आसवनी इकाई है, जिसमें कच्चे माल के रूप में शीरे का प्रयोग कर इथाइल एक्लोहल/आर०एस०/इथनॉल का उत्पादन 183 कि०ली०/दिन किये जाने हेतु सहमति जल/वायु निर्गत की गयी थी, जिसे जारी बन्दी आदेश के साथ खण्डित कर दिया गया है।
5. उद्योग में डिस्टिलेशन प्रक्रिया से जनित स्पेन्टवॉश के शुद्धिकरण हेतु बायोडायजेस्टर, आर०ओ० (क्षमता 50 कि०ली०/घंटा), एम०ई०ई० (क्षमता 1625 कि०ली०/दिन), स्लोप फायर्ड ब्यॉयलर (क्षमता 11.5 कि०ली०/घंटा), 30 एकड़ बायोक्म्पोस्टिंग यार्ड, जिसमें 16.8 एकड़ को कवर्ड किया गया है। एम०ई०ई० द्वारा सान्द्रित स्पेन्टवॉश के भण्डारण हेतु कुल 44000 घनमीटर क्षमता का ब्रिक लाइण्ड लैगून स्थापित किया गया था, जिसमें पार्टीशन कर 22000 घनमीटर क्षमता के लैगून को मिट्टी से भर दिया गया है तथा शेष 22000 घनमीटर क्षमता के लैगून को प्रयोग में लाया जा रहा है। इकाई को उत्पादन क्षमता के अनुरूप 17,800 घनमीटर सान्द्रित स्पेन्टवॉश का ही भण्डारण किया जाना अनुमत्त है, जिसमें निरीक्षण के समय लगभग 11,000 घनमीटर सान्द्रित स्पेन्टवॉश भरा पाया गया। फोटोग्राफ संलग्न है।
6. दिनांक-06.06.2020 को निरीक्षण के समय उद्योग में रॉ स्पेन्टवॉश मापन हेतु स्थापित मीटर का पाठ्यांक 585190.7892 घनमीटर तथा दिनांक-23.06.2020 को पाठ्यांक 585190.7892 घनमीटर पाया गया, जिससे स्पष्ट है कि इकाई से रॉ स्पेन्टवॉश जनित नहीं किया गया।
7. दिनांक-06.06.2020 एवं दिनांक-23.06.2020 को एम०ई०ई० फीड के मीटर का पाठ्यांक क्रमशः 783026 तथा 792065 घनमीटर पाया गया, जिससे स्पष्ट होता है कि बन्दी अवधि में इकाई द्वारा भण्डारित रॉ स्पेन्टवॉश 9,039 घनमीटर को एम०ई०ई० द्वारा सान्द्रित किया गया। यहां स्पष्ट कराना है कि इकाई द्वारा बन्दी की अवधि में अपने सर्विस लैगून में भण्डारित रॉ स्पेन्टवॉश को बायोडायजेस्टर एवं आर०ओ० द्वारा प्रोसेस कर एम०ई०ई० से स्पेन्टवॉश का सान्द्रण कर सर्विस लैगून के एक भाग में एकत्रित किया जाता पाया गया तथा निरीक्षण के समय बायोडायजेस्टर एवं एम०ई०ई० संचालित पाया गया। इकाई द्वारा क्षतिग्रस्त अप्डरग्राउण्ड पाइप लाइन को बदलने के कारण एम०ई०ई० से प्राप्त हो रहे सान्द्रित उत्प्रवाह को लैगून सं०-28 में पम्प नहीं किया जा सका।
8. दिनांक-06.06.2020 को बन्दी आदेश के अनुपालन के समय लैगून में लगभग 16,000 घनमीटर सान्द्रित उत्प्रवाह भण्डारित पाया गया। दिनांक-06.06.2020 एवं दिनांक-23.06.2020 के मध्य इकाई द्वारा (स्पेन्टवॉश खपत मीटर रीडिंग दिनांक-06.06.2020 को 71305 तथा दिनांक-23.06.2020 को 76,211 घनमीटर) के अनुसार 4906 घनमीटर सान्द्रित स्पेन्टवॉश को बायोक्म्पोस्टिंग में प्रयुक्त किया गया है।
9. उद्योग से जनित रॉ स्पेन्टवॉश के कूलिंग हेतु उद्योग परिसर में डायजेस्टर के समीप लगभग 20,000 घनमीटर क्षमता का सर्विस लैगून स्थापित है, जहां से रॉ स्पेन्टवॉश को कूलिंग कर बायोडायजेस्टर एवं एम०ई०ई० में फीड किया जाता है। निरीक्षण के समय उक्त सर्विस लैगून में लगभग 6,000 घनमीटर स्पेन्टवॉश भण्डारित पाया गया है।
10. उद्योग से जनित सान्द्रित स्पेन्टवॉश को उद्योग परिसर से ओल्ड ऐश पाण्ड तक लगभग 1700 मी० की दूरी तक रेलवे लाइन के किनारे खाली पडी भूमि पर अन्डरग्राउण्ड पाइप लाइन के माध्यम से तथा ओल्ड ऐशपाण्ड से लैगून सं०-28 तक जमीन तल पर पाइप लाइन के द्वारा ले जाया जाता है। दिनांक-01.06.2020 को निरीक्षण के समय बगद नदी के समीप अप्डर ग्राउण्ड पाइप लाइन क्षतिग्रस्त पायी गयी थी, जिसके कारण स्पेन्टवॉश के रिसाव के कारण स्पेन्टवॉश रेलवे लाइन के किनारे लगभग 100 मीटर दूरी तक भरा पाया गया था तथा इसके ओवर फ्लो होने से समीप के किसान श्री जय सिंह के खेत में 02 बीघा जमीन पर फैला पाया गया था।
11. इकाई द्वारा लगभग 1700 मीटर अप्डरग्राउण्ड पाइप लाइन को रिप्लेस कर नयी पाइप लाइन विधाने का कार्य पूर्ण कर लिया गया है।
12. पूर्व में क्षतिग्रस्त पाइप लाइन के आस-पास रिसाव से हुये स्पेन्टवॉश को टैंकर के माध्यम से लिफ्ट कर बायोक्म्पोस्टिंग यार्ड में प्रयुक्त कर लिया गया है। निरीक्षण के समय श्री जय सिंह का खेत में जुताई की हुयी पायी गयी तथा स्पेन्टवॉश भरा नहीं पाया गया। फोटोग्राफ संलग्न है।
13. निरीक्षण के समय ओल्ड ऐश पाण्ड को मिट्टी/राख द्वारा भराव किया पाया गया, जिस पर स्पेन्टवॉश नहीं पाया गया। फोटोग्राफ संलग्न है।





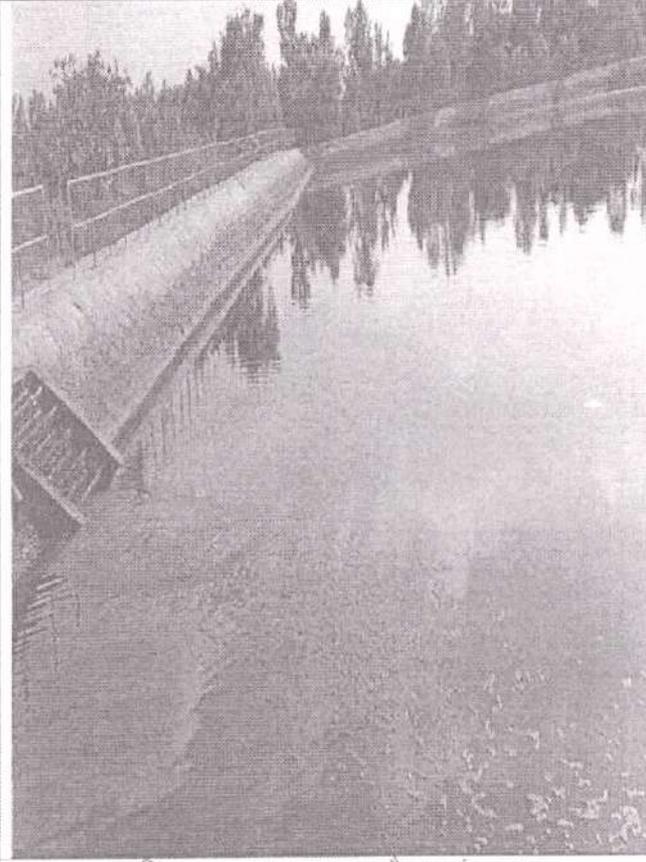
LR Industry Auto-2

14. निरीक्षण के समय ओपेन बायोक्वॉस्टिंग यार्ड खाली पाया गया, जिसकी धुलाई कर कम्पोस्टयुक्त कलर्ड युक्त उत्प्रावह को बायोक्वॉस्टिंग में प्रयुक्त किया जा रहा था। फोटोग्राफ संलग्न है। निरीक्षण के समय कवर्ड यार्ड की छत की सभी एच0डी0पी0 शीटें दुरुरत पायी गयी तथा कवर्ड शेड में बायोक्वॉस्टिंग का कार्य होता हुआ पाया गया। फोटोग्राफ संलग्न है।
15. इकाई में पूर्व से स्थापित एवं माह जनवरी, 2020 से बन्द स्लोप ब्यॉयलर के रिफर्निशिंग का कार्य प्रगति पर पाया गया, जिसका लगभग 90 प्रतिशत कार्य पूर्ण पाया गया। उद्योग प्रतिनिधि के अनुसार उक्त कार्य को 15 जुलाई, 2020 तक पूर्ण कर लिया जाना अवगत कराया गया।
16. उद्योग से जनित स्पेन्टवॉश के शुद्धिकरण हेतु स्थापित संयंत्रों में से इन्सीनरेशन ब्यॉयलर दिनांक 01 जनवरी, 2020 से बन्द है। इन्सीनरेशन ब्यॉयलर का री-फर्निशिंग का कार्य किया जा रहा है, जिससे सान्द्रित स्पेन्टवॉश का भस्मीकरण का कार्य नहीं हो रहा है। उद्योग से जनित कुल स्पेन्टवॉश को लगभग 70 प्रतिशत भाग को आर0ओ0 के माध्यम से सान्द्रित किया जाता है, जिससे प्राप्त लगभग 50 प्रतिशत आर0ओ0 रिजेक्ट को तथा शेष 30 प्रतिशत स्पेन्टवॉश को मिक्स कर एम0ई0ई0 द्वारा सान्द्रित किया जाता है। सान्द्रित उत्प्रावह को कवर्ड शेड के अन्दर जिसका कुल क्षेत्रफल 16.8 एकड़ है, बायोक्वॉस्टिंग, बायोक्वॉस्ट एवं प्रेस मड स्टोरेज हेतु प्रयुक्त किया जा रहा है।
17. केन्द्रीय प्रदूषण नियन्त्रण बोर्ड द्वारा बनाये गये Standard Operating Procedure (SOP) के अनुसार बायोक्वॉस्टिंग क्षेत्रफल की गणना निम्नानुसार है :-
 उद्योग में एल्कोहल उत्पादन 115 कि0ली0/दिन (41400 कि0ली0/वर्ष) के आधार पर गणना निम्नवत् होगी :-
 उद्योग से जनित स्पेन्टवॉश @ 9KL/KL एल्कोहल प्रोडक्शन=1035 कि0ली0/दिन
 आर0ओ0 में प्रयुक्त उत्प्रावह=1035×0.70=724.5 कि0ली0/दिन
 आर0ओ0 से प्राप्त रिजेक्ट (50 प्रतिशत) =362.25 कि0ली0/दिन
 एम0ई0ई0 में फीड हेतु कुल उत्प्रावह =310.5+362.25 =672.75 ~673 कि0ली0/दिन
 एम0ई0ई0 द्वारा सान्द्रित उत्प्रावह (40 प्रतिशत)=673×0.40=269.2 कि0ली0/दिन
 कुल जनित सान्द्रित उत्प्रावह 269.2×360=96912 कि0ली0/वर्ष
 आवश्यक कुल प्रेसमड @ 1.6 MT/KL=96912/1.6=60570 MT
 बायोक्वॉस्टिंग की कुल चक-5/वर्ष,
 आवश्यक प्रेसमड प्रति चक=60570 MT / 5=12114 MT
 बायोक्वॉस्टिंग हेतु आवश्यक क्षेत्रफल=12114 MT / 850=14.25 एकड़
 उपरोक्त से स्पष्ट है कि इकाई में वर्तमान में कुल उपलब्ध कवर्ड शेड युक्त बायोक्वॉस्ट एरिया 16.8 एकड़ में से 2.5 एकड़ पर बायोक्वॉस्ट एवं प्रेसमड भण्डारण तथा शेष 14.3 एकड़ में बायोक्वॉस्टिंग द्वारा लगभग 115 कि0ली0/दिन एल्कोहल उत्पादन से जनित स्पेन्टवॉश के निस्तारण हेतु उपयुक्त प्रतीत होता है।
 अतः उपरोक्त तथ्यों को दृष्टिगत रखते हुये उद्योग पर अधिरोपित समस्त पर्यावरणीय क्षतिपूर्ति अविलम्ब जमा किये जाने एवं इकाई में जब तक स्लोप ब्यॉयलर का प्रयोग प्रारम्भ नहीं किया जाता है, तब तक इकाई को केवल बायोक्वॉस्टिंग क्षमता के अनुरूप ही एल्कोहल उत्पादन किये जाने की शर्त के साथ ही उद्योग को जारी जल (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम-1974 की धारा-33 (ए) के अन्तर्गत बन्दी आदेश मुख्यालय स्तर से तकनीकी/विधिक परीक्षणोपरान्त निक्षेपित किया जाना उचित होगा।
 उक्त उद्योग का प्रकरण मा0 न्यायालय एन0सी0टी0 में ओ0ए0 नं0-107/2019 शाह आलम बनाम स्टेट आफ यू0पी0 में विचाराधीन है। प्रकरण पर अगली सुनवाई की तिथि दिनांक-26.08.2020 नियत है।
 उपरोक्त आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

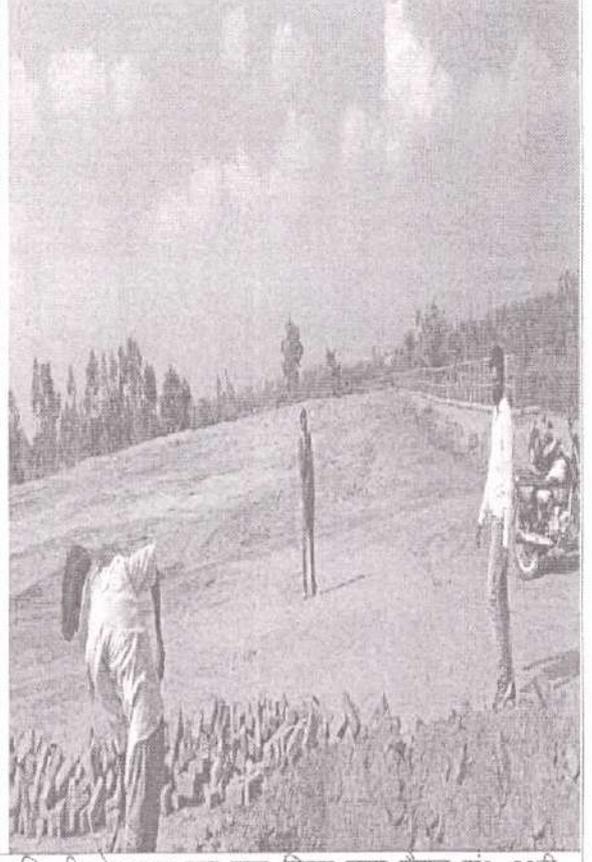

 (अनिल कुमार शर्मा)
 सहायक पर्यावरण अभियन्ता


 (जे0पी0मीर्या)
 क्षेत्रीय अधिकारी

मुख्य पर्यावरण अधिकारी (वृत्त-7)



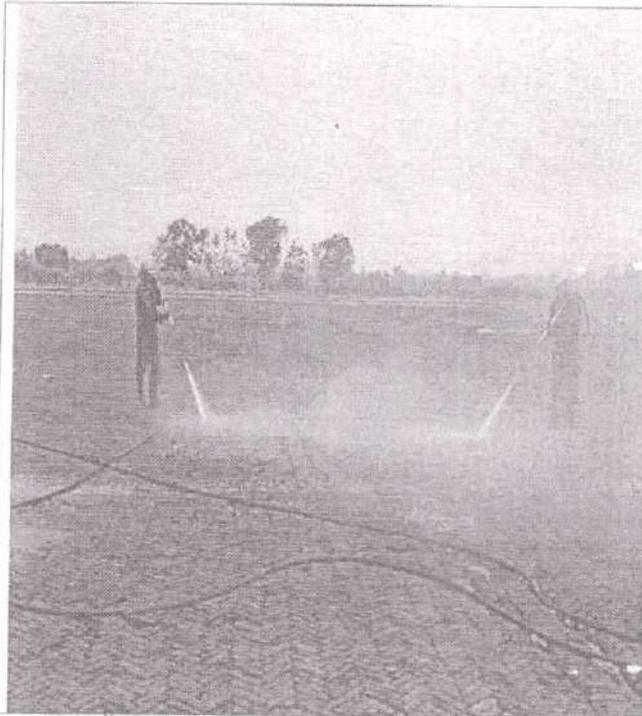
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(दिनांक-23.06.2020)



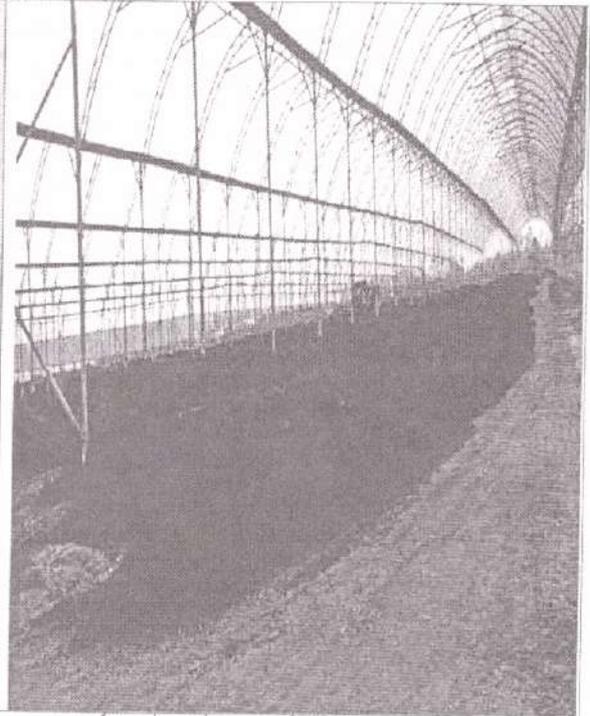
मिट्टी से भराव कर बन्द किया गया लैगून सं०-28बी
(दिनांक-23.06.2020)

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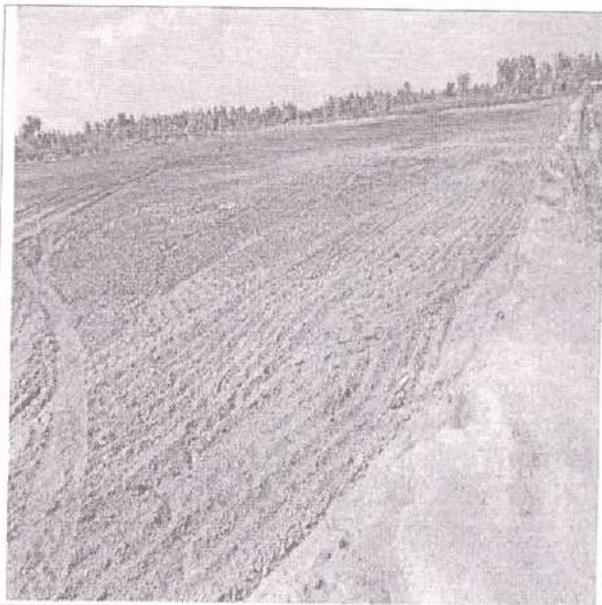
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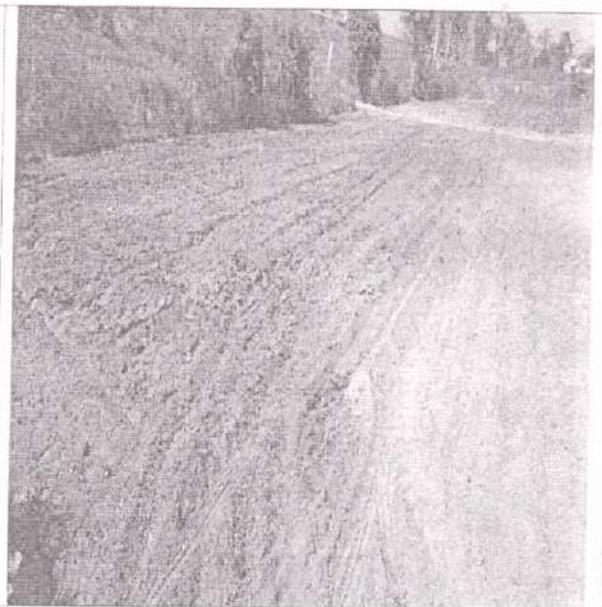
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(दिनांक-23.06.2020)



कवर्ड बायोक्म्पोस्ट यार्ड (दिनांक-23.06.2020)



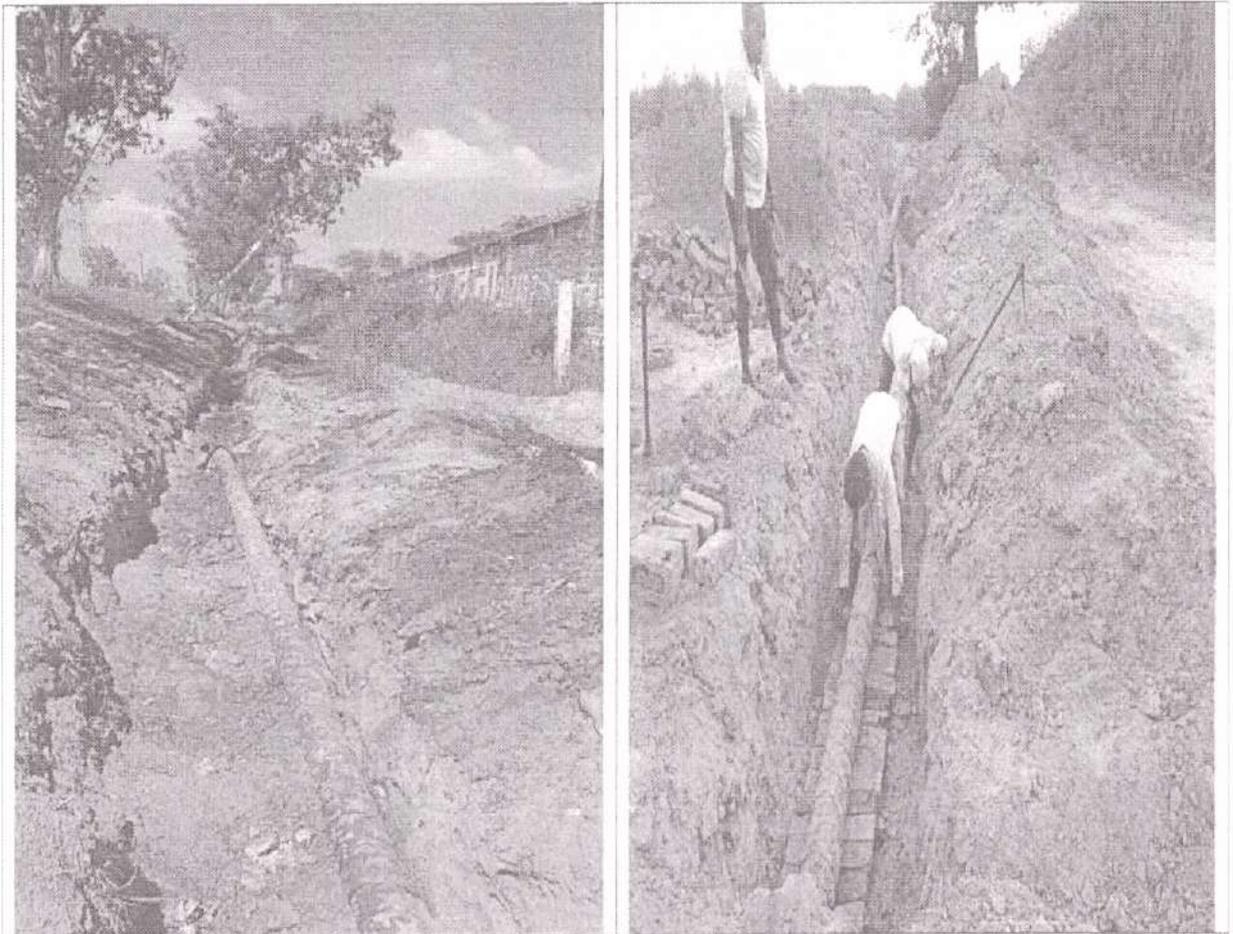
पुराने ऐश पाण्ड का फोटोग्राफ (दिनांक-23.06.2020)



जूता हुआ श्री जय सिंह का खेत (दिनांक-23.06.2020)

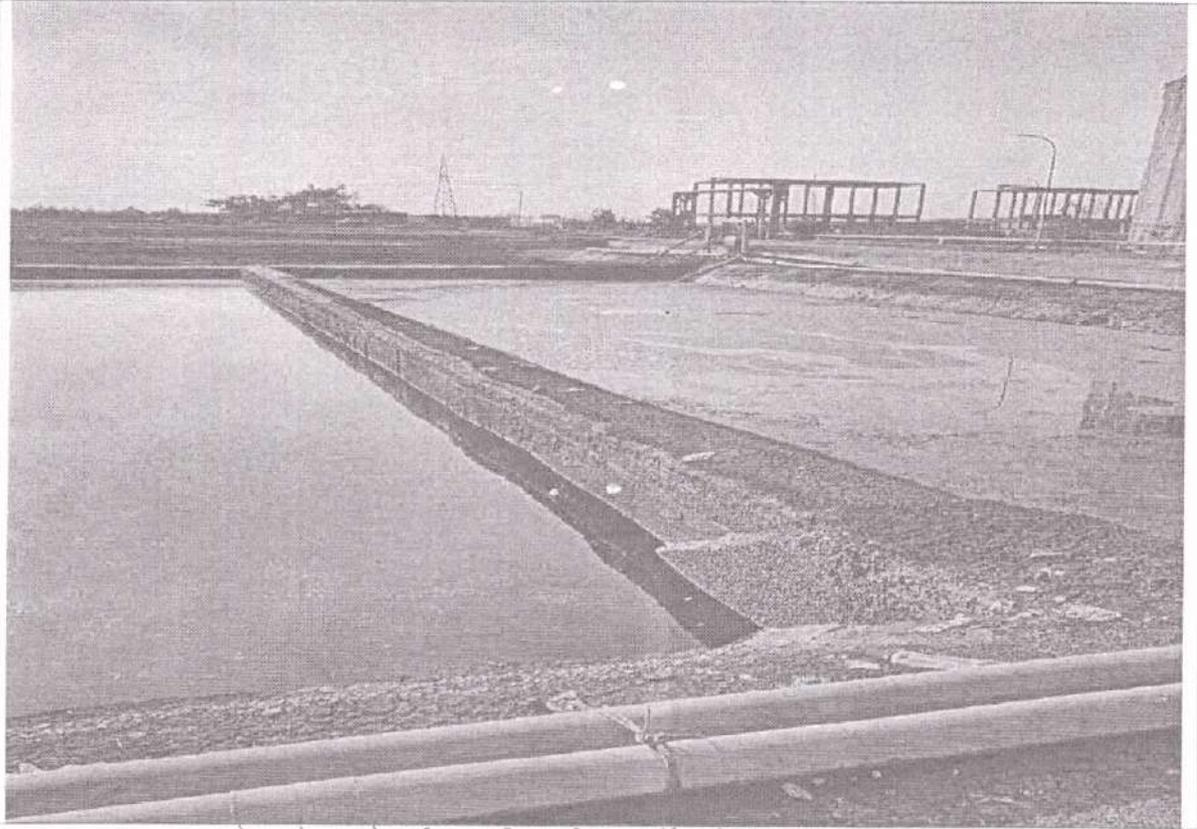
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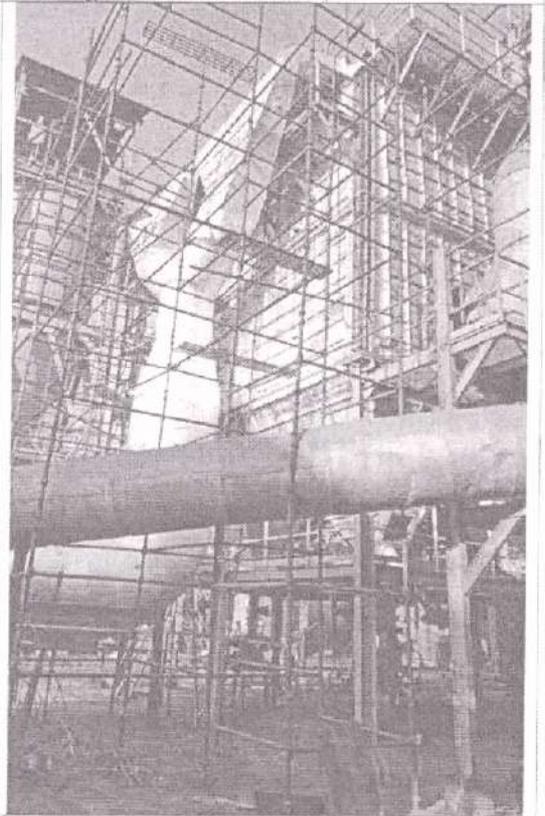
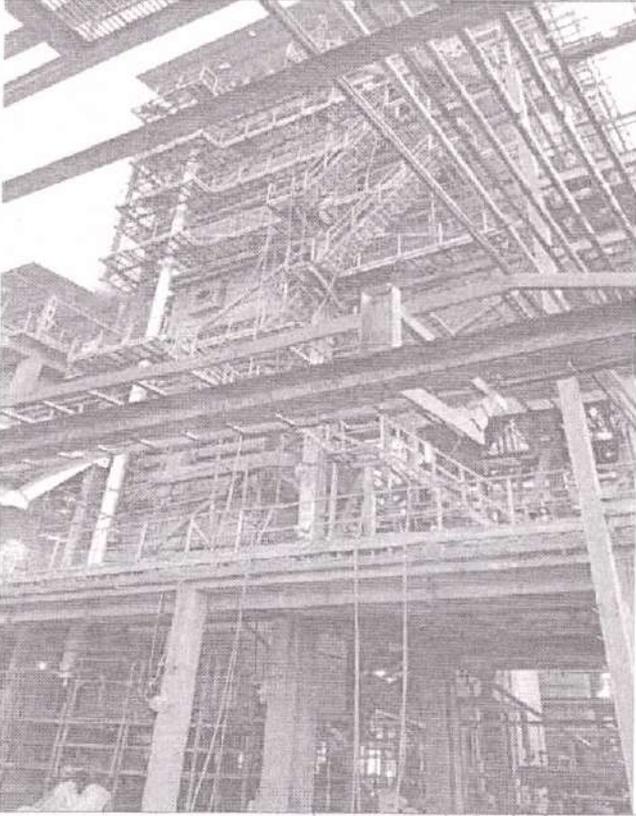


अण्डरग्राउण्ड पाइप लाइन बिछाने का कार्य (दिनांक-23.06.2020)

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बायोडायजेस्टर के समीप स्थापित कुलिंग/सर्विस लैगून (दिनांक-23.06.2020)



स्लोप ब्वायलर में रिफनेशिंग का कार्य (दिनांक-23.06.2020)

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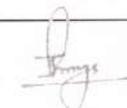
ANNEXURE-3

Compliance status of the industry M/s Jubilant group of Industries, Bhartiagram, Gajraula, District Amroha, U.P in the matter of OA No. 107/2019 Shah Alam Vs State of Uttar Pradesh.

The industry was inspected on dated 30.06.2020 and 18.08.2020 by the official of Regional Office, UPPCB, Bijnor. The point wise compliance status of the industries is as follows.

The Distillery Unit		
Recommendations of Joint committee	Compliance Status	
1	<p>The Status of recycling of the stored spent wash from the old ash pond UPPCB should supervise and ensure that no traces of spent wash remain in ash pond.</p>	<p>Unit has recycled all spent wash from the old ash pond in lagoon for concentration in MEE and the concentrated spent wash has been used for bio composting.</p>
2	<p>Status of incinerator/slop furnace as it was not functioning as per design capacity (11.5 KL/Hr) to consume the concentrated spent wash generated during the non-monsoon/ monsoon season which was resulting in accumulation of excess spent wash with leachate (bio-compost area) in lagoons.</p>	<p>Slope boilers installed for incineration of concentrated spent wash was under shutdown from January 2020 to 30th July 2020 due to damage of boiler tubes and it has been restarted from 31.07.2020 after repairing/refurbishing. At the time of inspection, slope feed rate was observed 5.5 KL/Hr.</p> <p>Presently, alcohol production is being done in accordance with the bio composting and incineration capacity of the boiler. (Alcohol production data and concentrated spent wash consumption report from 01.04.2020 to 31.07.2020 is attached as annexure-1).</p>
3	<p>Status of already stored spent wash and its processing done through further concentration for the use in the incinerator under supervision of UPPCB.</p> <p>Status of restricting the capacity of distillery plant to the capacity as decided by UPPCB till the incinerator is commissioned at full capacity.</p>	<p>The unit had a 44000 m³ capacity lagoon installed for concentrated spent wash storage, which was divided into two parts. One lagoon, Part-A has been filled with earth and closed.</p> <p>Before closure of Lagoon-A, all spent wash was recycled and used in slop incineration and bio composting after concentration in MEE.</p> <p>Presently, concentrated spent wash is being collected in Lagoon Part-B, in which around 13000 m³ concentrated spent wash was found stored at the time of inspection.</p> <p>Unit has installed web camera on Concentrated Spent Wash Storage Lagoon for online continuous monitoring of the status of the lagoon condition which is connected to UPPCB server and monitored by the Ganga River Monitoring Cell, (Kumbh portal) Lucknow.</p>
4	<p>Status of restricting storage capacity of concentrated spent wash upto 17800 m³ and it should include 07 days for incineration and 30 days for bio-composting, both separately.</p>	<p>As above.</p>

5	Status of dismantling/filling/leveling of the additional storage capacity of the lagoon in time bound manner.	The unit had a 44000 m ³ capacity lagoon installed for concentrated spent wash storage, which was divided into two parts. One lagoon, Part-A has been filled with earth and closed.
6	Status of operating MEE to uniformly maintain the quality of the concentrated spent wash to efficiently use spent wash bio-composting as well as in incineration.	MEE is being operated uniformly to maintain the quality of the concentrated spent wash to efficiently use concentrated spent wash in bio-composting as well as in incineration.
7	Status of restriction on the use of excess spent wash in bio-composting to prevent the dilution of spent wash.	At the time of inspection on 17 and 18 July, 2019, excess moisture was found in the windrows due heavy rain fall and damaged roof sheets of the covered compost yard shed, due to the above condition consumption of spent wash in windrows was stopped immediately by the unit. After completing the repair work of the shed by the unit, currently bio composting is being done only in the covered shed. Verified during inspection.
8	Has unit stopped storing the lagoon sludge in open area to avoid further dilution with rain water and is using the sludge directly for bio-composting	The unit has lifted the sludge from open sludge storage area and used the same in bio composting, and after that the area was filled with earth and plantation has been done.
9	Spent wash conveyor line from the unit to the lagoons as well as to the compost yard shall be rechecked for any leakage. UPPCB shall verify the same.	The pipeline carrying the spent wash from the distillery unit premises to the lagoon has been completely replaced with new pipeline and verified.
10	The pipelines for carrying the spent wash to the ash ponds shall be dismantled after recycling the stored spent wash from the ash pond to the lagoons.	The temporary pipeline used by the unit for pumping the spent wash from the ash pond has been removed.
11	Have unit implemented the requisite facility as per suggestion of the water audit report to reduce the withdrawal of the groundwater and what is status of detailed study to do so.	The unit has submitted the water audit report, a copy of which is attached. Unit is using RO permeate in fermentation process and MEE condensate for cooling purposes to reduce the withdrawal of the groundwater. Unit has also installed re-boiler for further reduction of the spent wash generation. (audit report attached as annexure 1a).
12	The unit may not be allowed to continue bio-composting during rainy season as the covered bio-compost yard was found damaged.	At the time of inspection on 17 and 18 July, 2019, excess moisture was found in the windrows due heavy rain fall and damaged roof sheets of the covered compost yard shed, due to the above condition consumption of spent wash in windrows was stopped immediately by the unit. After completing the repair work of the shed by the unit, currently bio composting is being done only in the covered shed. Verified during inspection.

13	CGWA may be directed to investigate the infrastructure developed by the unit for rainwater harvesting facilities inside and outside the premises and may take decision on the renewal applications of the unit for abstraction of the ground water.	As informed by the industry, the Unit has submitted application to CGWA which is presently under consideration.
14	Environmental compensation (EC) for illegal disposal of spent wash causing potential threat to ground water where ground water of the area is already deteriorated to "over exploited" category. Also EC with regard to operation of the distillery plant and disposal of spent wash in violation of consent condition may also be imposed.	Due to non-compliance of consent issued by the board and illegal disposal of spent wash in ash pond. The board has imposed Environmental Compensation of Rs. 30 Lacs on the Distillery Unit which is paid by unit.
15	The unit may install additional system to improve the quality of CPU permeate.	The unit has started chemical dosing to improve the quality of CPU discharge.
16	The unit shall set up proper and separate systems for concentration of spent wash upto 45 % solids and upto 30 % solids for incineration and for bio-composting respectively.”	The unit has already increased the number of M.E.E. Calendrias from 05 Nos. to 06 Nos., thereby maintaining about 45 percent concentration of solids in MEE concentrate. The analysis of total solids content was found 46.47% in the sample taken for MEE concentrate on 17 and 18 July, 2019. The concentration of solids in lagoon A and B was found 24.18% and 37.55% respectively due to mixing of the rain and Bio-compost leachate water, The same was taken back by the unit by reverse pumping from Lagoon A (24.18%) to MEE for concentration and the concentrate from MEE used in Bio composting/slope fired. Presently unit has separate concentrated spent wash storage facility for bio composting and incineration.
17	As per the Standard Operating Procedure for Bio-composting operation of molasses based distillery, Bio-compost shall be analyzed for parameters as per the Fertilizer Control order with latest amendments and shall be packed as per the customer requirement. Also, the ready compost must be weighed and record the same shall be maintained. However, no document was available regarding the sell of ready compost.	Unit has monthly analyzed their bio compost quality through third party NABL approved lab (copy enclosed as annexure-2).

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Water and Waste water Management		
1	All the consumption points are not metered. It is recommended that all fresh water consumption points and effluent recycling points should be metered.	Unit has already installed magnetic digital flow meter on all fresh water consumption points and effluent recycling points.
2	All existing meters should be periodically calibrated and records to be maintained. <ul style="list-style-type: none"> • At inlet (make up water separately for fresh water and recycled treated waste water) and outlet (blow down) of cooling towers. • Condensate generated from each stream and recycled; • Individual waste water streams at source of generation, effluent treatment plant and recycling points; • Inlet of STP etc. 	Industry is using calibrated water meters. (copy enclosed as annexure-3). Separate water meters are installed and maintained. Separate water meters are installed and maintained. Separate water meters are installed and maintained.
3	The existing turbine type water flow meters on bore wells should be converted to digital magnetic flow meters for better accuracy.	Complied. Digital magnetic flow meters (Krohne make) have been installed.
4	All domestic waste water generated from plant and colony should be accounted for and should be sent to STP and metering at STP inlet is to be done.	Complied. Digital magnetic flow meter (Krohne make) has been installed at inlet of STP.
5	The unit shall obtain NOC: from CGWA for withdrawal of groundwater at earliest as the CGWA NOC have already been expired on 04.04.2019.	As informed by the industry, the Unit has submitted application to CGWA which is presently under consideration.
6	Considering the ground water quality of Gajraula, CGWA shall assess the renewal applications of all the plants of M/s Jubilant Industries Ltd., Gajraula-complex and shall decide whether the unit shall be allowed to abstract the ground water or not. CGWA shall decide in accordance to the Hon'ble NGT.	Concerned to CGWA.
7	It is recommended to take measures for further reduction of fresh water consumption in Cooling Tower through increase in recycling of waste water/condensate after proper treatment.	CETP treated water and MEE condensate is being recycled by the industry for further reduction of fresh water consumption in Cooling Tower.

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8	<p>Attempt should be made to reduce the quantity of makeup water to each Cooling Tower by increasing Cycle of Concentration (COC);</p> <ul style="list-style-type: none"> • Continuous efforts to be made for reduction in steam consumption and effluent generation thereby reducing fresh water consumption; • It is recommended to provide Rain Water Harvesting system in non-process areas for water conservation. 	<p>The industry has installed re-boiler in distillation column for reducing of effluent generation thereby reducing fresh water consumption.</p> <p>Industry has adopted 56 ponds in near-by villages area for rain water harvesting.</p>
Captive Power Plant		
9	The unit shall maintain and operate Air Pollution Control Systems ESP on the boilers regularly and ensure that emissions of all the stacks are within the prescribed norms.	Complied. The unit has already installed online continuous stack monitoring system on the stack and connected with the server of CPCB.
10	The unit shall submit the ambient air quality report and stack report of all the air pollution sources from MOEF&CC authorized laboratory on quarterly basis, as mentioned in the consent.	Complied, latest ambient air monitoring report is enclosed as annexure-4.
11	The supply of the fly ash to the M/s. Shree Cement Ltd. may be increased as per the agreement to avoid additional ash disposal on ash pond. The unit shall keep and maintain Ash generation as well as disposal record.	Entire fly ash generated from power plant unit is being supplied to M/s. Shree Cement Ltd. (copy enclosed as annexure-5).
Chemical Unit-I		
12	The effluent from Chemical unit-I sent to CETP. The treated effluent from CETP is sent to CTRO.	Complied.
13	Reject of CTRO is used for spray on coal stock and ash for dust suppression. This effluent cannot be used for ash quenching which should be stopped immediately.	Complied. Reject of CTRO is not being used for ash quenching.
Chemical Effluent Treatment Plant (CETP)		
14	The industrial effluent generated from Chemical unit-I and Polymer plant is treated commonly in CETP for which the unit is having MoU.	The unit has already MoU between Chemical unit-I and Polymer plant for common treatment in CETP (copy enclosed as annexure-6).
15	The unit should stop discharge of effluent for horticulture and entire effluent should be recycled/reused in process and or cooling tower.	The unit has stopped discharge of effluent for horticulture and entire effluent is being recycled/reused in process and or cooling tower.

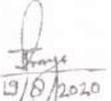
Common Cooling Tower Reverse Osmosis Plant (CTRO)		
16	CTRO reject has characteristics BOD-1294 mg/l, COD-3189 mg/l, TDS-6032 mg/l and Colour-147 hazen. This effluent can be used for spray on coal yard only and not for ash quenching. The unit should install a dedicated pipeline along with metering arrangement for carrying CTRO reject upto coal yard and spray arrangement exclusively using this effluent.	Reject of CTRO is not being used for ash quenching. CTRO reject is being collected in a common collection tank along with metering arrangement, which is used for coal yard dust suppression through water sprinklers. Verified during inspection.
Stack Emission Monitoring Results		
17	The unit shall maintain the wet scrubber periodically to restrict SO ₂ emission within the prescribed norms.	The unit is being maintained the wet scrubber periodically in sulphuric acid plant to restrict SO ₂ emission within the prescribed norms. (copy of monitoring report enclosed as annexure-7).
18	To evaluate the performance of the wet scrubber, the unit shall carry out monitoring of the relevant stack(s) through EPA recognized laboratory quarterly.	As above.
19	To restrict the NO ₂ , emission proper bed height & proper fuel to air ratio should be maintained, and shall carry out monitoring of the relevant stack(s) through EPA recognized laboratory quarterly.	The industry is being maintained proper fuel to air ratio for controlling NO ₂ emission level. Stack monitoring is being carried out by MoEF&CC approved lab on regular interval and results were reported with in norms(copy of monitoring report enclosed as annexure-4).
Ambient Air Quality Monitoring Results		
20	The unit should get an ambient quality check of all the air pollution sources from MOEF&CC authorized laboratory and submit a report on quarterly basis.	The industry has submitted quarterly ambient monitoring report to the Board from MOEF&CC authorized laboratory. (copy of monitoring report enclosed as annexure-4).
Hazardous waste		
21	The unit shall sell caustic lye along with other hazardous waste generated by the unit only to the authorized utilizer/recycler; and shall maintain records and manifest document as required under Rule 19 of the HOWM Rules, 2016.	The unit is selling it's caustic lye to end users. Details of disposal (Form-10 enclosed as annexure-8).
22	The unit shall install automatic water sprinkling arrangements, fire alarming systems, flame arresters, smoke /heat detectors, fire extinguishers and other necessary provisions as stipulated under the Guidelines for storage of incinerable	The unit has installed manual water sprinkling arrangements, fire alarming systems, fire extinguishers etc.

Shree

Shree

	hazardous wastes.	
23	The unit shall maintain date wise record of quantity and category of hazardous waste disposed in the captive SLF.	Detail enclosed as annexure-9.
24	The unit shall maintain date wise record of leachate generated from captive SLF.	Detail enclosed as annexure-10.
25	The unit shall install display board outside the factory gate displaying details of hazardous wastes being handled by the unit.	The unit has installed display board outside the factory gate displaying details of hazardous wastes being handled by the unit. (photograph enclosed as annexure-11).
Status of EC		
26	Status of EC of Rs. 6,19,00,000/- assessed for various violations except the illegal withdrawal of ground water.	Not yet submitted by the industry.
27	Status of EC of Rs.9.84 crores and a show cause notice issued to the industry on 30.10.2019.	Not yet submitted by the industry.


 (Anil Kumar Sharma)
 A.E.E.
 UPPCB, Bijnor


 (J.P. Maurya)
 Regional Officer
 UPPCB, Bijnor

Alcohol Production Data from 1st April'20 to 18th August 2020									
August'20		July'20		June'20		May'20		April'20	
Date	Total Alcohol Production (KL/day)	Date	Total Alcohol Production (KL/day)	Date	Total Alcohol Production (KL/day)	Date	Total Alcohol Production (KL/day)	Date	Total Alcohol Production (KL/day)
01-Aug	0	01-Jul	0	01-Jun	90.24	01-May	63.71	01-Apr	0
02-Aug	0	02-Jul	0	02-Jun	81.93	02-May	110.93	02-Apr	0
03-Aug	0	03-Jul	14.24	03-Jun	85.6	03-May	132.66	03-Apr	0
04-Aug	0	04-Jul	120.67	04-Jun	85.93	04-May	81.7	04-Apr	38.97
05-Aug	76.45	05-Jul	120.67	05-Jun	79.97	05-May	65.21	05-Apr	84.69
06-Aug	64.46	06-Jul	120.67	06-Jun	0	06-May	68.95	06-Apr	77.95
07-Aug	70.45	07-Jul	121.42	07-Jun	0	07-May	123.67	07-Apr	68.95
08-Aug	83.94	08-Jul	104.93	08-Jun	0	08-May	140.16	08-Apr	66.71
09-Aug	112.9	09-Jul	124.42	09-Jun	0	09-May	120.67	09-Apr	65.96
10-Aug	88.22	10-Jul	107.8	10-Jun	0	10-May	120.67	10-Apr	79.45
11-Aug	97.06	11-Jul	118.31	11-Jun	0	11-May	77.2	11-Apr	76.45
12-Aug	101.92	12-Jul	118.24	12-Jun	0	12-May	59.96	12-Apr	68.95
13-Aug	105.87	13-Jul	107.46	13-Jun	0	13-May	52.47	13-Apr	93.69
14-Aug	126.25	14-Jul	118.99	14-Jun	0	14-May	40.47	14-Apr	87.69
15-Aug	122.51	15-Jul	106.68	15-Jun	0	15-May	38.97	15-Apr	74.95
16-Aug	133.41	16-Jul	100.76	16-Jun	0	16-May	104.18	16-Apr	62.21
17-Aug	122.92	17-Jul	55.62	17-Jun	0	17-May	100.67	17-Apr	68.95
18-Aug	81.7	18-Jul	34.83	18-Jun	0	18-May	100.17	18-Apr	69.7
		19-Jul	61.87	19-Jun	0	19-May	79.45	19-Apr	69.7
		20-Jul	90.69	20-Jun	0	20-May	47.97	20-Apr	64.46
		21-Jul	124.42	21-Jun	0	21-May	61.46	21-Apr	56.21
		22-Jul	123.67	22-Jun	0	22-May	68.95	22-Apr	76.45
		23-Jul	96.69	23-Jun	0	23-May	144.92	23-Apr	101.93
		24-Jul	74.66	24-Jun	0	24-May	140.09	24-Apr	110.93
		25-Jul	49.1	25-Jun	0	25-May	30.77	25-Apr	105.68
		26-Jul	48.35	26-Jun	0	26-May	100.43	26-Apr	102.68
		27-Jul	39.14	27-Jun	0	27-May	148.79	27-Apr	108.67
		28-Jul	47.06	28-Jun	0	28-May	139.82	28-Apr	65.05
		29-Jul	29.32	29-Jun	0	29-May	108.68	29-Apr	86.92
		30-Jul	0	30-Jun	0	30-May	109.15	30-Apr	82.45
TOTAL	1388.05	31-Jul	0	TOTAL	423.67	31-May	106.92	TOTAL	2116.4
		TOTAL	2380.66			TOTAL	2889.79		

Avg. production

99.14

88.17

84.73

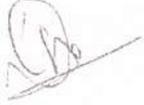
93.22

78.38


Dr. Narayana Rao, M.A. B.A.
Sr. Director

Jubilant Life Sciences Limited, Gajraula**MEE concentrate consumption in Bio-compost**

Month	MEE Concentrate Generated (MT)	MEE Concentrate to Bio-compost (KL)
Apr-20	12177	12420
May-20	12615	12647
Jun-20	7269	7545
Jul-20	8886	5658
Total	40947	38270


Dr. Dharamendra Mehta
Sr. Director

WATER AUDIT REPORT -RECOMMENDATIONS ACTION PLAN

Audit Done By : TUV SUD South Asia Pvt. Ltd.

Audit Date : 23.02.2018

Sr. No.	ACTION POINTS	TARGET DATE	STATUS
A	JLSI, Gajraulia has installed meters at raw water, waste water generation & received at treatment plant and recycled water consumption points. However all the consumption points are not metered. It is recommended that all water consumption points should be metered	Completed	Total 35 nos. flow meters installed at different location.
B	All existing meters should be periodically calibrated and records to be maintained.	Completed	Calibration certificate of meters are available. We are also in process to insrilled the calibration bench at since with tracing from National Physical Laboratory.
C	Real time water and waste water balance should be established/recorded to estimate the losses via wastage and/or leakage by installation of meters at all consumption points and waste water generation points e.g.:		
a	At inlet (make up water separately for fresh water and recycled treated waste water) and outlet (blow down) of cooling towers.	Completed	Flow meter installed at Inlet fresh water as well as recycled water. Also, Meter installed at Cooling tower blow down line.
b	Condensate generated from each stream and recycled;	Completed	Condensate are recovered & recycled after heat recovery and monitored at a common point. Flow meters installed to arrive at real time water balance.
c	Individual waste water treatment source of generation and receiving end (reuse or treatment);	Completed	All waste water streams are with meters at receiving end in common equalization tank. However, flowmeters for source wise quantification are being installed.
d	Inlet to STP for township, etc.	Completed	Magnetic Flow meters installed at inlet point of STP.
D	The existing turbine type water flow meters on bore wells should be converted to digital magnetic flow meters for better accuracy.	Completed	Magnetic Flow meters are installed all the Borewells used for water extraction.
E	All domestic waste water generated from plant and colony should be accounted for and should be sent to STP. Inlet to STP metering is to be done.	Completed	Domestic generated from Plant and colony sent to STP. Flow meter measured through Magnetic flow meters installed on Inlet of STP.
F	Amount of ash sent to ash pond in form of slurry should be estimated and record should be kept.	Completed	Record are maintained for ash sent to ash pond in form of slurry.
G	Fresh water consumption in cooling towers is around 50% of total fresh water consumption. It is recommended to take measures for further reduction of fresh water consumption in Cooling Towers through increase in recycling of waste water after proper treatment e.g.-		
vi	Distillery RO permeate (around 420 KLD) currently being utilized for molasses dilution in process/ horticulture, may also be utilized for cooling towers make up during less requirements in process/ rainy season;	Completed	Provision made for Distillery RO permeate water recycling to Cooling Tower. Whenever Distillery unit get shut down the same is diverted to Cooling Tower
vii	Recovery of RO permeate may be increased further to get more clean water for recycling.	Completed	HP RO commissioned. Recovery increased from 50% to 65%.
viii	CETP treated effluent (around 200 KLD) currently being utilized for horticulture, can also be utilized for cooling towers make up after polishing treatment;	Completed	Utilisation of CETP treated water in horticulture is stopped and diverted to CTRO, the CTRO permeate is utilised in Cooling Tower
ix	Treated sewage from STP (around 250 KLD) is currently being utilized for horticulture. During rainy season, it can be utilized in cooling towers make up also after required treatment;	Completed	Piping network completed, consumption ion cooling tower started.
x	Above mentioned points can be accomplished by up gradation of existing CTRO capacity.	Completed	Existing RO upgraded from 400 KLD to 1200 KLD
H	Attempt should be made to reduce the quantity of makeup water to each Cooling Tower by increasing COC;	on going	Shift wise monitoring is started to maximize COC in all CTS. COC of 7 cycles being achieved.

I	Continuous efforts to be made for reduction in steam consumption and effluent generation thereby reducing fresh water consumption;	on going	Various initiatives and six sigma drives on steam saving & water saving. The specific fresh water consumption is reduced from FY17-12.8 m3/ T to FY20 - 8.7 M3/T of product
J	It is recommended to provide Rain Water Harvesting system in non-process areas for water conservation;	Completed	5 Nos Rain Water Harvesting structures provided in Non process.
K	Roof top rain water harvesting system for covered shed in bio-compost yard is recommended;	Completed	We have provided rain water harvesting structures in Biocompost yard but as per NGT order all structures are dismantled
L	Adopt drip irrigation technique for horticulture to save water; etc.	Completed	We have installed Drip irrigation technique.



TEST CERTIFICATE

Issued To: Jubilant Life Sciences Ltd.
Bhartiagram, Distt. Amroha, J.P. Nagar,
Gajraula, Uttar Pradesh - 244223

Report No: 50-270720-02
Report Date: 03/08/20
Sample Received On: 27/07/20
Sampled By: Customer
Analysis Start Date: 27/07/20
Analysis End Date: 03/08/20

Description: Said to be Bio-Compost (Bio Gas Plant), Sample qty. 1.5 kg
(approx.) picked up in polythene packet

STANDARDS AS PER FCO SPECIFICATION OF ORGANIC FERTILISERS

Parameter	Test Method	Results	Units	Limits	Conformity
<u>Physical Analysis</u>					
1. Moisture	FCO Sch.IV Part-D 2 (1985)	36.31	% by weight	30 - 40	Yes
2. Bulk density	FCO Sch.II Part-D 3 (1985)	0.689	g/cm ³	<1.0	Yes
3. Particle Size: (4mm IS Sieve Passing)	FCO Sch.II Part-B 20 (1985)	94.6	% by weight	90 Min.	Yes
<u>Chemical Analysis:</u>					
4. Organic carbon	FCO Sch.IV Part-D 5 (1985)	*33.80	% by weight	14 Min.	Yes
5. Total Nitrogen (as N)	FCO Sch.II Part-B 3 (1985)	2.52	% by weight	0.8 Min.	Yes
6. Total Phosphate (as P ₂ O ₅)	FCO Sch.IV Part-D 8 (1985)	*2.70	% by weight	0.5 Min.	Yes
7. Total Potash (as K ₂ O)	FCO Sch.IV Part-D 9 (1985)	4.95	% by weight	0.8 Min.	Yes
8. C:N Ratio	FCO Sch.IV Part-D 7 (1985)	13.41	-	<18.0	Yes
9. NPK Nutrients	By Calculation	9.72	% by weight	3.0 Min.	Yes
10. pH (1:2)	FCO Sch.III Part-D 1 (1985)	7.4	-	6.5 - 8.0	Yes
11. Electrical Conductivity (1:5)	FCO Sch.IV Part-D 4 (1985)	2.8	ms/cm	4 Max.	Yes
12. Gross Calorific Value	ASTM D -5865-99a	1834	cal/gm	-	-
<u>13. Heavy Metal Content</u>					
a Arsenic (as As ₂ O ₃)	ICP-OES	ND (<1.0)	mg/kg	10 Max.	Yes
b Cadmium (as Cd)	FCO Sch.IV Part-D 10 (1985)	ND (<1.0)	mg/kg	5 Max.	Yes
c Chromium (as Cr)	FCO Sch.IV Part-D 10 (1985)	*21.3	mg/kg	50 Max.	Yes
d Copper (as Cu)	FCO Sch.IV Part-D 10 (1985)	*53.5	mg/kg	300 Max.	Yes
e Lead (as Pb)	FCO Sch.IV Part-D 10 (1985)	ND (<1.0)	mg/kg	100 Max.	Yes
f Nickel (as Ni)	FCO Sch.IV Part-D 10 (1985)	*16.5	mg/kg	50 Max.	Yes
g Zinc (as Zn)	FCO Sch.IV Part-D 10 (1985)	*125.8	mg/kg	1000 Max.	Yes

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TEST CERTIFICATE

Issued To:	Jubilant Life Sciences Ltd. Bhartiagram, Distt. Amroha, J.P. Nagar, Gajraula, Uttar Pradesh - 244223	Report No:	50-270720-02
		Report Date:	03/08/20
		Sample Received On:	27/07/20
		Sampled By:	Customer
Description:	Said to be Bio-Compost (Bio Gas Plant), Sample qty. 1.5 kg (approx.) picked up in polythene packet	Analysis Start Date:	27/07/20
		Analysis End Date:	03/08/20

Page 2 of 2

STANDARDS AS PER FCO SPECIFICATION OF ORGANIC FERTILISERS

Parameter	Test Method	Results	Units	Limits	Conformity
Heavy Metal Content					
h Mercury (as Hg)	Cold Vapor Testing	ND (<0.1)	mg/kg	0.15 Max.	Yes
Microbiological Analysis					
14. Viable Cell Count for Nitrogen (Azoprillium)	FCO Sch.III Part-D 1C (1985)	5.5 x 10 ⁷	cfu/gm	5.0 x 10 ⁷ Min. (Within 3 months from the date of manufacturer)	Yes
15. Viable Cell Count for Phosphate Solubilizing Bacteria (PSB)	FCO Sch.III Part-D 1D (1985)	5.6 x 10 ⁷	cfu/gm	5.0 x 10 ⁷ Min. (Within 3 months from the date of manufacturer)	Yes
16. Viable Cell Count for Potassium Mobilizing Biofertilizers (KMB)	FCO Sch.III Part-D 1F (1985)	5.4 x 10 ⁷	cfu/gm	5.0 x 10 ⁷ Min. (Within 3 months from the date of manufacturer)	Yes
17. Viable Cell Count for Zinc Solubilizing Biofertilizers (ZSB)	FCO Sch.III Part-D 1 (1985)	5.7 x 10 ⁷	cfu/gm	5.0 x 10 ⁷ Min. (Within 3 months from the date of manufacturer)	Yes
18. Total Viable Count	FCO Sch.III Part-D (1985)	5.8 x 10 ⁷	cfu/gm	5.0 x 10 ⁷ Min. (Within 3 months from the date of manufacturer)	Yes

Remarks: * indicates results are reported on "Dry Basis" other results are reported on "As Such Basis".

Note(s): ND means Not Detected. The values enclosed in brackets are the detection limits of the mentioned test method.
The above remarks are computer generated.

K.S. Anikari
Analyst
Chemical Lab.

AUTHORISED SIGNATORY

K.S. Anikari
Analyst
Chemical Lab.

AUTHORISED SIGNATORY

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**AES
LABORATORIES**



TC-6308

Annexure-29

AES Laboratories (P) Ltd.

analyzing today for an assured tomorrow ...

Laboratory: B-118 Phase-II, Noida, U.P. 201305

Ph.: 0120-4646700, 4646711, 4646731, 011-45066390

E-mail: support@aeslabs.com

GSTIN : 09AAACP0857B1ZQ

MSME No. : UP28E0011437

CIN No. U74899DL1991PTC045168

TEST CERTIFICATE

Issued To:	Jubilant Life Sciences Ltd. Bhartiagram, Distt. Amroha, J.P. Nagar, Gajraula, Uttar Pradesh - 244223	Report No:	50-160620-01
Description:	Said to be Bio-Compost(Bio Gas Plant), Sample qty. 1.5 kg (approx.) picked up in polythene packet	Report Date:	25/06/20
		Sample Received On:	16/06/20
		Sampled By:	Customer
		Analysis Start Date:	16/06/20
		Analysis End Date:	25/06/20

Page 1 of 2

STANDARDS AS PER FCO SPECIFICATION OF ORGANIC FERTILISERS

Parameter	Test Method	Results	Units	Limits	Conformity
Physical Analysis					
1. Moisture	FCO Sch.IV Part-D 2 (1985)	31.46	% by weight	30 - 40	Yes
2. Bulk density	FCO Sch.II Part-D 3 (1985)	0.709	g/cm ³	<1.0	Yes
3. <u>Particle Size:</u> (4mm IS Sieve Passing)	FCO Sch.II Part-B 20 (1985)	96.4	% by weight	90 Min.	Yes
Chemical Analysis:					
4. Organic carbon	FCO Sch.IV Part-D 5 (1985)	*24.44	% by weight	14 Min.	Yes
5. Total Nitrogen (as N)	FCO Sch.II Part-B 3 (1985)	2.12	% by weight	0.8 Min.	Yes
6. Total Phosphate (as P ₂ O ₅)	FCO Sch.IV Part-D 8 (1985)	*3.12	% by weight	0.5 Min.	Yes
7. Total Potash (as K ₂ O)	FCO Sch.IV Part-D 9 (1985)	4.18	% by weight	0.8 Min.	Yes
8. C:N Ratio	FCO Sch.IV Part-D 7 (1985)	11.52	-	<18.0	Yes
9. NPK Nutrients	By Calculation	9.42	% by weight	3.0 Min.	Yes
10. pH (1:2)	FCO Sch.III Part-D 1 (1985)	7.8	-	6.5 - 8.0	Yes
11. Electrical Conductivity (1:5)	FCO Sch.IV Part-D 4 (1985)	2.6	ms/cm	4 Max.	Yes
12. Gross Calorific Value	ASTM D -5865-99a	1848	cal/gm	-	-
13. Heavy Metal Content					
a Arsenic (as As ₂ O ₃)	ICP-OES	ND (<1.0)	mg/kg	10 Max.	Yes
b Cadmium (as Cd)	FCO Sch.IV Part-D 10 (1985)	ND (<1.0)	mg/kg	5 Max.	Yes
c Chromium (as Cr)	FCO Sch.IV Part-D 10 (1985)	*25.3	mg/kg	50 Max.	Yes
d Copper (as Cu)	FCO Sch.IV Part-D 10 (1985)	*60.3	mg/kg	300 Max.	Yes
e #Mercury (as Hg)	Cold Vapor Testing	ND (<0.1)	mg/kg	0.15 Max.	Yes
f Lead (as Pb)	FCO Sch.IV Part-D 10 (1985)	ND (<1.0)	mg/kg	100 Max.	Yes
g Nickel (as Ni)	FCO Sch.IV Part-D 10 (1985)	*16.0	mg/kg	50 Max.	Yes
h Zinc (as Zn)	FCO Sch.IV Part-D 10 (1985)	*194.9	mg/kg	1000 Max.	Yes

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TEST CERTIFICATE

Issued To:	Jubilant Life Sciences Ltd. Bhartiagram, Distt. Amroha, J.P. Nagar, Gajraula, Uttar Pradesh - 244223	Report No:	50-160620-01
Description:	Said to be Bio-Compost(Bio Gas Plant), Sample qty. 1.5 kg (approx.) picked up in polythene packet	Report Date:	25/06/20
		Sample Received On:	16/06/20
		Sampled By:	Customer
		Analysis Start Date:	16/06/20
		Analysis End Date:	25/06/20

Page 2 of 2

STANDARDS AS PER FCO SPECIFICATION OF ORGANIC FERTILISERS

Parameter	Test Method	Results	Units	Limits	Conformity
Microbiological Analysis					
14. • Viable Cell Count for Nitrogen (Azoprillium)	FCO Sch.III Part-D 1C (1985)	5.4 x 10 ⁷	cfu/gm	5.0 x 10 ⁷ Min. (Within 3 months from the date of manufacturer)	Yes
15. • Viable Cell Count for Phosphate Solubilizing Bacteria (PSB)	FCO Sch.III Part-D 1D (1985)	5.5 x 10 ⁷	cfu/gm	5.0 x 10 ⁷ Min. (Within 3 months from the date of manufacturer)	Yes
16. • Viable Cell Count for Potassium Mobilizing Biofertilizers (KMB)	FCO Sch.III Part-D 1F (1985)	5.6 x 10 ⁷	cfu/gm	5.0 x 10 ⁷ Min. (Within 3 months from the date of manufacturer)	Yes
17. • Viable Cell Count for Zinc Solubilizing Biofertilizers (ZSB)	FCO Sch.III Part-D 1 (1985)	5.5 x 10 ⁷	cfu/gm	5.0 x 10 ⁷ Min. (Within 3 months from the date of manufacturer)	Yes
18. • Total Viable Count	FCO Sch.III Part-D (1985)	5.9 x 10 ⁷	cfu/gm	5.0 x 10 ⁷ Min. (Within 3 months from the date of manufacturer)	Yes

Remarks: * indicates results are reported on "Dry Basis" other results are reported on "As Such Basis".

Note(s): ND means Not Detected. The values enclosed in brackets are the detection limits of the mentioned test method.

Parameter(s) marked with ■ are not NABL accredited.

The above remarks are computer generated.


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**AES
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TC-6308

Annexure -2b

AES Laboratories (P) Ltd.

analyzing today for an assured tomorrow ...

Laboratory: B-118 Phase-II, Noida, U.P. 201305

Ph.: 0120-4646700, 4646711, 4646731, 011-45066390

E-mail: support@aeslabs.com

GSTIN : 09AAACP0857B1ZQ

MSME No. : UP28E0011437

CIN No. U74899DL1991PTC045168

TEST CERTIFICATE

Issued To: Jubilant Life Sciences Ltd.
Bhartiagram, Distt. Amroha, J.P. Nagar,
Gajraula, Uttar Pradesh - 244223

Report No: 50-230520-01
Report Date: 04/06/20
Sample Received On: 23/05/20
Sampled By: Customer
Analysis Start Date: 23/05/20
Analysis End Date: 30/05/20

Description: Said to be Bio-Compost (Bio Gas Plant), Sample qty. 1.5 kg
(approx.) picked up in polythene packet

Page 1 of 2

STANDARDS AS PER FCO SPECIFICATION OF ORGANIC FERTILISERS

Parameter	Test Method	Results	Units	Limits	Conformity
Physical Analysis					
1. Moisture	FCO Sch.IV Part-D 2 (1985)	33.19	% by weight	30 - 40	Yes
2. Bulk density	FCO Sch.II Part-D 3 (1985)	0.826	g/cm ³	<1.0	Yes
3. Particle Size: (4.0mm IS Sieve Passing)	FCO Sch.II Part-B 20 (1985)	96.1	% by weight	90 Min.	Yes
Chemical Analysis:					
4. Organic Carbon	FCO Sch.IV Part-D 5 (1985)	*27.59	% by weight	14 Min.	Yes
5. Total Nitrogen (as N)	FCO Sch.II Part-B 3 (1985)	2.38	% by weight	0.8 Min.	Yes
6. Total Phosphate (as P ₂ O ₅)	FCO Sch.IV Part-D 8 (1985)	*2.36	% by weight	0.5 Min.	Yes
7. Total Potash (as K ₂ O)	FCO Sch.IV Part-D 9 (1985)	3.84	% by weight	0.8 Min.	Yes
8. C:N Ratio	FCO Sch.IV Part-D 7 (1985)	11.59	-	<18.0	Yes
9. NPK Nutrients	By Calculation	8.58	% by weight	3.0 Min.	Yes
10. pH (1:2)	FCO Sch.III Part-D 1 (1985)	7.7	-	6.5 - 8.0	Yes
11. Electrical Conductivity (1:5)	FCO Sch.IV Part-D 4 (1985)	2.4	ms/cm	4 Max.	Yes
12. • Gross Calorific Value	ASTM D -5865-99a	1859	cal/gm	-	-
13. Heavy Metal Content					
a Arsenic (as As ₂ O ₃)	FCO Sch.IV (Part-D-12):1985	ND (<1.0)	mg/kg	10 Max.	Yes
b Cadmium (as Cd)	FCO Sch.IV Part-D 10 (1985)	ND (<1.0)	mg/kg	5 Max.	Yes
c Chromium (as Cr)	FCO Sch.IV Part-D 10 (1985)	*26.1	mg/kg	50 Max.	Yes
d Copper (as Cu)	FCO Sch.IV Part-D 10 (1985)	*46.1	mg/kg	300 Max.	Yes
e • Mercury (as Hg)	Cold Vapor Testing	ND (<0.1)	mg/kg	0.15 Max.	Yes
f Lead (as Pb)	FCO Sch.IV Part-D 10 (1985)	2.6	mg/kg	100 Max.	Yes
g Nickel (as Ni)	FCO Sch.IV Part-D 10 (1985)	*10.3	mg/kg	50 Max.	Yes
h Zinc (as Zn)	FCO Sch.IV Part-D 10 (1985)	*105.8	mg/kg	1000 Max.	Yes

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LABORATORIES**



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Ph.: 0120-4646700, 4646711, 4646731, 011-45066390

E-mail: support@aeslabs.com

GSTIN : 09AAACP0857B1ZQ

MSME No. : UP28E0011437

CIN No. U74899DL1991PTC045168

TEST CERTIFICATE

Issued To: Jubilant Life Sciences Ltd.
Bhartiagram, Distt. Amroha, J.P. Nagar,
Gajraula, Uttar Pradesh - 244223

Report No: 50-230520-01
Report Date: 04/06/20
Sample Received On: 23/05/20
Sampled By: Customer
Analysis Start Date: 23/05/20
Analysis End Date: 30/05/20

Description: Said to be Bio-Compost (Bio Gas Plant), Sample qty. 1.5 kg
(approx.) picked up in polythene packet

Page 2 of 2

STANDARDS AS PER FCO SPECIFICATION OF ORGANIC FERTILISERS

Parameter	Test Method	Results	Units	Limits	Conformity
Microbiological Analysis					
14. • Viable Cell Count for Nitrogen (Azoprillium)	FCO Sch.III Part-D 1C (1985)	5.6 x 10 ⁷	cfu/gm	5.0 x 10 ⁷ Min. (Within 3 months from the date of manufacturer)	Yes
15. • Viable Cell Count for Phosphate Solubilizing Bacteria (PSB)	FCO Sch.III Part-D 1D (1985)	5.4 x 10 ⁷	cfu/gm	5.0 x 10 ⁷ Min. (Within 3 months from the date of manufacturer)	Yes
16. • Viable Cell Count for Potassium Mobilizing Biofertilizers (KMB)	FCO Sch.III Part-D 1F (1985)	5.7 x 10 ⁷	cfu/gm	5.0 x 10 ⁷ Min. (Within 3 months from the date of manufacturer)	Yes
17. • Viable Cell Count for Zinc Solubilizing Biofertilizers (ZSB)	FCO Sch.III Part-D 1 (1985)	5.4 x 10 ⁷	cfu/gm	5.0 x 10 ⁷ Min. (Within 3 months from the date of manufacturer)	Yes
18. • Total Viable Count	FCO Sch.III Part-D (1985)	5.8 x 10 ⁷	cfu/gm	5.0 x 10 ⁷ Min. (Within 3 months from the date of manufacturer)	Yes

Remarks: * indicates results are reported on "Dry Basis" other results are reported on "As Such Basis".

Note(s): ND means Not Detected. The values enclosed in brackets are the detection limits of the mentioned test method.

Parameter(s) marked with ■ are not NABL accredited.

The above remarks are computer generated.


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CALIBRATION DATA SHEET

Additional Info: Suppliers Limited, Hyderabad

TITLE



Work order no:

Condensate to Raw water Heater Flow Meter Sr. No. 04W014653

Equipment: MIP
 Location: Turbine
 Type: 0.00 m3 to 60.0 M3/hr
 Range: 0.00
 Acceptance criteria: 0.00 m3 to 60.0 M3/hr
 Process Operating Range: 28/07/2020
 Date of Calibration: 28/07/2021
 Next Date: 12 MONTH
 Frequency: Magnetic flow Meter Sr. No. S5W111395
 Calibrating Master Instruments:

Sr.No.	Desired Parameters			ACTUAL READING				CF
	Range	Physical value	STD signal	Before Calibration		After Calibration		
				Instrument Measured Signal	Error	C/R Panel Display Value	Instrument Measured Signal	
1	%	M3		M3				
2	0%	0.00		20723.00	0.00			
3	25%	3.00		20723.00	0.00			
4	50%	3.00		20723.00	0.00			
5	75%	3.00		20723.00	0.00			
6	100%	3.00		20723.00	0.00			
7	75%	3.00		20723.00	0.00			
8	50%	3.00		20723.00	0.00			
9	25%	3.00		20723.00	0.00			
10	0%	3.00		20723.00	0.00			

Remarks: Calibration is completed. No Calibration adjustment required.

Conclusion: *Calibrated*

Calibrated By: *[Signature]*

Section Eng./Section In-charge: *[Signature]*

Jubilant Life Sciences Limited, Bhubaneswar



CALIBRATION DATA SHEET

TITLE

Work order no.

Equipment: GELP outlet Flow Meter, Sr No. 60153
 Location: JETP
 Type: Magnetic
 Range: 0.00, 5.00 to 20.0 M3/Hr
 Acceptance criteria: ± 1%
 Process Operating Range: 0.00 M3/hr to 20.0 M3/hr
 Date of Calibration: 16/07/2020
 Next Date: 16/07/2021
 Frequency: 12 MONTH
 Calibrating Master Instruments: Magnetic flow Meter, Sr No. SSW111396

ACTUAL READING

Sr.No.	Desired Parameters			Before Calibration			After Calibration			CF
	Range	Physical value	STD signal	Instrument Measured Signal	Error	CIR Panel Display Value	Instrument Measured Signal	Error	CIR Panel Display Value	
1	%	M3/hr		M3/hr	%					
2	0%	0.00		0.00	0.00					
3	25%	2.50		2.50	0.00					
4	50%	5.00		5.00	0.00					
5	75%	7.50		7.50	0.00					
6	100%	10.00		10.00	0.00					
7	75%									
8	50%									
9	25%									
9	0%									

Remarks: Calibration checked by the JETP Calibration department.
 Conclusion:
 Calibrated By: P. K. Jena

Section Engr. / Section Incharge (Instt)

LUBILANT LUBRICANTS		CALIBRATION DATA SHEET											
TITLE													
Equipment	Bore Well No-5 Flow Meter										Work order no:		
Location	Neer Bridge												
Type	Magnetic												
Range	0.00 m3/hr to 150.0 M3/hr												
Acceptance criteria	± 1%												
Process Operating Range	0.00 m3/hr to 150.0 M3/hr												
Date of Calibration	12/07/2020												
Next Date	12/07/2021												
Frequency	12 MONTH												
Calibrating Master Instruments	Magnetic Flow Meter Sr.No 117465536												
ACTUAL READING													
Sr. No.	Desired Parameters				Before Calibration			After Calibration			CF		
	Range	Physical value	STD signal	Measured Signal	Instrument	Error	Display Value	C/R Panel	Instrument	Measured Signal		Error	Display Value
1	%	M3/HR		M3/HR	%								
2	0%	0.00		0.00	0.00								
3	25%	7.50		7.50	0.50								
4	50%	15.00		15.00	0.50								
5	75%	22.50		22.50	0.50								
6	100%	30.00		30.00	0.00								
7	75%												
8	50%												
9	25%												
9	0%												
Remarks: Calibration checked found OK. No calibration adjustment required.													
Conclusion													
Calibrated By: <i>P. S. Srinivasan</i>													
Section Engr. (Section Incharge, Instt.)													



An ISO 9001 : 2015, ISO 14001 : 2015, OHSAS 18001 : 2007 Certified Laboratory
 NABL ISO/IEC 17025 : 2017 Testing, Cert. No. TC-5526 Accredited Laboratory.



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TEST CERTIFICATE

STACK EMISSION MONITORING AND ANALYSIS REPORT

Page 1 Of 1

TEST REPORT NO : NCL/JOGB/5417/001/17/07-2020

DATE OF REPORT : 23-07-2020

Name And Address Of Customer

JUBILANT LIFE SCIENCE LIMITED
 BHARTIAGRAM, GA. RAULA, , DISTT - AMROHA, UTTAR
 PRADESH, INDIA

SAMPLING DETAIL

Analysis Start Date	17/07/2020	Analysis End Date	23/07/2020
Date Of Sampling	15/07/2020	Sampling Done By	NCL
Sampling Protocol	AS PER CPCB GUIDELINES	Duration Of Sampling	30 minute
Equipment Used	Vayubodhan Stack Sampler No 1 VSS-1(S.No 321 DTC 01).		

DETAILS OF STACK

Stack Attached To	TWO BOILERS	Stack Dia At The Top	3200 mm
Capacity	90 TPH Each	Material Of Construction	RCC
Type Of Fuel Used	COAL	Normal Operation Schedule	24 HRS
Quantity Of Fuel Used	18 TON/HR		
Stack Height Above The Ground level	85 Mtr		
Attached APCS	ESP		

PHYSICAL OBSERVATIONS

Ambient Temperature	34°C	Flue Gas Temperature	115°C
Velocity Of Flue Gases	7.2 Mtr/Sec	Sampling Flow Rate For SPM	20.0 LPM
Sampling Flow Rate For Gases	2.1 LPM	Quantity Of Emission Discharged	208355.328m ³ /hr

TEST RESULT

S No	Parameter	Unit	Protocol	Result	Specification/ Limit (As Per CPCB)
1	Particulate Matters (PM)	mg/Nm ³	IS:11255 (P 1)	36	50
2	Sulphur Dioxide (SO ₂)	mg/Nm ³	IS:11255 (P 2)	153	600
3	Carbon Monoxide (CO)	% by Vol	IS:13270	0.82	1% By Volume
4	Carbon Dioxide (CO ₂)	% by Vol	Orsat Gas Analyser	7.2	Not Specified
5	Hydro Carbon (HC)	mg/Nm ³	GC Method	2.0	Not Specified
6	Non Methanic Hydro Carbon (NMHC)	mg/Nm ³	GC Method	0.7	Not Specified
7	Mercury (Hg)	mg/Nm ³	AAS Method	<0.01	0.03
8	Oxide of Nitrogen	mg/Nm ³	IS:11255 (P 7)	128	300

Stack attached to two 90 TPH Boiler (Common Stack). At the time of monitoring both boiler were running at load of 60 TPH

**** End Of Report****

FOR NEWCON CONSULTANTS & LABORATORIES



(Signature)

NOTE : 1. The Results reported above pertains to the Tested parameters only. Endorsement of the same is neither intended nor implied. 2. All disputes Subject to GHAZIABAD JURISDICTION. 3. This Report shall not be reproduced except in full without the permission of MANAGING PARTNER. 4. Our liability is limited to invoiced value only.

Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)

Mobile : 9810430345, 8744051920 | Website : www.newconlab.in

E-mail : info@newconlab.in, newconlab@gmail.com, accounts@newconlab.in

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JUBILANT LIFESCIENCES

JLL/EHS/ENV/2020/139

July 07, 2020

To,
The Chief Environmental Officer,
Circle-7, UP Pollution Control Board,
TC-12 V, Vibhuti Khand,
Gomti Nagar, Lucknow- 226010 (U.P.)

Subject: Fly Ash Management data for Quarter- 1 (from April'20 to June'20) for Jubilant Life Sciences Limited, Gajraula, U.P.

Dear Sir,

We are submitting herewith Fly Ash Management data for the period from April'20 to June'20 (Qtr - 1) as **Annexure - 1** for your ready reference.

This is in continuation of our regular updation to the board time to time.

We assure you of our commitment for the compliance of statutory requirements all the times.

Thanking you,
Yours faithfully,
For Jubilant Life Sciences Limited,


(Authorized Signatory)
Radheshyam Singh
Site Head

Enclosures: As mentioned above

CC: Regional Officer, UPPCB, Bijnor (U.P.)

Disclosure: All information provided/submitted herewith is commercial confidential data/information, trade secrets and/or intellectual property(s) etc. of the Company or its group Companies. The Company humbly requests you to treat the data/information submitted herewith as "Strictly Confidential", and not to provide/disclose/share any data/information to any third person/party as the same is exempted from disclosure under Section 8 of the Right to Information Act, 2005 ("RTI Act"). In the event of any person makes any application to you seeking any information about the Company, the Company requests you to please issue a prior written notice to the Company along with reasonable opportunity of representation to the Company as envisaged under Section 11(1) of the RTI Act. No disclosure of any data/information can be made to any third person/party without Company's consent under the provisions of the RTI Act.

A Jubilant Bhartiya Company
OUR VALUES



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Distt. Amroha - 244 223, UP, India
Tel: +91 5924 252351, 252353-60
Fax: +91 5924 252352
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Noida-201 301, UP, India
Tel: +91 120 4361000
Fax: +91 120 4234895-96

Regd. Office:
Bhartiagram, Gajraula
Distt Amroha - 244 223,
UP, India
CIN: L24116UP1978PLC004624

Details of Fly Ash Management - Qtr 1(FY 2020-21)							
S.No.	Month	Indian Coal (MT)	Imported Coal (MT)	Total Coal Consumption (MT)	Ash Generated (MT)	Disposal to Cement Industry (MT)	Land reclamation / Ash Pond (MT)
1	April'20	23129	0	23129	9136	2597	6539
2	May'20	24008	0	24008	9718	8797	921
3	June'20	20889	0	20889	6423	6072	351
	Total	68026	0	68026	25277	17466	7811



उत्तर प्रदेश UTTAR PRADESH

EW 375448

EFFLUENT TREATMENT AGREEMENT

This Effluent Treatment Agreement ("Agreement") is made on 17th March 2020 at Noida.

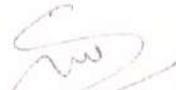
BETWEEN

JUBILANT LIFE SCIENCES LIMITED, a company incorporated under the Companies Act 1956 having its registered office at Bhartiagram, Gajraula, District Amroha – 244 223, Uttar Pradesh and corporate office at Plot No. 1A, Sector 16-A, NOIDA – 201 301, Uttar Pradesh ("**JLL**", which expression shall mean and include its successors and permitted assigns) of the one part

AND

JUBILANT AGRI AND CONSUMER PRODUCTS LIMITED, a company incorporated under the Companies Act 1956 having its registered office at Bhartiagram, Gajraula, District Amroha – 244 223, Uttar Pradesh and corporate office at Plot No. 15, Knowledge Park – II, Greater NOIDA – 201 306, Uttar Pradesh ("**JACPL**", which expression shall mean and include its successors and permitted assigns) of the other part.

JLL and JACPL may hereinafter individually be referred to as "**Party**" and collectively referred to as "**Parties**".

Initials	
JLL	JACPL
	

WHEREAS:

- A. Both Parties are group companies of Jubilant Bhartiya Group.
- B. JLL is having the facilities for treating effluents and disposing of waste materials generated during the manufacturing process and is also having required capacity to treat the effluents and dispose-off the waste materials generated at Bhartiagram, Gajraula, District Amroha – 244 223, Uttar Pradesh (“**Premises**”).
- C. JACPL has requested JLL to share with it the facilities of control room and workshop at the Premises for treating effluents and disposing of waste materials generated during the manufacturing process, and JLL has agreed to do the same, on the terms and conditions herein contained. JACPL has been using control room and workshop facilities with effect from 01.04.2020 and now wants to enter into a written agreement. Terms of this agreement shall be effective from 01.04.2020 till date of its expiry or until or unless it is terminated in accordance with the terms of this agreement.

NOW, THEREFORE, IN CONSIDERATION OF THE MUTUAL COVENANTS CONTAINED HEREIN, THE PARTIES HERETO AGREE AS FOLLOWS:

ARTICLE – 1: QUANTITY OF EFFLUENTS, SOLID AND LIQUID WASTE GENERATION

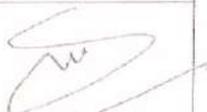
- 1.1. The estimated details of solid and liquid waste generation from JACPL are as stated at Annexure – 1 to this Agreement (“**Waste Material**”).

ARTICLE – 2: EXECUTION OF SERVICES

- 2.1. The JLL shall during the Term of the Agreement provide the services, i.e., processing of all the consignments of Waste Material of JACPL delivered to the manufacturing plant of the JLL, which conform to the specification set out in Annexure – 1 to this Agreement (“**Services**”).
- 2.2. JLL undertakes and confirms that it shall provide the Services in such manner as not to cause or potentially cause the pollution of the environment, danger to the health and safety of the public or to animals and vegetation, or loss, wrong handling, improper or incorrect treatment, processing and disposal of the Waste Material.

ARTICLE – 3: QUANTITY AND SCHEDULE OF DELIVERY

- 3.1. JACPL shall deliver the Waste Material to JLL through pipelines from its manufacturing plant, which will then be treated at the effluent treatment plant (“**ETP**”) of JLL. On the first day of every month, JLL will intimate JACPL, the total

Initials	
JLL	JACPL
	

quantity of liquid waste treated at its ETP in the previous month.

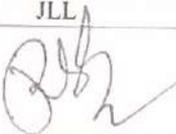
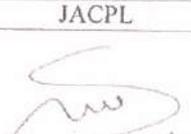
- 3.2. All risks and liabilities associated with the Waste Material shall lie solely with JACPL till the Waste Material provided by JACPL is accepted by JLL.
- 3.3. JLL shall provide an orientation to the designated transporters, their employees and agents and the representatives of JACPL on the applicable statutory provisions and regulations and security, health and safety rules as applicable at the Premises, prior to commencement of dispatch of any consignment of Waste Material by JACPL to the ETP. Provided that, JACPL shall be solely responsible for ensuring compliance of all applicable statutory provisions and regulations and security, health and safety rules applicable at the Premises, by its transporters, their employees and agents and the representatives of JACPL involved in the loading, transportation and handling of the Waste Material.
- 3.4. JLL shall at its own cost and risk arrange for unloading, storage and handling of the Waste Material delivered by JACPL to the storage area(s) at its Premises in accordance with the risk assessment and crisis management plan to be prepared before the delivery of the Waste Material to the Premises, in consultation with JACPL, on the basis of material safety data sheet ("MSDS") agreed to between the Parties.

ARTICLE – 4: NON-CONFORMING WASTE MATERIAL

- 4.1. JACPL declares and confirms that all Waste Material delivered at the storage area(s) of the Premises pursuant to the Agreement shall conform to the specifications as set out in Annexure – 1 to the Agreement, and any other requirements as informed to JACPL by JLL.
- 4.2. JACPL further declares and confirms that the Waste Material shall not contain any of the items listed in the banned item. However, in the event JLL is in receipt of any consignment of Waste Material at the Premises that does not conform to the said specifications or contains banned items, JLL shall be entitled to refuse acceptance of such consignment of Waste Material and inform in writing to JACPL its refusal to accept such consignment of non-conforming Waste Material and a copy the said intimation shall be forwarded to the Pollution Control Board by JLL, if applicable under law.

ARTICLE – 5: GENERAL RESPONSIBILITIES

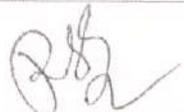
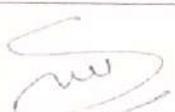
- 5.1. JACPL shall submit MSDS to JLL prior to the commencement of dispatch of Waste Material to the Premises.
- 5.2. JACPL shall provide all relevant information relating to safe handling and storage of the Waste Material, provide reasonable assistance, such as, supervision of the safe handling and storage of Waste Material and confirmation of the suitability of the storage arrangement to be made by JLL to store the Waste Material.

Initials	
JLL	JACPL
	

- 5.3. JACPL shall be solely responsible to take all precautionary measures to avoid any emergency situation or accident during the transfer of Waste Material from JACPL's manufacturing plant to the ETP of JLL.
- 5.4. JACPL shall be solely responsible for the compliance of all statutory regulations and guidelines as applicable to its employees, agents or representatives engaged in storage, handling and loading of Waste Material at JACPL's manufacturing plant for onward transfer to the ETP of JLL.
- 5.5. JLL shall be solely responsible to arrange for all tools, tackles, equipment and laboratory facilities necessary to provide the Services.
- 5.6. JACPL shall be solely responsible to depute its representatives and senior executives to attend the meetings and answer any queries raised by JLL relating to the Services.
- 5.7. JLL shall permit JACPL's designated persons to inspect the co-processing of the Waste Material at the ETP, provided JACPL shall give prior intimation in writing of such inspection to JLL.
- 5.8. JACPL shall obtain a third party insurance policy to cover all risks during loading, transportation and delivery of the Waste Material from its manufacturing plant to the storage area(s) of JLL, within ten (10) days from the Effective Date. JACPL shall within five (5) days obtaining the abovementioned insurance policy, provide a copy of the said insurance policy to JLL.
- 5.9. In the event JLL is required to comply with statutory regulations and guidelines framed by the concerned authorities or Government agency relating to emission monitoring for demonstrating the performance of co-processing of the Waste Material pursuant to the Agreement, the same shall be complied with by JLL. However, all costs towards the same shall be solely borne by JACPL.

ARTICLE – 6: CHARGES AND PAYMENT TERMS

- 6.1. In consideration of the JLL providing the Services, JACPL shall pay JLL the charges as stated at Annexure – 2 to this Agreement (“Charges”).
- 6.2. JLL shall raise a monthly invoice for the Charges, and the same shall be paid by JACPL within seven (7) days from the date of the invoice. Failure to make payment of Charges by the payment date shall attract interest @ 15% p.a. from the date of invoice.
- 6.3. At the end of every three (3) months commencing from the Effective Date, the Charges shall be reviewed and if deemed appropriate revised by the Parties in writing and signed by both Parties.
- 6.4. The Charges shall be exclusive of all taxes, duties and statutory dues, as the case may be and the same shall on case to case basis be charged to JACPL in addition to the Charges.

Initials	
JLL	JACPL
	

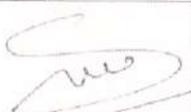
- 6.5 Goods And Services Tax [i.e. (i) The Central Goods And Services Tax Act, 2017, (ii) The Goods And Services Tax (Compensation To States) Act, 2017, (iii) The Union Territory Goods And Services Tax Act, 2017, (iv) The Integrated Goods And Services Tax Act, 2017), and (v) The State Goods and Service Tax Act, 2017 (for the relevant state)] (“GST”) as applicable, from time to time, would be chargeable extra.

ARTICLE – 7: STATUTORY COMPLIANCE

- 7.1. Except for the compliances stated under section 7.2 of this Agreement, JACPL shall be solely responsible and liable for all compliances in relation to Waste Material and Services, including but not limited to the following:
- 7.1.1. obtain statutory registrations, clearances, license no objection certificate, writings and confirmations from the concerned authorities and Government agencies, file returns, if required, relating to the loading, transportation and delivery of the Waste Material to the Premises.
 - 7.1.2. Pay all applicable taxes, cesses, duties or other levies on (i) the supply of Waste Material to JLL and (ii) transportation of Waste Material from JACPL’s manufacturing plant to the Premises.
- 7.2. JLL shall be responsible only for the following compliances:
- 7.2.1. Obtain statutory registrations, clearances, license, no objection certificate, writings and confirmations, if required, from concerned authorities and Government agencies for the provision of the Services to JACPL. File returns with the concerned authorities or Government agencies, if required, relating to the provision of the Services.
 - 7.2.2. Pay all applicable taxes, cesses, duties or other levies on the Services.

ARTICLE – 8: CONFIDENTIALITY OF INFORMATION

- 8.1. All information disclosed by JLL to JACPL in connection with this Agreement and other related trade secrets, specifications, technology, know-how and other confidential and proprietary information of JLL (“**Confidential Information**”) will be kept confidential by JACPL and will not be used by JACPL other than in connection with this Agreement. Such Confidential Information shall be maintained in confidence and shall be subject to reasonable safeguards with respect to the protection of Confidential Information, at least as extensive as JACPL normally observes with respect to its own confidential and proprietary information. JACPL shall make no disclosure of the Confidential Information which is not expressly authorized by this Agreement or otherwise approved in writing by JLL.
- 8.2. The obligations of JACPL with respect to Confidential Information shall not apply to information that: (i) is at the time of the disclosure hereunder, available to the public

Initials	
JLL	JACPL
	

or otherwise legally in the public domain; (ii) legally and properly comes into the public domain after the disclosure hereunder through no breach or fault by JACPL of its obligations herein contained, but the obligation of JACPL shall cease only after the date on which such information has become available to the public; (iii) can be shown to have been in JACPL's possession at the time of disclosure hereunder; (iv) is acquired by JACPL from a third party who is not subject to a contractual or fiduciary relationship to JLL and who legally and properly received the confidential information; (v) is independently developed by JACPL without reliance on the Confidential Information; or (vi) is required to be disclosed by law, or by the order of a court of competent jurisdiction or governmental agency or regulatory authority; provided, however, that JACPL shall provide JLL with notice as soon as may be practicable so that JLL may contest such potential disclosure. In case if in any such event, JACPL is required to disclose Confidential Information, it shall disclose only that part of the Confidential Information that JACPL is legally required to disclose.

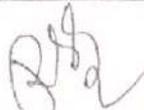
- 8.3. Confidential Information shall not be deemed to be within the foregoing exceptions merely because it is: (i) specific and merely embraced by more general information in the public domain or JACPL's possession or (ii) a combination which can be pieced together to reconstruct the Confidential Information from multiple sources, none of which shows the whole combination, its principle of operation and method of use.
- 8.4. If JACPL makes an invention, improvement or discovery as a direct consequence of the disclosure of Confidential Information by JLL, JACPL shall immediately notify JLL and grant to JLL a royalty-free, perpetual, irrevocable, non-exclusive, world-wide license to use such improvement, invention or discovery.
- 8.5. JACPL acknowledges that monetary damages alone shall not be an adequate remedy for breach of JACPL's obligations under this Article 8. In addition to any other remedy, which may be available in law or equity, JLL shall also be entitled to seek injunctive relief to prevent a breach of this Article 8.
- 8.6. Notwithstanding the expiration or early termination of this Agreement, JACPL's obligations, including but not limited to, maintaining confidentiality of the Confidential Information, as stated under this Article 8 of the Agreement, shall continue in full force and effect, and shall survive in perpetuity.

ARTICLE – 9: REPORTS

- 9.1. JLL shall submit to JACPL statements, reports, etc., which are required under various statutes for the Services, in the forms prescribed by the applicable authority.

ARTICLE – 10: DURATION OF THE AGREEMENT AND RENEWAL

- 10.1. This Agreement shall commence from **April 01, 2020** (“Effective Date”) and shall, unless terminated earlier in accordance with the provisions hereof, be valid for a period of one (01) year (“Term”), till **March 31, 2021**.

Initials	
JLL	JACPL
	

10.2. The Parties may agree to renew this Agreement on such terms and conditions and for such further periods as may be agreed upon by mutual consent in writing.

ARTICLE – 11: TERMINATION

11.1. Termination with cause

11.1.1. If a Party breaches any of its duties or obligations hereunder and such breach is not cured to non-breaching Party's sole satisfaction, within fifteen (15) days from the date of the written notice of the breach, then the non-breaching Party may terminate this Agreement with immediate effect by further written notice to the breaching Party.

11.1.2. A Party will have the right to terminate this Agreement with immediate effect if: (i) the other Party becomes the subject of a bankruptcy or any other proceeding relating to insolvency, receivership, liquidation, or composition for the benefit of creditors, (ii) the other Party makes an assignment for the benefit of creditors, (iii) the other Party does not pay its third party debts substantially as they become due or admits in writing its inability to pay its debts when due, and/or (iv) an application for a receiver, trustee, or custodian is made by anyone for the other Party.

11.2. Termination without cause

11.2.1. JLL has the right to terminate this Agreement at any time without assigning any reason, upon giving thirty (30) days prior written notice to JACPL.

11.3. In the event of termination, each Party will fulfill all its respective obligations that accrue up to the date of such termination. Further, JACPL shall:

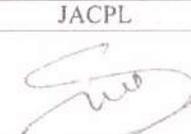
11.3.1. Immediately remove from the Premises, at its sole expenses and liability, all the untreated effluents generated and sent to JLL for treatment by it. In case JACPL fails to remove the untreated effluents within seven (7) days from the Premises, JLL reserve its right to claim the expenses for such storage besides any penalty or costs imposed by any authority; and

11.3.2. Forthwith return all Confidential Information and copies thereto to JLL.

ARTICLE – 12: FORCE MAJEURE

12.1. JLL shall be free from all responsibility for any breach, non-performance or delay in performance either wholly or in part if such breach, non-performance or delay in performance is occasioned by strike, riots, civil commotion, war, act of God, act of Government or any other cause beyond JLL's reasonable control.

12.2. In any such event, JLL shall immediately notify JACPL in writing of the occurrence of any such circumstances and the likely period of its continuance with all pertinent facts relating thereto. On receipt of such information, the Parties shall discuss and in good faith decide on the course of action to mitigate the effect of the force majeure.

Initials	
JLL	JACPL
	

12.3. Notwithstanding the above, JACPL shall always have the right to make alternative arrangements if JLL is unable to fulfil its obligations under this Agreement by reason of force majeure circumstances continuing beyond a period of thirty (30) days.

ARTICLE 13 – INDEMNITY

13.1. JACPL agrees to indemnify, and keep indemnified, JLL and its officers, directors, agents, employees or affiliates against any and all liability, loss, fines, penalties, fees, damages, costs, amounts and expense arising from its or its personnel's negligence, fraud, misconduct, misrepresentations of its obligations, and/or breach of any of terms and conditions of this Agreement.

13.2. Notwithstanding anything contained in this Agreement, neither Party shall be liable to the other Party for any indirect, special, remote, punitive or consequential damages, including, without limitation, loss of anticipated profits, loss of time, loss of opportunity or any other economic loss suffered or incurred as a result of this Agreement.

ARTICLE – 14: AUDIT AND INSPECTION

14.1. JACPL hereby grants JLL the right to audit or to appoint third parties to audit the documentation demonstrating JACPL's satisfactory performance of its obligations under this Agreement. Further, JLL or its duly appointed third party auditor shall have the right make copies of any and all documents it may deem fit.

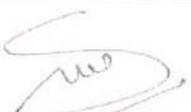
14.2. JLL shall notify JACPL in writing at least one (1) day in advance of such an audit.

ARTICLE 15 – REPRESENTATIONS AND WARRANTIES

15.1. Each Party represents and warrants to the other that (i) it has all requisite power and authority to enter into this Agreement and to perform its respective obligations hereunder, and (ii) execution of the Agreement will constitute valid and binding obligation and be enforceable against it in accordance with its terms.

ARTICLE 16 – DISPUTE RESOLUTION, GOVERNING LAW AND JURISDICTION

16.1. Any and all disputes, controversies and differences arising out of or in relation to this Agreement, including a dispute relating to the validity of existence of this Agreement shall be referred to and resolved by arbitration conducted at Plot No. 1A, Sector 16-A, NOIDA – 201 301, Uttar Pradesh, in accordance with the provisions of the Arbitration and Conciliation Act, 1996. The arbitration proceedings shall be conducted by a sole arbitrator jointly appointed by the Parties within fifteen (15) days from the date of first recommendation for an arbitrator in written from a Party to the other. If the Parties fail to agree on the appointment of the sole arbitrator, each Party shall appoint one (1) arbitrator each within a further/additional period of fifteen (15) days and the two (2) arbitrators so appointed shall appoint the third arbitrator within a further additional

Initials	
JLL	JACPL
	

period of ten (10) days. The language of arbitration shall be English. As part of the terms of appointment of the arbitrator(s), the arbitrator(s) shall be required to produce an award within twelve (12) months from the appointment of the arbitrator(s). Parties shall use their best efforts to assist the arbitrator(s) to achieve this objective, and the Parties agree that this twelve (12) month period shall only be extended in exceptional circumstances, which are to be determined by the arbitrator(s) in its/their absolute discretion. The arbitral award passed by the arbitrator(s) shall be final and binding on the Parties and shall be enforceable in accordance with its terms. The arbitrator(s) shall state its/their reason(s) for its/their finding(s), in writing. The Parties agree to be bound thereby and to act accordingly. All costs of the arbitration shall be borne equally by the Parties.

16.2. This Agreement shall be governed by and construed in accordance with the laws of India. Subject to foregoing, the courts at NOIDA, Uttar Pradesh only shall have exclusive jurisdiction in all matters arising out of or in relation to this Agreement.

ARTICLE 17 – MISCELLANEOUS

17.1. Notice: All notices issued under this Agreement shall be in writing and shall be served personally or sent by registered post (with acknowledgment of receipt requested) or speed post, to address given below. Either Party may change its address to receive notice by serving written notice to the other Party in accordance with this provision. Any notice shall be deemed to have been duly given (i) on the day of receipt if delivered in person, (ii) if sent by registered post with acknowledgement of receipt requested, then on the date of such receipt, (iii) if sent by speed post, then four (4) days from the date of posting the same.

To JLL:

Attn.:
Address: Plot No. 1A, Sector 16-A,
NOIDA – 201 301, Uttar Pradesh

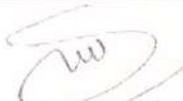
To JACPL:

Attn.:
Address: Plot No. 15, Knowledge Park –
II, Greater NOIDA – 201 306, Uttar
Pradesh

17.2. Waiver: The failure by either Party to enforce at any time or for any period of time the provisions of this Agreement shall not be construed as a waiver of such provisions or of the right of such Party thereafter to enforce any provision of the Agreement.

17.3. Amendments: No modifications or amendments of this Agreement and no waiver of any of the terms or conditions hereof, shall be valid or binding unless made in writing and signed by both Parties.

17.4. No third party rights: This Agreement is not intended and shall not be construed to confer on any person other than the Parties hereto, any rights and/ or remedies herein.

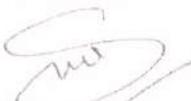
Initials	
JLL	JACPL
	

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- 17.5. Non-exclusivity: Parties are entering into this Agreement on non-exclusive basis and either Party hereto shall be at liberty to enter into similar agreement with any third party.
- 17.6. Entire agreement: This Agreement along with its Annexure's shall form the entire agreement and understanding of the Parties with respect to the subject matter and supersedes all prior understandings, agreements, proposals, communications, etc., between the Parties.
- 17.7. Relationship: Nothing in this Agreement shall constitute or be construed as constituting an agency, partnership, master-servant or employer-employee relationship between JLL and JACPL.
- 17.8. Severability: If any portion of this Agreement shall be declared invalid, unenforceable or void by order, decree or judgment of a court of competent jurisdiction or other competent authority, then such provisions shall be deemed to have been severed or removed from this Agreement, except when such construction would constitute a substantial deviation from the general intent and purpose of the Parties as reflected in this Agreement. In the latter case the Parties shall replace such invalid provision with another provision which least deviates which keeping in view the purpose of the Parties.
- 17.9. Subcontracting and assignment: JACPL shall not assign or sub-contract any of its rights or duties or obligations under this Agreement without the prior written consent of JLL. In any event JACPL shall be solely responsible and liable for any act or omission of sub-contractors or assignees.
- 17.10. Costs: Each Party must pay its own costs and expenses in relation to the negotiation, preparation and execution of this Agreement. The Parties agree that any stamp duty assessed or payable or in relation to this Agreement shall be equally born by the Parties.
- 17.11. Counterparts: This Agreement is executed in two counterparts and each of them together shall continue one and of the same.

IN WITNESS WHEREOF, the Parties have executed this Agreement through their duly authorized representative, and caused it to be effective from the effective date at the place on the day, month and year written respectively below.

(Signature Page Follows)

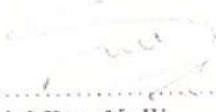
Initials	
JLL	JACPL
	

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Jubilant Life Sciences Limited

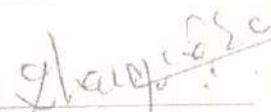
Jubilant Agri And Consumer Products Limited

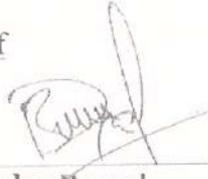
Signature 
Name: **Radheshyam Singh**
Title: Unit Head
Place: Gajraula
Date:

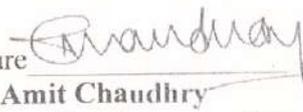
Signature 
Name: **Seshagiri Rao Kolli**
Title: Head Manufacturing
Place: Gajraula
Date:

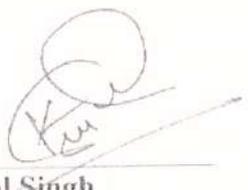
In presence of

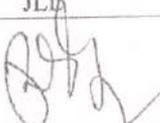
In presence of

Signature 
Name: **Dharmendra Mehra**
Address: Bhartiagram, Gajraula, Uttar Pradesh

Signature 
Name: **Devendra Bansal**
Address: Bhartiagram, Gajraula, Uttar Pradesh

Signature 
Name: **Amit Chaudhry**
Address: Bhartiagram, Gajraula, Uttar Pradesh

Signature 
Name: **Kirpal Singh**
Address: Bhartiagram, Gajraula, Uttar Pradesh

Initials	
JLL	JACPL
	

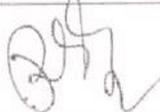
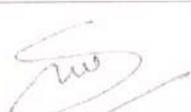
Annexure – 1

Estimated quantity of waste generation

S. N.	Plant/ Unit	Process Effluent (KLD)	Cooling tower Blow Down (KLD)	Total (KLD)	Remarks
1	Polymer Unit (SPVA and derivative)	73.0	7.2	80.2	Treatment in CETP and final disposal within the premises of JLL
2	Ester gum Plant	1.0	27.0	28.0	Treatment in CT RO and final disposal within the premises of JLL

1. List of Hazardous Waste

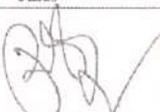
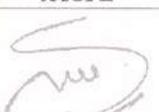
S.N.	Plant	Name of Waste	Category of Waste	Authorized Quantity (TPA)	Storage/Disposal Method
1.	SPVA/ PVA Plant	ETP Sludge	34.3	36	Incineration in JLL/ TSDF site. Rates : as per Requirement
2.	PVA Plant	Waste Materials from PVA Plant	23.1	04	
3.	Solid PVA Plant	Rotoformer Waste	21.2	25	
4.	Solid PVA Plant	Catalyst Waste ATFE Condenser	23.1	2	Disposal in SLF of JLL/ TSDF Site. Rates : as per Requirement
5.	Polymer Unit	Asbestos Gasket and other Asbestos containing material	Asbestos containing material category No - B21 (as per authorization)/ B1 as per The Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016, Schedules II.	7	Disposal in SLF of JLL/ TSDF Site. Rates : as per Requirement

Initials	
JLL	JACPL
	

Annexure – 2

Charges

Type of waste	Rate per unit
Catalyst Waste ATFE Condenser	FOC
Asbestos Gasket and other Asbestos containing material	FOC
Spent Catalyst	FOC
Process Effluent	Rs. 230/-

Initials	
JLI	JACPL
	



JACPL/EHS/ENV/2020/99
5th Aug'2020

To,
The Member Secretary,
U.P. Pollution Control Board,
Building No. TC-12V, Vibhuti Khand,
Gomti Nagar, Lucknow, 226010, (UP)

Sub: - Progress/Compliance report of Consent Under Air (Prevention & Control of Pollution) Act 1981, for Jubilant Agri & Consumer Products Limited (Fertilizer Unit).

Dear Sir,

We are forwarding herewith the following Analysis report on Compliance of Consent conditions for the month of July'2020.

- Ambient Air Quality Report as Annexure 1, 2 & 3.
- Stack Monitoring Report as Annexure 4, 5, 6 & 7.

All Condition mentioned in Air Consent are being Complied.

Thanking You,

Yours Faithfully

For Jubilant Agri & Consumer Products Limited,

Authorized Signatory

CC: Chief Environment Officer, Circle - 7, UP Pollution Control Board, Lucknow (U.P.)

CC: Regional Officer, UP Pollution Control Board, Bijnor (U.P.)

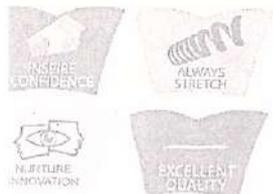
Note: - All information provided/submitted herewith is commercial confidential data/information, trade secrets and/or intellectual property(s) etc. of the Company or its group Companies. The Company humbly requests you to treat the data/information submitted herewith as "Strictly Confidential", and not to provide/discard/share any data/information to any third person/party as the same is exempted from disclosure under Section 8 of the Right to Information Act, 2005 ("RTI Act"). In the event of any person makes any application to you seeking any information about the Company, the Company requests you to please issue a prior written notice to the Company along with reasonable opportunity of representation to the Company as envisaged under Section 11(1) of the RTI Act. No disclosure of any data/information can be made to any third person/party without Company's consent under the provisions of the RTI Act.

देशीय कार्यालय
उ.प्र. प्रदूषण नियंत्रण
महोदय, ग्यानन्द नगर, निकट रोड
चककर रोड, बिजनौर - 200011

5/8/2020

Jubilant Industries Company

OUR VALUES



Jubilant Agri And Consumer Products Limited

Bhartiagram, Gajraula,
Dist. Amroha - 244223,
Uttar Pradesh, India
Tel + 91 5924 252351, 252353-60
Fax + 91 5924 252352
www.jacp.co.in

Regd. Office:
Bhartiagram, Gajraula,
Dist. Amroha - 244 223
UP, India
CTN : U52100UP2006PLC035862



AMBIENT AIR QUALITY MONITORING AND ANALYSIS REPORT

TEST REPORT NO : NCL/JASG/5418/018/13/07-2020
 Name And Address Of Customer :

Page : 1 Of : 7
 DATE OF REPORT : 29-07-2020

SUBJECT : AGRI & CONSUMER PRODUCTS LTD.
 (FERTILIZER UNIT, BHARTIAGRAM, AMROHA, UTTAR PRADESH, INDIA)

SAMPLING DETAIL

Analysis Start Date	28/07/2020	Analysis End Date	28/07/2020
Date Of Sampling	28/07/2020	Sampling Done By	NCI
Time Of Sampling	11:30 AM	Sampling Location	BEHIND COMMERCIAL OFFICE
Sampling Location	BEHIND COMMERCIAL OFFICE	Sampling Protocol	IS-5418 PART 4 AS PER CPCB GUIDELINES
Sampling Protocol	IS-5418 PART 4 AS PER CPCB GUIDELINES	Sample Flow Rate (For SPMAverage)	1.185 m ³ /min
Sample Flow Rate (For SPMAverage)	1.185 m ³ /min	Sample Flow Rate For Gas	0.51 PM
Sample Flow Rate For Gas	0.51 PM	Equipments Used	ACS USA-PIPETTING UNIT, DATA 11, PM 2.5 sampler AT-102, SAMPLER DRAZDA
Equipments Used	ACS USA-PIPETTING UNIT, DATA 11, PM 2.5 sampler AT-102, SAMPLER DRAZDA	Sampling Machine	1.7 m ³
		Placed At Height (From Ground)	3 m
		Sample Duration	24 hrs

PHYSICAL OBSERVATIONS

Ambient Temperature	31°C	Wind Direction	E-W To V-W
Weather Condition	Clear		

TEST RESULT

Sr No	Parameter	Unit	Protocol	Result	Specification/ Limit (As Per CPCB)
1	Particulate Matter, Total Suspended Particulate (TSP)	µg/m ³	IS 5418 Part 4 (2017)	95	For 24 hrs - 300
2	Respirable Suspended Particulate (RSP)	µg/m ³	IS 5418 Part 4 (2017)	37	For 24 hrs - 90
3	Carbon Monoxide (CO)	ppm	IS 5418 Part 4 (2017)	21	For 24 hrs - 90
4	Nitrogen Dioxide (NO ₂)	µg/m ³	IS 5418 Part 4 (2017)	0.30	For 24 hrs - 160 (1 Hourly)
5	Sulphur Dioxide (SO ₂)	µg/m ³	IS 5418 Part 4 (2017)	3	For 24 hrs - 80
6	Ozone (O ₃)	ppm	IS 5418 Part 4 (2017)	34	For 24 hrs - 10
7	Ambient	ppm	IS 5418 Part 4 (2017)	34	For 24 hrs - 10
8	Benzene	µg/m ³	IS 5418 Part 4 (2017)	16	For 24 hrs - 100
9	Acetone	µg/m ³	IS 5418 Part 4 (2017)	16	For 24 hrs - 100
10	Ambient (As)	µg/m ³	IS 5418 Part 4 (2017)	16	For 24 hrs - 100
11	Ambient (As)	µg/m ³	IS 5418 Part 4 (2017)	16	For 24 hrs - 100
12	Ambient (As)	µg/m ³	IS 5418 Part 4 (2017)	16	For 24 hrs - 100
13	Ambient (As)	µg/m ³	IS 5418 Part 4 (2017)	16	For 24 hrs - 100
14	Ambient (As)	µg/m ³	IS 5418 Part 4 (2017)	16	For 24 hrs - 100
15	Ambient (As)	µg/m ³	IS 5418 Part 4 (2017)	16	For 24 hrs - 100

FOR NEWCON CONSULTANTS & LABORATORIES

NTI KHAN
 (New Science)

CHECKED BY

PREPARED BY

AUTHORIZED SIGNATORY

Laboratory : A-1156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 302 (U.P.)
 Mobile : 9810430345, 8744051920 | Website : www.newconlab.in
 E-mail : info@newconlab.in, newconlab@gmail.com, accounts@newconlab.in



AMBIENT AIR QUALITY MONITORING AND ANALYSIS REPORT

TEST REPORT NO : NEL/IASG-5419/018/13/07-2020

DATE OF REPORT : 26-07-2020

Page 2 of 2

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16

17

18

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FOR NEWCON CONSULTANTS & LABORATORIES

INTERIM REPORT

CHECKED BY

PREPARED BY

AUTHORIZED SIGNATORY

Laboratory : A-17/56, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)

Mobile : 9810430345, 8744051920 | Website : www.newconlab.in

E-mail : info@newconlab.in, newconlab@gmail.com, accounts@newconlab.in



AMBIENT AIR QUALITY MONITORING AND ANALYSIS REPORT

TEST REPORT NO: NCL/ASG/5419/C20/13/07-2020

Page 1 of 2

DATE OF REPORT: 20-07-2020

Name And Address Of Customer

JUBILANT AGRI & CONSUMER PRODUCTS LTD.
(FERTILIZER UNIT) BHARTIAGRAM, AMROHA, UTTAR PRADESH, INDIA

SAMPLING DETAIL

Analysis Start Date	13/07/2020	Analysis End Date	20/07/2020
Date Of Sampling	09/07/2020	Sampling Done By	NC
Time Of Sampling	09:45 - 09:57:25	Sample Size To	1000 - 1000/2020
Sampling Location	NEAR SOCIETY GARD		
Sampling Protocol	IS 5102(PART 1) AS PER CPCB GUIDELINES		
Sample Flow Rate For SPM(Average)	1.435 m ³ /min	Sampling Machine	1.5 m ³
Sample Flow Rate For Gas	0.5 LPM	Placed At Height (From Ground)	
Equipments Used	REL NO-2 DRDS 00218 NO-01 DT-070126 & 2054-DT-2017- FM 2.5 Sampler Sr No-0000044		

PHYSICAL OBSERVATIONS

Ambient Temperature	31.0	Wind Direction	East To West
Weather Condition	Clear		

TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Specification/ Limit (As Per CPCB)
1	Particulate Matter (Total Suspended Particulate)	µg/m ³	IS 5102 Part 1 (2001) Rev. 2017	41	For 24 hrs-100
2	Particulate Matter (Respirable Suspended Particulate)	µg/m ³	Gravimetric	21	For 24 hrs-100
3	Sulphur Dioxide	µg/m ³	IS 5102 (Part 2)	0.2	For 24 hrs-100
4	Ozone (Average)	µg/m ³	IS 5102 (Part 10)	0.07	For 24 hrs-100
5	Nitrogen Dioxide	µg/m ³	IS 5102 (Part 9)	25	For 24 hrs-100
6	Lead (Pb)	µg/m ³	AAS Method	11	For 24 hrs-100
7	Cadmium	µg/m ³	UV Spectrophotometer	21	For 24 hrs-100
8	Arsenic	µg/m ³	Incubated SAAS Method	11	For 24 hrs-100
9	Mercury	µg/m ³	GC Method	11	For 24 hrs-100
10	Selenium (Se)	µg/m ³	GC Method	11	For 24 hrs-100
11	Ammonia (NH ₃)	µg/m ³	AAS Method	11	For Annual-100
12	Nitrate (NO ₃)	µg/m ³	AAS Method	11	For Annual-100
13	Fluoride	µg/m ³	ISE Method	11	For Annual-100

FCR NEWCON CONSULTANTS & LABORATORIES

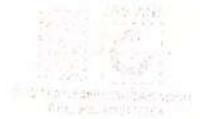
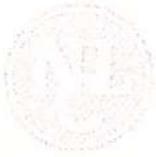
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AMBIENT AIR QUALITY MONITORING AND ANALYSIS REPORT

Page 2 of 3

TEST REPORT NO - NCL/JABG/S410/020/13/07-2020

DATE OF REPORT : 20-07-2020

Sl. No.	Para No.	Unit	Vol. Analyzed	NI	NI Reported
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13/07-2020

FOR NEWCON CONSULTANTS & LABORATORIES

NEWCON LAB
 (In Science)

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Form No. NCL/OSP-25/TC-WADY/PM-02 Rev. No.1, Date: 18.07.2011

Laboratory : A-1/156, Sector-17, (Swasthik Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)

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AMBIENT AIR QUALITY MONITORING AND ANALYSIS REPORT

Page 1 Of 2

TEST REPORT NO - NCL/JASG/5419/C19/13/07-2020

DATE OF REPORT - 20-07-2020

Name And Address Of Customer

JUBILANT AGRI & CONSUMER PRODUCTS LTD.
 (FERTILIZER UNIT) BHARTIAGRAM, AMROHA, UTTAR PRADESH, INDIA

SAMPLING DETAIL

Analysis Start Date	13/07/2020	Analysis End Date	20/07/2020
Date Of Sampling	19/07/2020	Sampling Done By	NCL
Time Of Sampling	09:10 - 09:50 (30) To 10:10 - 10:50 (30)		
Sampling Location	BEHIND SULPHURIC ACID CONTROL ROOM		
Sampling Protocol	IS 5162(PART-B) AS PER CPCB GUIDELINES		
Sample Flow Rate For SPM(Average)	1.14 m ³ /min	Sampling Machine	1.2 mtr
Sample Flow Rate For Gas	0.5 LPM	Placed At Height (From Ground)	
Equipments Used	NDS GSA-A101-S.NO-117 DTA-2017/PM 2.5 Sampler A1-102 S.NO-110 DTA 2017		

PHYSICAL OBSERVATIONS

Ambient Temperature	31°C	Wind Direction	East To West
Weather Condition	Clear		

TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Specification Limit (As Per CPCB)
1	Particulate Matter (Size Less Than 10µm) (PM ₁₀)	µg/m ³	IS 5162 Part 23-2006 R A 2517	83	For 24 hrs-100
2	Particulate Matter (Size Less Than 2.5 µm) (PM _{2.5})	µg/m ³	Grav Method	40	For 24 hrs-30
3	Sulphur Dioxide (SO ₂)	µg/m ³	IS 5162 (Part 2)	23	For 24 hrs-60
4	Carbon Monoxide (CO)	mg/m ³	IS 5162 (Part 10)	0.38	For 24 hrs-02 For 31 hrs-04
5	Nitrogen Dioxide (NO ₂)	µg/m ³	IS 5162 (Part 6)	32	For 24 hrs-60
6	Lead (Pb)	µg/m ³	AAS Method	NA	For 24 hrs-0
7	Cadmium (Cd)	µg/m ³	DV Spectrophotometer	25	For 24 hrs-100 For 1 hr-100
8	Arsenic (As)	µg/m ³	Ascorbic Acid Method	NA	For 24 hrs-0
9	Benzene (C ₆ H ₆)	µg/m ³	GC Method	NA	For Annual-0.5
10	Benzene/Pyrene (BzP)	µg/m ³	GC Method	NA	For Annual-0.1
11	Arsenic (As)	µg/m ³	AAS Method	NA	For Annual-0.6
12	Nickel (Ni)	µg/m ³	AAS Method	NA	For Annual-0.6
13	Fluoride	µg/m ³	BIS Method	NA	Not Specified

FOR NEWCON CONSULTANTS & LABORATORIES

Dr. SYED JAB KHAN
 Director (Science)

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PREPARED BY

AUTHORIZED SIGNATORY

Form No NCL-CSP-28/10-AAG/15/02, Rev.01, Date 18.07.2013

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NEWCON LABORATORIES, ISO 17020:2011, ISO 17025:2017, ISO 14001:2015, ISO 9001:2015, CHEMICAL LABORATORIES



AMBIENT AIR QUALITY MONITORING AND ANALYSIS REPORT

TEST REPORT NO : NCL/JASG/5419/019/13-07-2020

Page 2 of 2

DATE OF REPORT : 20-07-2020

At: [Blank]

By: [Blank]

For: [Blank]

Ref: [Blank]

Work Order No: [Blank]

Site: [Blank]

FOR NEWCON CONSULTANTS & LABORATORIES

NEWCON
LABORATORIES
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Form No. NCL/GSP-RET-C-FAQ-FMT-12 Rev. No. 1 Date: 18.07.2011

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STACK EMISSION MONITORING AND ANALYSIS REPORT

TEST REPORT NO. NCL/IASG/5419/013/13/07/2020

DATE OF REPORT: 20/07/2020

Name and Address of Customer

JUBILANT AGRI & CONSUMER PRODUCTS LTD.
(FERTILIZER UNIT) BHARTIAGRAM, AMROHA,
U.P. INDIA,

SAMPLING DETAIL

Analysis Start Date	13/07/2020	Analysis End Date	13/07/2020
Date of sampling	18/07/2020	Sampling Location	By SOP
Sampling Protocol	AS PER CPCB GUIDELINES	Duration of Sampling	24 HOURS
Equipment Used	Calibration Stack		
	Sampler No. 1 VS 1		
	(S No 221 DTC 07)		

DETAILS OF STACK

Stack Attached To	SULPHURIC ACID PLANT	Type of fuel used	COAL
Capacity of Fuel Used	5420, 7500 MT/MTD	Stack height above the ground level	50 Mtr
Stack dia at the top	1400 mm	Material of construction	MS
Attached AP's	WET SCRUBBER	Normal operating schedule	24 HRS

PHYSICAL OBSERVATIONS

Ambient Temperature	34°C	Flue gas temperature	67°C
Velocity of the gas	6.94 M/SEC	Sampling Flow Rate for SO ₂	11.0 LPM
Sampling Flow Rate for SO ₂	2.4 LPM	Flow rate for SO ₂	15790.914 m ³ /hr

TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Specification/ Limit (as per CPCB)
1	Sulphur Dioxide	(SO ₂)	kg/Ton	0.04	1.05
2	Acid Aerosol (SO ₄)	ng/m ³	Wet Method	70	50
3	Sulphur Trioxide	(SO ₃)	ng/m ³	263.3	1370

*** End of Report ***

FOR NEWCON CONSULTANTS
LABORATORIES
M.S. KHAN
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FORMS No. NCL/OLP-15/TC-SET/FMT-08

Rev. No. 01 Date: 18/07/2011

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TEST CERTIFICATE

STACK EMISSION MONITORING AND ANALYSIS REPORT

TEST REPORT NO: NCL/JAGG/19/014/13-07-2020

DATE OF REPORT: 20-07-2020

Name And Address Of Customer

JUBILANT AGRI & CONSUMER PRODUCTS LTD.
 (FERTILIZER UNIT) BHARTIAGRAM, AMROHA, UTTAR
 PRADESH, INDIA

SAMPLING DETAIL

Analysis Start Date	13-07-2020	Analysis End Date	13-07-2020
Date Of Sampling	13-07-2020	Sampling Done By	NCL
Sampling Protocol	AS PER CIRCULAR/2012/152	Duration Of Sampling	120 min
Equipment Used	Vibrationless Stack Sampler VSS-1 (5.1m) (201-DTC-07)		

DETAILS OF STACK

Stack Attached To	GRIP Plant (200 Tons)	Stack Dia At The Top	1000 mm
Capacity	200 Tons	Material Of Construction	MS
Type Of Fuel Used	Coal	Normal Operation Schedule	24/7
Quantity Of Fuel Used	100 kg/hr	Flue Gas Temperature	65°C
Stack Height Above The Ground level	30 m	Sampling Flow Rate For SEM	1.2 LPM
Attached APCs	DUST CYCLONE WITH DUST COLLECTOR CHAMBER SCRUBBER	Quantity Of Emission Discharged	20000 kg/hr

PHYSICAL OBSERVATIONS

Ambient Temperature	30°C	Flue Gas Temperature	65°C
Velocity Of Flue Gases	2.24 m/s	Sampling Flow Rate For SEM	1.2 LPM
Sampling Flow Rate For Gases	2.2 LPM	Quantity Of Emission Discharged	20000 kg/hr

TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Specification Limit (As Per CPCB)
1	Particulate Matter (PM ₁₀)	mg/m ³	IS-10258 (1-1)	65	125
2	Sulphur Dioxide	mg/m ³	IS-10258 (1-2)	21	Not Specified
3	Oxide of Nitrogen	mg/m ³	IS-10258 (1-3)	47	100

*** End Of Report ***

FOR NEWCON CONSULTANTS & LABORATORIES



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STACK EMISSION MONITORING AND ANALYSIS REPORT

TEST REPORT NO:- NCL/JASG/2419/01/1513207-2020

Page 1 of 1

Name And Address Of Customer:

DATE OF REPORT : 20-07-2020

JUBILANT AGRI & CONSUMER PRODUCTS LTD.
(FERTILIZER UNIT) BHARHAGRAM, ANUPHABTAR
PRADESH, INDIA

SAMPLING DETAIL

Analysis Start Date	15-07-2020	Analysis End Date	20-07-2020
Date Of Sampling	15-07-2020	Sampling Done By	NCL
Sampling Protocol	ISO 15189:2013	Duration Of Sampling	4 Hours
Environment Detail	Jubilant Agri Consumer Products Ltd. S.No. 325 DTC 07.		

DETAILS OF STACK

Stack Attached To	Gas Scrubber (22) Point	Stack Dia At The Top	150 mm
Capacity		Material Of Construction	MS
Type Of Fuel Used	Coal	Normal Operation Schedule	24 hrs
Quantity Of Fuel Used	100 TONS		
Stack Height Above The Ground level	40 M		
Attached APOD	MS TRAY (1000) VENTURURI LPG FUEL CYLINDER ACRYLIC		

PHYSICAL OBSERVATIONS

Ambient Temperature	34 C	Flue Gas Temperature	400 C
Velocity Of Flue Gases	11.07 M/S	Sampling Flow Rate For SPM	10 LPM
Sampling Flow Rate For Gases	10 LPM	Quantity Of Emission Discharged	1000 Liters

TEST RESULT

S.No	Parameter	Unit	Protocol	Result	Specification Limit (As Per CPCRI)
1	Particulate Matter (PM ₁₀)	mg/m ³	IS 11235 (P-1)	67	100
2	Sulphur Dioxide (SO ₂)	mg/m ³	IS 11235 (P-2)	27	Not Specified
3	Oxide Nitrogen	mg/m ³	IS 11235 (P-3)	30	Not Specified

*** End Of Report ***



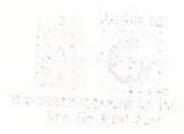
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INTERHAB KHAN
M.S. (Signature)
CHECKED BY

PREPARED BY

AUTHORIZED SIGNATORY

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STACK EMISSION MONITORING AND ANALYSIS REPORT

TEST REPORT NO. NCL/JASG/5419/617/13/07/2020 Name and Address of Customer	DATE OF REPORT: 20/07/2020 JUBILANT AGRI & CONSUMER PRODUCTS LTD. (FERTILIZER UNIT) BHARTIAGRAM AMRDHA UTTAR PRADESH
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SAMPLING DETAIL			
Analysis Start Date	13/07/2020	Analysis End Date	20/07/2020
Date of Sampling	16/07/2020	Sampling Done By	By NCL
Sampling Protocol	AS PER CPCB GUIDELINES	Duration of Sampling	30 MINUTES
Equipment Used	Veyubondha stack Sampler VSS-1		

DETAILS OF STACK			
Stack Attached to	S.S.P. PLANT	Capacity	15000MT/ANNUUM
Stack Height above the Ground level	30MTR	Stack dia at the top	900mm
Material of construction	MS	Attached APCs	VENTURY SCRUBBER & WET SCRUBBER
Normal operating schedule	24 HRS		

PHYSICAL OBSERVATIONS			
Ambient temperature	34°C	Flue gas temperature	54°C
velocity of flue gases	7.4MTR/SEC	Sampling Flow Rate for SPM	20.0 LPM
Sampling Flow Rate for Gases	2 LPM	Qty of Emission discharged	19111.360613/hr

TEST RESULT					
S.No.	Parameter	Unit	Protocol	Result	Specification/ Limit (as per CPCB)
1	Particulate Matters (PM10)	Mg/Nm ³	IS 11755 (Pt 1)	3.5	125
2	Particulate Matters (PM2.5)	Mg/Nm ³	IS 11755 (Pt 2)	5.2	20

*** End of Report ***

FOR NEWCON CONSULTANTS
LABORATORIES
INTEKHAD KHAN
 (M.Sc. (Tech. Science)
 CHEMIST)

[Handwritten Signature]



[Handwritten Signature]

AUTHORIZED SIGNATORY

FORM No. NCL/OSP/28/TC-S&L/01/01

Rev. No. 01 Date: 16/07/2011

Laboratory : A-1/155, Sector-17, (Swadashi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)
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TEST CERTIFICATE

STACK EMISSION MONITORING AND ANALYSIS REPORT

TEST REPORT NO : NCL/IASD/5419/16/13/07-2020
 Name And Address Of Customer

DATE OF REPORT : 29-07-2020

JUBILANT AGRI & CONSUMER PRODUCTS LTD,
 (FERTILIZER UNIT) BHARTIAGRAM, AMROHA, UTTAR
 PRADESH, INDIA

SAMPLING DETAIL

Analysis Start Date	13/07/2020	Analysis End Date	26/07/2020
Date Of Sampling	13/07/2020	Sampling Done By	NCL
Sampling Protocol	AS PER CPCB GUIDELINES	Duration Of Sampling	30 Minute
Equipment Used	Variable Stack Sampler No 1 VSS-1S, No 21 (CPCB)		

DETAILS OF STACK

Stack Attached To	ROCK DRIER	Stack Dia At The Top	600mm
Capacity	1500 MT/Week	Material Of Construction	MS
Type Of Fuel Used	ROCK	Normal Operation Schedule	24 HRS
Quantity Of Fuel Used	715 TONNE		
Stack Height Above The Ground level	30.5 MT		
Attached APCB	CYCLONE DUST CHAMBER WITH WATER SPRAY		

PHYSICAL OBSERVATIONS

Ambient Temperature	32°C	Flue Gas Temperature	54°C
Velocity Of Flue Gases	8.7 m/sec	Sampling Flow Rate For SPM	10.0 LPM
Sampling Flow Rate For Gases	2.2 LPM	Quantity Of Emission Discharged	7700.44302 mg/hr

TEST RESULT

S.No	Parameter	Unit	Protocol	Result	Specification Limit (As Per CPCB)
1	Particulate Matter (PM ₁₀)	mg/m ³	IS:11725 (P-1)	31	125
2	Sulphur Dioxide (SO ₂)	mg/m ³	IS:11255 (P-2)	28	Not Specified
3	Oxides of Nitrogen	mg/m ³	IS:11255 (P-2)	34	Not Specified

Signature Of Recd

FOR NEWCON CONSULTANTS & LABORATORIES



INTERIM REPORT

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FORM 10

[See rule 19 (1)]

SR. NO.: 005

COPY-1 :- To be forwarded by the sender to the State Pollution Control Board

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's name and mailing address (including Phone No and e-mail)	Jubilant Life Sciences Ltd, Bhartia Gram- Gajraua (UP) . 05924-252351 +91 9997028901 harendra_singh@jubil.com						
2	Sender's authorisation No	47/Auth-Haz-2010/17						
3	Manifest Document No	GJD190003834						
4	Transporter's name and address (including Phone No and e-mail)	SHREE TRADERS, 183, KOTHI ANTAGHAR, CIVIL LINES, BIJNOR, U P						
5	Type of vehicle	(Truck / <input checked="" type="checkbox"/> Tanker / Special Vehicle)						
6	Transporter's registration No	Party Carrier, (Shree Traders)						
7	Vehicle registration No	UP62C7365						
8	Receiver's name and mailing address (including Phone No and e-mail)	Mohit Paper Mills Ltd , 9TH KM Stone, Nagina Road, Bijnor-246701(U P) , Phone No 01342-295450,295445 295395 Fax 01342-283051 Through Shree Traders, Bijnor						
9	Receiver's authorisation No	Mohit Paper Mills Ltd ,						
10	Waste description	Spent Caustic Lye						
11	Total quantity No of Containers	15.84	MT	m3 or MT				
		01-	Tanker	Nos				
12	Physical form	(Solid / Semi-Solid / Sludge / Oily / Tarry/ Slurry/Liquid) <input checked="" type="checkbox"/>						
13	Special handling instructions and additional information	Form 9- Attached						
14	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations						
	Name and stamp	Signature:	MONTH		DATE		YEAR	
			0	7	1	8	2	0
							1	9
15	Transporter acknowledgement of receipt of Wastes							
	Name and stamp	Signature	MONTH		DATE		YEAR	
			0	7	1	8	2	0
							1	9
16	Receiver's certification for receipt of hazardous and other waste							
	Name and stamp	Signature	MONTH		DATE		YEAR	

INCINERATOR / ATFD ASH DISPOSAL RECORD IN SLF FY-2020-21								
DATE	Vehicle No.	Incinerator /ATFD ASH	QTY	QTY	QTY	QTY	QTY	Total
			Apr-20					
01.04.2020	UP23J6022	Incinerator /ATFD ASH	2180	2950	1730			6860
02.04.2020	RJ261883,UP23J6022	Incinerator /ATFD ASH	1840	2440				4280
03.04.2020	RJ261883	Incinerator /ATFD ASH	1270	3360				4630
04.04.2020	BR11F2753 ,RJ261883	Incinerator /ATFD ASH	2890	3250				6140
05.04.2020	RJ261883,UP23J6022	Incinerator /ATFD ASH	2320	1790	2690			6710
06.04.2020	RJ261883,UP23J6022	Incinerator /ATFD ASH	2770	1680	1440	700		6590
07.04.2020	RJ261883	Incinerator /ATFD ASH	1390	2720				4110
08.04.2020	RJ261883	Incinerator /ATFD ASH	2850					2850
09.04.2020	UP23J6022,RJ261883	Incinerator /ATFD ASH	2170	2580				4750
10.04.2020	UP23J6022,RJ261883, JR26 1883	Incinerator /ATFD ASH	2240	2000	3370			7770
11.04.2020	RJ261883	Incinerator /ATFD ASH	1830	2130	2660	1380		8200
12.04.2020	RJ261883	Incinerator /ATFD ASH	2750	2210				4960
13.04.2020	RJ261883	Incinerator /ATFD ASH	2070	3410				5480
14.04.2020	RJ261883	Incinerator /ATFD ASH	2480	2540				5020
15.04.2020	RJ261883	Incinerator /ATFD ASH	1760	3690	2410			7860
16.04.2020	UP23J6022,RJ261883	Incinerator /ATFD ASH	2170	2160				4330
17.04.2020	UP23J6022,RJ261883	Incinerator /ATFD ASH	2550	1580				4130
19.04.2020	RJ261883	Incinerator /ATFD ASH	1800	2650	3290			7740
20.04.2020	RJ261883	Incinerator /ATFD ASH	2250	2420	3730			6420
21.04.2020	RJ261883	Incinerator /ATFD ASH	2300	3040	1930			7240
22.04.2020	RJ261883	Incinerator /ATFD ASH	2950					2950
23.04.2020	RJ261883	Incinerator /ATFD ASH	2450	3270	1780			7700
24.04.2020	RJ261883	Incinerator /ATFD ASH	2600					2600
25.04.2020	RJ261883	Incinerator /ATFD ASH	2600					2600
26.04.2020	RJ261883	Incinerator /ATFD ASH	3670	1580				5250
27.04.2020	RJ261883	Incinerator /ATFD ASH	1920	2970	1190			7020
28.04.2020	JR26 1883	Incinerator /ATFD ASH	2350	2290				4640
29.04.2020	RJ261883	Incinerator /ATFD ASH	2570	2040	1670			5680
								154710
			May-20					
01.05.2020	RJ261883	Incinerator /ATFD ASH	3550	2040	2600			8090
02.05.2020	RJ261883	Incinerator /ATFD ASH	3300					3300
03.05.2020	RJ261883	Incinerator /ATFD ASH	1370	2270	2500			6140
04.05.2020	RJ261883	Incinerator /ATFD ASH	2980	1350				4330
05.05.2020	RJ261883,UP23J6022	Incinerator /ATFD ASH	2780	2230	2350			6860
06.05.2020	RJ261883	Incinerator /ATFD ASH	2560	1530				4090
07.05.2020	RJ261883	Incinerator /ATFD ASH	2180	2320	2760			7240
08.05.2020	RJ261883	Incinerator /ATFD ASH	2160	1620				3780
09.05.2020	RJ261883	Incinerator /ATFD ASH	2450	2790	2520			7760
10.05.2020	RJ261883	Incinerator /ATFD ASH	2700	2780				5480
11.05.2020	RJ261883	Incinerator /ATFD ASH	2420	2370	3630			7020
12.05.2020	RJ261883	Incinerator /ATFD ASH	1030	3160				4190
13.05.2020	RJ261883	Incinerator /ATFD ASH	1700	3490				5190
14.05.2020	RJ261883	Incinerator /ATFD ASH	1780	3650	2550	2200		10180
15.05.2020	RJ261883	Incinerator /ATFD ASH	2770	1840	2100			6810
16.05.2020	RJ261883	Incinerator /ATFD ASH	2760	1850	2950			7560
17.05.2020	RJ261883	Incinerator /ATFD ASH	3540					3540
18.05.2020	RJ261883	Incinerator /ATFD ASH	1310	2500	2570			6280
19.05.2020	RJ261883	Incinerator /ATFD ASH	2370	2040	2940	2100		8450
20.05.2020	RJ261883	Incinerator /ATFD ASH	2800	1550	2730	2260		9400
21.05.2020	RJ261883	Incinerator /ATFD ASH	1770	2180	2530			6900
22.05.2020	RJ261883	Incinerator /ATFD ASH	2920	1660	2760			6760
23.05.2020	RJ261883	Incinerator /ATFD ASH	2300	2640				4970
24.05.2020	RJ261883,UP23J6022	Incinerator /ATFD ASH	2450	1560	3380	2590		9880
25.05.2020	RJ261883	Incinerator /ATFD ASH	1200	1690	2670			5340
26.05.2020	RJ261883	Incinerator /ATFD ASH	2420	1830	2590			6700
27.05.2020	RJ261883,UP23J6022	Incinerator /ATFD ASH	1720	3360				5080
28.05.2020	RJ261883	Incinerator /ATFD ASH	2650	1640	1760	2320		8370
29.05.2020	RJ261883	Incinerator /ATFD ASH	2730	1750				4480
30.05.2020	RJ261883	Incinerator /ATFD ASH	1340	2240	2260	1940		8160
31.05.2020	RJ261883	Incinerator /ATFD ASH	1520	3040				4660
								196090

K-8

K-9

			Jun-20					
1.06.2020	RJ261883	Incinerator /ATFD ASH	3050	1530			4580	
02.06.2020	RJ261883	Incinerator /ATFD ASH	2260				2260	
03.06.2020	RJ261883	Incinerator /ATFD ASH	2070	2140	1710		5920	
04.06.2020	RJ261883	Incinerator /ATFD ASH	1530	3040	1220		5850	
05.06.2020	RJ261883	Incinerator /ATFD ASH	1490	3010			4500	
06.06.2020	RJ261883	Incinerator /ATFD ASH	2490	3280			5770	
07.06.2020	RJ261883	Incinerator /ATFD ASH	2770	2260	2260	2390	3030	
08.06.2020	RJ261883	Incinerator /ATFD ASH	2510	1450			3960	
09.06.2020	RJ261883,UP2316022	Incinerator /ATFD ASH	1550	3530	2200		7290	
10.06.2020	BR11F2753,RJ261883	Incinerator /ATFD ASH	1650	2820	3090		7560	
11.06.2020	BR11F2753,RJ261883	Incinerator /ATFD ASH	1930	2170	2480		6580	
12.06.2020	RJ261883	Incinerator /ATFD ASH	2450	2480			4930	
13.06.2020	RJ261883	Incinerator /ATFD ASH	1470	1280			2750	
14.06.2020	UP24R0409	Incinerator /ATFD ASH	3000				3000	
16.06.2020	RJ26RA1883	Incinerator /ATFD ASH	3330				3330	
17.06.2020	RJ26RA1883	Incinerator /ATFD ASH	2640				2640	
18.06.2020	RJ26RA1883	Incinerator /ATFD ASH	2670	2100	2920	1340	9030	
19.06.2020	RJ26RA1883	Incinerator /ATFD ASH	4050	1710	1820	3330	10910	
20.06.2020	RJ26RA1883	Incinerator /ATFD ASH	2070	2780	1370		6220	
21.06.2020	RJ26RA1883,BR11F2753	Incinerator /ATFD ASH	4840	2050	1620		8520	
22.06.2020	RJ26RA1883	Incinerator /ATFD ASH	2950	2010			4960	
23.06.2020	RJ26RA1883,BR11F2753 ,RJ261888	Incinerator /ATFD ASH	2020	2320	1580		5920	
24.06.2020	RJ26RA1883	Incinerator /ATFD ASH	2720	2120			4850	
25.06.2020	RJ26RA1883	Incinerator /ATFD ASH	1340				1340	
26.06.2020	RJ26RA1883	Incinerator /ATFD ASH	2050	2570	2390		7010	
27.06.2020	RJ26RA1883,BR11F2753	Incinerator /ATFD ASH	2890	2230	1960	3010	10090	
28.06.2020	RJ26RA1883	Incinerator /ATFD ASH	3210	2560			5770	
29.06.2020	RJ26RA1883,BR11F2753	Incinerator /ATFD ASH	3080	2570	1990	2000	9640	
30.06.2020	RJ26RA1883	Incinerator /ATFD ASH	1600	1490	2570		5660	
							173550	
			Jul-20					
01.07.2020	RJ26RA1883	Incinerator /ATFD ASH	2980				2980	
02.07.2020	RJ26RA1883	Incinerator /ATFD ASH	2510				2510	
03.07.2020	RJ26RA1883	Incinerator /ATFD ASH	2750				2760	
04.07.2020	RJ26RA1883	Incinerator /ATFD ASH	2070				2070	
05.07.2020	RJ26RA1883	Incinerator /ATFD ASH	3120	2860			5980	
06.07.2020	RJ26RA1883	Incinerator /ATFD ASH	2120	2130	2680		6930	
07.07.2020	RJ26RA1883	Incinerator /ATFD ASH	3320	2140			5460	
08.07.2020	RJ26RA1883	Incinerator /ATFD ASH	2800	2300			5100	
09.07.2020	RJ26RA1883	Incinerator /ATFD ASH	2190	2260	1210		5660	
10.07.2020	RJ26RA1883	Incinerator /ATFD ASH	1680	3300	2350	1880	9210	
11.07.2020	RJ26RA1883	Incinerator /ATFD ASH	2670	1580	2710		6960	
12.07.2020	RJ26RA1883	Incinerator /ATFD ASH	2250	2130	2240		6620	
13.07.2020	RJ26RA1883	Incinerator /ATFD ASH	2430	3010			5440	
14.07.2020	RJ26RA1883	Incinerator /ATFD ASH	2190	2620	1350	1140	2510	
15.07.2020	RJ26RA1883	Incinerator /ATFD ASH	1980	1320	3250		6550	
16.07.2020	RJ26RA1883	Incinerator /ATFD ASH	2360	2770	2080		7210	
17.07.2020	RJ26RA1883	Incinerator /ATFD ASH	2720	3050	2320		8090	
18.07.2020	RJ26RA1883	Incinerator /ATFD ASH	2100	2780	1870		6750	
19.07.2020	RJ26RA1883	Incinerator /ATFD ASH	2740	2530	1750		7020	
20.07.2020	RJ26RA1883	Incinerator /ATFD ASH	1910	2190	2790		6890	
21.07.2020	RJ26RA1883,RJ261883	Incinerator /ATFD ASH	2150	2720	3650		8520	
22.07.2020	RJ26RA1883	Incinerator /ATFD ASH	2720	3210	2240		8170	
23.07.2020	RJ26RA1883	Incinerator /ATFD ASH	2790	2230	3220	2820	11060	
24.07.2020	RJ26RA1883	Incinerator /ATFD ASH	3130	2030	3010		8170	
25.07.2020	RJ26RA1883	Incinerator /ATFD ASH	2300	2570	2790		7660	
26.07.2020	RJ26RA1883	Incinerator /ATFD ASH	2330	2480	2870		7680	
27.07.2020	RJ26RA1883	Incinerator /ATFD ASH	1950	2580	2780		7320	
28.07.2020	RJ26RA1883	Incinerator /ATFD ASH	2600	2460			5060	
29.07.2020	RJ26RA1883	Incinerator /ATFD ASH	2100	2110			4210	
31.07.2020	RJ26RA1883	Incinerator /ATFD ASH	2520				2520	
							190380	

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2020-21							
	Incinerator Ash /ATFD SALT	KMnO ₄ Sludge	CETP Sludge	CTRO Sludge	Misc Items	Asbestos Sheet	
April	154710	0	10010	3900	0	0	
May	196090	0	7030	7370	0	0	
June	173550	0	5320	5450	0	0	
July	190380						
August							
September							
October							
November							
December							
January							
February							
March							
Total (Kg)	714730	0	22360	16720	0	0	

753810 | Total
Kg

Jubilant Life Sciences Limited, Gajraula
SLF Leachate Collection Record

Date	Quantity	Disposal of Leachate
12.12.2018	4.0	Captive inceneration INC-3
16.12.2018	4.0	Captive inceneration INC-3
09.11.2019	12.0	ATFD
10.11.2019	8.0	ATFD
11.11.2019	6.0	ATFD
12.11.2019	1.6	ATFD
13.11.2019	5.0	ATFD
29.11.2019	3.5	ATFD
10.12.2019	8.0	ATFD
11.12.2019	8.0	ATFD



ANNEXURE-4
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या- H 50470/सी-7/जल-18/वाल्चूम-2/2020 दिनांक 30.6.2020

सेवा में,

मै0 जूबिलेन्ट लाइफ साइन्सोज,
डिस्टलरी यूनिट, गजरौला,
अमरोहा

विषय-बोर्ड के पत्र सं0-एच 49556/सी-7/जल-18/वाल्चूम-2/2020 दिनांक 03.06.2020 द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के अन्तर्गत जारी बन्दी आदेश को निक्षेपित किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड के पत्र सं0-एच 49556/सी-7/जल-18/वाल्चूम-2/2020 दिनांक 03.06.2020 द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के अन्तर्गत जारी बन्दी आदेश जारी किया गया था। उक्त बन्दी आदेश के क्रम में उद्योग द्वारा प्रस्तुत प्रत्यावेदन दिनांक 20.06.2020 एवं 27.06.2020 द्वारा प्रेषित तथ्यों की जांच हेतु क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बिजनौर के अधिकारियों द्वारा दिनांक 23.06.2020 एवं 30.06.2020 को उद्योग का निरीक्षण किया गया। निरीक्षण के दौरान उद्योग बन्द पाया गया तथा पाया गया कि उद्योग द्वारा स्पेन्टवाश पाईपलाइन को बदले जाने का कार्य पूर्ण कर लिया गया है। निरीक्षण के दौरान पाया गया कि उद्योग द्वारा बायो कम्पोस्ट यार्ड में निर्मित स्टोरेज लैगून में भण्डारित सान्द्रित स्पेन्टवाश का उपभोग बायो कम्पोस्टिंग हेतु किया जा रहा था। उद्योग में भण्डारित स्पेन्टवाश की मात्रा लगभग 11000 घन मीटर पाई गई जो मा0 अधिकरण द्वारा गठित समिति की रिपोर्ट में वर्णित अनुमन्य भण्डारण क्षमता 17800 घन मीटर की सीमा के अन्तर्गत है। उद्योग में स्थापित स्लोप ब्याचलर के मेन्टेनेन्स का कार्य लगभग 90 प्रतिशत पूर्ण पाया गया एवं स्लोप ब्याचलर का संचालन दिनांक 15.07.2020 से किया जाना है।

उपरोक्त तथ्यों, उद्योग द्वारा किये गये अनुपालन एवं क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बिजनौर की नवीनतम आख्या में उद्योग द्वारा की गई कार्यवाही की पुष्टि को दृष्टिगत रखते हुए सक्षम अधिकारी के अनुमोदनोपरान्त बोर्ड के पत्र सं0-एच49556/सी-7/जल-18/वाल्चूम-2/2020 दिनांक 03.06.2020 द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-33ए के अन्तर्गत जारी बन्दी आदेश निम्नानुसार निक्षेपित किया जाता है-

- 1- यह कि उद्योग के पक्ष में बोर्ड के पत्र संख्या 31991/UPPCB/Bijnore (UPPCBRO)/CTO/water/JYOTIBA PHULE NAGAR/2018 दिनांक 28-11-2018, पत्र संख्या 55851/UPPCB/Bijnore (UPPCBRO)/CTO/water/JYOTIBA PHULE NAGAR/2019 दिनांक 19-08-2019 तथा पत्र सं0-एच41774/सी-7/जल-18 दिनांक 24.09.2019 द्वारा दिनांक 31.12.2020 की वैधता तक निर्गत शर्त सहमति जल 125 कि0ली0/दिन उत्पादन क्षमता हेतु पुर्नजीवित की जाती है। उद्योग द्वारा दिनांक 15.07.2020 के उपरान्त स्लोप ब्याचलर संचालन की स्थिति में उद्योग का संचालन पूर्ण उत्पादन क्षमता पर स्वतः अनुमन्य हो जाएगा। सहमति जल की समस्त शर्त पूर्णतया प्रभावी होगी। उद्योग द्वारा पूर्ण उत्पादन क्षमता पर संचालन प्रारम्भ करने के पूर्व बोर्ड को सूचित किया जाएगा।

.....कृ०पू०उ०

टी सी - 12 वी, किमुनि कम्प

T.C. 12 - V, Vibhuti Khand

गोमतीनगर, लखनऊ-226010

Gomti Nagar, Lucknow - 226010

दूरभाष-272831, 2720828, 2720691, 2720681

2720681

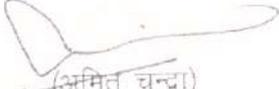
0522 - 2720764 ई-मेल- info@uppcb.com

Web Site: www.uppcb.com

Email: info@uppcb.com वेबसाइट: www.uppcb.com

- 2- बोर्ड के पत्र सं0-एच49556/सी-7/जल-18 /वाल्पूम-2/2020 दिनांक 03.06-2020 में आदेश सं0-4 एवं 5 के अनुरूप अधिरोपित पर्यावरणीय क्षतिपूर्ति यथावत् प्रभावी होगी। उद्योग द्वारा पर्यावरणीय क्षतिपूर्ति धनराशि राज्य बोर्ड में दिलम्बतम् 02 माह में जमा किया जाना सुनिश्चित किया जाए अन्यथा की स्थिति में उद्योग के विरुद्ध पत्र सं0-एच49556/सी-7/जल-18 /वाल्पूम-2/2020 दिनांक 03.06.2020 द्वारा जारी बन्दी आदेश स्वतः प्रभावी हो जाएगा तथा बन्दी की अवधि में संचालानार्थ सहमति स्वतः निरस्त हो जाएगी।
- 3- उद्योग में भण्डारित सान्द्रित स्पेन्टवाश की मात्रा किसी भी परिस्थिति में अनुमन्य भण्डारण सीमा 17800 घन मीटर से अधिक नहीं होनी चाहिए। उक्त सीमा 17800 घन मीटर से अधिक भण्डारण की स्थिति में उद्योग द्वारा स्वतः उत्पादन प्रक्रिया बन्द कर राज्य बोर्ड को सूचित किया जाए।
- 4- उद्योग द्वारा भूजल दोहन हेतु केन्द्रीय भूजल प्राधिकरण से नवीनीकृत अनापत्ति प्रमाण पत्र प्राप्त कर राज्य बोर्ड में प्रस्तुत किया जाए अन्यथा की स्थिति में उद्योग के विरुद्ध नियमानुसार बन्दी एवं पर्यावरणीय क्षतिपूर्ति अधिरोपण की कार्यवाही की जाएगी।
- 5- मा. राष्ट्रीय हरित अधिकरण द्वारा सं0-107/2019 शाह आलम बनाम स्टेट ऑफ यू0पी0 के अन्तर्गत गठित संयुक्त समिति की संस्तुतियों का अक्षरशः अनुपालन सुनिश्चित किया जाए।

भवदीय,



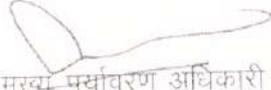
(अमित चन्द्रा)

मुख्य पर्यावरण अधिकारी
(वृत्त-7)

C/C

प्रतिलिपि :

1. जिलाधिकारी, अमरोहा को सूचनार्थ प्रेषित।
2. सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, परिवेश भवन, ईस्ट अर्जुन नगर, दिल्ली।
3. सदस्य सचिव, केन्द्रीय भूजल प्राधिकरण, 18/11, जामनगर हाउस, मान सिंह रोड, नई दिल्ली।
4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, विजनौर को उपरोक्त के अनुपालन के संबंध में आवश्यक कार्यवाही हेतु प्रेषित।


मुख्य पर्यावरण अधिकारी
(वृत्त-7)

C/C

ANNEXURE-5

Speed Post/ Registered
21-4/1181/REN/UP/IND/2016 - 3496
Government of India
Ministry of Water Resources, RD & GR
Central Ground Water Board, NR
Bhujal Bhawan, Sector 'B'
Sitapur Road Yojna, Aliganj
Lucknow 226021
Phone: 0522 - 2363812 Fax: 2732478
Dated: 26 NOV 2019

To,
The Member Secretary
Central Ground Water Authority
Ministry of water Resources, RD & GR
18/11, Jamnagar House,
Mansingh Road, New Delhi,
110011.

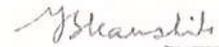
Sub: Renewal of Ground Water Clearance in respect of M/s Jubilant Life Sciences Limited(Distillery Unit), Bhartiagram, Gajraula, Amroha, Uttar Pradesh-Reg.

Ref: Online Application No: 21-4/1181/REN/UP/IND/2016 dated 28/02/2019.

Sir,
Kindly refer to online application No. 21-4/1181/UP/IND/2016 dated 28/02/2019 for renewal of NOC, received from M/s Jubilant Life Sciences Limited(Distillery Unit), Bhartiagram, Gajraula, Amroha, Uttar Pradesh for ground water abstraction for 2,918 m³/day i.e. 10,65,070 m³/year, Which has been examined and is recommended. The hardcopy of duly filled online evaluation proforma and copy of proposal is also being submitted for necessary action. This application has been processed in reference to NGT order dated 1.11.2019 in O.A. No. 107/2019.

Encl. As above

Yours Sincerely



(Y B Kaushik)
Regional Director

Copy to:

M/s Jubilant Life Sciences Limited(Distillery Unit), Bhartiagram, Gajraula, Amroha, Uttar Pradesh 244223

To
The Regional Director
Central Ground Water Board
Northern Region
Lucknow

Lucknow
02.08.19

Sub: Submission of Compliance report against NOC granted to M/S Jubilant Life Sciences Limited (Distillery Unit), Bhartiagram, Gajraula, District Amroha, Uttar Pradesh - 244223 (NOC vide letter CGWA/NOC/IND/ORIG/2017-2533 dated 19.03.2017)

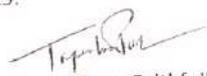
Sir

The undersigned visited the above plant w.e.f 02.05.2019 - 08.05.2019 and inspected the plant premises and field as well for compliance against NOC issued by CGWA. The following information is being placed for your perusal.

1. (Annexure-1) Site inspection report duly signed, dated 08.05.2019
2. (Annexure-2) Photograph of power plant bore well no.5 & 6 along with respective flow meter, Piezometer 2 along with location.
3. (Annexure-3) Copy of NOC.
4. (Annexure-4) Copy of Flow chat activity.
5. (Annexure-5) Copy of the Piezometer data (power plant) October 2018-May 2019.
6. (Annexure-6) Compliance report as on 01.04.2019
7. (Annexure-7) Photograph of bore well no.5 & 6.
8. (Annexure-8) Water quality data of tube wells pre monsoon and post monsoon 2018
9. (Annexure-9) Photograph and details of village ponds adopted which stage wise construction of recharge shaft and respective of khasra & khatauni. (Please refer annexure - 9 continued)
10. (Annexure-10) photograph of rain water harvesting structure at primary school village Kankather.
11. (Annexure-11) Photograph of sanitary facility at village Sultanpur.
12. (Annexure-12) Photograph of drinking water facility at village Sivali Jagirpur.
13. (Annexure-13) Photograph of water level recorder.
14. (Annexure-14) Purchase order of flow meter and DWLR.
15. (Annexure-15) Copy of the self compliance sent on 10.12.2018
16. (Annexure-16) Copy of the consent order from UPPCB upto 31.12.2023 along with conditions air and water.
17. (Annexure-17) Ground water abstraction data for the period 2017-2018, 2018-2019.(Please refer annexure - 18 continued)
18. (Annexure-18) Industry lay out plan.
19. (Annexure-19) Copy of the online renewal application.
20. (Annexure-20) Design of Piezometer.
21. (Annexure-21) STP & CETP
22. (Annexure-22) Construction design of tube wells
23. (Annexure-23) Industry Balance sheet as on 31.03.2018
24. (Annexure-24) Copy of the expenses in CSR activity combined.
25. (Annexure-25) Copy of the Calibration of certificate of magnetic flow meter.
26. (Annexure-26) Production data for the period 2016-2017, 2017-2018 and 2018-2019.

27. (Annexure-27) Details of recharge structure in ponds adopted by the industry to comply OE condition. Papers for new ponds are not available.

This is for your kind information and necessary action.


Yours Faithfully
(T.K.Pant) 2/8/19
Sci - D

Sci - D
11/09/19
11/09/19
11/09/19



Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga
Rejuvenation
Central Ground Water Authority (CGWA)



Application for Issue of NOC to Abstract Ground Water (NOCAP)

Welcome: EGNORTH

Previous Login Date Time: 25/11/2019 12:23:48 PM, IP Address: 122.163.170.41

[Logout](#)

(A). Basic Information

Application Code :	34516	
Application Number :	21-4/1181/UP/IND/2016	
Details of Existing NOC	CGWA/NOC/IND/ORIG/2017/2533 (05/04/2017 - 04/04/2019)	
Applied For Renewal:	1st	
(1). Name of Additional Industrial Project	M/S JUBILANT LIFE SCIENCES LIMITED(DISTILLERY UNIT)	
Location :		
Address:	BHARTIAGRAM, GAJRAULA, AMROHA, UTTAR PRADESH, UTTAR PRADESH, AMROHA, GAJRAULA, Gajraula (NP)	
Area Type:	Non-Notified	
Area Type Category:	Semi Critical	
(2). Description of Activity :	Industrial	
(3). Purpose of Application :	Distilleries	
(4). Whether the Proposal is for (Purpose of Renewal) :	Existing Industry	
	Data from Application	Data Filled up by EO
(5). Date of issue of NOC Whether Copy enclosed :		
(6). Water Requirement for the Additional Activity :	0.00	0.00 (m ³ /day)
		0.00 (m ³ /year)
(7). Break up of Water Requirements:		
a). Ground Water	2918.00	2918.00 (m ³ /day)
		1085070.00 (m ³ /year)
b). Surface Water	0.00	0.00 (m ³ /day)
c). Existing / Additional Water Supply from Any Agency	840.00	0.00 (m ³ /day)
d). Recycled Water Use	3314.00	1209610.00 (m ³ /year)
(8). a). Details of AR to GW through RWH Additional by the Firm:	Rainwater Harvesting Report Enclosed herewith.	
b). Quantum of Additional Ground Water Recharge :		2130000.00 (m ³ /year)
(9). Number of Wells		
Existing :	2	
Additional :	0	

(10). Details of Ground Water Structures :

i). No of Existing Structures :

2

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours(Day) / Days(Year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
1	Borewell / 1981	120.00 / 200	12.00	150.00	15 / 365	Submersible Pump	60.00	Yes	Yes/Permission taken in existing NOC
2	Borewell / 1991	120.00 / 200	12.00	150.00	14 / 365	Submersible Pump	60.00	Yes	Yes/Permission taken in existing NOC

ii). No of Additional Structures

0

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours(Day)/Days(Year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
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No Records exist.

(B). Evaluation

Data Filled up by EO

(1). Whether Project Area Falls in the Area Notified by CGWA :

No

vii). Ground Water Resources Potential and Stage of Groundwater Development in the Area :

GWRE Year	GW Resources mcm/year	Stage of GW Development %	GWRE Category	Salient Features
2013	104.28	105.30	Over-Exploited	The stage of ground water development is on higher side.
2011	133.76	85.87	Semi-Critical	
2009	87.78	122.89	Over-Exploited	

vi). General Chemical Quality of Groundwater :

Quality of water is Fresh in shallow aquifers. Even confined to Semi-confined aquifer below the depth of 150 m have fresh water.

iv). Groundwater Level Trend :

Name (NHNS)	(Pre Monsoon)	(Post Monsoon)	(All - Annual)
GWRE, 2013	Falling 21.40 cm/yr	Falling 25.20 cm/yr	

4(a). Compliance to the Conditions prescribed in the NOC

S.No.	Condition given in NOC	Compliance Conditions Applicable	Status of Compliance	Compliance Conditions Applicable	Status of Compliance
1	Area Specific Plantation	Yes	Complied-2000 nos. trees has been planted on World Environment Day and Independence Day.	Yes	Yes
2	Domestic Water School Sanitation	Yes	Complied - We have undertaken renovation of Sanitary facility at the Junior School of Sultanpur village	Yes	Yes
3	Groundwater quality monitoring - Pre monsoon and Post monsoon	Yes	Complied- We are regularly doing Pre-monsoon and Post-monsoon ground water monitoring	Yes	Ground water quality submitted annually.

4	Maintenance of recharge structures	Yes	Complied-We have undertaken the periodic maintenance of the structure every pre-monsoon.	Yes	Recharge through adopted ponds (as per inspection report).
5	Number of Piezometers as per NOC and Water Level Record	Yes	Complied- We have installed total 01 no. piezometer fitted with Automatic Water Level Recorder.	Yes	01 Number of Piezometer installed (as per inspection report)
6	Number of Tubewells Borewales as per NOC	Yes	Complied- 2 nos. of borewells for abstraction of ground water	Yes	02 Number of Tubewells (as per inspection report)
7	Piezometer fitted with AWLRs with telemetry as per NOC	Yes	Complied- We have installed total 01 no. piezometer fitted with Automatic Water Level Recorder with telemetry	Yes	01 Number of Piezometer is fitted with AWLRs (as per inspection report)
8	Quantum of Groundwater as per NOC	Yes	Complied- 3000 cum/day (and not exceeding 10,65,000 cum/year) quantum of ground water as per NOC	Yes	2,918 m3/day i.e. 10,65,070 m3/yr
9	Recharge through ponds	Yes	Complied- Obligation as per NOC was 10,000,00 cum/year against which he have recharged 1155484 cum/year recharge quantity through ponds	Yes	Recharge by adopting 23 ponds with one recharge well in each (as per inspection report).
10	Recycle and reuse of water	Yes	Complied- we have recycled 3314 m3/day water.	Yes	3,314 m3/day i.e. 12,09,610 m3/yr
11	RWH and AR structures implemented	Yes	Complied- We have adopted 23 Nos. of village ponds to construct suitable rainwater recharging structures.	Yes	Recharge by adopting 23 ponds with one recharge well in each (as per inspection report).
12	Submission of Compliance report to the Region	Yes	Complied- We have submitted first compliance report on DT. 08.06.2017 and also filled self-compliance report on CGWA portal on Date 04/04/2018 as per the format prescribed for online compliance report	Yes	Online compliance submitted
13	Water conservation measures	Yes	Complied - Water is being recycled and reused.	Yes	Yes
14	Water Security Plan of villages	Not Applicable	Waived off vide 25-23/CGWA/NOCAP/2018 dt 1st Feb 2019		
15	Well monitored around the plant premises	Not Applicable	NOT APPLICABLE		
16	Wells fitted with water meter and its Record	Yes	Complied- Borewells are fitted with water meters and records are maintained on daily basis.	Yes	All tubewells has been fitted with water meter and data provided from April 2017 to August 2019.

4(b). Compliance to the Conditions prescribed in the NOC - Other

S.No.	Condition give in NOC	Status of Compliance
1	Online compliance submitted.	Compliance physically verified and inspected dated on 08.05.2019.

(3). Whether the Proponent has Submitted Proper Referral Letters from the Statutory Authority (Central / State / Autonomous Bodies – Agencies / Others) :

No

ix). Whether the Additional Abstraction will have Negative Impact on the Ambient Ground Water Regime in Terms of Quality in the Area. No

4. Attachments

a). Hydrograph - Ground Water Level Trend

Sr.No.	Attachment Name	File Name	View File
No Records exist.			

b). Extra Attachment.

Sr.No.	Attachment Name	File Name	View File
No Records exist.			

(C). Recommendation

(1). Whether the Proposal is Recommended for Acceptance? : Recommended Fully

Justification for the Recommendation at Sl. No. C(1). :

The Project falls in area Gajraula block of Amroha District, which has been categorized as over-exploited as per 2013. The firm seeks renewal of NOC for abstraction of Ground Water to the tune of only 2,918 m³/day or 10,65,070 m³/yr for Industrial, Domestic/ residential, green belt and other uses activities. As per guideline of CGWA, Industry being in over-exploited block has to recharge 200% of amount of ground water it is withdrawing. Firm has recharged more than mentioned in NOC and has proposed additional recharge to meet the mandatory recharge as per changed category of block to the tune of 21,30,000 m³/yr by adopting ponds and firm has also reduced its water requirement from 3000 m³/day to 2918 m³/day. Since, firm has abide by all the conditions laid down in NOC and guidelines of CGWA, therefore renewal of NOC is being recommended for abstraction of water to the tune of only 2,918 m³/day or 10,65,070 m³/yr through 02 existing tube wells only.

(2). Is there any Relaxation in the Quantity of Ground Water Withdrawal in Over-Exploited and / or Quantity of Recharge being Affected by the Firm Required at the National Interest : No

Suggested Condition 1 :

The firm shall continue to monitor and provide data of ground water withdrawal to CGWA.

Suggested Condition 2 :

The firm shall continue to monitor ground water level and send data to CGWA, New Delhi and CGWB, NR, Lucknow on regular basis.

Suggested Condition 3 :

Proper maintenance of artificial recharge structures should continue to be done on regular basis.

Suggested Condition 4 :

Firm should strictly follow the terms and conditions specified in NOC issued by CGWA.

Name & Designation of Evaluation Officer :

Anmol Sharma, Scientist-C, JHG

Print Close

*Anmol Sharma,
Scientist-C, JHG*

*25/11/19
P.K. Timpalli
Sd/-*

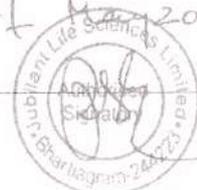
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Ameyoc - 1
**SITE INSPECTION FOR VERIFICATION OF COMPLIANCE OF CONDITIONS OF NOC BY
 INDUSTRIES/ INFRASTRUCTURE/ MINING PROJECTS**

1. Name of industry/infrastructure/ mining project: Jubilant life sciences Ltd (Distilling Unit)
2. Village/ Block/ District/State: GASRAULA, AMROHTA, (U.P)
3. Date of issuance of NOC: CGWA/NOC/IND/ORIG/2017/2533 dated 19/4/2017
4. Date of latest renewal (if any): applied on 28/2/2019 (1st renewal)
5. Validity of NOC (Years): 4/4/2019.
6. Monitoring of compliance of conditions laid down in the NOC:

S.No.	Conditions as per NOC		Compliance status observed		Remarks
1	Quantum of ground water withdrawal	<u>3000</u> m ³ /day <u>10,65,000 m³/year</u>	Quantum withdrawn by the firm (Check log book)	<u>< 3000</u> <u>BW 5</u> m ³ /day	Data April 18 to March 18 <u>< 3000 m³/day</u> for <u>12</u> months <u>457232 m³/year</u>
2	No. of TWs/ BWs	<u>02</u>	No. of TWs/ BWs constructed	<u>02</u>	
3	Wells fitted with digital water flow meter	All wells to be fitted with flow meters	Check at site	<u>02</u> Date received for 2017-18 & 2018-19	Photograph taken
3a	Functional status of flow meter	All flow meters should be functional	Are all flow meters in working condition?	Yes/No	
3b	Submission of data on GW extraction to CGWA	GW extraction data to be submitted to CGWA periodically	Whether ground water extraction data submitted to CGWA	Yes/No. Month up to which data submitted:	It is being submitted on date of inspection (renewal) w.e.f April 2017 to May 2019.
4	No. of piezometers to be constructed	<u>01</u>	No. of piezometers constructed (Check monthly water level data)	<u>01</u> (Attach Photograph) (attached)	Photograph taken.
5	No. of piezometers to be fitted with AWLR/DWLR with/ without telemetry	<u>01</u>	No. of piezometers fitted with AWLR/DWLR with/ without telemetry	<u>01</u>	
5a	Submission of water level data to CGWA	Monthly WL data to be submitted to CGWA	Whether monthly water level data submitted to Regional Office	Yes/No it is being submitted at the time of renewal. w.e.f <u>May 2015</u> to <u>3/5/2019.</u>	



SITE INSPECTION FOR VERIFICATION OF COMPLIANCE OF CONDITIONS OF NOC BY
INDUSTRIES/ INFRASTRUCTURE/ MINING PROJECTS

6	Monitoring of GW quality	GW quality to be monitored	Whether quality data submitted to Regional Office	Yes/No Year upto which data submitted: Nov 2018	Submitted on 2 ³ / ₁₉ i.e. Post 2018.
7	No. of wells to be monitored around the mining area	Both in core and buffer zone	No. of wells monitored around the industry	NA	—
7a	Submission of water level data	Pre- and post – monsoon data	Whether water level data of wells monitored submitted to Regional Office	Yes/No NA	—
8	Annual quantum of water to be harvested/ recharged	408250- m ³ /annum 10,00,000	Quantum of water harvesting/ recharge as implemented by the firm	_____ m ³ /ann um 10,99862.6	By Adopting 23 village ponds with one recharge well in each.
8a			No. and type of Recharge structures implemented inside the premises (Attach photographs)	Structure Condition No.	on JUNE 2018.
			Whether structures are maintained properly	Yes/No NA.	
8b			No. and type of structures implemented outside the premises (Attach photographs)	23 ponds with recharge wells.	
			Locations of structures	Dhanaura, Harsampur, Gajrauda & Gangeshwari blocks.	
			Whether All the structures are maintained properly	YES*	*Some of the structures will need to be desilted before rains (monsoon) each year.
9	Recycling/ reuse of water		Check at site the STP/ETP installed (Attach photographs)	Yes/No Recycle: 2646 m ³ /day Leach: 668 m ³ /day	Common STP (ETP) for all 4 units.



SITE INSPECTION FOR VERIFICATION OF COMPLIANCE OF CONDITIONS OF NOC BY
INDUSTRIES/ INFRASTRUCTURE/ MINING PROJECTS

10	Water conservation measures (e.g: adoption of ponds)		Initiatives taken by the firm (Attach photographs, if any)	—	
11	Water from dewatering in mining/ infrastructure projects to be put to gainful use		Activity for which water from dewatering project is being used	NA	

Status of Compliance of NOC Conditions: ✓ Fully Compliant / Partially Compliant / Non-Compliance

Valid reasons for non-compliance, if any :

Signature of Project Proponent

Signature of Inspecting Officer of CGWB

Recommendation of Regional Director

P.T.O.

T. Srinivas
Sd/-
CGWB
9/9/2019



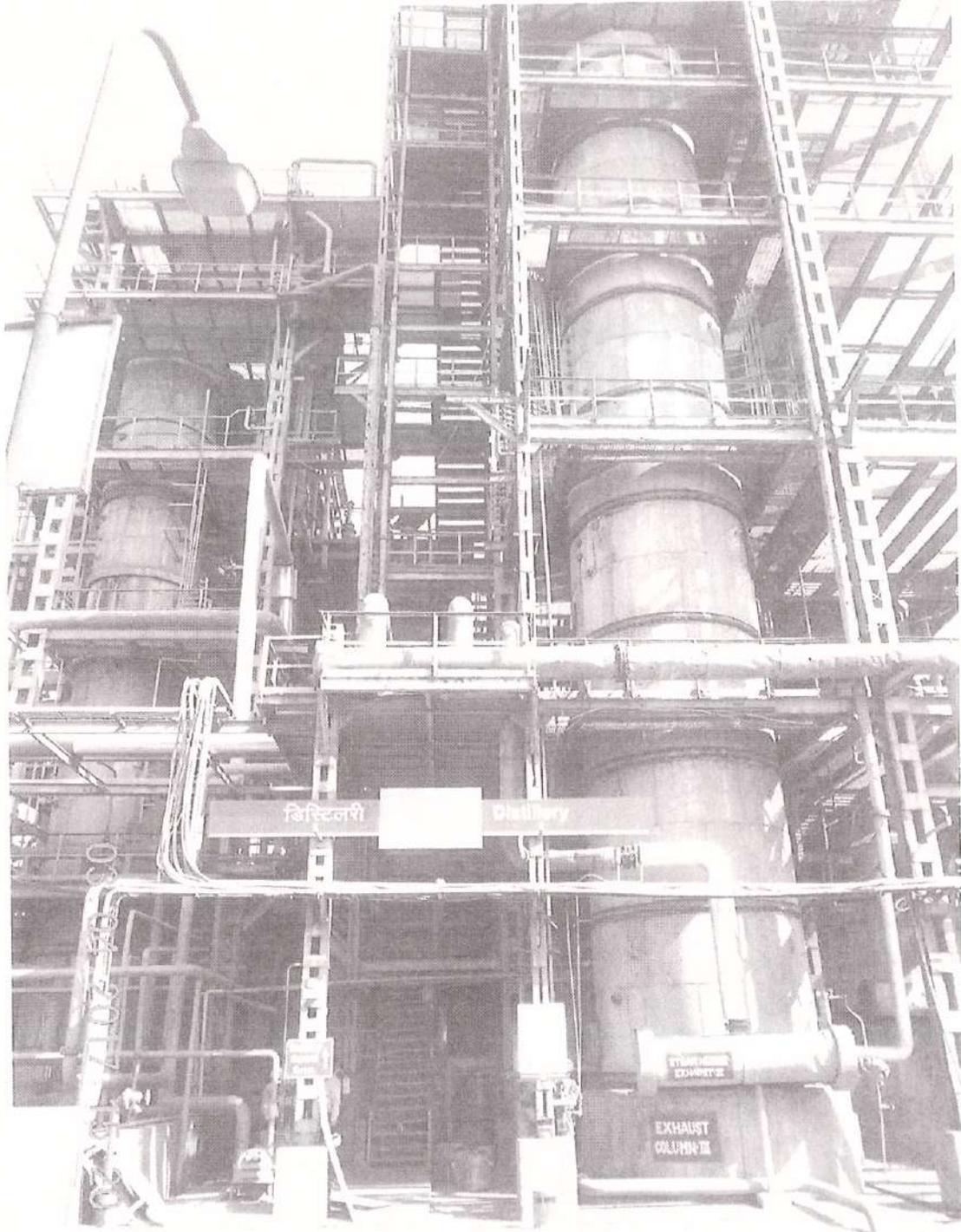
208

7. Status of compliance of MOC conditions : Fully
8. Valid reasons for non-compliance if any : Not applicable
9. Whether action is to be initiated against : No
the industry
10. Details of action taken at the level of : Nil.
Regional Director/Member Secretary
11. Date of issuing show cause notice : Nil.
12. ~~Date~~ Date of receiving reply of show cause : Nil.
notice.
13. Follow up actions taken/recommended, : Nil.
if any
- Recommendation of Regional Director : Recommended for approval (Yes)

J. K. Singh
25/11/18

Annoxi-2

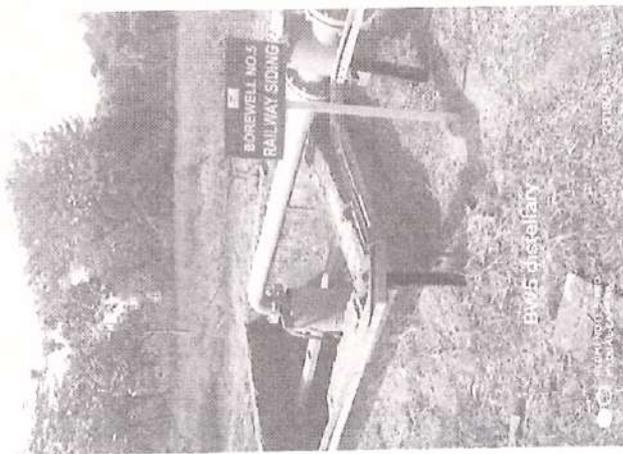
DISTILLERY



Distillery Unit

3:20 PM	28.825637	78.142036	accuracy of signal : 3 meters
My GPS Coordinates	Latitude	Longitude	seconds since last signal : 0
	28.825637	78.142036	
	28° 49' 32.29" N	78° 14' 20.36" E	
	BWS distillery		

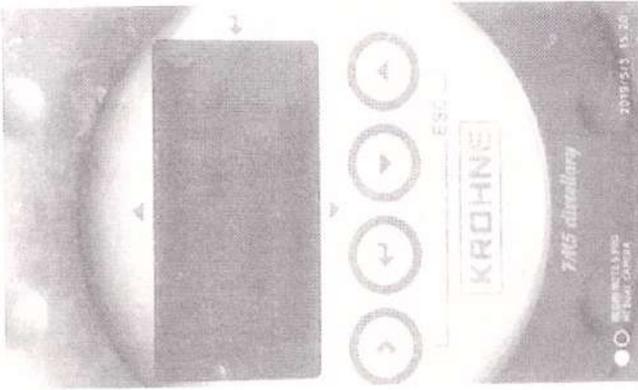
Latitude & Longitude
Borewell No. - 5



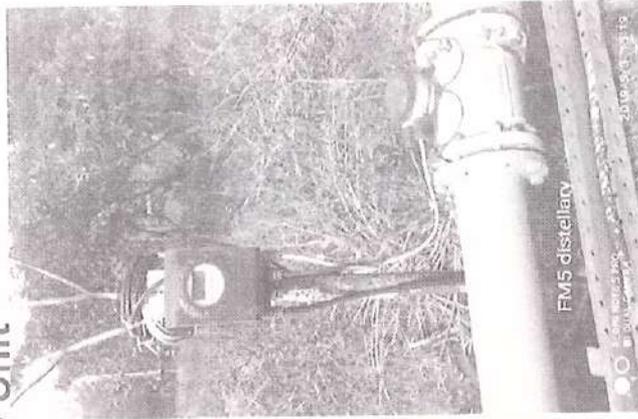
Borewell No. - 5
(Near Railway Siding)



Borewell No. - 6
(Near 3CP Plant)



Flow Meter - Borewell No. - 5
(Near Railway Siding)



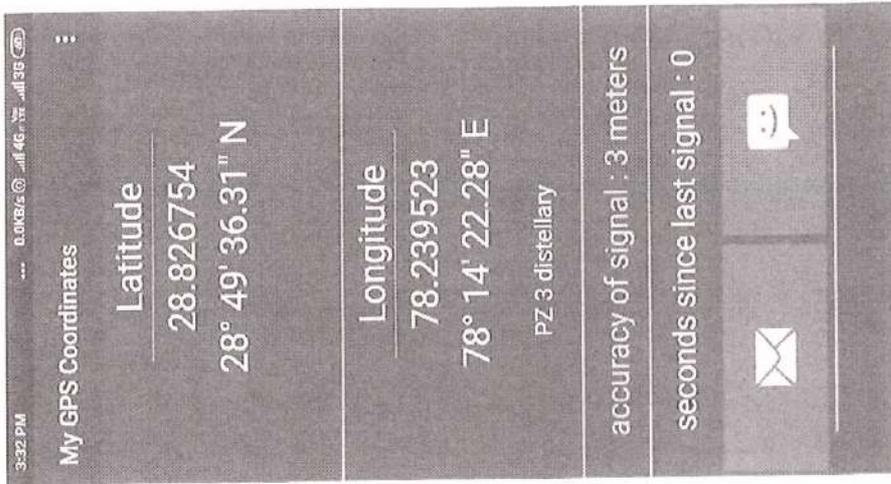
Flow Meter - Borewell No. - 5
(Near Railway Siding)



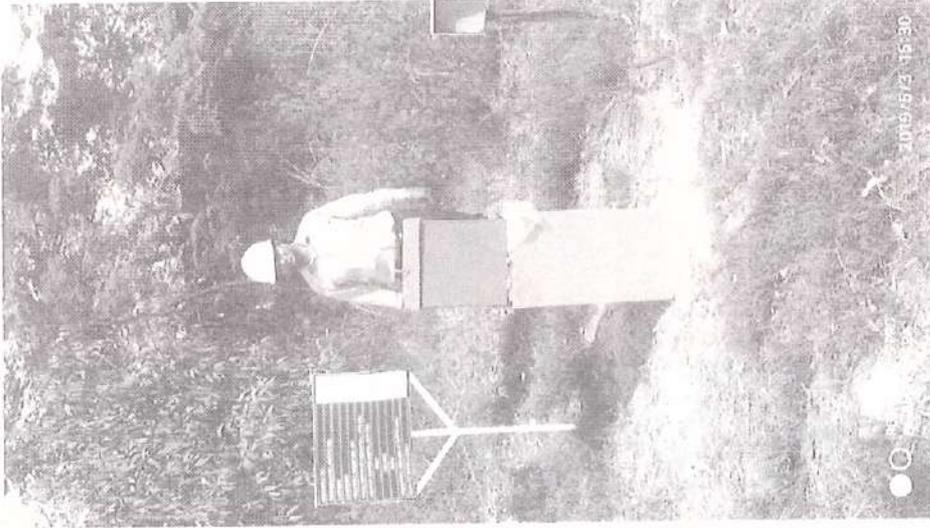
Flow Meter - Borewell No. - 6
(Near 3CP Plant)



Distillery Unit

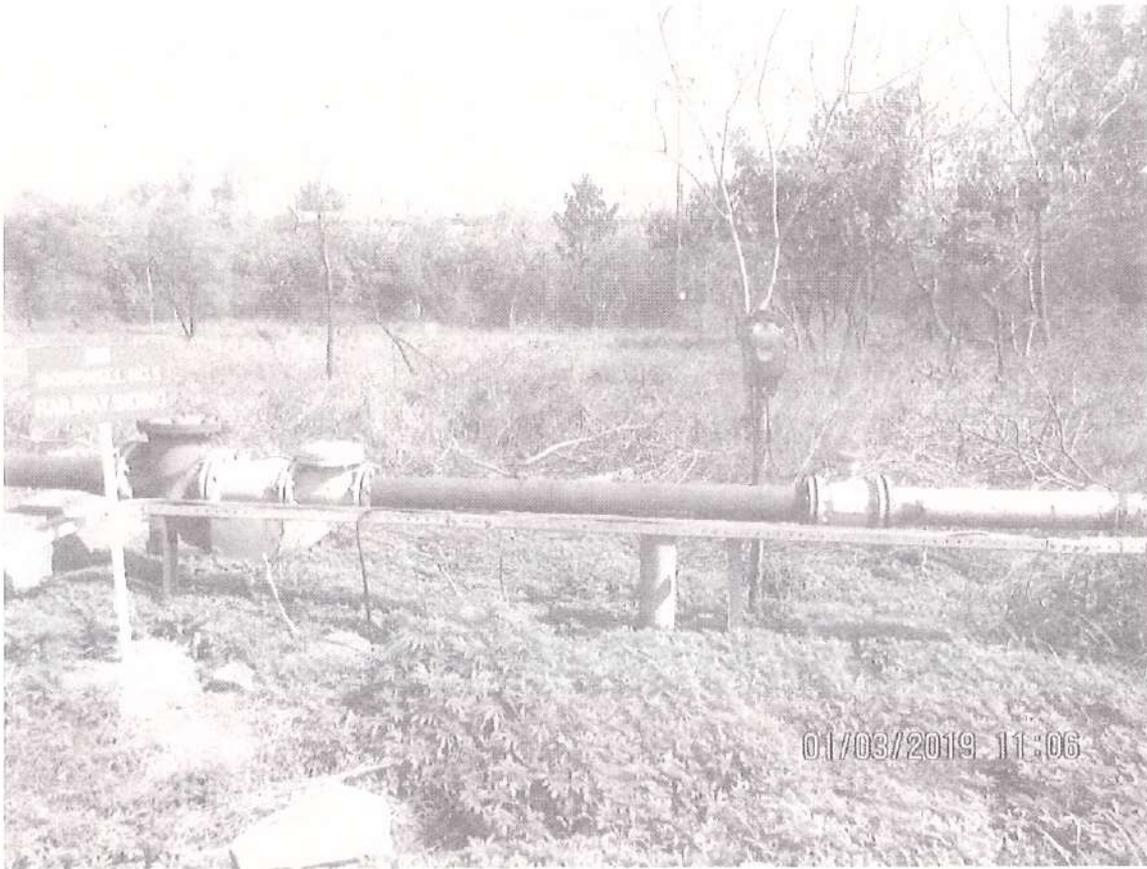


Latitude & Longitude
Peizowell No. - 3



Peizowell No. - 3
(Behind Noble School)

Photographs of Borewells with Water Meters



Photograph 1: Borewell No. - 5 Near Railway Siding



Photograph 2: Borewell No. - 6 Near 3CP Plant



Government of India
 Central Ground Water Authority (CGWA)
 Ministry of Water Resources, River Development and Ganga Rejuvenation
 Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Self Compliance

1. Name of Applicant / Project	M/S JUBILANT LIFE SCIENCES LIMITED(DISTILLERY UNIT)	
Application Number	21-4/1181/UP/IND/2016	
NOC Number	CGWA/NOC/IND/ORIG/2017/2533	
Applicant / Project Address	Address Line 1:	BHARTIAGRAM, GAJRAULA, AMROHA
	Address Line 2:	UTTAR PRADESH
	Address Line 3:	
	State:	UTTAR PRADESH
	District:	AMROHA
	Sub-District:	GAJRAULA
	Village/Town:	Gajraula (NP)
2. Date of Permission and Quantity	05/04/2017 - 04/04/2019	
3. Notified or Non-notified	Non-Notified	
4. Category of Block -OE/Critical/Semi-Critical/Safe	Semi Critical	
5. If inspection done earlier, details of the Officer		
6. Date of submission of inspection	04/04/2018	
Inspection of NOC Conditions:		
(i) Present withdrawal of GW	Yes 945.00 (m3/day) 345107.00 (m3/year)	
(ii) Water Meter fitted or not	Yes Separate water meter fitted to calculate the quantity of water abstracted.	
(iii) Ground Water Quality (Pre-Monsoon)	Yes Ground water quality analysis (Pre-Monsoon) is done by AES laboratory, approved and recognized by MoEF CC, CPCB and UPPCB. Reports attached.	
(iv) RWH/Artificial Recharge-No. of structures and recharging capacity	Yes	
	No	1
	Capacity	45.00
(v) Photographs	Executed in the Integrated township at Gajraula. Yes * Please Attach file in Attachment(s) section	
(vi) Piezometer with AWLR & Telemetry	Yes Ambient level, in accordance with ground water abstraction structure in compliance with the direction of NOC,	
(vii) Recycle / Reuse	Yes 420.00 (m3/day) 153300.00 (m3/year) Distillery RO permeate (around 420 KLD) currently being utilized for molasses dilution in process/ horticulture, may also be utilized for cooling towers make up during less requirements in process/ rainy season;	
	Yes	
	Yes	
(viii) Action Taken Report Within 1 Year	Yes	
(ix) Remarks		
Additional Measures - Remarks:		

Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Self Compliance

1). Adoption of Villages	Yes We are constantly engaged in contributing towards sustainable development by working with the community in vicinity to its manufacturing location at Gajraula. The Company implements its community development activities through the non-profit organization of Jubilant Group known as "Jubilant Bhartia Foundation" (JBF). JBF initiatives focused on primary education, basic healthcare and skill development for employability and self-sustenance. The efforts are based on the 4P model of partnership (Peo
2). Plantation of Trees	Yes Greenery development and tree plantation is our ongoing activity. In last FY (17-18) total 2000 nos. trees planted as per our commitment for the protection of environment.
3). School Sanitation / Drinking Water	Yes We are constantly engaged in contributing towards sustainable development by working with the community in vicinity to its manufacturing location at Gajraula. Company initiatives focused on primary education, basic healthcare and skill development for employability and self-sustenance. 200 Hand pumps for individual households were Constructed in 50 fifty villages.

Attached Files:

1). Photographs

No Attachment Found !

2). Self Compliance

No Attachment Found !

Water Consumption Data

MONTH	Distillery Unit	
	m3/day	m3/month
2018-19	3000	
April	775	23235
May	1498	46437
June	2000	59888
July	722	22396
August	148	4587
September	1332	39952
October	2839	86008
November	2280	68391
December	366	11344
January	643	19933
February	490	13715
March	1924	59643
TOTAL		457629
Average (in KL)	1251	38136
Permission (m3/ Year)		1065000



Water Consumption Data

MONTH	Distillery Unit	
	m ³ /day	m ³ /month
Permission	3000	
2017-18		
April	897	26897
May	218	6770
June	2860	85793
July	1394	43200
August	791	24520
September	1169	35060
October	1434	44460
November	1101	33040
December	1174	36403
January	981	30425
February	777	21742
March	801	24823
TOTAL		413123
Average (in KL)	1133	34427
Permission (m³/ Year)		1065000





TC-6545

Amroha - 8 ENVIRO-INTERNATIONAL

Lab Recognition: Ministry of Environment, Forest & Climate Change, Govt. of India
Under Gazette Notification SO 2850 (E), S No. 32,
N.A.B.L. Certificate No. TC-6545, U.P.P.C.B. F-14528 CL/89 Vol III/2012-13

TEST REPORT

ISSUED TO: Jubilant Life Science Limited (Bhartigram-Gajraula) Distt -Amroha-244233		SUBJECT : Ground Water Analysis OBJECT : Measurement of Water Quality PRINCIPLE & METHODS: "APHA" 23 rd Ed.		
Sample Details : Tube Well No. -05 Water Quality Sample Reference: EIL/JLSL/02/19/GW - 54 ⁿ		Sample Collection Date: 13/02/2019 Sample Reporting Date: 20/02/2019		
WATER ANALYSIS REPORT				
S. No.	Parameters	Unit	Analysis Report Tube Well No. 05	Acceptable Limit ⁿ
Physical Parameters				
1.	Colour	Hazen	<1	5
2.	Dissolved Solids	mg/l	312	500
3.	pH Value	--	7.3	6.5-8.5
General Parameters				
4.	Total Hardness (as CaCO ₃)	mg/l	149	200
5.	Total Alkalinity as calcium carbonate	mg/l	160	200
6.	Iron (as Fe)	mg/l	BDL	0.3
7.	Chlorides (as Cl)	mg/l	24	250
8.	Sulphate (as SO ₄)	mg/l	9	200
9.	Magnesium (as Mg)	mg/l	16	30
10.	Calcium (as Ca)	mg/l	38	75
11.	Copper as (as Cu)	mg/l	BDL	0.05
12.	Zinc (as Zn)	mg/l	BDL	5
13.	Manganese (as Mn)	mg/l	BDL	0.1
14.	Fluoride (as F)	mg/l	BDL	1.0
15.	Phenolic Compound (as C ₆ H ₅ OH)	mg/l	BDL*	0.001
16.	Selenium (as Se)	mg/l	BDL	0.01
17.	Nitrate (as NO ₃)	mg/l	BDL	45
Toxic Substances				
18.	Lead (as Pb)	mg/l	BDL	0.01
19.	Nickel (as Ni)	mg/l	BDL	0.02
20.	Cyanide (as CN)	mg/l	BDL	0.05
21.	Phosphate as PO ₄	mg/l	BDL	-
22.	Chromium (as Cr)	mg/l	BDL	0.05
23.	Cadmium (as Cd)	mg/l	BDL*	0.003
24.	Arsenic (as As)	mg/l	BDL	0.1
25.	Mercury (as Hg)	mg/l	BDL*	0.001
Bacteriological Quality of Drinking Water				
26.	Total Coliform	MPN/100 ml	Nil	Nil

BDL: Below Detectable Limit. Std: BIS::10500: 2012*, BDL <0.05 BDL* <0.005

Checked By

R.P. Marwah

EIL/Lab-In-Charge

Dr. Vipul Kumar

ENVIRO-INTERNATIONAL

138,139, Udyog Kendra-II Ext., Eco Tech-III
Greater Noida, Distt. Gautam Budh Nagar-201306**N.B.:-**

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 ✉ : envirointernationalec@gmail.com
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ISO : 9001 : 2008, ISO : 14001 : 2004

OHSAS : 18001 : 2007

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TEST CERTIFICATE

Issued To : **Jubilant Life Sciences Ltd.**
Bhartiagram, Distt. Amroha, J.P. Nagar,
Gajraula, Uttar Pradesh - 244223

Report No: 11-230718-10
Report Date: 04/08/2018
Sample Received On : 23/07/2018
Sampled By: AES Labs (SM 1.4)

Description: Tube Well Water from Tube Well No. 5

Analysis Start Date : 23/07/2018
Analysis End Date : 04/08/2018

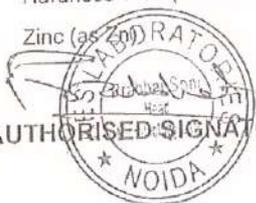
Page 1 of 2

Drinking Water - Tests as per IS 10500:2012

RESULTS

S.No.	Parameter	Test Method	Results	Units	Limits	Extended Limits
Bacteriological Quality of Drinking Water						
1	Coliform	IS 1622:1981	Absent	cfu/100ml	Absent	-
Organoleptic and Physical Parameters						
2	Colour	IS 3025 pt 4: 1983	<1.0	Hazen	Max 5	Max 15
3	pH Value at 25°C	IS 3025 Pt 11:1983	7.6	-	6.5-8.5	No relaxation
4	Solids Dissolved (TDS)	IS 3025 Pt 16:2006	285	mg/l	Max. 500	Max. 2000
General Parameters Concerning Substances Undesirable						
5	Calcium (as Ca)	IS 3025 Pt 40:1991	40	mg/l	Max. 75	Max. 200
6	Chloride (as Cl)	IS 3025 Pt 32:1988	10	mg/l	Max 250	Max 1000
7	Copper (as Cu)	IS 3025 Pt 42:1992	ND (<0.02)	mg/l	Max. 0.05	Max. 1.5
8	Fluoride (as F)	IS 3025 Pt 60:2008	ND (<0.1)	mg/l	Max. 1	Max. 1.5
9	Iron (as Fe)	IS 3025 Pt 53:2003	0.05	mg/l	Max 1.0	No relaxation
10	Magnesium (as Mg)	IS 3025 Pt 46:1994	9.72	mg/l	Max. 30	Max. 100
11	Manganese (as Mn)	IS 3025 Pt 59:2006	ND (<0.02)	mg/l	Max. 0.1	Max. 0.3
12	Nitrates (as NO3)	IS 3025 Pt 34:1988	<1.0	mg/l	Max 45	No relaxation
13	Phenolic compounds(as C6H5OH)	IS 3025 Pt 43:1992	ND (<0.0005)	mg/l	Max. 0.001	Max. 0.002
14	Selenium (as Se)	IS 3025 Pt 56:2003	ND (<0.005)	mg/l	Max 0.01	No relaxation
15	Sulphate (as SO4)	IS 3025 Pt 24:1986	8	mg/l	Max 200	Max 400
16	Alkalinity Total (as CaCO3)	IS 3025 Pt 23:1986	168	mg/l	Max 200	Max 600
17	Hardness Total (as CaCO3)	IS 3025 Pt 21:2009	140	mg/l	Max. 200	Max. 600
18	Zinc (as Zn)	IS 3025 Pt 49:1994	ND (<0.05)	mg/l	Max. 5	Max. 15

AUTHORISED SIGNATORY



AUTHORISED SIGNATORY





TC-6545

ENVIRO-INTERNATIONAL

Lab Recognition; Ministry of Environment, Forest & Climate Change, Govt. of India
Under Gazette Notification SO 2850 (E), S No. 32,
N.A.B.L. Certificate No. TC-6545, U.P.P.C.B. F-14528 CL/89 Vol III/2012-13

TEST REPORT

ISSUED TO: Jubilant Life Science Limited (Bhartigram-Gajraula) Distt -Amroha-244233		SUBJECT : Drinking Water Analysis (Post Monsoon) OBJECT : Measurement of Water Quality PRINCIPLE & METHODS: "APHA" 23 rd Ed.		
Sample Details : Tube -Well No. - 6 Water Quality -Post Monsoon Sample Reference: EIL/JLSL/11/18/DW - 4840		Sample Collection Date: 13/11/2018 Sample Reporting Date: 19/11/2018		
WATER ANALYSIS REPORT				
S. No.	Parameters	Unit	Analysis Report Tube Well No.06(Post Monsoon)	Acceptable Limit*
Physical Parameters				
1.	Colour	Hazen	1	5
2.	Dissolved Solids	mg/l	371	500
3.	pH Value	--	7.3	6.5-8.5
General Parameters				
4.	Total Hardness (as CaCO ₃)	mg/l	135	200
5.	Total Alkalinity as calcium carbonate	mg/l	182	200
6.	Iron (as Fe)	mg/l	BDL	0.3
7.	Chlorides (as Cl)	mg/l	27	250
8.	Sulphate (as SO ₄)	mg/l	8	200
9.	Magnesium (as Mg)	mg/l	19	30
10.	Calcium (as Ca)	mg/l	59	75
11.	Copper as (as Cu)	mg/l	BDL	0.05
12.	Zinc (as Zn)	mg/l	BDL	5
13.	Manganese (as Mn)	mg/l	BDL	0.1
14.	Fluoride (as F)	mg/l	BDL	1.0
15.	Phenolic Compound (as C ₆ H ₅ OH)	mg/l	BDL*	0.001
16.	Selenium (as Se)	mg/l	BDL	0.01
17.	Nitrate (as NO ₃)	mg/l	BDL	45
Toxic Substances				
18.	Lead (as Pb)	mg/l	BDL	0.01
19.	Nickel (as Ni)	mg/l	BDL	0.02
20.	Cyanide (as CN)	mg/l	BDL	0.05
21.	Phosphate as PO ₄	mg/l	BDL	-
22.	Chromium (as Cr)	mg/l	BDL	0.05
23.	Cadmium (as Cd)	mg/l	BDL*	0.003
24.	Arsenic (as As)	mg/l	BDL	0.1
25.	Mercury (as Hg)	mg/l	BDL*	0.001
Bacteriological Quality of Drinking Water				
26.	Total Coliform	MPN/100 ml	Nil	Nil

BDL: Below Detectable Limit. Std: BIS:10500:2012*, BDL <0.05 BDL* <0.005

Checked By

R.P. Marwah

EIL/Lab-In-Charge

Dr. Vipul Kumar

**N.B.:-**

- The Sample/Samples received shall be destroyed after 2 weeks unless specified otherwise.
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: vipul_kumar4@rediffmail.com
: www.envirointernational.in

ISO : 9001 : 2008, ISO : 14001 : 2004

OHSAS : 18001 : 2007

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TEST CERTIFICATE

Issued To : **Jubilant Life Sciences Ltd.**
Bharliagram, Distt. Amroha, J.P. Nagar,
Gajraula, Uttar Pradesh - 244223

Report No: 11-230718-10
Report Date: 04/08/2018
Sample Received On: 23/07/2018
Sampled By: AES Labs (SM 1.4)

Description: Tube Well Water from Tube Well No. 5

Analysis Start Date : 23/07/2018
Analysis End Date : 04/08/2018

Page 2 of 2

Drinking Water - Tests as per IS 10500:2012

RESULTS

S.No.	Parameter	Test Method	Results	Units	Limits	Extended Limits
Parameters Concerning Toxic Substances						
19	Cadmium (as Cd)	IS 3025 Pt 41:1992	ND (<0.001)	mg/l	Max 0.003	No relaxation
20	Cyanide (as CN)	IS 3025 Pt 27:1986	ND (<0.01)	mg/l	Max. 0.05	No relaxation
21	Lead (as Pb)	IS 3025 Pt 47:1994	ND (<0.01)	mg/l	Max. 0.01	No relaxation
22	Mercury (as Hg)	IS 3025 Pt 48:1994	ND (<0.0005)	mg/l	Max 0.001	No relaxation
23	Nickel (as Ni)	IS 3025 Pt 54:2003	ND (<0.01)	mg/l	Max. 0.02	No relaxation
24	Arsenic (as As)	IS 3025 Pt 37:1988	ND (<0.01)	mg/l	Max. 0.01	No relaxation
25	Chromium (as Cr)	IS 3025 Pt 52:2003	ND (<0.01)	mg/l	Max. 0.05	No relaxation
Parameters not covered under above specification						
26	Phosphate(as PO4)	APHA 4500 (D)	ND (<0.01)	mg/l		

Remarks : The Tested Parameters meet BIS Specifications

Note(s) : ND means Not Detected. The values enclosed in brackets are the detection limits of the mentioned test method.
The above remarks are computer generated.



AUTHORISED SIGNATORY

— ENVIRO-INTERNATIONAL —

Lab. Registration No. 117 (Environment), Govt. of NCT of Delhi
 Under License No. 117/2015-16, Govt. of NCT of Delhi
 N/A R. Certificate No. 117/2015-16 (Environment) 2015-16

117-2015-16

ISSUED TO: Jubilant Life Science Limited (Bharatpur, Rajasthan) Distt - Jaipur, 301403		SUBJECT : Drinking Water Analysis (Post Monsoon) OBJECT : Measurement of Water Quality PRINCIPLE & METHODS : APHA 23rd Ed.	
Sample Details : TubeWell No.-05 Water Quality Sample Reference: EH/JLSL/08/19/DW - 5		Sample Collection Date: 23/08/19 Sample Reporting Date: 29/08/19	
Method Code: 2316 (H) (S)			
Physical Parameters			
1	Colour	Hazen	1
2	Dissolved Solids	mg/l	361
3	pH Value	-	7.4
Chemical Parameters			
4	Total Hardness (as CaCO ₃)	mg/l	175
5	Total Alkalinity as calcium carbonate	mg/l	179
6	Iron (as Fe)	mg/l	BDL
7	Chlorides (as Cl)	mg/l	36
8	Sulphate (as SO ₄)	mg/l	6
9	Magnesium (as Mg)	mg/l	19
10	Calcium (as Ca)	mg/l	41
11	Copper as (as Cu)	mg/l	BDL
12	Zinc (as Zn)	mg/l	BDL
13	Manganese (as Mn)	mg/l	BDL
14	Fluoride (as F)	mg/l	BDL
15	Phenolic Compound (as C ₆ H ₅ OH)	mg/l	BDL*
16	Selenium (as Se)	mg/l	BDL
17	Nitrate (as NO ₃)	mg/l	BDL
18	Lead (as Pb)	mg/l	BDL
19	Nickel (as Ni)	mg/l	BDL
20	Cyanide (as CN)	mg/l	BDL
21	Phosphate as PO ₄	mg/l	BDL
22	Chromium (as Cr)	mg/l	BDL
23	Cadmium (as Cd)	mg/l	BDL*
24	Arsenic (as As)	mg/l	BDL
25	Mercury (as Hg)	mg/l	BDL*
26	Total Coliform	MPN/100 ml	Nil

BDL: Below Detectable Limit. Std: BIS:10500:2012*, BDL <0.05 BDL* <0.005

Checked By

R.F. Marwah

EH/Lab In-Charge

Dr. Vipul Kumar

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TC-6545

ENVIRO-INTERNATIONAL

Lab Recognition: Ministry of Environment, Forest & Climate Change, Govt. of India
Under Gazette Notification SO 2850 (E), S No. 32.
NABL Certificate No. TC-6545, U.P.P.C.B. H-15623/CL/89/2017-18

TEST REPORT

ISSUED TO: Jubilant Life Science Limited (Bhartigram-Gajraula) Distt-Amroha-244293		SUBJECT : Drinking Water Analysis (Post Monsoon) OBJECT : Measurement of Water Quality PRINCIPLE & METHODS: "APHA" 23 rd Ed.		
Sample Details : Tube-Well No. - 6 Water Quality Sample Reference: EIL/JLSL/08/19/DW - 6		Sample Collection Date: 23/08/19 Sample Reporting Date: 29/08/19		
WATER ANALYSIS REPORT				
S. No.	Parameters	Unit	Analysis Report Tube Well No.06	Acceptable Limit*
Physical Parameters				
1.	Colour	Hazen	1	5
2.	Dissolved Solids	mg/l	393	500
3.	pH Value	--	7.2	6.5-8.5
General Parameters				
4.	Total Hardness (as CaCO ₃)	mg/l	160	200
5.	Total Alkalinity as calcium carbonate	mg/l	195	200
6.	Iron (as Fe)	mg/l	BDL	0.3
7.	Chlorides (as Cl)	mg/l	33	250
8.	Sulphate (as SO ₄)	mg/l	12	200
9.	Magnesium (as Mg)	mg/l	27	30
10.	Calcium (as Ca)	mg/l	70	75
11.	Copper as (as Cu)	mg/l	BDL	0.05
12.	Zinc (as Zn)	mg/l	BDL	5
13.	Manganese (as Mn)	mg/l	BDL	0.1
14.	Fluoride (as F)	mg/l	BDL	1.0
15.	Phenolic Compound (as C ₆ H ₅ OH)	mg/l	BDL*	0.001
16.	Selenium (as Se)	mg/l	BDL	0.01
17.	Nitrate (as NO ₃)	mg/l	BDL	45
Toxic Substances				
18.	Lead (as Pb)	mg/l	BDL	0.01
19.	Nickel (as Ni)	mg/l	BDL	0.02
20.	Cyanide (as CN)	mg/l	BDL	0.05
21.	Phosphate as PO ₄	mg/l	BDL	-
22.	Chromium (as Cr)	mg/l	BDL	0.05
23.	Cadmium (as Cd)	mg/l	BDL*	0.003
24.	Arsenic (as As)	mg/l	BDL	0.1
25.	Mercury (as Hg)	mg/l	BDL*	0.001
Bacteriological Quality of Drinking Water				
26.	Total Coliform	MPN/100 ml	Nil	Nil

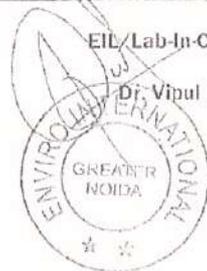
BDL: Below Detectable Limit. Std: BIS::10500: 2012⁺, BDL <0.05 BDL* <0.005

Checked By

R.P. Marwah

EIL/Lab-In-Charge

Dr. Vipul Kumar

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: www.envirointernational.in

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ISO : 9001 : 2015, ISO : 14001 : 2015

OHSAS : 18001 : 2007

Product ID	STA623435
Well Name	Jubilant, Gajraula - Behind Noble
Well Location	(28.826567,78.239334)
Industry Name	Jubilant Life Sciences Limited (Distillery Unit)

Date	Time	Depth	Type
31-08-2019	08:00 PM	14.609m	Regular
31-08-2019	04:00 PM	14.632m	Regular
31-08-2019	12:00 PM	14.628m	Regular
31-08-2019	08:00 AM	14.448m	Regular
31-08-2019	04:00 AM	14.494m	Regular
31-08-2019	12:00 AM	14.49m	Regular
30-08-2019	08:00 PM	14.548m	Regular
30-08-2019	04:00 PM	14.497m	Regular
30-08-2019	12:00 PM	14.483m	Regular
30-08-2019	08:00 AM	14.341m	Regular
30-08-2019	04:00 AM	14.389m	Regular
30-08-2019	12:00 AM	14.442m	Regular
29-08-2019	08:00 PM	14.542m	Regular
29-08-2019	04:00 PM	14.545m	Regular
29-08-2019	12:00 PM	14.494m	Regular
29-08-2019	08:00 AM	14.344m	Regular
29-08-2019	04:00 AM	14.389m	Regular
28-08-2019	08:00 PM	14.389m	Regular
28-08-2019	12:00 PM	14.361m	Regular
28-08-2019	08:00 AM	14.255m	Regular
28-08-2019	04:00 AM	14.313m	Regular
28-08-2019	12:00 AM	14.345m	Regular
27-08-2019	08:00 PM	14.341m	Regular
27-08-2019	04:00 PM	14.259m	Regular
27-08-2019	12:00 PM	14.182m	Regular
27-08-2019	08:00 AM	13.885m	Regular
27-08-2019	04:00 AM	13.889m	Regular
27-08-2019	12:00 AM	14.226m	Regular
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26-08-2019	04:00 PM	14.193m	Regular
26-08-2019	12:00 PM	14.211m	Regular
26-08-2019	08:00 AM	14.128m	Regular
26-08-2019	04:00 AM	14.142m	Regular
26-08-2019	12:00 AM	14.275m	Regular
25-08-2019	08:00 PM	14.299m	Regular
25-08-2019	04:00 PM	14.317m	Regular
25-08-2019	12:00 PM	14.239m	Regular

25-08-2019	11:04 AM	14.211m	Regular
25-08-2019	08:00 AM	14.221m	Regular
25-08-2019	04:00 AM	14.328m	Regular
25-08-2019	12:00 AM	14.492m	Regular
24-08-2019	08:00 PM	14.535m	Regular
24-08-2019	04:00 PM	14.352m	Regular
24-08-2019	12:00 PM	14.729m	Regular
24-08-2019	08:00 AM	14.688m	Regular
24-08-2019	04:00 AM	14.691m	Regular
24-08-2019	12:00 AM	14.384m	Regular
23-08-2019	08:00 PM	14.345m	Regular
23-08-2019	04:00 PM	14.571m	Regular
23-08-2019	12:00 PM	14.542m	Regular
23-08-2019	08:00 AM	14.504m	Regular
23-08-2019	04:00 AM	14.338m	Regular
23-08-2019	12:00 AM	14.587m	Regular
22-08-2019	08:00 PM	14.493m	Regular
22-08-2019	04:00 PM	14.427m	Regular
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22-08-2019	08:00 AM	14.439m	Regular
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21-08-2019	08:00 AM	14.244m	Regular
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21-08-2019	12:00 AM	14.327m	Regular
20-08-2019	08:00 PM	14.016m	Regular
20-08-2019	04:00 PM	14.311m	Regular
20-08-2019	12:00 PM	14.226m	Regular
20-08-2019	08:00 AM	13.836m	Regular
20-08-2019	04:00 AM	13.835m	Regular
20-08-2019	12:00 AM	14.12m	Regular
19-08-2019	08:00 PM	14.144m	Regular
19-08-2019	04:00 PM	14.095m	Regular
19-08-2019	08:00 AM	14.081m	Regular
19-08-2019	04:00 AM	14.126m	Regular
18-08-2019	08:00 PM	13.836m	Regular
18-08-2019	04:00 PM	13.916m	Regular
18-08-2019	12:00 PM	14.19m	Regular
18-08-2019	10:44 AM	14.194m	Regular
18-08-2019	04:00 AM	14.298m	Regular
18-08-2019	12:00 AM	14.358m	Regular
17-08-2019	08:00 PM	14.099m	Regular
17-08-2019	04:00 PM	14.259m	Regular
17-08-2019	12:00 PM	14.486m	Regular

17-08-2019	08:00 AM	14.5m	Regular
17-08-2019	04:00 AM	14.517m	Regular
17-08-2019	12:00 AM	14.617m	Regular
16-08-2019	08:00 PM	14.591m	Regular
16-08-2019	04:00 PM	14.541m	Regular
16-08-2019	12:00 PM	14.556m	Regular
16-08-2019	08:00 AM	14.551m	Regular
16-08-2019	04:00 AM	14.186m	Regular
16-08-2019	12:00 AM	14.586m	Regular
15-08-2019	08:00 PM	14.59m	Regular
15-08-2019	04:00 PM	14.586m	Regular
15-08-2019	12:00 PM	14.586m	Regular
15-08-2019	08:00 AM	14.535m	Regular
15-08-2019	04:00 AM	14.6m	Regular
15-08-2019	12:00 AM	14.614m	Regular
14-08-2019	08:00 PM	14.345m	Regular
14-08-2019	04:00 PM	14.618m	Regular
14-08-2019	12:00 PM	14.608m	Regular
14-08-2019	08:00 AM	14.523m	Regular
14-08-2019	04:00 AM	14.669m	Regular
14-08-2019	12:00 AM	14.76m	Regular
13-08-2019	08:00 PM	14.916m	Regular
13-08-2019	04:00 PM	15.02m	Regular
13-08-2019	12:00 PM	15.058m	Regular
13-08-2019	08:00 AM	14.921m	Regular
13-08-2019	04:00 AM	14.836m	Regular
13-08-2019	12:00 AM	14.898m	Regular
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12-08-2019	04:00 PM	14.875m	Regular
12-08-2019	12:00 PM	14.842m	Regular
12-08-2019	08:00 AM	14.746m	Regular
12-08-2019	04:00 AM	14.875m	Regular
12-08-2019	12:00 AM	14.768m	Regular
11-08-2019	08:00 PM	14.853m	Regular
11-08-2019	04:00 PM	14.753m	Regular
11-08-2019	12:00 PM	14.704m	Regular
11-08-2019	10:23 AM	14.733m	Regular
09-08-2019	12:00 PM	14.751m	Regular
09-08-2019	11:28 AM	14.735m	Regular
09-08-2019	08:00 AM	14.878m	Regular
09-08-2019	04:00 AM	14.681m	Regular
08-08-2019	04:00 PM	14.875m	Regular
08-08-2019	12:00 PM	14.518m	Regular
08-08-2019	08:00 AM	14.776m	Regular
08-08-2019	04:00 AM	14.813m	Regular
08-08-2019	12:00 AM	14.732m	Regular
07-08-2019	08:00 PM	14.415m	Regular

07-08-2019	04:00 PM	14.366m	Regular
07-08-2019	12:00 PM	14.608m	Regular
07-08-2019	08:00 AM	14.608m	Regular
07-08-2019	04:00 AM	14.714m	Regular
07-08-2019	12:00 AM	14.704m	Regular
06-08-2019	08:00 PM	14.704m	Regular
06-08-2019	04:00 PM	14.711m	Regular
06-08-2019	12:00 PM	14.721m	Regular
06-08-2019	08:00 AM	14.66m	Regular
06-08-2019	04:00 AM	14.67m	Regular
06-08-2019	12:00 AM	14.677m	Regular
05-08-2019	08:00 PM	14.593m	Regular
05-08-2019	04:00 PM	14.621m	Regular
05-08-2019	12:00 PM	14.484m	Regular
05-08-2019	08:00 AM	14.502m	Regular
05-08-2019	04:00 AM	14.634m	Regular
05-08-2019	12:00 AM	14.69m	Regular
04-08-2019	08:00 PM	14.693m	Regular
04-08-2019	04:00 PM	14.67m	Regular
04-08-2019	12:00 PM	14.687m	Regular
04-08-2019	08:00 AM	14.546m	Regular
04-08-2019	04:00 AM	14.766m	Regular
04-08-2019	12:00 AM	14.735m	Regular
03-08-2019	08:00 PM	14.833m	Regular
03-08-2019	04:00 PM	14.835m	Regular
03-08-2019	12:00 PM	14.94m	Regular
03-08-2019	08:00 AM	15.057m	Regular
03-08-2019	04:00 AM	15.186m	Regular
03-08-2019	12:00 AM	15.196m	Regular
02-08-2019	08:00 PM	14.905m	Regular
02-08-2019	04:00 PM	14.909m	Regular
02-08-2019	12:00 PM	15.182m	Regular
02-08-2019	11:07 AM	15.175m	Regular
02-08-2019	08:00 AM	15.193m	Regular
02-08-2019	04:00 AM	15.288m	Regular
02-08-2019	12:00 AM	15.307m	Regular
01-08-2019	08:00 PM	15.313m	Regular
01-08-2019	04:00 PM	14.709m	Regular
01-08-2019	12:00 PM	15.383m	Regular
01-08-2019	08:00 AM	15.248m	Regular
01-08-2019	04:00 AM	15.234m	Regular
01-08-2019	12:00 AM	15.241m	Regular

Product ID STA623435
 Well Name Behind Noble
 Well Location (28.826567,78.239334)
 Industry Name Jubilent Life Sciences Limited (Distillery Unit)

Date	Time	Depth	Type
03-05-2019	08:00 AM	13.974m	regular
03-05-2019	04:00 AM	14.182m	regular
02-05-2019	08:00 PM	14.355m	regular
02-05-2019	04:00 PM	14.328m	regular
02-05-2019	12:21 PM	14.338m	regular
02-05-2019	12:00 PM	14.345m	regular
02-05-2019	08:00 AM	14.213m	regular
02-05-2019	04:00 AM	14.288m	regular
02-05-2019	12:00 AM	14.369m	regular
01-05-2019	08:00 PM	14.22m	regular
01-05-2019	04:00 PM	14.37m	regular
01-05-2019	12:00 PM	14.295m	regular
01-05-2019	08:00 AM	14.179m	regular
01-05-2019	04:00 AM	14.352m	regular
01-05-2019	12:00 AM	14.515m	regular
30-04-2019	08:00 PM	14.525m	regular
30-04-2019	04:00 PM	14.618m	regular
30-04-2019	12:00 PM	14.695m	regular
30-04-2019	08:00 AM	14.511m	regular
30-04-2019	04:00 AM	14.504m	regular
30-04-2019	12:00 AM	14.51m	regular
29-04-2019	08:00 PM	14.572m	regular
29-04-2019	04:00 PM	14.593m	regular
29-04-2019	12:12 PM	14.483m	regular
29-04-2019	12:00 PM	14.477m	regular
29-04-2019	08:00 AM	14.386m	regular
29-04-2019	04:00 AM	14.261m	regular
29-04-2019	12:00 AM	14.31m	regular
28-04-2019	08:00 PM	14.398m	regular
28-04-2019	04:00 PM	14.398m	regular
28-04-2019	12:00 PM	14.352m	regular
28-04-2019	08:00 AM	14.213m	regular
28-04-2019	04:00 AM	12.552m	regular
28-04-2019	12:00 AM	14.079m	regular
27-04-2019	04:00 PM	14.224m	regular
27-04-2019	12:00 PM	14.226m	regular

232

27-04-2019	08:00 AM	13.991m	regular
27-04-2019	04:00 AM	13.998m	regular
27-04-2019	12:00 AM	14.008m	regular
26-04-2019	08:00 PM	14.275m	regular
26-04-2019	04:00 PM	13.946m	regular
26-04-2019	12:03 PM	14.13m	regular
26-04-2019	12:00 PM	14.127m	regular
26-04-2019	08:00 AM	13.919m	regular
26-04-2019	04:00 AM	14.206m	regular
26-04-2019	12:00 AM	14.261m	regular
25-04-2019	08:00 PM	14.32m	regular
25-04-2019	04:00 PM	14.296m	regular
25-04-2019	12:00 PM	14.078m	regular
25-04-2019	08:00 AM	14.015m	regular
25-04-2019	04:00 AM	14.03m	regular
25-04-2019	12:00 AM	14.088m	regular
24-04-2019	08:00 PM	14.205m	regular
24-04-2019	04:00 PM	14.102m	regular
24-04-2019	12:00 PM	14.048m	regular
24-04-2019	08:00 AM	13.649m	regular
24-04-2019	04:00 AM	13.955m	regular
24-04-2019	12:00 AM	13.652m	regular
23-04-2019	08:00 PM	14.012m	regular
23-04-2019	04:00 PM	13.989m	regular
23-04-2019	12:00 PM	13.832m	regular
23-04-2019	11:52 AM	13.828m	regular
23-04-2019	08:00 AM	13.462m	regular
23-04-2019	04:00 AM	13.497m	regular
23-04-2019	12:00 AM	14.001m	regular
22-04-2019	08:00 PM	14.036m	regular
22-04-2019	04:00 PM	13.923m	regular
22-04-2019	12:00 PM	13.929m	regular
22-04-2019	08:00 AM	13.597m	regular
22-04-2019	04:00 AM	11.429m	regular
22-04-2019	12:00 AM	13.542m	regular
21-04-2019	08:00 PM	13.639m	regular
21-04-2019	04:00 PM	13.552m	regular
21-04-2019	12:00 PM	13.511m	regular
21-04-2019	11:33 AM	13.466m	regular
21-04-2019	08:00 AM	13.69m	regular
21-04-2019	04:00 AM	13.439m	regular
21-04-2019	12:00 AM	13.76m	regular
20-04-2019	08:00 PM	13.746m	regular



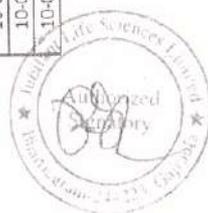
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20-04-2019	12:00 PM	13.62m	regular
20-04-2019	08:00 AM	13.351m	regular
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20-04-2019	12:00 AM	13.459m	regular
19-04-2019	08:00 PM	13.83m	regular
19-04-2019	04:00 PM	13.65m	regular
19-04-2019	12:00 PM	13.749m	regular
19-04-2019	08:00 AM	13.641m	regular
19-04-2019	04:00 AM	13.63m	regular
19-04-2019	12:00 AM	13.586m	regular
18-04-2019	08:00 PM	13.632m	regular
18-04-2019	04:00 PM	13.726m	regular
18-04-2019	12:00 PM	13.826m	regular
18-04-2019	11:24 AM	13.801m	regular
18-04-2019	08:00 AM	13.538m	regular
18-04-2019	04:00 AM	13.735m	regular
18-04-2019	12:00 AM	13.769m	regular
17-04-2019	08:00 PM	13.926m	regular
17-04-2019	04:00 PM	13.652m	regular
17-04-2019	12:00 PM	13.641m	regular
17-04-2019	08:00 AM	13.624m	regular
17-04-2019	04:00 AM	13.48m	regular
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16-04-2019	08:00 PM	13.859m	regular
16-04-2019	04:00 PM	13.854m	regular
16-04-2019	12:00 PM	13.915m	regular
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15-04-2019	04:00 AM	14.189m	regular
15-04-2019	12:00 AM	14.089m	regular
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14-04-2019	04:00 PM	14.21m	regular
14-04-2019	12:00 PM	13.85m	regular
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14-04-2019	04:00 AM	13.985m	regular
14-04-2019	12:00 AM	14.047m	regular

13-04-2019	04:00 PM	14.116m	regular
13-04-2019	12:00 PM	14.124m	regular
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13-04-2019	04:00 AM	13.604m	regular
13-04-2019	12:00 AM	13.945m	regular
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07-04-2019	12:00 AM	14.199m	regular
06-04-2019	08:00 PM	14.013m	regular
06-04-2019	04:00 PM	14.473m	regular



06-04-2019	12:00 PM	14.552m	regular
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06-04-2019	10:26 AM	13.999m	regular
31-03-2019	08:00 PM	14.221m	regular
31-03-2019	04:00 PM	14.207m	regular
31-03-2019	12:00 PM	13.882m	regular
31-03-2019	08:00 AM	14.043m	regular
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10-03-2019	04:00 PM	13.557m	regular
10-03-2019	12:00 PM	11.442m	regular
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03-03-2019	12:00 PM	12.808m	regular
03-03-2019	08:00 AM	12.247m	regular
03-03-2019	04:00 AM	12.551m	regular
03-03-2019	12:00 AM	13.697m	regular



02-02-2019	08:00 PM	12.922m	regular
02-02-2019	04:00 PM	12.784m	regular
02-02-2019	12:00 PM	13.057m	regular
02-02-2019	08:00 AM	12.742m	regular
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23-02-2019	04:00 PM	13.074m	regular
23-02-2019	12:00 PM	13.068m	regular
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16-02-2019	04:00 AM	11.975m	regular
16-02-2019	12:00 AM	12.825m	regular



15-02-2019	08:00 PM	12.895m	regular
15-02-2019	04:00 PM	11.147m	regular
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15-02-2019	08:00 AM	13.504m	regular
15-02-2019	04:00 AM	10.095m	regular
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09-02-2019	08:00 PM	14.476m	regular
09-02-2019	12:00 PM	13.071m	regular
09-02-2019	08:00 AM	12.611m	regular
09-02-2019	04:00 AM	12.908m	regular
09-02-2019	12:00 AM	10.098m	regular
08-02-2019	08:00 PM	13.099m	regular
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08-02-2019	12:00 PM	13.804m	regular

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08-02-2019	04:00 AM	12.933m	regular
08-02-2019	12:00 AM	12.943m	regular
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07-02-2019	04:00 PM	13.03m	regular
07-02-2019	12:00 PM	12.071m	regular
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07-02-2019	04:00 AM	12.923m	regular
07-02-2019	12:00 AM	12.915m	regular
06-02-2019	08:00 PM	12.978m	regular
06-02-2019	04:00 PM	12.904m	regular
06-02-2019	12:00 PM	12.791m	regular
06-02-2019	08:00 AM	11.933m	regular
06-02-2019	04:00 AM	12.608m	regular
06-02-2019	12:00 AM	12.18m	regular
05-02-2019	08:00 PM	13.428m	regular
05-02-2019	04:00 PM	13.015m	regular
05-02-2019	12:00 PM	12.756m	regular
05-02-2019	08:00 AM	12.856m	regular
05-02-2019	04:00 AM	12.555m	regular
05-02-2019	12:00 AM	10.652m	regular
04-02-2019	08:00 PM	12.614m	regular
04-02-2019	04:00 PM	12.991m	regular
04-02-2019	12:00 PM	12.038m	regular
04-02-2019	08:00 AM	11.992m	regular
04-02-2019	04:00 AM	11.789m	regular
04-02-2019	12:00 AM	12.753m	regular
03-02-2019	08:00 PM	13.099m	regular
03-02-2019	04:00 PM	12.216m	regular
03-02-2019	08:00 AM	11.584m	regular
03-02-2019	04:00 AM	11.756m	regular
03-02-2019	12:00 AM	14.282m	regular
02-02-2019	08:00 PM	14.383m	regular
02-02-2019	04:00 PM	13.157m	regular
02-02-2019	12:00 PM	14.303m	regular
02-02-2019	08:00 AM	13.76m	regular
02-02-2019	04:00 AM	12.753m	regular
02-02-2019	12:00 AM	12.701m	regular
01-02-2019	08:00 PM	12.786m	regular
01-02-2019	04:00 PM	12.883m	regular
01-02-2019	12:00 PM	13.053m	regular
01-02-2019	08:00 AM	13.033m	regular
01-02-2019	04:00 AM	13.59m	regular



01-02-2019	12:00 AM	13.075m	regular
31-01-2019	08:00 PM	9.201m	regular
31-01-2019	12:00 PM	13.037m	regular
31-01-2019	08:00 AM	12.681m	regular
31-01-2019	04:00 AM	13.03m	regular
31-01-2019	12:00 AM	11.481m	regular
30-01-2019	08:00 PM	10.568m	regular
30-01-2019	04:00 PM	12.223m	regular
30-01-2019	12:00 PM	13.071m	regular
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30-01-2019	04:00 AM	12.895m	regular
30-01-2019	12:00 AM	10.956m	regular
29-01-2019	08:00 PM	13.027m	regular
29-01-2019	04:00 PM	12.9m	regular
29-01-2019	12:00 PM	12.957m	regular
29-01-2019	08:00 AM	11.672m	regular
29-01-2019	04:00 AM	11.4m	regular
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28-01-2019	04:00 PM	12.895m	regular
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28-01-2019	08:00 AM	14.365m	regular
28-01-2019	04:00 AM	12.136m	regular
28-01-2019	12:00 AM	11.929m	regular
27-01-2019	08:00 PM	12.766m	regular
27-01-2019	04:00 PM	13.195m	regular
27-01-2019	12:00 PM	12.832m	regular
27-01-2019	08:00 AM	9.752m	regular
27-01-2019	04:00 AM	13.873m	regular
27-01-2019	12:00 AM	12.766m	regular
26-01-2019	08:00 PM	13.068m	regular
26-01-2019	04:00 PM	13.051m	regular
26-01-2019	12:00 PM	13.327m	regular
26-01-2019	08:00 AM	11.428m	regular
26-01-2019	04:00 AM	11.077m	regular
26-01-2019	12:00 AM	12.199m	regular
25-01-2019	08:00 PM	13.15m	regular
25-01-2019	04:00 PM	13.158m	regular
25-01-2019	02:38 PM	13.197m	trifger
25-01-2019	12:00 PM	10.893m	regular
25-01-2019	08:00 AM	13.001m	regular
25-01-2019	04:00 AM	12.652m	regular
25-01-2019	12:00 AM	12.842m	regular

24-01-2019	08:00 PM	12.987m	regular
24-01-2019	04:00 PM	12.985m	regular
24-01-2019	12:00 PM	12.982m	regular
24-01-2019	08:00 AM	10.382m	regular
24-01-2019	04:00 AM	12.621m	regular
24-01-2019	12:00 AM	12.728m	regular
23-01-2019	08:00 PM	12.897m	regular
23-01-2019	04:00 PM	13.195m	regular
23-01-2019	12:00 PM	13.238m	regular
23-01-2019	08:00 AM	13.985m	regular
23-01-2019	04:00 AM	12.899m	regular
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22-01-2019	04:00 PM	11.285m	regular
22-01-2019	12:00 PM	12.984m	regular
22-01-2019	08:00 AM	12.68m	regular
22-01-2019	04:00 AM	11.64m	regular
22-01-2019	12:00 AM	14.742m	regular
21-01-2019	08:00 PM	14.368m	regular
21-01-2019	04:00 PM	12.168m	regular
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20-01-2019	12:00 PM	12.544m	regular
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18-01-2019	04:00 PM	13.445m	regular
18-01-2019	12:00 PM	13.352m	regular
18-01-2019	08:00 AM	11.687m	regular
18-01-2019	04:00 AM	13.252m	regular
18-01-2019	12:00 AM	13.2m	regular
18-01-2019	08:00 AM	13.343m	regular
17-01-2019	08:00 PM	13.352m	regular



17-01-2019	04:00 PM	13.515m	regular
17-01-2019	12:44 PM	13.42m	trigger
17-01-2019	12:00 PM	10.309m	regular
17-01-2019	08:00 AM	10.915m	regular
17-01-2019	04:00 AM	13.286m	regular
17-01-2019	12:00 AM	14.758m	regular
16-01-2019	08:00 PM	13.289m	regular
16-01-2019	04:00 PM	13.382m	regular
16-01-2019	01:20 PM	13.344m	trigger
16-01-2019	01:05 PM	13.363m	regular
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26-12-2018	04:00 PM	13.366m	regular
26-12-2018	12:00 PM	13.363m	regular
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26-12-2018	04:00 AM	13.178m	regular
26-12-2018	12:00 AM	13.317m	regular
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25-12-2018	12:00 PM	13.018m	regular
25-12-2018	08:00 AM	13.009m	regular
25-12-2018	04:00 AM	13.195m	regular
25-12-2018	12:00 AM	14.03m	regular
24-12-2018	08:00 PM	11.985m	regular
24-12-2018	04:00 PM	13.31m	regular
24-12-2018	12:00 PM	13.226m	regular
24-12-2018	08:00 AM	14.154m	regular
24-12-2018	04:00 AM	13.147m	regular
24-12-2018	12:00 AM	13.293m	regular
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22-12-2018	04:00 AM	11.438m	regular
22-12-2018	12:00 AM	13.462m	regular
21-12-2018	08:00 PM	13.115m	regular
21-12-2018	04:00 PM	13.14m	regular
21-12-2018	12:00 PM	13.158m	regular

21-12-2018	08:00 AM	12.681m	regular
21-12-2018	04:00 AM	13.013m	regular
21-12-2018	12:00 AM	13.03m	regular
20-12-2018	08:00 PM	12.777m	regular
20-12-2018	04:00 PM	13.057m	regular
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18-12-2018	12:00 PM	13.199m	regular
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17-12-2018	04:00 PM	13.29m	regular
17-12-2018	12:00 PM	13.243m	regular
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17-12-2018	04:00 AM	14.719m	regular
17-12-2018	12:00 AM	13.342m	regular
16-12-2018	08:00 PM	13.027m	regular
16-12-2018	04:00 PM	13.244m	regular
16-12-2018	12:00 PM	13.165m	regular
16-12-2018	08:00 AM	9.668m	regular
16-12-2018	04:00 AM	12.746m	regular
16-12-2018	12:00 AM	13.892m	regular
15-12-2018	08:00 PM	12.984m	regular
15-12-2018	04:00 PM	13.223m	regular
15-12-2018	12:00 PM	10.294m	regular
15-12-2018	08:00 AM	12.814m	regular
15-12-2018	04:00 AM	10.506m	regular
15-12-2018	12:00 AM	12.816m	regular
14-12-2018	08:00 PM	14.536m	regular
14-12-2018	04:00 PM	13.206m	regular
14-12-2018	12:00 PM	10.516m	regular
14-12-2018	08:00 AM	13.053m	regular



14-12-2018	04:00 AM	14.013m	regular
14-12-2018	12:00 AM	11.686m	regular
13-12-2018	08:00 PM	12.839m	regular
13-12-2018	04:00 PM	12.811m	regular
13-12-2018	12:00 PM	12.781m	regular
13-12-2018	08:00 AM	14.978m	regular
13-12-2018	04:00 AM	13.05m	regular
13-12-2018	12:00 AM	12.936m	regular
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12-12-2018	04:00 PM	13.013m	regular
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08-12-2018	12:00 PM	13.267m	regular
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08-12-2018	04:00 AM	13.02m	regular
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07-12-2018	04:00 PM	13.351m	regular
07-12-2018	12:00 PM	13.212m	regular
07-12-2018	08:00 AM	10.309m	regular
07-12-2018	04:00 AM	10.891m	regular
07-12-2018	12:00 AM	13.295m	regular

06-12-2018	08:00 PM	12.994m	regular
06-12-2018	04:00 PM	13.273m	regular
06-12-2018	12:00 PM	13.254m	regular
06-12-2018	08:00 AM	13.247m	regular
06-12-2018	04:00 AM	13.289m	regular
06-12-2018	12:00 AM	14.172m	regular
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05-12-2018	12:00 PM	13.324m	regular
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03-12-2018	12:00 AM	13.024m	regular
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02-12-2018	12:00 PM	13.494m	regular
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02-12-2018	04:00 AM	14.169m	regular
02-12-2018	12:00 AM	13.414m	regular
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01-12-2018	04:00 PM	13.569m	regular
01-12-2018	12:00 PM	13.524m	regular
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30-11-2018	12:00 PM	13.676m	regular
30-11-2018	08:00 AM	13.366m	regular
30-11-2018	04:00 AM	13.366m	regular
30-11-2018	12:00 AM	13.487m	regular
29-11-2018	08:00 PM	13.676m	regular



29-11-2018	04:00 PM	13.546m	regular
29-11-2018	12:00 PM	10.611m	regular
29-11-2018	08:00 AM	13.562m	regular
29-11-2018	04:00 AM	13.645m	regular
29-11-2018	12:00 AM	13.581m	regular
28-11-2018	08:00 PM	13.798m	regular
28-11-2018	04:00 PM	13.627m	regular
28-11-2018	12:00 PM	13.473m	regular
28-11-2018	08:00 AM	13.453m	regular
28-11-2018	04:00 AM	13.643m	regular
28-11-2018	12:00 AM	10.887m	regular
27-11-2018	08:00 PM	13.79m	regular
27-11-2018	04:00 PM	13.787m	regular
27-11-2018	12:00 PM	13.521m	regular
27-11-2018	08:00 AM	13.454m	regular
27-11-2018	04:00 AM	13.327m	regular
27-11-2018	12:56 AM	13.356m	trigger
26-11-2018	08:00 PM	13.782m	regular
26-11-2018	05:44 PM	13.728m	regular
26-11-2018	03:35 PM	13.441m	regular
26-11-2018	04:00 PM	13.604m	regular
26-11-2018	12:00 PM	13.611m	regular
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26-11-2018	12:03 AM	13.81m	regular
26-11-2018	12:02 AM	13.73m	regular
26-11-2018	12:00 AM	12.251m	regular
25-11-2018	12:00 PM	13.557m	regular
25-11-2018	08:00 AM	13.566m	regular
25-11-2018	04:00 AM	13.361m	regular
25-11-2018	04:00 AM	13.35m	regular
24-11-2018	08:02 PM	13.706m	regular
24-11-2018	08:00 PM	13.759m	regular
24-11-2018	12:00 PM	13.324m	regular
24-11-2018	08:02 AM	13.545m	regular
24-11-2018	08:00 AM	13.25m	regular
24-11-2018	12:00 AM	13.649m	regular
23-11-2018	08:00 PM	13.656m	regular
23-11-2018	04:00 PM	13.562m	regular
23-11-2018	12:00 PM	13.587m	regular
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23-11-2018	04:02 AM	13.671m	regular
23-11-2018	04:00 AM	13.576m	regular

22-11-2018	08:02 PM	13.496m	regular
22-11-2018	08:00 PM	13.72m	regular
22-11-2018	12:00 PM	13.414m	regular
22-11-2018	08:00 AM	13.7m	regular
22-11-2018	04:00 AM	13.251m	regular
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18-11-2018	08:00 AM	13.635m	regular
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18-11-2018	12:00 AM	13.594m	regular
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17-11-2018	12:00 PM	13.319m	regular
17-11-2018	08:00 AM	13.487m	regular
17-11-2018	04:00 AM	13.353m	regular
17-11-2018	12:00 AM	13.329m	regular
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16-11-2018	04:03 PM	13.483m	regular
16-11-2018	04:00 PM	13.422m	regular
16-11-2018	08:00 AM	13.411m	regular
16-11-2018	04:03 AM	13.359m	regular
16-11-2018	04:02 AM	13.449m	regular
16-11-2018	04:00 AM	13.407m	regular
15-11-2018	04:00 PM	13.415m	regular



15-11-2018	04:00 PM	13,423m	regular
15-11-2018	12:00 PM	13,415m	regular
15-11-2018	08:00 AM	13,353m	regular
15-11-2018	04:00 AM	13,382m	regular
15-11-2018	12:00 AM	13,493m	regular
14-11-2018	08:01 PM	13,675m	regular
14-11-2018	08:00 PM	13,628m	regular
14-11-2018	08:00 PM	13,675m	regular
14-11-2018	08:02 AM	13,371m	regular
14-11-2018	08:00 AM	13,448m	regular
14-11-2018	12:02 AM	13,479m	regular
14-11-2018	12:00 AM	13,556m	regular
13-11-2018	12:00 PM	13,469m	regular
13-11-2018	08:00 AM	13,301m	regular
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10-11-2018	12:00 PM	13,665m	regular
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09-11-2018	08:00 AM	13,569m	regular
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08-11-2018	04:00 PM	13,69m	regular
08-11-2018	04:00 PM	13,971m	regular
08-11-2018	08:00 AM	13,441m	regular
08-11-2018	04:00 AM	13,701m	regular

08-11-2018	12:01 AM	13,795m	regular
08-11-2018	12:01 AM	13,685m	regular
08-11-2018	12:01 AM	13,506m	regular
08-11-2018	12:00 AM	13,789m	regular
07-11-2018	08:00 AM	13,593m	regular
07-11-2018	04:00 AM	13,374m	regular
07-11-2018	12:00 AM	13,807m	regular
06-11-2018	08:00 PM	13,855m	regular
06-11-2018	04:00 PM	13,815m	regular
06-11-2018	12:02 PM	13,569m	regular
06-11-2018	12:00 PM	13,776m	regular
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05-11-2018	08:00 PM	13,726m	regular
05-11-2018	04:00 PM	13,667m	regular
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04-11-2018	04:00 AM	13,533m	regular
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03-11-2018	04:00 PM	13,672m	regular
03-11-2018	12:00 PM	13,637m	regular
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03-11-2018	04:00 AM	13,614m	regular
03-11-2018	12:00 AM	13,61m	regular
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02-11-2018	04:00 PM	13,644m	regular
02-11-2018	12:00 PM	13,554m	regular
02-11-2018	08:00 AM	13,583m	regular
02-11-2018	04:00 AM	13,627m	regular
02-11-2018	12:00 AM	13,651m	regular
01-11-2018	08:00 PM	13,796m	regular
01-11-2018	04:00 PM	13,684m	regular
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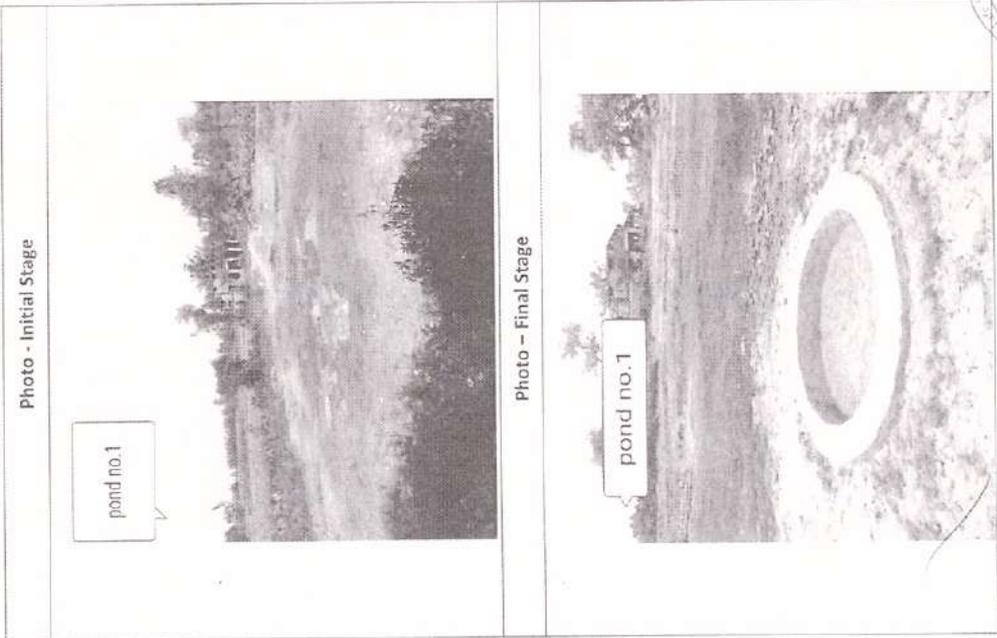
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28-10-2018	08:00 PM	13.719m	regular
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27-10-2018	12:02 AM	13.645m	regular
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23-10-2018	12:00 AM	13.669m	regular
22-10-2018	08:00 PM	15.607m	regular
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22-10-2018	04:19 PM	13.672m	regular

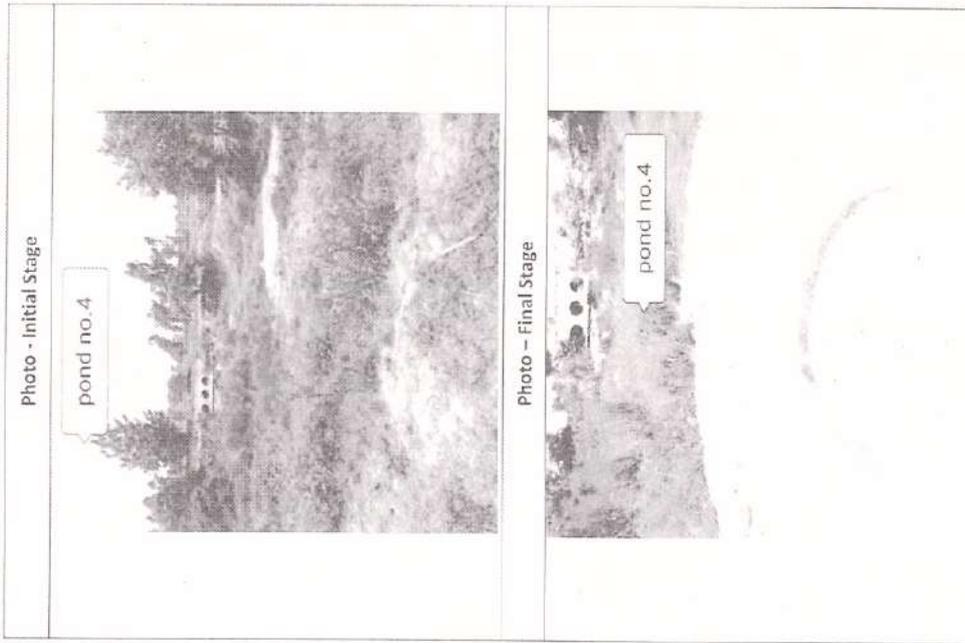
242



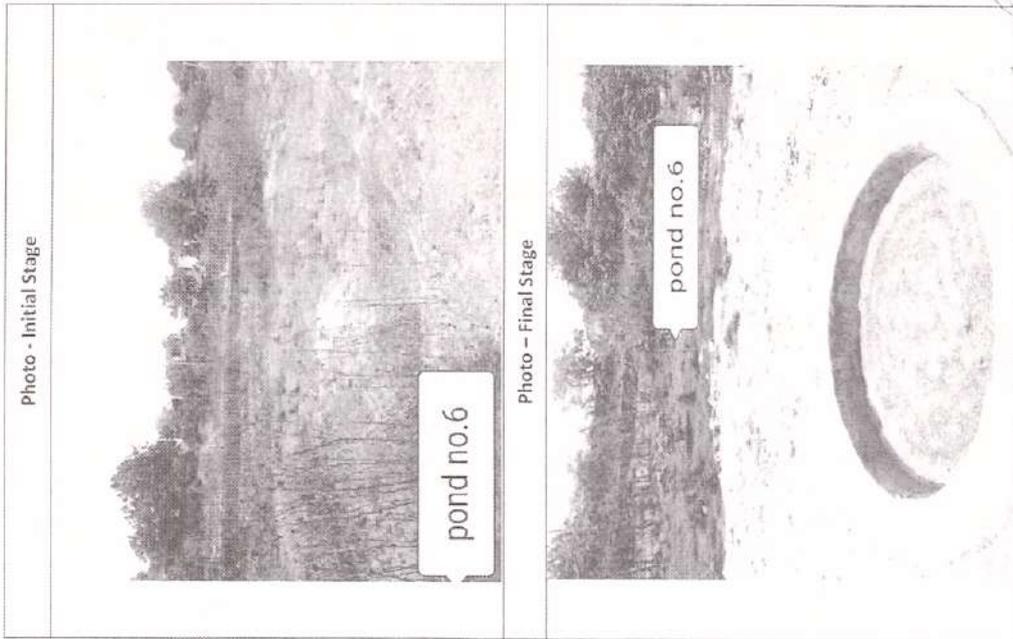
Pond No.	P-1	Longitude	78°20'19.28"
Village Name	Koural, Dhanaura	Latitude	28°58'12.56"
Date of Construction	14.06.2018	Pond Area (in Hectares)	0.9060
Village Land Record	Fard Document attached		



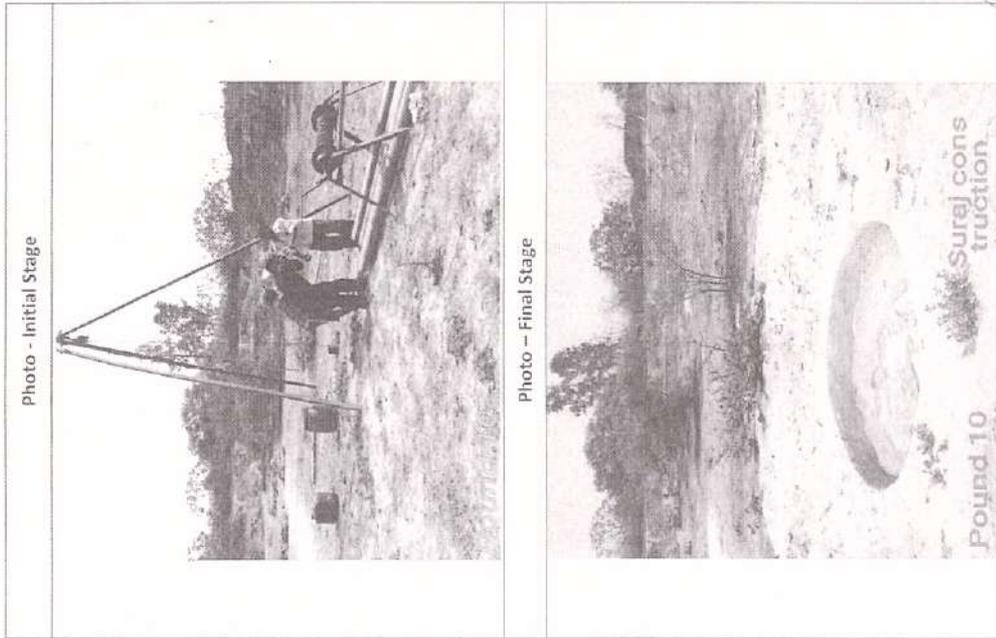
Pond No.	P - 4	Longitude	78°20'37.60"
Village Name	Kourai, Dhanaura	Latitude	28°58'41.55"
Date of Construction	14.06.2018	Pond Area (in Hectares)	1.789
Village Land Record	Fard Document attached		



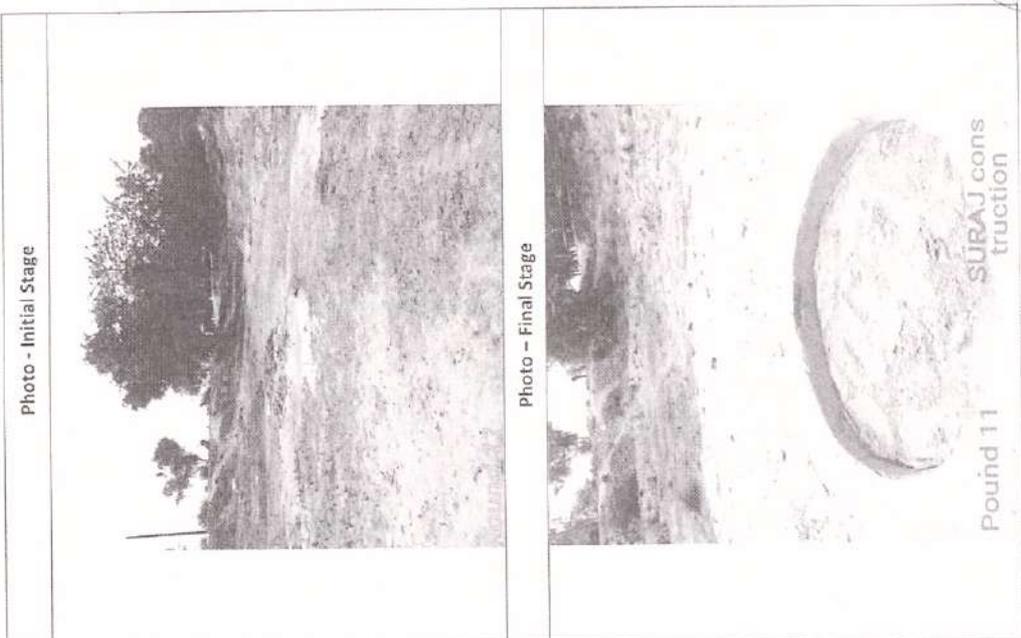
Pond No.	P - 6	Longitude	78°21'08.52"
Village Name	Koural, Dhanaura	Latitude	28°58'37.33"
Date of Construction	16.06.2018	Pond Area (in Hectares)	0.963
Village Land Record	Fard Document attached		



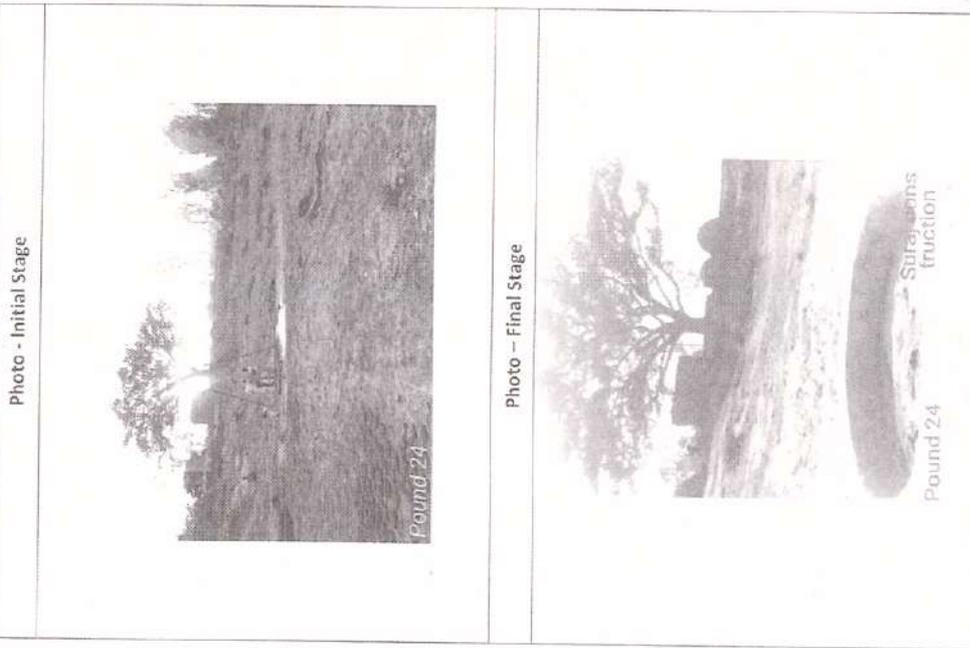
Pond No.	P - 10	Longitude	78°18'56.55"
Village Name	Koural, Dhanaura	Latitude	28°48'21.84"
Date of Construction	02.06.2018	Pond Area (in Hectares)	1.283
Village Land Record	Fard Document attached		



Pond No.	P - 11	Longitude	78°19'48.62"
Village Name	Sadarapur	Latitude	28°48'16.51"
Date of Construction	14.06.2018	Pond Area (in Hectares)	1.331
Village Land Record	Fard Document attached		



Pond No.	P - 24	Longitude	78°14'54.5"
Village Name	Soharka	Latitude	28°44'33.9"
Date of Construction	09.06.2018	Pond Area (in Hectares)	0.470
Village Land Record	Fard Document attached		

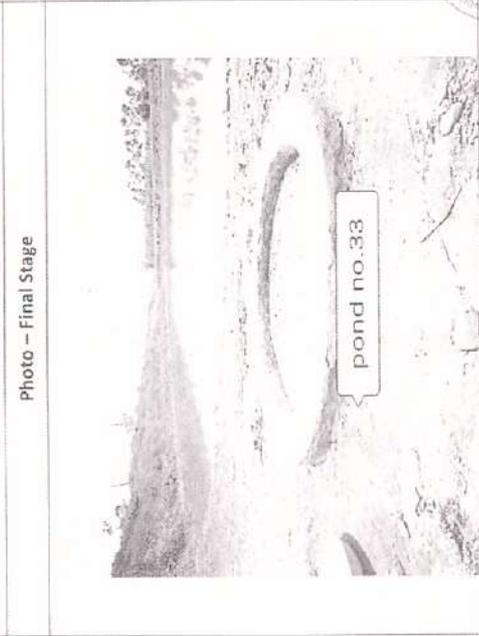
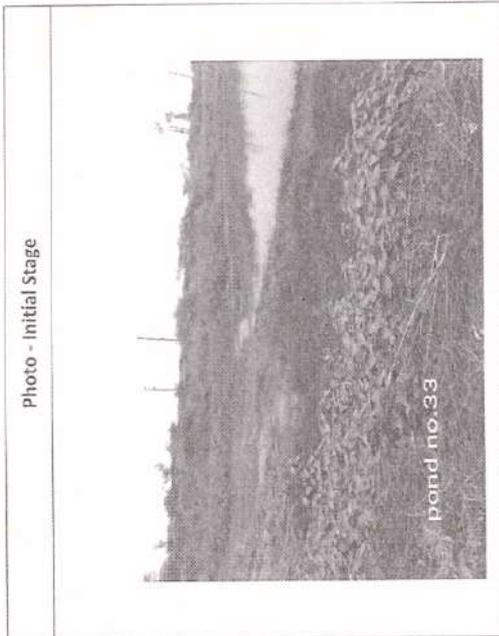


Pond No.	P - 26	Longitude	78°16'51.4"
Village Name	Gangeshwari	Latitude	28°33'14.2"
Date of Construction	16.06.2018	Pond Area (in Hectares)	0.595
Village Land Record	Fard Document attached		

Photo - Initial Stage	Photo - Final Stage
	



Pond No.	P - 33	Longitude	78°09'55.62"
Village Name	Mohammadabad	Latitude	28°46'31.98"
Date of Construction	23.06.2018	Pond Area (in Hectares)	1.170
Village Land Record	Fard Document attached		



Pond No.	P - 36	Longitude	78°16'09.54"
Village Name	Chuchela Kala	Latitude	29°00'01.03"
Date of Construction	16.06.2018	Pond Area (in Hectares)	0.628
Village Land Record	Fard Document attached		

Photo - Initial Stage

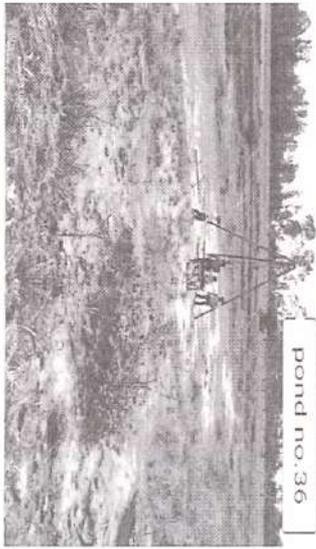
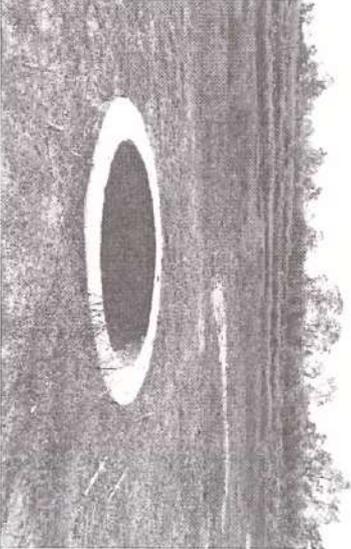


Photo - Final Stage

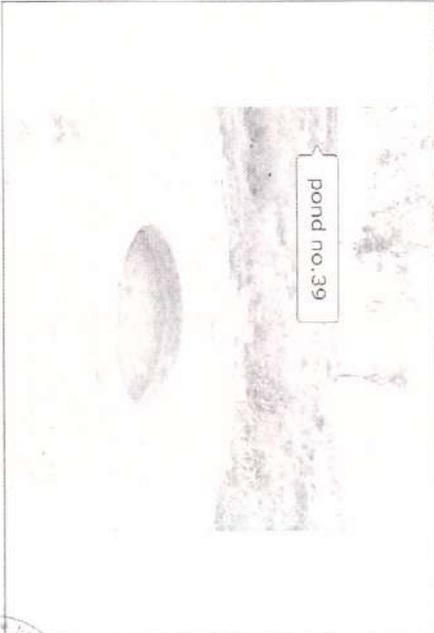


Pond No.	P - 39	Longitude	78°16'41.45"
Village Name	Chuchela Kala	Latitude	29°00'21.89"
Date of Construction	16.06.2018	Pond Area (in Hectares)	0.510
Village Land Record	Fard Document attached		

Photo - Initial Stage



Photo - Final Stage



Pond No.	P - 42	Longitude	78°13'50.48"
Village Name	Neeli Kheri	Latitude	29°01'44.44"
Date of Construction	16.06.2018	Pond Area (in Hectares)	0.466
Village Land Record	Fard Document attached		

Photo - Initial Stage

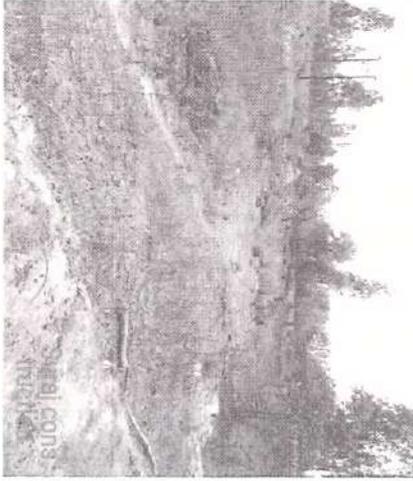
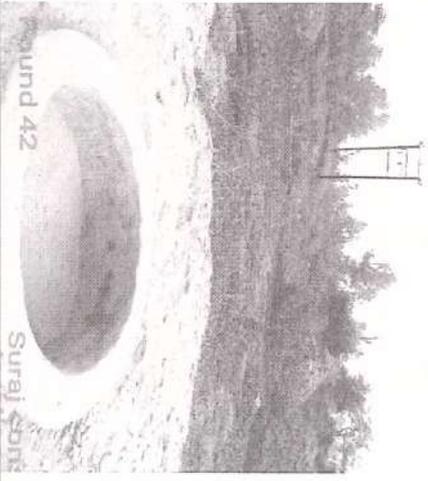


Photo - Final Stage



Pond No.	P - 43	Longitude	78°13'41.66"
Village Name	Neeli Kheri	Latitude	29°01'35.99"
Date of Construction	15.05.2018	Pond Area (in Hectares)	0.405
Village Land Record	Fard Document attached		

Photo - Initial Stage



Photo - Final Stage



255

Pond No.	P - 56	Longitude	78°23'29.96"
Village Name	Faiyal Nagar	Latitude	28°49'33.48"
Date of Construction	02.06.2018	Pond Area (In Hectares)	0.607
Village Land Record	Fard Document attached		

Photo - Initial Stage

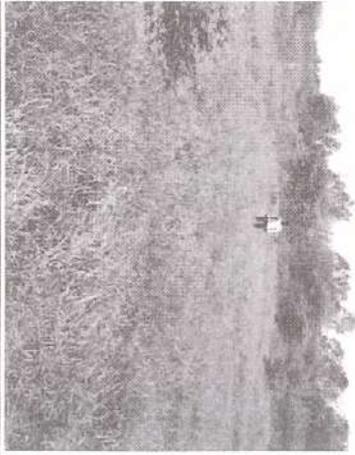
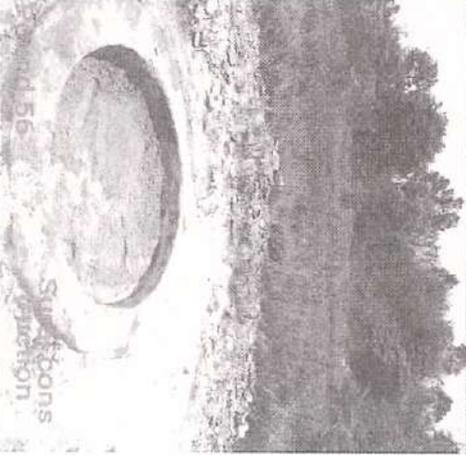


Photo - Final Stage



256

Pond No.	P - 57	Longitude	78°23'42.57"
Village Name	Faiyaj Nagar	Latitude	28°49'36.52"
Date of Construction	02.06.2018	Pond Area (in Hectares)	0.506
Village Land Record	Fard Document attached		

Photo - Initial Stage



Photo - Final Stage



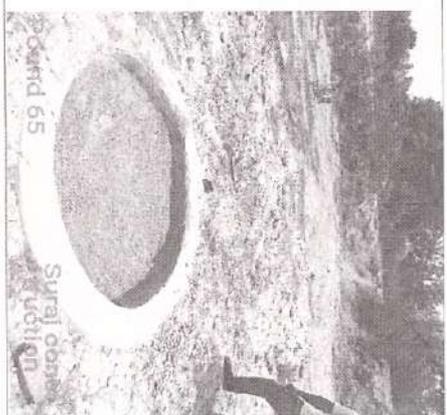
257

Pond No.	P - 65	Longitude	78°17'27.85"
Village Name	Katal	Latitude	28°48'45.93"
Date of Construction	16.06.2018	Pond Area (in Hectares)	1.246
Village Land Record	Fard Document attached		

Photo - Initial Stage



Photo - Final Stage



258

Pond No.	P - 87	Longitude	78°24'14.65"
Village Name	Jhal	Latitude	28°44'35.25"
Date of Construction	17.06.2018	Pond Area (in Hectares)	0.822
Village Land Record	Fard Document attached		

Photo - Initial Stage

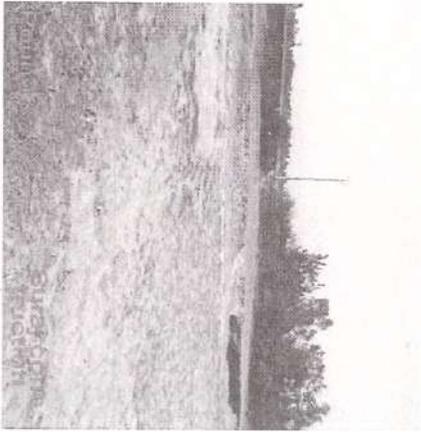


Photo - Final Stage



Pound 87

Surai cone
function



259

Pond No.	P - 97	Longitude	78°17'32.86"
Village Name	Chandarpur Khadar	Latitude	28°33'47.30"
Date of Construction	02.06.2018	Pond Area (in Hectares)	2.853
Village Land Record	Fard Document attached		

Photo - Initial Stage



Photo - Final Stage



260

Pond No.	P - 114	Longitude	78°15'42.13"
Village Name	Navada	Latitude	28°49'20.38"
Date of Construction	02.06.2018	Pond Area (in Hectares)	0.401
Village Land Record	Fard Document attached		

Photo - Initial Stage (Pond no 114)

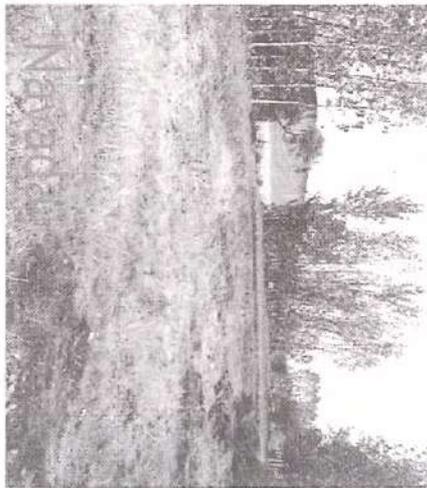
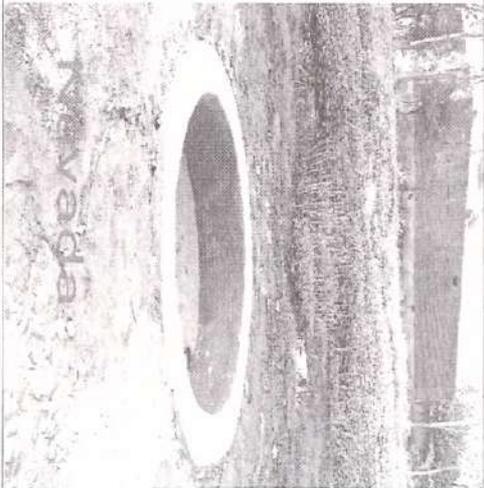


Photo - Final Stage (Pond no 114)



Pond No.	P - 117b	Longitude	78°32'81.26"
Village Name	Dhanori Mafi II	Latitude	28°81'03.53"
Date of Construction	20.06.2018	Pond Area (in Hectares)	0.117
Village Land Record	Fard Document attached		

Photo - Initial Stage (Pond no 117b)

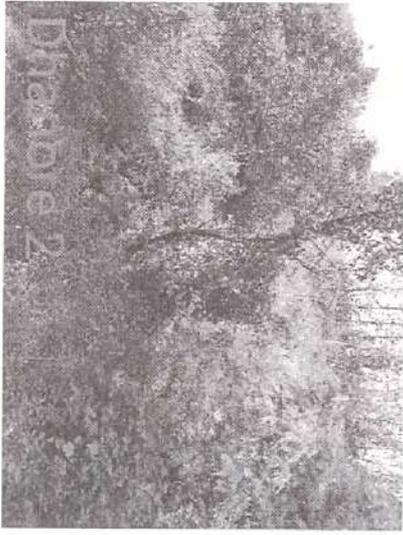


Photo - Final Stage (Pond no 117b)



262

Pond No.	P - 117c	Longitude	78°33'34.39"
Village Name	Dhamori Mafi III	Latitude	28°31'84.77"
Date of Construction	25.10.2018	Pond Area (in Hectares)	0.049
Village Land Record	Fard Document attached		

Photo - Initial Stage (Pond no 117c)

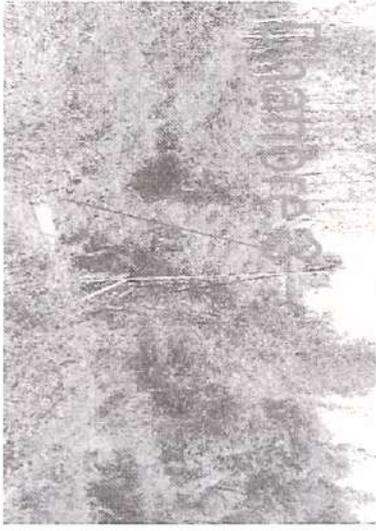
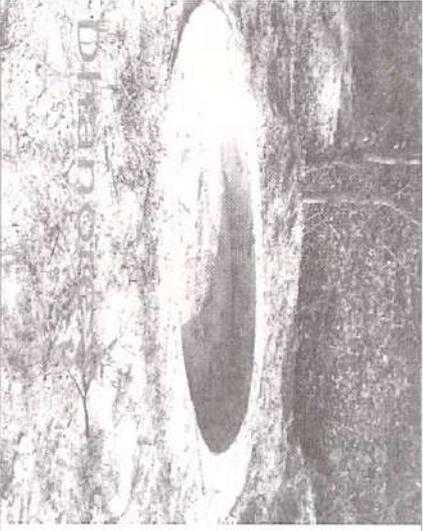


Photo - Final Stage (Pond no 117c)



263

Pond No.	P - 118	Longitude	78°24'66.90"
Village Name	Fhattepur sumali/ Chitra I	Latitude	28°90'88.02"
Date of Construction	20.06.2018	Pond Area (in Hectares)	0.939
Village Land Record	Fard Document attached		

Photo - Initial Stage (Pond no 118)

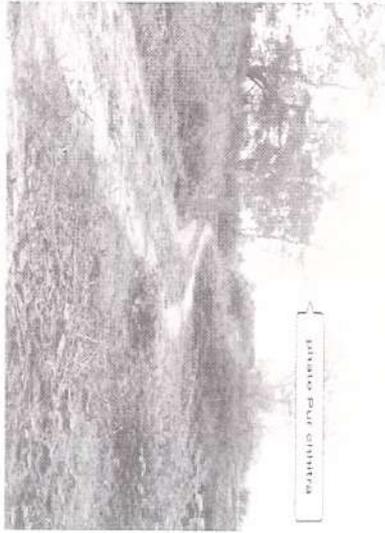


Photo - Final Stage (Pond no 118)





U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
31991/UPPCB/Bijnore(UPPCBRO)/CTO/water/J
YOTIBA PHULE NAGAR/2018

Dated : 28/11/2018

To ,

Shri Rajesh Kr Srivastava .
M/s JUBILANT LIFE SCIENCES LIMITED (DISTILLERY UNIT)
Jubilant Life Sciences Limited (Distillery Unit)
JYOTIBA PHULE NAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. JUBILANT LIFE SCIENCES LIMITED (DISTILLERY UNIT)

Reference Application No :2950831

Dated :28/11/2018

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. JUBILANT LIFE SCIENCES LIMITED (DISTILLERY UNIT) is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 04/10/2018 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

AMIT
CHANDRA
Digitally signed by
AMIT CHANDRA
Date: 2018.11.28
12:36:46 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer UPPCB Bijnore for information and to ensure the compliance of the conditions imposed in the consent order.

AMIT
CHANDRA
Digitally signed by AMIT CHANDRA
Date: 2018.11.28 12:37:07 +05'30'

Chief Environment Officer

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.JUBILANT LIFE SCIENCES LIMITED (DISTILLERY UNIT)
vide

Consent Order No. 2950831/ Water

Dated : 28/11/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Ethyl Alcohol (94%) 183 KLD (During Non-monsoon season) 91 KLD (During monsoon season) Anhydrous Alcohol (99.5%) - 150 KLD..

2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	15KLD	STP
2	Industrial	ZLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4 a. The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100 mg/l
2	BOD	100 mg/l
3	COD	250mg/l
4	Oil & Grease	10mg/l
5	Quantity of Discharge	15 KLD used in irrigation on land of unit premises.

4 b. The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	ZLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .

6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .

7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1. The Consent to Operate is valid for the production of Ethyl Alcohol (94%) 183 KLD (During Non-monsoon season) & 91 KLD (During monsoon season) and Anhydrous Alcohol (99.5%) 150 KLD.
2. The unit shall cover entire Bio composting yard of 30 acre as per CPCb guidelines and submit the compliance report within 03 months.
3. The lined effluent storage capacity shall be restricted to 30 days of spent wash generation.
4. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
5. Unit shall use concentrated spent wash: pressmud ratio of 1:1.6 and shall provide documentary proof support for procurement/ availability of press mud, sale of compost and compost quality on monthly basis by 10th of every month to CPCB and UPPCB.
6. Unit must strictly maintain zero liquid discharge of effluent into drain/river/water body and on land.
7. Unit must maintain on line connectivity of flow meter and web camera with server of CPCB and UPPCB.
8. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
9. Unit shall provide arrangements for odor control and to control the mosquitoes in the bio compost yard.
10. New meters shall be installed within 01 month on the Spentwash pipeline near biocompost yard / lagoon.
11. Process effluent / any waste water shall not be allowed to mix with storm water. Storm water drain shall be passed through guard pond.
12. Unit shall regularly operate and maintain mass flow meters at inlet of RO/MEE, outlet of MEE and continuous on-line transmission of spent wash flow measurement/ web camera data through linkage to CPCB & UPPCB server.
13. Unit shall do the ground water remediation as per the proposal submitted in the District Administration and in Board and submit quarterly progress report.
14. Unit shall comply with the conditions imposed in the NOC issued by CGWA for ground water extraction.
15. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.
16. Unit shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016.
17. Unit shall install the board showing daily environmental statement ie chemicals used in the treatment of effluent , flow meter reading , hazardous waste generated and send to TSDF etc. at the main gate of the unit.
18. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
19. Unit shall submit ground water quality monitoring report done by MoEF & CC approved laboratory within 3 months.
20. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid
21. Unit shall comply to the direction issued by Hon'ble Supreme Court in Writ no. 418/98 Imtiyaz Ahmad V/s Govt of India and others.

Issued with the permission of competent authority .

AMIT
CHANDRA
Digitally signed by
AMIT CHANDRA
Date: 2018.11.28
12:37:28 +05'30'

For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer

MEMBER SECRETARY

Amocum-3

भारतीय जल संसाधन आयोग

राज्य सचिवालय, नई दिल्ली

और भीम संरक्षण विभाग

Government of India

Central Ground Water Authority

Ministry of Water Resources,

River Development & Ganga Rejuvenation

File No:- 21-4/1181/UP/IND/2016- 863

NOC No:- CGWA/NOC/IND/ORIG/2017/2533

Dated:- 19 APR 2017

To,
M/s Jubilant Life Sciences Limited (Distillery Unit),
Bhartiagram, Gajraula,
District Amroha, Uttar Pradesh – 244223

Sub:- NOC for ground water withdrawal to M/s Jubilant Life Sciences Limited (Distillery Unit), in respect of their existing distillery unit located at Bhartiagram, Gajraula, Block Gajraula, District Amroha, Uttar Pradesh – reg.

Refer to your application on the above cited subject. Based on recommendations of Regional Director, Central Ground Water Board, Northern Region, Lucknow vide their recommendations dated 14/10/2016, presentation made before the committee members at CGWB, New Delhi on 10.02.2017 and further deliberations on the subject, the NOC of Central Ground Water Authority is hereby accorded to M/s Jubilant Life Sciences Limited (Distillery Unit), in respect of their existing distillery unit located at Bhartiagram, Gajraula, Block Gajraula, District Amroha, Uttar Pradesh. The NOC is, however subject to the following conditions:-

1. The firm may abstract 3000 cu.m/day (and not exceeding 10,65,000 cu.m/year) of ground water through existing two (2) tubewells only. No additional ground water abstraction structures to be constructed for this purpose without prior approval of the CGWA. Firm to ensure the effluent quality so that no contamination to surface water and ground water takes place. Firm to prepare a detailed ground water monitoring report in and around the plant area and impact on the ambient ground water regime alongwith long term water level trends including modelling which is to be submitted within six months.
2. All the wells to be fitted with water meter by the firm at its own cost and monitoring of ground water abstraction to be undertaken accordingly on regular basis, atleast once in a month. The ground water quality to be monitored twice in a year during pre- monsoon and post- monsoon periods.
3. M/s Jubilant Life Sciences Limited (Distillery Unit), shall, in consultation with the Regional Director, Central Ground Water Board, Northern Region, Lucknow implement ground water recharge measures atleast to the tune of 10,00,000 cu.m/year as proposed, for augmenting the ground water resources of the area within six months from the date of issue of this letter. In addition, the firm shall adopt 1 no. village for Water Security Plan in District Amroha, Uttar Pradesh. The necessary guideline for the Water Security Plan is available on website of Ministry of Water Resources, RD & GR (www.mowr.gov.in). Both, the Demand Side Management /Supply Side Management with maintenance of structures in the said villages to be ensured and a comprehensive plan to be submitted to Regional Director, CGWB. Firm shall also undertake periodic maintenance of recharge structures at its own cost. Firm to take up area specific

West Block - 2, Wing - 3, Sector - 1, R.K. Puram, New Delhi - 110066

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Website : www.cgwa-noc.gov.in

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plantation to enhance the recharge measures. Firm to take up recharge measures alongwith provision of safe drinking water and sanitation for 1 No. of primary/middle school in adjacent village.

4. The photographs of the recharge structures after completion of the same are to be furnished immediately to the Regional Director, Central Ground Water Board, Northern Region, Lucknow for verification and under intimation to this office.

5. The firm at its own cost shall install one (1) piezometer fitted with automatic water level recorder having telemetry system at suitable location and execute ground water regime monitoring programme in and around the project area on regular basis in consultation with the Central Ground Water Board Northern Region, Lucknow.

6. The ground water monitoring data in respect of S.No. 2 & 5 to be submitted to Central Ground Water Board, Northern Region, Lucknow on regular basis at least once in a year.

7. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.

8. Action taken report in respect of S. No. 1 to 7 may be submitted to CGWA within one year period.

9. The permission is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 8.

10. This NOC is subject to prevailing Central/State Government rules/laws or Courts orders related to construction of tubewell/ground water withdrawal/construction of recharge or conservation structure/discharge of effluents or any such matter as applicable.

11. This NOC does not absolve the applicant / proponent of this obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.

12. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC.

13. This NOC is valid from 05/04/2017 till 04/04/2019.

Member Secretary

Copy to:

1. The Member Secretary, Uttar Pradesh State Pollution Control Board, Picup Bhawan, Third Floor, B-Block, Vibhuli Khand, Gomti Nagar, Lucknow with a request to ensure that the conditions mentioned in the NOC are complied by the firm in consultation with the District Magistrate, District Amroha, Uttar Pradesh.
2. The District Magistrate, District Amroha, Uttar Pradesh for necessary action
3. The Regional Director, Central Ground Water Board, Northern Region, Lucknow. This has reference to your recommendation dated 14/10/2016
4. TS to the Chairman, Central Ground Water Board, Bhujal Bhawan, Faridabad.
5. Guard File 2017-18.

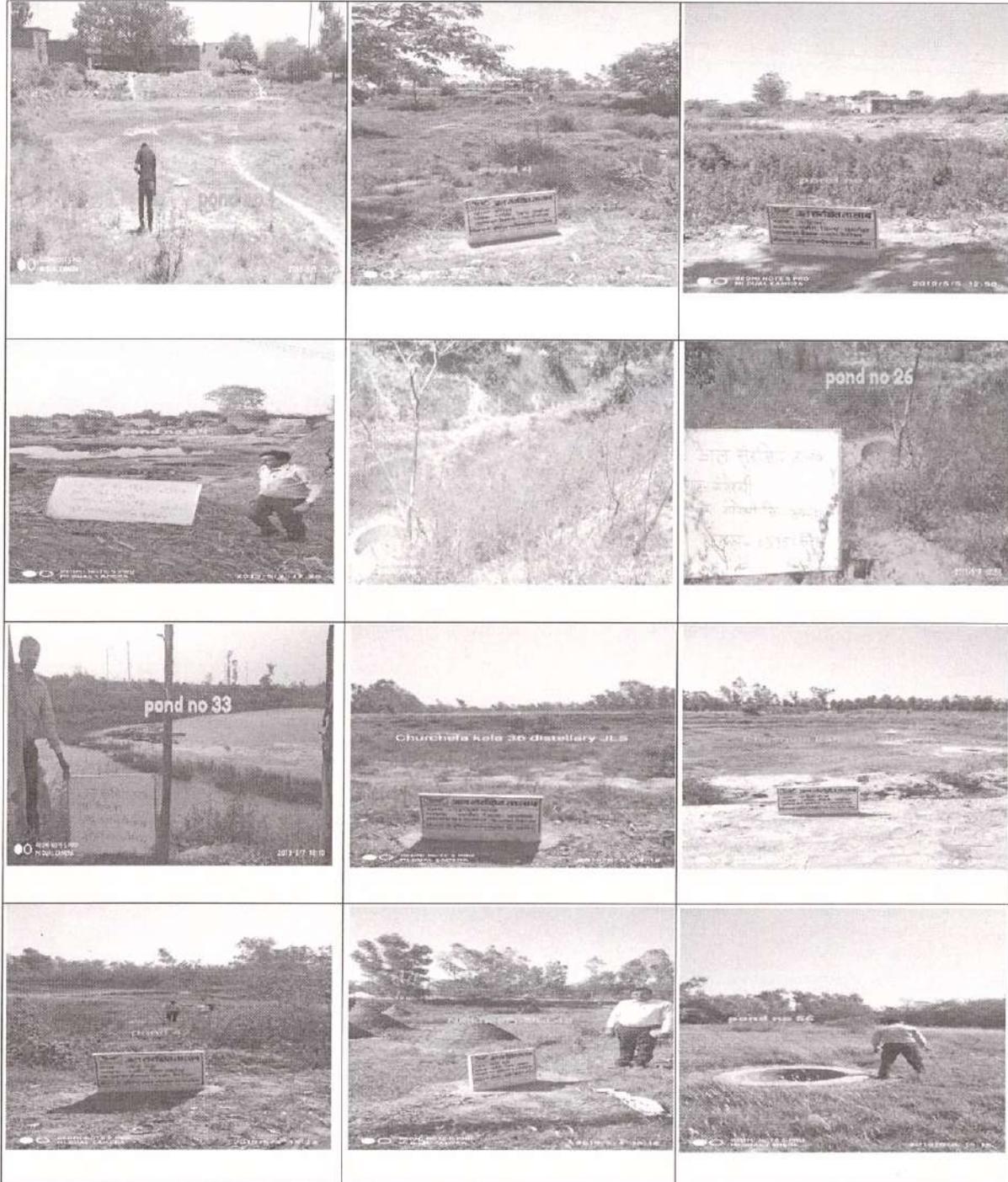
Member Secretary

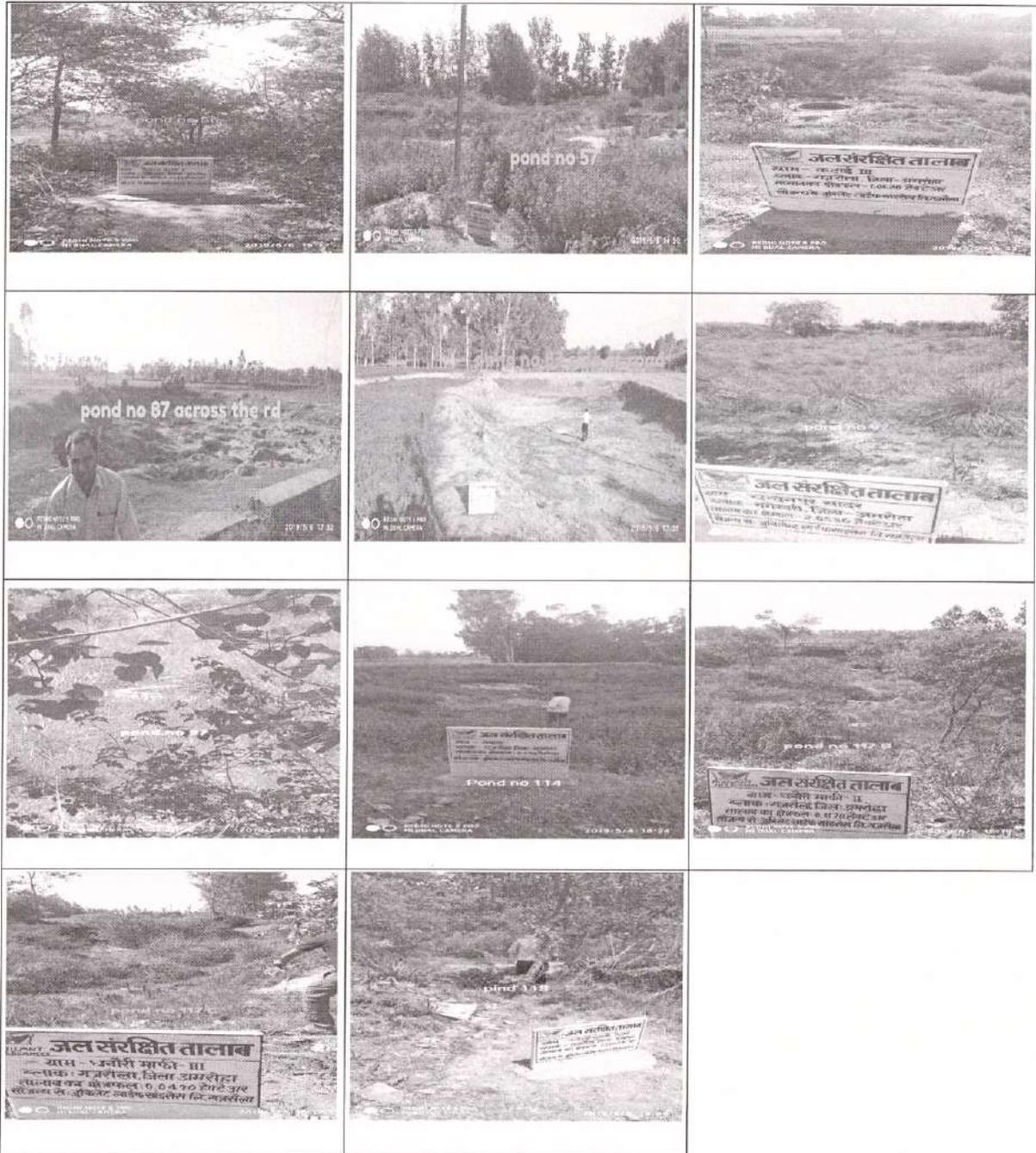


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Jubilant Distillery Unit

Field Photographs taken during Inspection







ANNEXURE-6

केंद्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
प्रदूषण, वन एवं जलवायु परिवर्तन प्रबालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

Speed Post

B-190198/NGRBA(RG)/CPCB/Distillery/11/016-17

Date: 18th Aug, 2020

To,

The Member Secretary
Uttar Pradesh Pollution Control Board
H.NO. TC-12 Vibhuti Khand,
Gomti Nagar, Lucknow-226010
Uttar Pradesh

Subject: To conduct Joint Inspection of M/s Jubilant Life Sciences Ltd., (Distillery Division) Gajraula-U.P.-reg.

Ref- UPPCB letter no. H51468/C-7/JAI-18/2020 Dated 30.07.2020

Sir,

This has reference to your letter no. H51468/C-7/JAI-18/2020 dated 30.07.2020 wherein request has been made for carrying out joint inspection of M/s Jubilant Life Sciences Ltd. It has been observed through UPPCB's closure direction dated 03.06.2020 issued to M/s Jubilant Life Sciences (Distillery unit) that a joint inspection of M/s Jubilant Life Sciences has already been carried out by officials of NMCG & UPPCB on 01.06.2020 to verify public complaint, based on which the closure direction was issued.

It may be also noted that, joint team of CPCB & UPPCB has already inspected the unit on 17th & 18th July, 2019 and submitted the report to Hon'ble NGT in the matter of Shah Alam Vs. State of Uttar Pradesh in O.A no.107/2019 and actions hast to be taken by UPPCB. The matter is listed in court on 26.08.2020.

Further, the unit has filed writ petition in the high court of Allahabad on 08.06.2020 against the UPPCB's closure direction dated 3.6.2020 however, direction from the Hon'ble High Court is awaited. In view of the above, it is proposed that, at this stage CPCB will not participate in joint inspection however, UPPCB may carry out the needful by its own.

Yours faithfully,

A.K. Vidyarthi
18/08/20

(A.K. Vidyarthi)

Addl. Director & Incharge WQM-II

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